Sixth Series, Vol. II, No. 18

Thursday, March, 15, 1980
Phalguna 24, 1900(Saka)

LOK SABHA DEBATES

Seventh Session
(Sixth Lok Sabha)

सत्यमेव जयते

(Vol. II Contains No. 11 to 20)

LOK SABHA SECRETARIAT
NEW DELHI
Price: Rs., 06.00

CONTENTS

No. 18, *Thursday, March* 15, 1979/*Phalguna* 24, 1900 (*Saka*)

		COLUMNS
Oral Answers to Questions :		
*Starred Questions Nos.	328, 329, 340, 342 and 343.	1—25
Written Answers to Questions :		
Starred Questions Nos.	323 to 327, 330 to 339 and 341.	25—43
Unstarred Questions Nos.	3201 to 3266, 3268 to 3289, 3291 to 3384 and 3386 to 3400.	43—233
Papers laid on the Table		233—35
Calling Attention to matter of urgent public importance— Reported avalanches in Lahaul Valley		236—243
Shri Vasant Sathe		236
Shri Surjit Singh Barnala		236—40
Shri Ganga Singh		240—42
Committee on Public Undertakings—		
Seventeenth Report		243
Committee on Private Members' Bills and Resolutions—		
Twenty-ninth Report		243
Constitution (Forty-ninth Amendment) Bill—*Introduced*		244
Matters under Rule 377—		
(i) Difficulties faced by the paddy growers of Andhra Pradesh Shri K. Suryanarayana		244—46
(ii) Deaths and heavy losses caused by hail-storms in certain States. Shri Raghavji		246—47
(iii) Closure of J. K. Manufacturers Limited, Kanpur Shri Pius Tirkey		247
(iv) Hunting of McQueen bustard in Saurashtra (Gujarat) Shri Hari Vishnu Kamath		247—49
Shri Samarendra Kundu		248—49

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

COLUMNS

Budget (General) 1979-80—General Discussion—
Shri Laxmi Narain Nayak . . . . 249—53
Shri B. C. Kamble . . . . 253—58
Dr. Sushila Nayar . . . . 258—65
Shri Janardhana Poojary . . . . 265—69
Shri Dalpat Singh Paraste . . . . 269—72
Shri V. G. Hande . . . . 272—74
Shri Manohar Lal . . . . 274—83
Shri Syed Liaquat Husain . . . . 279—83
Prof. P. G. Mavalankar . . . . 283—92
Shri Suraj Bhan . . . . 292—97
Shri Narendra P. Nathwani . . . . . . 297—303
Shri Ismail Hossain Khan . . . . 303—306
Shri Ram Sewak Hazari . . . . 306—10
Shri Somnath Chatterjee . . . . 310—15
Km. Maniben Vallabhbhai Patel . . . . . . 315—18
Shri Raj Krishna Dawn . . . . 318—24
Shri A. K. Roy . . . . 324—29
Shri Ramdas Singh . . . . 329—33
Shri D. Amat . . . . 333—36
Shri T. Balakrishniah . . . . 336—40
Shri Kanwar Lal Gupta . . . . 340—45
Shri Mohinder Singh . . . . 345—48
Shrimati Parvati Devi . . . . 348—50
Shrimati Chandravati . . . . 350—52

LOK SABHA

Thursday, March 15, 1979/Phalguna 24, 1900 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

Amendment to Payment of Gratuity Act, 1972

*340. SHRI R. K. MHALGI: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government have proposals under consideration to amend the Payment of Gratuity Act, 1972;

(b) if so, since when and the details thereof; and

(c) whether Government intend to come out soon with an Amending Bill to that effect?

THE MINISTER OF LABOUR AND PARLIAMENTARY AFFAIRS (SHRI RAVINDRA VARMA): (a) to (c). Certain proposals to amend the Payment of Gratuity Act have been under consideration for some time past. This matter also came up in the tri-partite Labour Conference held at New Delhi on the 6-7th May, 1977, and as decided therein the State Governments/Union Territories and organisations of employers and workers were requested to

send their proposals. Some replies are still awaited.

SHRI R. K. MHALGI: May I know from the hon. Minister since when the proposals to amend the Payment of Gratuity Act, are under consideration of Government and what are those 'certain proposals'?

SHRI RAVINDRA VARMA: Since the Act came into force in 1972 and some experience of the working of the Act was gathered both by employers and employees, suggestions for improvement have been made. After this Government came into power, at the tri-partite conference held in 1977 the question of amendments to the Payment of Gratuity Act, was discussed. Certain suggestions were made both by the representatives of employers and by the representatives of employees. The State Governments also had some suggestions to make at this Conference. It was decided that all those who had definite proposals to make, should send in their proposals to the Ministry. The Ministry has reminded the employers' organisations and the employees' organisations and the State Governments. Some replies have been received. Now, it is not possible for me to give a list of all the amendments that have been proposed, but some of them mainly refer to the question of extending coverage and ensuring that the benefits reach a wider section of the people.

SHRI R. K. MHALGI: By what time, the Government is likely to come to the conclusion and when will it come before the House with an amending Bill?

SHRI RAVINDRA VARMA: As I said earlier, some States have yet to

reply. Many of the central trade union organisations which have raised these questions, are yet to give us a reply. The delay is not at the Government's end. It may not be very advantageous to point out where the delay lies. But after the lapse of some time if we find that no replies are received from trade union organisations as well as others from whom we are still awaiting replies, then we will finalise our proposals and come before the House.

SHRIMATI PARVATHI KRISHNAN: The Minister was referring to the delays and said that they are not in the hands of the Government. I would firstly like to know which are the States which have not so far given their opinion and also how much the Government themselves have attempted to remind the people about it? At least, that is in the hands of the Government.

SHRI K. GOPAL: Sir, before the Minister replies the question, I would like to say that today is the birthday of Shrimati Parvathi Krishnan. Let us wish her a Happy Birthday. She is reaching 60 today.

MR. SPEAKER: May I also join in wishing her a Happy Birthday?

SHRI RAVINDRA VARMA: My hon. friend, Shri Gopal, has given only a partial explanation for the delay of the hon. Member in coming to the House.

The State Governments from whom we are still awaiting replies are Karnataka, Orissa, West Bengal, Delhi, Manipur and Mizoram. We have reminded all the State Governments. Now, I do not know whether the hon. Member would like me also to mention the names of the central trade union organisations.

SHRIMATI PARVATHI KRISHNAN: Please do.

SHRI RAVINDRA VARMA: The AITUC which is very well known to the hon. Member: the INTUC, the CITU, the HMS. These are the main central organisations from whom no replies have been received.

SHRI DINEN BHATTACHARYA: May I know from the Minister whether he himself is feeling it necessary that at the earliest some uniform scheme should be adopted because in the absence of that, many times in many States, troubles crop up in the workers? Recently in West Bengal we have seen that two systems are prevailing. In some of the factories, the management is giving, as per the West Bengal Gratuity Act, 15 days per year and some are giving 13 days per year. So, this sort of discrepency is there. Is it in the knowledge of the Government? When is the Minister going to remove this?

SHRI RAVINDRA VARMA: Sir, one of the proposals that have been made is for the clarification of this question as to whether employees should be entitled to gratuity at the rate of 15 times the daily wage for every completed year of service. This is the same as 15 days for every completed year of service. The difficulty that the hon. Member raised is known, and one of the proposals is meant to deal with this difficulty.

SHRI PURNANARAYAN SINHA: The element of gratuity is linked with the contributions made to the Provident Fund. So, in view of the impending amendments in the Gratuity Act, the State Governments have not been able to constitute a forum in which complaints could be lodged and some decisions could be made in order to resolve the difficulties experienced by the workers in getting their gratuity paid after their retirement. I would like to know whether any steps are taken by the Centre in the Ministry of Labour to instruct the State Governments to gear up their machinery to take up the complaints against non-payment of gratuity and to see that the workers who retire get their gratuity as soon as possible just as in the case of pensions of persons who retire from Government service.

SHRI RAVINDRA VARMA: We will certainly advise the State Governments to improve the efficiency of their machinery.

श्री रीत लाल प्रसाद बर्मा : क्या मंत्री महोदय यह बताने की कृपा करेंगे कि उपदान अधिनियम के संदर्भ में पिछले 10, 15 वर्षों में जो शिकायतें आई हैं, उस दौरान सरकार ने क्या कोई विशेषज्ञों की कमेटी बनाई और इस सम्बन्ध में क्या कोई विशेष राय जानने का प्रयास किया है, यदि हां, तो उसमें क्या सिफारिशें हैं ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA): Sir, this scheme has been enforced after 1971 or 1972. So there is no question of getting complaints for the last 10 years or so.

Report on Medical Treatment of Lok Nayak J. P. Narayan during Emergency

\+

*342. SHRI LAXMI NARAIN NAYAK:

SHRDI HARI VISHNU KAMATH:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Commission of inquiry appointed with Dr. Nagappa Alva as its Chairman to probe into the inadequacy of medical treatment provided for Loknayak Jayaprakash Narayan during his detention in 1975 under MISA in the P. G. I. Chandigarh, has submitted its final report;

(b) if so, whether it will be laid on the Table together with a memorandum of action taken by Government thereon; and

(c) if not, reasons therefor?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री रवि राय) : (क) जी, नहीं । अन्तिम रिपोर्ट प्रस्तुत करने से पूर्व ही आयोग ने 17 फरवरी, 1979 को त्याग पत्र दे दिया ।

(ख) और (ग). ये प्रश्न नहीं उठते ।

श्री लक्ष्मी नारायण नायक : क्या मंत्री महोदय यह बताने की कृपा करेंगे कि लोकनायक जयप्रकाश नारायण की नजरबन्दी के समय पोस्ट ग्रेजुएट इंस्टीट्यूट चण्डीगढ़ में उनकी अपर्याप्त चिकित्सा होने के कारण जो एक जांच आयोग डा० नागप्पा अल्वा की अध्यक्षता में गठित हुआ था, उसने 17 फरवरी, 1979 को अपनी रिपोर्ट देने के पहले ही जो इस्तीफा दे दिया, इसके क्या कारण हैं ? सरकार ने अब तक उसके स्थान पर दूसरा आयोग क्यों नहीं गठित किया है और अब दूसरा आयोग कब तक गठित करने जा रहे हैं ?

श्री रवि राय : आल्वा जी ने व्यक्तिगत कारण बता कर अपना इस्तीफा दिया है । उसके बाद सरकार क्या करेगी यह अभी सरकार के विचाराधीन है ।

श्री लक्ष्मी नारायण नायक : मैं यह जानना चाहता था कि एक आयोग ने इस्तीफा दे दिया तो दूसरा आयोग आप कब तक गठित कर रहे हैं ?

श्री रवि राय : मैंने पहले प्रश्न का नायक जी को जवाब दिया कि व्यक्तिगत कारण को लेकर आल्वा जी ने इस्तीफा दिया है, उसके बाद सरकार क्या पग उठायेगी वह विचाराधीन है ।

श्री कंवर लाल गुप्त : क्या मंत्री महोदय को मालूम है कि श्री जयप्रकाश नारायण की बीमारी का रिकार्ड, जो चण्डीगढ़ में था, बदल दिया गया और उसमें काफ़ी टेंपरिंग हुआ, और दूसरे यह मामला कोर्ट में ले जाया गया, ये सब कारण हैं, जिनकी वजह से डा० अल्वा ने इस्तीफा दिया ? क्या मंत्री महोदय उन अफ़सरों को कोई सजा दिलायेंगे, जिन्होंने यह टैंपरिंग किया, रिकार्ड को बदला और यह कोशिश की कि सही तथ्य जनता के सामने न आयें ?

श्री रवि राय : मैंने पहले जिक्र किया है कि डा० अल्वा ने व्यक्तिगत कारण से इस्तीफा दिया है । इसका कारण टेंपरिंग या कोई दूसरा कारण नहीं है । जहां तक इस बात का सम्बन्ध है, कि क्या पग उठाया जाये, मैं ने पहले कहा है कि यह सरकार के विचाराधीन है ।

SHRI KANWAR LAL GUPTA: I have asked two parts. One part is, is it a fact that the documents have been destroyed, changed and tampered with? If yes, what action will you take against those who did this?

श्री रवि राय : इस बारे में सरकार क्या पग उठाने वाली है, इस पर विचार किया जा रहा है । टेंपरिंग का सवाल पैदा नहीं होता है । माननीय सदस्य ने पूछा है कि क्या डा० अल्वा के इस्तीफे का कारण वह है । उसके बारे में जिक्र नहीं है । इस कमीशन की रिपोर्ट बाद में क्या होगी, उसके आधार पर विचार किया जायेगा ।

SHRI KANWAR LAL GUPTA: I am not asking about the Commission at all. My question is, are you aware of this fact?

SHRI VINODBHAI B. SHETH: The reason given by the Minister that he has resigned on personal grounds is fishy. Chairman of 13 public sector undertakings have resigned on personal grounds. Mr. Nayak asked the Minister the real grounds for the resignation of Dr. Alva. Will the Minister let us know what is the present condition of Jayaprakash? I would like to know whether he keeps himself aware of the health condition of JP?

MR. SPEAKER: That does not arise from the question.

SHRI ASOKE KRISHNA DUTT: I am sorry to note the light manner in which this very important and serious matter is being discussed. Times without number, this House has discussed this issue. This Commission was appointed by the Government and Dr. Alva has resigned from the Chairmanship. The hon. Health Minister has just now said that he has resigned due to personal reasons. But this is a matter in which we must go deeper. We must have a clear statement from the Health Minister giving the specific reasons that have been mentioned by Dr. Alva. Our information is that he had to resign because the procedural manner in which this Commission was conducted was totally disliked by him and because he could not properly probe into the matter. A mere statement that he resigned for personal reasons is not appropriate. I would request the Minister through you to give us specific reasons as to why Dr. Alva has resigned. What has been done by the Government after his resignation to pursue this very important issue?

SHRI RABI RAY: As I have said earlier, he has resigned on personal grounds. There are no other reasons for his resignation Except reiterating that, I have nothing more to say.

SHRI ASOKE KRISHNA DUTT: He did not answer the second part of my question. What has been done by the Government after his resignation?

SHRI RABI RAY: I have already said that the next decision of the Government will be made known to the House.

SHRI ASOKE KRISHNA DUTT: How soon?

SHRI RABI RAY: Very soon.

SHRI ANNASAHEB GOTKHINDE: This is one more infructuous attempt of appointing Commissions of Inquiry by the Government. I would like to know how much expenditure has been incurred by the Government on this Commission of Inquiry so far and whether he is going to appoint another infructuous Commission again for this.

SHRI RABI RAY. To reply to the first part of the question, I want notice.

जहां तक दूसरे सवाल का सम्बन्ध है, सरकार का विचार नहीं है ।

SHRI VASANT SATHE: So much dust was raised in the country about the health of Loknayak. (*Interruptions*) For the first time, we are getting such a liberal opportunity to ask questions. I would like to know whether, from the enquiry made by the Commission till the date of his resignation, any material has come before the Commission to substantiate the allegations made for which the Commission was appointed.

SHRI RABI RAY: I have already informed the House that Dr. Alva submitted his interim Report and resigned. What steps Government would take after the resignation is under consideration? The Government is not intending to put the Interim Report on the Table of the House. Government's decision will be made known to the parliament.

SHRI NANASAHIB BONDE: From the answer of the Hon. Minister it

seems Dr. Alva resigned because of personal reasons. We are getting all the more doubtful about it. What are the personal reasons? Is it because of illness or because of some difficulties in his family? Some grounds must have been mentioned by him. You are not prepared to tell us what specific grounds he has given: why this hesitation to answer this question? It creates doubts in our mind about the whole problem. I want the Minister to tell us specifically what are the reasons that made him resign.

SHRI RABI RAY: Personal reasons are personal. He has written that he has resigned on personal grounds.

SHRI SHAMBHU NATH CHATURVEDI: Why is so much time being taken? Already there is a suspicion that records have been tampered with: so why give more time for tampering with the evidence that already exists? Why is an immediate decision not taken to put somebody else in the place of Dr. Alva?

SHRI RABI RAY. As and when Government decides I will come before parliament.

SHRI R. K. MHALGI: May I know from the Hon. Minister whether he himself is satisfied with the reasons given by the Doctor?

MR. SPEAKER: It is not for him.

SHRI R. K. MHALGI: In the capacity of a Minister whether he is satisfied with the reasons given by the Doctor is what I want to know.

SHRI K. S. CHAVDA: Is it a fact that he found himself incompetent to hold the enquiry because in practice he is more in politics than in medicine—he was an active Member of the Janata Party—so that he could not hold an impartial enquiry, and that is the reason why he resigned?

SHRI RABI RAY: I do not agree with the Member's contention.

Cancellation of Trains

*343. SHRI KANWAR LAL GUPTA: Will the Minister of RAILWAYS be pleased to state:

(a) how many trains were cancelled and for how much period in the last 4 months on account of shortage of coal;

(b) are Government aware of the fact that Coal India Limited has repeatedly said that there is no shortage of coal but shortage of wagons;

(c) if so, what is his reaction thereto;

(d) what specific steps have been taken by Government to see that the wagons reach in time for loading coal; and

(e) when all the cancelled trains will be restored?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (e). A statement is laid on the able of the House.

Statement

Month	Number of pairs of trains cancelled		
	At the beginning of the month	During the middle of the month	At the end of the month
November, 78	148·0	167·5	189·5
December, 78	189·5	195·5	181·0
January, 79	173·0	174·5	216·0
February, 79	211·0	193·5	160·5
March, 79	149·5	142·5	..

(b) and (c). Though there was a shortfall in steam coal supplies to the Railways, mainly from Raniganj area of Bihar and Bengal coalfields, due to some difficulties in the mines and flooding of a large number of mines by unprecedented rain in the first half of the current financial year, steam coal offers by collieries in this area have improved recently, enabling the railways to restore the cancelled trains gradually.

(d) All possible efforts are made by the Railways to match wagon allotments with offers by collieries through inter-ministerial co-ordination.

(e) Zonal Railways have been instructed to restore cancelled trains as soon as the coal stock position further improves.

श्री कंवर लाल गुप्त : अध्यक्ष महोदय, यह मामला कई महीनों से चल रहा है । रेलवे मंत्रालय कहता है कि कोल की कमी है, एनर्जी मंत्रालय कहता है कि रेल की कमी है और लोगों को तकलीफ हो रही है । नतीजा यह होता है कि 6–6 महीने तक जिन के केसेज स्टेट गवर्नमेंट ने रेकमेंड किए हुए हैं उन को वैगन नहीं मिल रहा है । वैगन किन को मिलता है जो कोल वालों को भी पैसा देते हैं और रेल वालों को भी पैसा देते हैं । जहां कोलिशन होता है, दोनों खुश होते हैं वहां मिलता है । तो मैं माननीय मंत्री जी से पूछना चाहता हूं कि क्या आप के पास कोल इंडिया लिमिटेड या मिनिस्ट्री आफ माइन्स से इस सम्बन्ध में लेटर आया है ? जो आप बार बार कहते हैं कि कोल की कमी है, तो कोल की कमी नहीं है, इस तरह का कोई लेटर आप के पास आया है और आया है तो उस की तफसील क्या है ?

दूसरे, मैं यह जानना चाहता हूं कि ट्रेन्स जो कैंसिल हुई हैं उन में से आप ने कितनी रेस्टोर कर दी हैं ?

रेल मंत्री (प्रो० मधु दण्डवते) : मान्यवर, सवाल जो पूछा गया वह स्टीम कोल के सिलसिले में है । जो बयान दिया गया है उस में सारे आंकड़े दिए गए हैं । लेकिन मैं यह बताना चाहता हूं शुरू में ......

श्री कंवर लाल गुप्त : मैंने तो कोल के बारे में कहा है ।

प्रो० मधु दण्डवते : सवाल स्टीम कोल का है ।

श्री कंवर लाल गुप्त : सवाल कोल का है ।

प्रो० मधु दण्डवते : ट्रेन में स्टीम कोल लगता है, यह दुर्भाग्य है हमारा । अगर दूसरे कोल से ट्रेन चलती तो बहुत अच्छा होता । आप का सवाल ट्रेन कैंसिलेशन के बारे में है ....

श्री कंवर लाल गुप्त : और भी आगे है ।

प्रो० मधु दण्डवते : वह ठीक है, लेकिन शुरुआत जब आप ट्रेन से करते हैं ... (**व्यवधान**) ... मान्यवर, अगर आप इस सवाल की तरफ देखें तो यह पायेंगे कि यह सवाल ट्रेनों की केन्सेलेशन के सिलसिले में उठाया गया है और वही सवाल आगे चला है । इसलिए मैं आपको बताना चाहता हूं कि स्टीम कोल

की कमी की वजह से यह सारी गड़बड़ी हुई है। माननीय सदस्य ने यह ठीक कहा कि कई मरतबा इनर्जी मिनिस्ट्री और रेलवे मिनिस्ट्री की तरफ से जो बयान आते हैं, उन से ऐसा पता चलता है कि दोनों के बीच कोई कोआर्डीनेशन नहीं है। इस सुझाव को ध्यान में रखते हुए, इनर्जी मिनिस्ट्री और रेलवे मिनिस्ट्री की एक ज्वाइण्ट बैठक हुई और उस बैठक में हमने पूरी तस्वीर तैयार की और पिछला जो बयान आया, वह ज्वाइन्ट बयान आया और मैं आप को यह यकीन दिलाना चाहता हूं कि आगे चल कर इनर्जी मिनिस्ट्री की तरफ से एक बयान और रेलवे मिनिस्ट्री की तरफ से एक दूसरा अलग बयान, इस प्रकार के बयान नहीं आएंगे, ज्वाइण्ट बयान आयेंगे।

मैं यह भी बताना चाहता हूं कि तीन ऐसी घटनाएं हुई हैं, जिन की वजह से स्टीम कोल की कमी हुई। हम लोगों को सारी गाड़ियां चलाने के लिए 13.4 मिलियन टन स्टीम कोल की जरूरत होती है और हमारा दुर्भाग्य यह रहा कि पहले तो गोमिया में स्ट्राइक हुई, जिस की वजह से थोड़ी तकलीफ हुई और बाद में सिंघरेणी में अप्रैल के महीने में स्ट्राइक हुई और उस से कुछ तकलीफ हुई। उस के बाद सितम्बर के महीने में बड़े पैमाने पर बाढ़ आई और उसकी वजह से स्टीम कोल की कमी हुई लेकिन आहिस्ता आहिस्ता इनर्जी मिनिस्ट्री की तरफ से यकीन दिलाए गये और हमारे यहां सप्लाई बढ़ती गई। आखीर में मैं यह कहना चाहता हूं कि सारी ट्रेनें ठीक ढंग से चलें, उस के लिए हमारे पास जो 8,362 स्टीम इंजिन हैं, उन को ठीक तरीके से इस्तेमाल करना है और उन के लिए हर दिन एवरेज सप्लाई स्टीम कोल की 1600 वैगन होनी चाहिये लेकिन आहिस्ता आहिस्ता इन में कमी होती गई और सितम्बर, में बाढ़ आने की वजह से और भी कमी हुई। हमारा सौभाग्य यह है कि अब परिस्थिति सुधर गई है। मैं आप को सितम्बर के महीने से स्टीम कोल के शार्टफाल बताता हूं। सितम्बर, में 188 रहा, अक्तूबर, में 251 रहा, नवम्बर में 162 रहा, दिसम्बर, में 88 रहा, जनवरी में 86 रहा और फरवरी के महीने में सिर्फ 23 वैगन्स की कमी रही है और मैं उम्मीद करता हूं कि अप्रैल तक यह सारा स्टीम कोल रेस्टोर हो जाएगा और उस के बाद जितनी ट्रेनें हम ने कैंसिल की थीं, वे रेस्टोर हो जाएंगी।

श्री कंवर लाल गुप्त : मंत्री महोदय ने जो ट्रेनें कैंसिल की हैं, उन का विवरण पूरी तरह से दिया और मैं उन को बधाई देना चाहता हूं, पर मंत्री महोदय को क्या यह भी मालूम है कि रेलवे की वजह से या कोल वालों की वजह से या भगवान जाने किस की वजह से सारे देश में कोयले की कमी है? उस कमी को दूर करने के लिए रेलवे मंत्रालय क्या कर रहा है और क्या मंत्री महोदय, यह विश्वास दिलायेंगे कि इस सम्बन्ध में वे इनर्जी मिनिस्टर से बात कर के रेलवे वैगन्स दे कर कोयले की कमी इस देश में नहीं होने देंगे। मैं जानना चाहता हूं कि उस के बारे में वे क्या पग उठा रहे हैं?

प्रो० मधु दण्डवते : मान्यवर, जो सवाल पूछा गया है, उस का जवाब इतना ही देना चाहता हूं कि कोआर्डीनेशन करने के लिए यह बैठक हुई, इतना ही नहीं बल्कि हर हफ्ते एक मर्तबा रेलवे मोनीटिरिंग के लिए कैबिनेट सब-कमेटी की बैठक होती है, जिस में रेलवे का प्रतिनिधि होता है और इनर्जी मिनिस्ट्री का प्रतिनिधि हमेशा रहता है और जो कोआर्डीनेशन का काम हमने शुरू किया है, उस के चलते यह परिस्थिति सुधरी है। कुछ दिक्कत रेलवे की है और वह यह है कि टर्न राउण्ड आफ वैगन्स बढ़े हैं और ईराशनल ट्रेफिक हुआ है, इम्पोर्ट्स बन्द हुए हैं और सालाना लीड्स 720 किलोमीटर बढ़ा है। इसलिए ज्यादा वैगन्स की जरूरत है और उस की सैंकशन भी हम लोगों ने ली है। बाढ़ का नतीजा यह हुआ कि माइन्स के बारे में कुछ गड़बड़ी हुई। इसी तरह से दुर्गापुर स्टील प्लाण्ट से जो व्हील सेट्स हमारे वैगन्स के लिए मिलते थे, उनकी कमी हुई। इस कमी को ध्यान में रखते हुए हम लोगों ने इम्पोर्ट का इन्तजाम किया है। फोरेन एक्सचेन्ज की स्थिति हमारी अच्छी है, इसलिए इम्पोर्ट का इन्तजाम कर रहे हैं और आहिस्ता आहिस्ता परिस्थिति सुधर जाएगी और कोयले की कमी दूर होते ही हम गाड़ियां रेस्टोर कर देंगे। ....

SHRIMATI PARVATHI KRISHNAN: Whenever there is a shortage of coal or any trouble, they cancel trains. I would like to know what is the system they follow, because many of the trains that have been cancelled are some of the local trains which serve the growing industrial and other areas. Therefore, I would like to know how soon he is going to restore those trains which serve such areas, for instance, Vikravandi Trichy passenger train through which workers travel for the Heavy Electricals Plant in Trichy, central government offices in Trichy. All these passengers going up and down are now severely affected by the cancellation of this train. I would like to know what is the system that you follow or just you take a red pencil and draw a line by saying 'local trains, local trains are out, etc.' Is there any system or science behind it which is very necessary when you have got your developed economy and various areas are growing?

PROF. MADHU DANDAVATE: She has asked the criteria being observed for the cancellation of trains. One major criterion that we have been observing is that whenever due to want of steam coal the trains have to be cancelled, we would try to find out

what is the density of traffic in various areas. At some places, the density of traffic is high because of the movement of the industrial workers; at some places it is due to movement of raw-material; sometimes, it is due to extraneous factors. So, we take solely the traffic density into account whenever trains are to be cancelled. In case we cancel the trains on trunk routes and main routes, then there will be greater dislocation. Therefore we cancel the trains on the branch lines and the loop lines. Here also, we see to it that all the trains are not cancelled but alternate trains are only cancelled.

SHRIMATI PARVATHI KRISHNAN: Why should you cancel that? You should have cancelled only the alternative lines.

MR. SPEAKER: She is only interested in Coimbatore and other areas.

SHRIMATI PARVATHI KRISHNAN: What about the office going people, students and workers?

PROF. MADHU DANDAVATE: That is what exactly I have mentioned. I have only mentioned the industrial workers because I know that you have more sympathy for the proletariat. But I would also mention students and other sections. But wherever traffic density is higher, I can assure the hon. Member that we will not cause any inconvenience. In any way, by April, probably almost all the trains will be restored.

श्री तेज प्रताप सिंह : माननीय अध्यक्ष महोदय, माननीय रेल मंत्री जी ने बताया कि कोयले की कमी की वजह से जो ट्रेनों का कैंसिलेशन होता है वह ब्रांच लाइनों पर होता है और उसमें एक क्राइटेरिया यह होता है कि लोगों को कम से कम असुविधा हो। लेकिन एक बात मेरी समझ में नहीं आती कि एक ब्रांच लाइन पर दो ट्रेनें चलती हैं और वहां कोयले की कमी की वजह से ट्रेन कैंसिल की जाती है तो उसमें यह क्राइटेरिया क्यों नहीं अपनाया जाता? झांसी भवानीपुर लाइन पर दो गाड़ियां चलती हैं—एक रात को और एक दिन में। लेकिन रात वाली ट्रेन कैंसिल नहीं की गई, दिन वाली कैंसिल कर दी गई। इससे वहां के लोगों को बड़ी असुविधा हुई। इस के क्या कारण हैं?

प्रो० मधु दण्डवते : माननीय सदस्य को मैं याद दिलाना चाहता हूं कि यह कसौटी कभी नहीं रही है कि ट्रेन कैंसिलेशन की वजह से लोगों को असुविधा हो। कई जगह यह हो सकता है कि दो पैसेंजर्स ट्रेन हैं, दो में से एक को कैंसिल करना है, अब कौन-सी को कैंसिल किया जाए उसके बारे में मतभेद हो सकता है। अगर माननीय सदस्य यह सुझाव दे सकते कि दूसरी ट्रेन को कैंसिल करने से लोगों को कम असुविधा होगी तो विचार किया जा सकता है।

SHRI KRISHNA CHANDRA HALDER: I would like to know from the hon. Minister the total number of goods trains cancelled during the period and the total amount of loss incurred due to cancellation of goods and passangers trains.

PROF. MADHU DANDAVATE: Sir, it is difficult to give the exact upto-date figures, but I can say this much that as a result of floods when some routes were completely dislocated, as a result of loss of revenue due to freight, loss of earnings due to passenger traffic being lost and due to some of the routes that were completely destroyed and they are to be restored, we have lost earnings of the order of Rs. 30 crores.

श्री नटवर लाल बी० परमार : क्या मंत्री जी बतायेंगे कि कोल फील्ड से गुजरात की इण्डस्ट्रीज तथा पावर स्टेशन्स के लिए स्लैक कोल भेजने की कोई प्लानिंग है?

प्रो० मधु दण्डवते : कैंसिलेशन आफ ट्रेन्स के बारे में यह सवाल था, चूंकि आपने उनको इजाजत दे दी है इसलिए मैं माननीय सदस्य को बताना चाहता हूं कि गुजरात सरकार से इस सिलसिले में बातचीत हुई है और हमने उन्हें यह आश्वासन दिया है कि कोई थर्मल पावर स्टेशन या इण्डस्ट्री बन्द नहीं होगी—इस प्रकार का इन्तजाम हम कोयले के बारे में कर रहे हैं।

श्री राघवजी : अध्यक्ष महोदय, हिन्दुस्तान के अनेक स्टेशनों पर 6–6 महीने से इण्डेन्ट लगे हुए हैं लेकिन वैगन्स नहीं मिल रहे हैं। भोपाल के आस पास जितनी भी कृषि उपज मण्डियां हैं और वहां जो स्टेशंस हैं वहां पर 6 महीने से वैगन्स न मिलने के कारण 25–25 रुपये क्वीटल अनाजों के भाव गिर गए, कारण यह है कि ट्रकों ने भाड़े बढ़ा दिए हैं। मैं जानना चाहता हूं वैगन्स न मिलने का कारण कोयले की कमी है या रेलवे मैनेजमेण्ट की अव्यवस्था है क्योंकि एक ओर जहां भरी ट्रेन्स खड़ी रहती हैं, दूसरी ओर खाली ट्रेन्स भी खड़ी रहती हैं, उनका मूवमेण्ट नहीं होता है? क्या यह भी उसका एक कारण है?

प्रो० मधु दण्डवते : मूल सवाल कोयले के बारे में था लेकिन वह कोयले से वैगन तक जा कर पहुंचा। चूंकि माननीय सदस्य को यह न लगे कि मैं इस सवाल को टालना चाहता हूं इसलिए उनको बताना चाहता हूं कि यह सही है कि इस देश में हमारी सारी ट्रैफिक पैटर्न बदल जाने के बाद, लीड 720 किलोमीटर होने के बाद, जितने हमारे चार लाख वैगन्स हैं उनमें 5 परसेंट खराब मान लेने के बाद भी हमारे वैगन्स ज्यादा देर तक अकूपाइड रहते हैं तथा ज्यादा वैगन्स के लिए स्टील सेट्स बाहर से मंगवाने की कोशिश करते हैं और इस तरह से आपरेशन एफीशिएन्सी बढ़ाने की हमारी कोशिश है—यह आश्वासन मैं देना चाहता हूं।

SHRI GEV. M. AVARI: Recently I went to some of the places in South Central area. In Andhra Pradesh and Karnataka, because of lack of coal many industries are working for five or ten days a month. When I went to the coal authorities, they said it is because of the lack of railway wagons there. When I approached the South Central Railway authorities, they said the same thing. I do completely agree with Shri Kanwar Lal Gupta who says there is no co-ordination. By what time will the Government be able to co-ordinate this between the Energy Ministry and the Ministry of Railways so as to bring the normal supply of coal to these industries.

PROF. MADHU DANDAVATE: I have already explained how there is co-ordination between Ministry of Energy and Ministry of Railways. We have also set up a Monitoring Committee of the Cabinet which meets every week and we are trying to sort out all the problems. I do not want to shift the responsibility to the Energy Ministry by saying that everything is all right in the Railways. We are trying to co-ordinate things.

As far as wagons are concerned, due to the change in traffic pattern, there is artificial scarcity of wagons. That is the blame as far as Railways are concerned. As far as Energy Ministry is concerned, certain categories are in abundance. Sometimes wherever the pit head stocks are adequate, we are not able to have the wagons supplied there. In some places where conveniently we are able to supply the wagons, at those places the pit head stocks are low. We are trying to sort out the problems. Therefore, after proper co-ordination, as I assured, by the end of April we should be able not only to restore all the trains which have been cancelled due to lack of steam coal but also ensure the coal supply required for industries and thermal power plants.

SHRI BEDABRATA BARUA: I am surprised with the frank admission of the hon. Minister that he needed wagons and that he is short of wagons. He is able to carry his own requirement of steam coal. The point is it is a very bad management if it were so because by not carrying a few wagons of coal he is paralying thousands of wagons from being moved. This should not happen. He knows there was a time a few years ago....

MR. SPEAKER: I think we are having another debate on Railways.

SHRI BEDABRATA BARUA: There was no scarcity of wagons. This is now due to corruption. He should admit it and the country knows about it. I am not satisfied with the statement that both of them are now sharing the responsibility and, there by, the matter is posponed for all times to come. I would like to ask a specific question. Why cannot you take over the steam coal mines and keep them under the Railways so that this question of blaming each other does not arise. Taking it over from the Energy Ministry would be a very good solution.

PROF. MADHU DANDAVATE: Sir, This is a surprising suggestion. For instance, if we have to tackle the problem of imports and in that we have to use the good offices of the External Affairs Ministry and the Commerce Ministry also, would you suggest that we take over the External Affairs Ministry and the Commerce Ministry also to tackle the problem? It is as absurd as that. It is

the question of mines. Taking over the mines by the Railways does not arise at all.

As far as mines are concerned, it is not that some mines exclusively produce steam coal and no other variety of coal. Therefore, this question of taking over of certain mines by the Railways only for delivery of steam coal, is wrong. I must correct your initial statement that there is no difficulty in starting our trains but there is a difficulty of wagons to carry the steam coal for railways. As far as our steam traction is concerned, we require 33,000 tonnes of steam coal per day. At one stage we were short of 3000 tonnes per day and then 2500 tonnes per day. Now, the shortage has come to a very low level and I am sure that even with the present situation, we will be able to restore the trains which were cancelled for want of steam coal.

SHRI EDUARDO FALEIRO: Part (b) of the question suggests that Coal India Limited says that there is no shortage of coal but there is shortage of wagons. Now, there have been officials from his Ministry going on record and saying that at many places they have put wagons at the disposal of the coal mines but because the coal was not taken out of the coal fields and pitheads and put in the wagons, wagons remain un-utlised and idle for a long period of time. Is it a fact or not?

PROF. MADHU DANDAVATE: I have already state that the difficulty is that certain routes which are saturated and if we are able to provide wagons...

SHRI EDUARDO FALEIRO: I do not want a vague reply. I want a precise reply. I just want to know: had there been any incidence when wagons were there but coal was not there?

PROF. MADHU DANDAVATE: I am not vague at all. If you are bent upon seeing vagueness even in precision what can I do?

I have given a special reply that there are some mines where the pithead stocks are adequate but the line capacity is inadequate. At some places the line capacity is adequate but there the coal production is inadequate. This is the difficulty to which I had referred to only half-a minute earlier.

श्री राम सेवक हजारी : इन्होंने जो आंकड़ा पेश किया है कि कोल का उत्पादन कम है यह ठीक नहीं है। दरअसल में ऐसी बात नहीं है। ये जो कोल माइंज के लोग हैं इन्होंने गलत आंकड़ा दे कर सरकार को अन्धकार में रखा है। रेलों को जितने कोयले का आवंटन होता है रेल विभाग के पदाधिकारी उतने कोयले को उठा नहीं पाते हैं। जो कोयला उठाया भी जाता है रास्ते में बड़े पैमाने पर उसकी चोरी भी होती है। इसका नतीजा यह है कि कोयले की कमी बता कर आपको गाड़ियां रद्द करनी पड़ती है।

गाड़ियां रद्द करने का एक दूसरा भी कारण है। जो प्राइवेट वीहिकल्ज वाले हैं उन से मंथली रेल विभाग के लोगों का फिक्स रहता है और कोयले के अभाव का बहाना बना करके गाड़ियों को रद्द कर दिया जाता है। इस सब की निष्पक्ष जांच समिति बिठा करके क्या आप जांच करवाने के लिए तैयार हैं? समय पर कोयला आवंटित होता है या नहीं, समय पर उठा पाते हैं या नहीं, कोयले की चोरी होती है या नहीं, कोयले की कमी का बहाना बना करके प्राइवेट वीहिकल्ज वालों से पैसा ले कर गाड़ियों को रद्द किया जाता है या नहीं, इस सब की जांच करके सुझाव देने के लिए ताकि काम ठीक से हो क्या आप निष्पक्ष जांच समिति का गठन करेंगे?

प्रो० मधु दण्डवते : माननीय सदस्य इतना समझने की कोशिश करें कि गाड़ियों के 211 जोड़े रद्द करना, इतनी चोरी अगर हो जाये तो मैं समझता हूं कि चोरी की कोई हद नहीं। 211 जोड़े गाड़ियों के जब रद्द किये जायें, जैसे कहा कि चोरियों की एफिशियेंसी कितनी भी बढ़े तो भी 211 जोड़े चोरी करने की कभी हिम्मत नहीं हो सकती है। पहले ही मैंने जवाब दिया है कि दोनों की जिम्मेदारी थी। चन्द माइनें ऐसी हैं, जहां कोयले का उत्पादन अच्छा रहा, लेकिन जिस रास्ते पर इस कोयले को ले जाना था, वहां हमारी कैपेसिटी सैचुरेट होने की वजह से कोयला हम नहीं उठा पाये। करनपुरा ऐसी चन्द माइनें हैं जहां कोयले का उत्पादन था, लेकिन हम प्रबन्ध नहीं कर पाय। दूसरी ऐसी माइनें भी हैं जहां कि कोयले के उत्पादन की कमी है और गाड़ियों का इन्तजाम हो पाया था। तो को-आर्डिनेशन के बाद यह सवाल हल हो जायेगा।

SHRI V. M. SUDHEERAN: Most of the passenger trains were cancelled in the Olavakote Division during the last 3 months due to the shortage of coal which led to students' agitations and agitations of the local people. It was reported that the coal supplied to Olavakote Division was of bad quality. In these circumstances, may I know from the hon. Minister the steps taken by him to avert or to avoid further cancellation of passenger trains of that Division?

PROF. MADHU DANDAVATE: I have already given the assurance. I will confirm that.

MR. SPEAKER: Now, I will come back to Question No. 323—Absent.

SHRI HARI VISHNU KAMATH: Mr. Speaker, I am on a point of order. I am sorry, my question...

MR. SPEAKER: I am also sorry, that question has already been put. Question No. 324—absent, Question No. 325—absent, Question No. 326—absent, Question No. 327.—absent, Question No. 328—Mr. Durga Chand.

Laying of Railway Lines During Sixth Five Year Plan

+

*328 SHRI DURGA CHAND:

SHRI S. S. SOMANI:

Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have finalised their proposal to lay new railway lines in the various parts of the country during the Sixth Five Year Plan period.

(b) if so, details regarding the projects and the expenditure proposed to be incurred on these project during the Plan period; and

(c) what will be the locations of the proposed new lines?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) to (c). Allocation for construction of new line projects-both-on-going schemes as well as new projects-is under finalisation in consultation with the Planning Commission. Final selection of new projects to be taken up, is made on year to year basis after proper surveys and in consultation with the Planning Commission.

श्री दुर्गाचन्द : रेलवे कन्वैंशन कमेटी की 1977 की रिपोर्ट में यह सिफारिश की गई थी कि रेलवे डिपार्टमेंट फाइनेन्स डिपार्टमेंट से बातचीत करेगा कि रेलवे सरप्लस में से कुछ एमाउण्ट एज डैवलपमैंट फंड एप्रोप्रिएशन किया जाये। मैं मंत्री जी से जानना चाहता हूं कि क्या रेलवे डिपार्टमेंट की फाइनेन्स डिपार्टमेंट से यह बात तय हो गई है? यदि हां, तो कितना एमाउण्ट सरप्लस में से डेवलपमेंट फण्ड के लिए रखा गया है और उसमें से कितनी नई रेलवे लाइनों के लिए आपने प्लानिंग कमीशन को लिखा है?

श्री मधु दण्डवते : मैंने रेलवे बजट के अपने भाषण में बताया है कि रेलवे कन्वैंशन कमेटी ने जो अपनी सिफारिशें, एक्सपर्ट कमेटी के आधार पर दी हैं, उसका जिक्र मैंने भाषण में किया है, जब डिमांडज फार ग्राण्ट्स पर चर्चा होगी, उसके साथ ही यह रेज्यूलूशन भी रखा जायेगा और जब यह प्रस्ताव इस सदन में इस सत्र में मंजूर किया जायेगा, उसके आधार पर जो भी कार्यक्रम होंगे, वह करने में काफ़ी सुविधा होगी।

श्री दुर्गाचन्द : मैं यह भी जानना चाहूंगा कि प्लानिंग कमीशन के पास जो उन्होंने रिकमैंडेशन्स भेजी हैं, उसमें कितनी नई लाइनें हैं और किस स्टेट में कितनी-कितनी लाइनें आपने रिकमैंड की हैं?

प्रो० मधु दण्डवते : अध्यक्ष महोदय, मूल सवाल एक आम सवाल है। अगर मैं हर एक क्षेत्र के बारे में यहां एक फ़ेहरिस्त देने लगूं, तो शायद उसके लिए समय नहीं होगा। मैं ने इसके बारे में बजट में बताया है। लेकिन इस वक्त मैं इतना ही बताना चाहता हूं कि आनगोइंग प्रोजैक्ट्स में से 5 लाइन्ज 1978-79 में पूरी की गई हैं, चंद महीनों में 4 और भी पूरी हो जायेंगी और आने वाले फ़िनांशल यीअर में 9 लाइन्ज पूरी करने की कोशिश की जायेगी।

DR. SUBRAMANIAM SWAMY: Men tend to take their wives for granted. In the same way, Dandavate takes the city of Bombay for granted. I am not taking a specific question. I am very concerned that the question of laying railway lines, you put it in the Five Year Plan and it never gets

implemented. Doubling of Chembur-Mankhured line has been put in Plan after Plan, but it never gets implemented. What steps will you take for instance in this particular case to see that the projects started in a Five Year Plan will be completed within that periods?

PROF. MADHU DANDAVATE: I have already given a specific reply to this—explaining that we have given up the old perspective and are now concentrating only on a few lines, fixing up the target date. I am very happy to announce that in the course of the last 22 months every line that has been completed was completed 4 or 5 months before the target date. Coming to his constituency, he has not probably read the explanatory note to the Budget. For the line to which he has referred, the amount has already been sanctioned and necessary steps have already been taken.

Maintenance of Hospitals Equipment

*329. SHRIMATI PARVATHI KRISHNAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have a proposal under consideration for setting up a special organization on all India basis to ensure that equipment in hospitals and elsewhere did not rust for lack of maintenance or technicians to man them; and

(b) if so, the details and steps being taken if any, in this direction?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) and (b). Government is examining the question of proper maintenance of hospital equipment, but there is no proposal to set up a special oganisation on an all India basis.

SHRIMATI PARVATHI KRISHNAN: The hon. Minister Mr. Yadav had given—before Mr. Rabi Ray took over—an assurance on the floor of the House that special organisation would be set up on all-India basis to ensure that the equipment in hospitals and elsewhere do not rust for lack of maintenance or technicians to man them. I am surprised with the reply the Minister is now giving, because we are seriously concerned with this matter, throughout this country, this is a very big problem firstly the maintenance of equipment and secondly the manning of the equipment. The patients are suffering because even such elementary things as X-rays are now quite often out of order, emergency equipment is out of order, and such things as the monitos for heart attacks and so on are out of order. I would like to know from the Minister, how soon the Government intends to see that these machinery are maintained properly and run properly and the patients are served properly. Is he going to put this matter on a war-footing or not?

SHRI RABI RAY: I share the concern of the hon. Member about the maintenance of equipment. But I think she will agree with me when I say that this question of maintenance the equipment must necessarily be done on a localised. basis. We are helping the State Governments also and we have established and we are going to establish some regional centres which will be taking care of different States. I have told my officers and they have already written to the State Governments asking them to reply to certain questionnaires as to what they are doing about that. After I get their replies, I will also try to see that these Regional Centres are well equipped.

SHRIMATI PARVATHI KRISHNAN: He has not specifically replied to this. If that special organisation is to be set up on all-India basis, what about that or special organisation? The regional centres are alright, they will be under you and you will be co-ordinating and so on. What about this ll-India machinery and what will be the type of all-India machinery? This is

pending since December, for three months now.

SHRI RABI RAY: So for as the State Governments are concerned they are getting their machinery, they might also be importing or purchasing it. It is their concern. So far as the hospitals which are run by any Ministry are concerned, we get the equipment repaired through the Central Scientific Instrumnt Organisation, which is already there. It has a workshop in Chandigarh. I can only tell you about the instruments which are under our hospitals.

WRITTEN ANSWERS TO QUESTIONS

Amendment of Drugs and Cosmetics Act, 1940

*323. SHRI UGRASEN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question No. 1349 on the 28th November, 1978 and state when Government propose to amend the Drugs and Cosmetics Act, 1940 to lay down more stringent penalty for adulteration?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): The question of amending the Drugs and Cosmetics Act, 1940, so as to provide, amongst other things, for more stringent penalties for offences relating to adulteration of drugs is under consideration. I hope to come forward with a comprehensive Bill in the near future.

Multi-Purpose Schools and Holiday Homes for Workers

*324. SHRI SACHINDRA LAL SINGHA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to lay a statement showing:

(a) the details of the location of multipurpose schools organised by Director General of Mines' Safety and Coal Mines Welfare Organisation in Dhanbad with the number of teachers and students during the last three years, (year-wise);

(b) whether any holiday home for the coal mine workers has been built by them; and

(c) the details of the condition of these holiday homes and the number of coal mine workers who have utilised these homes during the last three years, (year-wise)?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (SHRI LARANG SAI): (a) No 'Multipurpose Schools' have been organised by the Director General of Mines Safety. The Coal Mines Welfare Organisation at Dhanbad has, however, established 59 Multipurpose Institutes which provide, *inter-alia*, facilities for education of dependants of coal miners generally upto Second Class. Their details are given below:

(i) *Location of Multipurpose Institutes*

Sl. No.	Place where located	District	State
1	Sijua	Dhanbad	Bihar
2	Lodna	,,	,,
3	Kharkharee	,,	,,
4	Mudidih	,,	,,
5	Loyabad	,,	,,

Sl. No.	Place where located	District	State
6	Bhulanbararee	Dhanbad	Bihar
7	South Balihari	,,	,,
8	Nirsha	,,	,,
9	Digwadih	,,	,,
10	Bhuli	,,	,,
11	Malkera	,,	,,
12	Nayadih Kusunda	,,	,,
13	Jamadoba	,,	,,
14	Kargali No. I	Giridih	,,
15	Kargali No. II	,,	,,
16	Bokaro No. I	,,	,,
17	Bokaro No. II	,,	,,
18	Jarangibh	,,	,,
19	Swang	,,	,,
20	Beniadih	,,	,,
21	Bhurkunda	Hazaribagh	,,
22	Central Sounda	,,	,,
23	Sirka	,,	,,
24	Religora	,,	,,
25	Shankarpur	Burdwan	West Bengal
26	Damoda	,,	,,
27	Parasia	,,	,,
28	Jay-Kay Nagar	,,	,,
29	Girmint	,,	,,
30	Ningha	,,	,,
31	Chinakuri	,,	,,
32	Sitalpur	,,	,,
33	Methani	,,	,,
34	Samlakendra	Burdwan	,,
35	South Jhagrakhand	Surguja	M.P.
36	Kurasia	,,	,,
37	Nowrozabad	Sahdol	,,
38	Birsinghpur	,,	,,

Sl. No.	Place where located	District	State
39	Dhanpuri	Shahdol	M.P.
40	Korba	Bilaspur	,,
41	Eklehra	Chhindwara	,,
42	Damua	,,	,,
43	Newtonchickly	,,	,,
44	Chandameta	,,	,,
45	Ballarpur	Chanda	Maharashtra
46	Sasti	Chandrapur	,,
47	Duelbera	Dhenkanal	Orissa
48	Hingir Rampur	Sambhalpur	,,
49	Majdoor Line	Khammam	A.P.
50	Birley pit	,,	,,
51	Ramavaram	,,	,,
52	No. 3 Incline	,,	.
53	No. 5 Incline	,,	..
54	No. 9 Incline	,,	.
55	Yellendu	,,	..
56	Bellampalli No. I	Karimnagar	,,
57	Bellampalli No. II	,,	,,
58	Mandamari	,,	.
59	Godawari Khani	,,	,,

(ii) *No. of teachers and students*: According to available information 75 Senior Adult Education Instructors/ Adult Education Instructors and 99 Field/Welfare Workers are presently posted to look after different activities (including education of children) in the M.P.Is. The number of students who attended classes during last three years is not readily available.

(b) Two holiday homes have been provided by the Coal Mines Welfare Organisation. No such home has been set up by the Director General of Mines Safety.

(c) Details of the two holiday homes run by the Coal Mines Welfare Organisation are as follows:—

(i) *Holiday home at puri.*

This holiday home which started functioning on 1st August 1967 in a rented building was shifted last year to another rented building with better location and facilities. Nearly 40 visitors can use the home at a time. The building is electrified and has arrangements for adequate supply of drinking water.

The number of coal mine workers who utilised this holiday home during the last three years is as follows:—

Years	Number
1975-76	294
1976-77	400
1977-78	311

(ii) *Holiday home at Rajgir.*

This holiday home has been functioning since October, 1959 in a rented building consisting of two rooms. Electricity and water supply facilities are available in the home.

Number of coal mine workers who utilised this holiday home during the last three years is as follows:—

Years	Number
1975-76	119
1976-77	148
1977-78	52

बम्बई में मालवाहक जहाज में आग लग जाना

*325. **श्री राजनारायण** : क्या नौवहन और परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बम्बई में एम० वी० रूपवती नामक एक मालवाहक जहाज में आग लग गई थी ;

(ख) यदि हां, तो यह आग किन कारणों से लगीं ; और

(ग) उसके परिणामस्वरूप सरकार को रुपयों में कितनी हानि हुई ?

नौवहन और परिवहन मंत्रालय में प्रभारी राज्य मंत्री (श्री चांद राम) (क) एम० वी० रूपवती नामक जहाज में आग लगने की कोई रिपोर्ट नहीं मिली है। सम्भवत: माननीय सदस्य बम्बई की प्रिंसेस डाक में एस० एस० रूकमावती जहाज पर 12.2.79 को आग लगने की घटना का उल्लेख कर रहे हैं।

(ख) इस जहाज की, प्रिंसेस डाक में मरम्मत की जा रही थी। इस कारण वैल्डिग करते समय कुछ चिनगारियां स्टोर रूम में गुदड़ और कचरे पर जा पड़ी थीं, जिससे धुआं फैल गया था।

(ग) "रूपमावती" सिंधिया स्टीम नेवीगेशन कम्पनी का एक मालवाही जहाज है। यह कम्पनी एक प्राईवेट कम्पनी है। सरकार को इस घटना में किसी किस्म का कोई नुक्सान नहीं हुआ। पोर्ट ट्रस्ट की सम्पत्ति को कोई क्षति नहीं पहुंची।

Medical Facilities in Rural Areas

*326. SHRI C. R. MAHATA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to lay a statement showing:

(a) what assistance has been given by the Central Government during the last two years to improve medical facilities in rural areas; and

(b) please also indicate the progress made in this behalf?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) and (b). The assistance given by the Central Government to improve the medical facilities in the rural areas during the last two years is as under:—

	1977-78	1978-79	Budget provision
Community Health Workers Scheme	Rs. 4·26 crores	Rs. 21·60 crores	
Multipurpose Workers Scheme .	Rs. 2·50 crores	Rs. 5·09 crores	
Dais training	Rs. 0·09 crores	Rs. 4·00 crores	

With the financial assistance provided by Central Government, the health services in rural areas have been strengthened in the following manner:—

1. (i) 66579 Community Health Workers (upto 31st December 1978) are working in villages; besides educating the community about preventive and promotive apects of health the CHW are also providing treatment for minor ailments.

(ii) One additional Medical Officer has been provided at 1789 Primary Health Centres covered under the Community Health Workers Scheme.

(iii) In every Primary Health Centre covered under the Community Health Workers Scheme, additional medicines worth about Rs. 66,000 per annum are provided.

(iv) 107748 indigenous dais have been trained to provide better midwifery services in the rural areas.

(v) Under the Centrally sponsored Multi-purpose Workers Scheme, the training programme of P.H.C. Doctors and field staff has been completed in 88 districts and is in progress in another 129 districts.

(vi) A non-recurring grant of Rs. 5,000/- to every Primary Health Centre covered under the Community Health Workers Scheme for equipment and laboratory facilities.

2. In addition, under the Family Welfare Programme, Labour Rooms in 1000 Primary Health Centres have been renovated and operation theatres and an additional six beds have been provided in each of the 325 Taluka/Tehsil level hospitals. An additional assistance of Rs. 5.4 crores has been provided for this purpose during the last three years.

Consultative Committee Meetings during Inter Session Periods

*327. SHRI SHYAM SUNDER GUPTA:

DR. BIJOY MONDAL:

Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) what is the procedure adopted by Department of Parliamentary Affairs for fixing the meeting of Consultative Committee Meetings during the Inter-Session periods;

(b) whether it is also a fact that sometimes not a single Consultative Committee Meeting was held for the Ministry of Planning and if so, the reasons therefor; and

(c) whether there are any other Consultative Committees also which could not meet during the last Inter-Session period?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) According to normal practice, one meeting of the Consultative Committee of each Ministry is held during the session period and one during the inter-session period. The date and time of the meeting are fixed by the Minister concernd as Chairman of the Committee. Thereafter, notice is issued by the Department of Parliamentary Affairs to all the Members about the date, time and venue of the meeting and Members are requested to suggest subjects/points for discussion by a specified date.

(b) and (c). No meeting of the Consultative Committee for the Ministry of Planning was held during the last inter-session period, as the Committee had met on the penultimate working day of the Winter Session. During the same period, meetings could not also be held of the Consultative Committees attached to the Ministries of Health and Family Welfare, and Law, Justice and Company

Affairs. The Members of the Consultative Committee for the Ministry of Agriculture and Irrigation were however invited to Anand (Gujarat) for an on-the-spot study of the "Operation Flood II" and "Oil Seeds Projects".

Loss Sustained by D.T.C. during Anti-Fare Hike Demonstration

*330. SHRI KACHARULAL HEMRAJ JAIN:

SHRI SUKHDEO PRASAD VERMA:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state the number of D.T.C. Buses damaged and the loss thus sustained by D.T.C. during the anti-D.T.C. fare hike demonstration in Delhi?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): 78 D.T.C. buses were damaged costing Rs. 50,000/- approximately, during the period starting from 11th February, 1979 when revised bus fares were enforced to 22nd February, 1979, when the revised fares were modified.

Dhula—Amalner Railway Line

*331. SHRI VIJAY KUMAR N. PATIL: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received a proposal for Dhule-Amalner Railway line for bringing Dhule on the main route;

(b) if so, details of the proposal received; and

(c) the reaction of Government to the proposal and details of action taken/proposed in the immediate future to bring Dhule on the main line to boost the economy of this backward region, keeping in view the policy of Government?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): A proposal for construction of Dhule-Amalner railway line was received in December, 1978. The proposal involves extension of Chalisgaon-Dhule branch line to Amalner Station on Surat-Jalgaon section. No formal survey of the proposed extension has been carried out. Considering the constraints of financial resources and also the nature and volume of traffic anticipated on the line, the construction of the proposed link is not contemplated at present.

Introducing a Train from Bangalore to Talguppa

*332. SHRI A. R. BADRI-NARAYAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a public request for running a through train from Bangalore to Talguppa;

(b) if so, whether the traffic does not warrant the running of a through train; and

(c) whether this through train does not connect the Western sea coast with the Malnad hinterland and the capital of Karnataka?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). Yes, Sir.

(c) Does not arise.

Conversion of Rupsa—Talbandha Line

*333. SHRI BAIRAGI JENA: Will the Minister of RAILWAYE be pleased to state:

(a) whether any step has been taken to consider the conversion of

the Rupsa-Talbandha narrow-gauge rail link to broad gauge and extend the same to connect with Tata-Badampahar main line; and

(b) a detailed report thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). A Reconnaissance Engineering-*cum*-Traffic Survey for conversion of Rupsa-Taland narrow gauge line into broad gauge and its extension to a suitable point on Tatanagar-Kharagpur section is being carried out by the South Eastern Railway. The survey is expected to be completed shortly.

Printing of Passport Forms in Regional Languages

*334. SHRI F. P. GAEKWAD: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have finalised consideration of the question about printing of passport application forms in all the regional languages;

(b) if so, whether Government have taken a decision in this regard; and

(c) if not, reasons for delay thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) to (c). A decision, in principle, has been taken that the passport application forms will in the near future also be available, apart from Hindi and English, in the regional languages of the State in which the Passport Office is situated. The intention is to bring into public use the passport application forms in these additional languages at the same time as a *revised* passport application form is introduced.

भारत-ईरान संबंध

*335. **श्री ओम प्रकाश त्यागी :** क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या ईरान में हुई हाल की क्रान्ति के परिणामस्वरूप भारत और ईरान के बीच विद्यमान द्वितक्षीय आर्थिक, व्यापार आदि समझौतों पर प्रभाव पड़ा है अथवा उन पर किसी प्रकार से प्रभाव पड़ने की सम्भावना है ;

(ख) यदि हां, तो उसके तथ्य क्या हैं ; और

(ग) सरकार ईरान की सरकार के साथ सौहार्दपूर्ण संबंध स्थापित करने के लिए क्या प्रयास कर रही है ?

विदेश मंत्री (श्री अटल बिहारी वाजपेयी) : (क) से (ग). भारत, नई सरकार को मान्यता देने वाले पहले देशों में था। हम नये नेतृत्व के साथ निकट संपर्क बढ़ाने का प्रयास कर रहे हैं। तीन सदस्यों का एक सद्भावना प्रतिनिधिमंडल, जिसके नेता श्री अशोक देहता हैं, इस समय ईरान की यात्रा पर गया हुआ है। सरकार को यह आशा है कि भारत और ईरान के बीच इस समय जो द्विपक्षीय सहयोग और जो दोनों देशों के हित में है वह जारी रहेगा।

Chakma Tribal People Entry into Mizoram

*336. PROF. SAMAR GUHA:

SHRI MUKUNDA MONDAL:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether a large number of 'Chakma' tribal people have recently been ejected out Bangladesh by resorting to repressive measures;

(b) whether these Chakma tribal people have entered into Mizoram and other areas of India; and

(c) if so, the facts thereabout and the steps taken by Government to deal with the problems regarding Chakma tribal people, with the Government of Bangladesh?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) and (b). A number of Chakma tribals from Bangladesh entered Mizoram illegally during the last three months alleging that they had been harassed by the Bangladesh authorities.

(c) As soon as these reports reached us, the matter was taken up with the Government of Bangladesh, who have agreed to take them back. The modalities of their repatriation are being worked out in consultation with the Bangladesh authorities and we expect that all those Chakmas who entered India illegally, would return to Bangladesh in due course.

Admission of Foreign Students in Orissa Medical College

*337. SHRI K. PRADHANI:

SHRI SARAT KAR:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that Government have requested the Orissa Government to allow admission of foreign students into Medical Colleges in the State, particularly from the Afro Asian countries; and

(b) if so, the details regarding the foreign students already admitted in State Medical Colleges?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) Yes, Sir. The Minister of State in the Ministry of External Affairs has written to the Orissa Minister of Education and Health in August 1978 requesting him to offer 30 ddi-tional seats in 1979-80 in the different medical colleges of Orissa for accommodating foreign students under the self financing scheme.

(b) The required information is being collected.

Activities of Warships of Big Power in South East Asia

*338. SHRI MADHAVRAO SCINDIA:

SHRI DHIRENDRANATH BASU:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government is aware that the warships of big powers have stepped up their activities in South East Asia as a result of fighting between Vietnam and China;

(b) if so, whether Government consider that such activities will threaten the peace of the region in particular and whole of Asia in general; and

(c) if so, his reaction thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) and (b). Government have seen reports to this effect. The Government of India has all along held that the military presence of foreign powers in the Indian Ocean is detrimental to the peace and security of the region. As such the Government of India cannot but be concerned at any escalation in the naval presence of any major foreign power in this area.

(c) Government of India is keeping a careful watch on the situation and is in touch with concerned governments. Attention is invited to the statement made by me in the House on March 12, 1979.

Yogic Cure Centres/Hospitals

*339. SHRI MAHI LAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to lay a statement showing:

(a) whether Government have given recognition to any of existing Yogic Cure Centres/Hospitals;

(b) if so, the names and addresses of such Yogic Cure Centres/Hospitals;

(c) the names of the Yogic Cure Centres/Hospitals which are recognised or authorised for purpose of CGHS;

(d) if no such Centres|Hospitals have so far been recognised or covered under CGHS, the reasons therefor; and

(e) whether Government propose to take steps to give recognition to Yogic Cure Centes if the answer to part (a) is in negative; and the time by which at least some of Yogic Cure Centres/Hospitals will be given recognition?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAI): (a) and (b). Yogic Cure Centres/Hospitals are not recognised under the Central Services Medical Attendance Rules or the C.G.H.S. However, the Central Council for Research in Yoga and Naturopathy, New Delhi has been extending financial assistance to four yogic cure centres/hospitals. Their names and addresses are contained in a statement laid on the Table of the House.

(c) One Yoga Centre is functioning under the C.G.H.S. itself in the premises of the CGHS Dispensary, Chitra Gupta Road, New Delhi.

(d) and (e). Recognition of Yogic Cure Centres/Hospitals for purposes of C.G.H.S. or the Central Services Medical Attendance Rules is not contemplated at present.

Statement

Sl. No.	Name and addresses of the Institutions
1	The Indian Institute of Research in Yoga and Allied Sciences, 4th Hostel, S.P.W College, Tirupaty-517502 (A.P.)
2	Yoga Research Centre, Institute of Medical Sciences, Banaras Hindu University, Varanasi.
3	Shivananda Math, Umachal Yogashram and Yogic Hospital, Kamakhya, Gauhati-781010.
4	Government Yogic Treatment-cum-Research Centre, Bapunagar, Jaipur.

Diabetes Patients

*341. SHRI CHHITUBHAI GAMIT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the State-wise number of diabetes patients in the country from 1972 to 1978;

(b) whether this number indicates that cases of diabetes are increasing; and

(c) if so, the effective measures proposed to be taken by Government to check it?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) Diabetes is not a notifiable

disease. Hence complete information regarding the number of diabetes patients is not available. Based on Hospital reports received from some of the States, a statement containing the number of diabetes patients in those States from 1972 to 1977 is laid in the Table of the Sabha [*Placed in Library. See* No. LT-4094/79]. Figures for 1978 have not yet been furnished.

(b) The statement would show that a large number of patients have attended the hospitals. This does not, however, indicate the incidence rate of diabetes.

(c) Medical care is the responsibility of the State Governments. There is no Central progrmme for controlling this disease.

सोनपुर डिवीजन में मछली तालाबों का ठेका

3201. **ज्ञानेश्वर प्रसाद यादव** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पूर्वोत्तर रेलवे के सोनपुर डिवीजन में मछली तालाबों और घास के ठेके देने के लिए क्या कसौटी अपनाई जाती है ;

(ख) क्या सरकार को पता है कि बड़े ठेकेदार इनके ठेके 3 वर्ष के लिए लेते हैं और भारी लाभ कमाते हैं ; और

(ग) यदि हां, तो इस बारे में क्या कार्यवाही करने का विचार है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) से (ग). वर्तमान अनुदेशों के अनुसार सोनपुर मंडल सहित समस्त भारतीय रेलों पर रेलवे के तालाबों और गड्ढों से मछली पकड़ने के अधिकार देने हेतु लाइसेंस प्रदान करने के लिए रेल कर्मचारियों द्वारा गठित मछुआ सहकारी समितियों को प्रथम तरजीह दी जाती है। यदि ऐसी कोई समिति या समितियां इसके लिए तैयार नहीं होती हैं, तो रेल प्रशासन के साथ पंजीकृत अन्य मछुआ सहकारी समितियों से मछली पकड़ने के अधिकार देने हेतु लाइसेंस प्रदान करने के लिए समिति निविदाएं आमंत्रित की जाती हैं।

इन दोनों विकल्पों के अभाव में रेल प्रशासन इनकी नीलामी करता है और सबसे अधिक बोली लगाने वाले को मछली पकड़ने का अधिकार प्रदान करने के लिए लाइसेंस दे दिया जाता है।

घास काटने के अधिकार देने हेतु भी लाइसेंस रेल प्रशासन के विवेक पर निविदाएं आमंत्रित करके या खुली नीलामी द्वारा दिये जाते हैं। रेल प्रशासन ने सहकारी समितियों के सभी रजिस्ट्रारों और उस क्षेत्र के जिला मत्स्य उद्योग अधिकारियों को लिखा था कि वे सहकारी समितियों को सूचित करें कि वे अपने-अपने नाम सोनपुर मंडल के प्राधिकारियों के पास पंजीकृत करवा लें लेकिन अभी तक किसी भी सहकारी समिति ने अपना नाम पंजीकृत नहीं कराया है। सहकारी समितियों के आगे न आने के कारण रेल प्रशासन ने तीसरे विकल्प का अनुसरण किया और खुली निविदा के जरिए सबसे अधिक बोली लगाने वाले को तीन वर्ष की अवधि के लिए मछली पकड़ने के लिए लाइसेंस दे दिया।

सोनपुर मंडल में घास काटने के अधिकार वर्षानुवर्ष के आधार पर नीलाम किये जाते हैं और सबसे अधिक बोली लगाने वाले को लाइसेंस दिया जाता है।

जब खुली नीलामी के जरिए अधिकारों का लाइसेंस दिया जाता है, तब प्रशासन को सबसे अधिक बोली लगाने वाले की बोली को स्वीकार करना पड़ता है।

चीनी उद्योग के लिए तीसरा मजूरी बोर्ड

3202. **दयाराम शाक्य** : क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) अखिल भारतीय सुगर मिल मजदूर संघ द्वारा 15 फरवरी, 1978 को किये गये ज्ञापन पर सरकार ने क्या कार्यवाही की है ;

(ख) चीनी उद्योग के लिए बने वेतन आयोग की अवधि कब समाप्त हो रही है ; और

(ग) क्या सरकार चीनी उद्योग के मजदूरों के वेतन और भत्तों आदि पर पुनर्विचार के लिए तीसरे मजूरी बोर्ड के गठन के प्रस्ताव पर विचार कर रही है ; और यदि हां, तो इसका गठन कब तक किया जायेगा ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) अखिल भारतीय सुगर मिल मजदूर संघ द्वारा दिए गए ज्ञापन पर विचार किया गया। इस बीच, 20 और 21 सितम्बर, 1978 को हुए राज्य त्रिपक्षीय सम्मेलन (श्रम) में हुए सर्वसम्मत समझौते और राज्य श्रम मंत्री द्वारा दिए गए मध्यस्थता पंचाट के अनुसरण में उत्तर प्रदेश राज्य सरकार ने एक अधिसूचना जारी की, जिसमें अन्य बातों के साथ-साथ चीनी मिलों के कर्मचारियों के लिए पहली अक्तूबर, 1978 से तीन वर्ष की अवधि के लिए मजदूरी-दरें निर्धारित कीं। यह निर्णय किया गया कि उत्तर प्रदेश सरकार के पैटर्न पर अन्य राज्य सरकारें/संघ राज्य क्षेत्र भी या तो द्विपक्षीय या त्रिपक्षीय वार्ताओं द्वारा अपने-अपने राज्यों में चीनी उद्योग में मजदूरी-दरों में संशोधन के प्रश्न पर विचार करें। इस बात को दृष्टि में रखते हुए सभी अन्य राज्य सरकारों/संघ-राज्य क्षेत्रों से अनुरोध किया गया कि वे तदनुसार अपने-अपने राज्यों में चीनी में मजदूरी-दरों के निर्धारण के संबंध में कार्यवाही करें।

(ख) संभवतः आशय चीनी उद्योग के कर्मचारियों के दूसरे मजदूरी बोर्ड से है, न कि वेतन आयोग से। चीनी उद्योग के दूसरे मजदूरी बोर्ड की सिफारिशें 30-9-1974 तक लागू रहीं। इसके पश्चात, राज्य स्तर पर त्रिपक्षीय बैठकों में लिए गए निर्णयों के अनुसरण में मजदूरी-दरों में संशोधन किया गया और चीनी उद्योग में मजदूरी-दरों में संशोधन 1-10-1974 से किया गया। यह संशोधन 30-9-78 तक लागू रहा।

(ग) जी, नहीं। प्रश्न नहीं उठता।

Development of Inland Water Transport

3203. SHRI VAYALAR RAVI: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government offered any assistance to the development of inland water transport in the Industrial region near Cochin (improvements to Chambakkara canal);

(b) if so, the details of Central assistance for this scheme; and

(c) whether Government released any money for the same?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) to (c). The scheme of the Government of Kerala for development of IWT facilities for the industrial region near Cochin-improvement of Champakara canal was sanctioned in 1971 as a Centrally Sponsored Scheme at a cost of Rs. 112.50 lakhs. The entire amount has since been released to the State Government as Central assistance in the form of loan.

Medical Examination of School going Children

3204. SHRI SURENDRA BIKRAM: Will the Minister for HEALTH AND FAMILY WELFARE be pleased to state:

(a) What arrangements Government have made to ensure that all school going boys and girls are every year medically examined to see that they do not suffer from serious and infectious diseases; and

(b) what arrangements have been made to give best medical help to students of schools, colleges and universities?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) State Governments are responsile for the implementation of school health programme including medical examination of students. Medical examination of school going children forms one of the functions of the Medical Officer of the Primary Health Centre.

Compulsory medical check up of students in every Kendriya Vidyalaya is done twice a year in the months of July and January, by a qualified doctor appointed for the purpose by the Kendriya Vidyalaya.

Medical facilities for regular medical check up of the students are provided by the school affiliated to Central Board of Secondary Education. The schools maintain health card in respect of individual students.

Medical facility has been made available to the students in the four residential schools run by Central Tibetan Schools administration at Mussorie, Dalhousie, Simla and Darjeeling by providing part-time medical officer and full time nurse in these schools. Facilities for medical check up of day schools students are available by arrangement with the State Government hospitals.

(b) National School Health Scheme under which selected health centres are provided with school health kit for facilitating medical examination of students of primary classes with supportive health education introduced from April, 1977.

Government of India have supplied DT Vaccine to immunise 5 million school children during 1978-79. DT Vaccine and Anti-Typhoid vaccine will be supplied to immunide 10 million school children during 1979-80.

प्याज की ढुलाई के लिये पश्चिम रेलवे से माल डिब्बों की मांग

3205. **श्री धर्म सिंह भाई पटेल** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गुजरात के सौराष्ट्र क्षेत्र में राजकोट जिले के भायावदर टाउन के व्यापारियों और किसानों ने 6 जनवरी, 1979 से 21 फरवरी 1979 की अवधि में उन्हें 7 तार भेजे थे तथा 5 तार पश्चिम रेलवे बम्बई को भेजे थे तथा 2 तार भावनगर डिवीजन को भेजे थे जिनमें प्याज ढोने के लिये माल डिब्बों की मांग की गई थी और यदि हां तो प्रत्येक तार में क्या मांग की गई थी ;

(ख) उत्तर सीमांत रेलवे ने प्याज ढोने के लिये 28 दिसम्बर 1978 से 15 जनवरी, 1979 तक भायावदर स्टेशन के कितने माल डिब्बे उपलब्ध कराये तथा कितने माल डिब्बों की मांग की गई थी ;

(ग) भयावदर स्टेशन की कितने माल डिब्बों के लिये मांग अभी पूरी नहीं की गई तथा यह मांग कब से अपूर्ण पड़ी है तथा इस मांग को कब तक पूरा किया जायेगा ; और

(घ) क्या भयावदर स्टेशन को प्याज के लिए प्रति दिन माल डिब्बे उपलब्ध कराने की व्यवस्था की जायेगी क्योंकि यह प्याज उत्पादन का बड़ा केन्द्र है और यदि हां तो कब तथा किस प्रकार तथा प्याज की ढुलाई के लिए भायावदर के व्यापारियों तथा किसानों को माल डिब्बे उपलब्ध कराने में विलम्ब के क्या कारण हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) नश्य प्याज की पूर्वोत्तर सीमा रेलवे पर स्थित गन्तव्य स्थलों को ढुलाई के लिए माल डिब्बे सप्लाई करने के सम्बन्ध में सन्देश प्राप्त हुए थे ।

(ख) 28-12-78 से 15-1-79 तक की अवधि के दौरान पूर्वोत्तर सीमा रेलवे पर स्थित गन्तव्य स्टेशनों को प्याज के लदान के लिए भायादर स्टेशन पर 18 माल डिब्बे सप्लाई किये गये और 15-1-79 को पूर्वोत्तर सीमा रेलवे पर स्थित गन्तव्य स्टेशनों के लिए इस स्टेशन से प्याज के यातायात के लिए 1229 माल डिब्बों की मांग बाकी थी ।

(ग) 15-1-79 को भायावदर स्टेशन पर प्याज के यातायात के लिए 1243 माल डिब्बों की मांग बाकी थी। इनमें से सबसे पुरानी मांग 30-12-1978 को दर्ज की गयी थी।

(घ) अधिकांश मांगें पूर्वोत्तर सीमा रेलवे पर स्थित गन्तव्य स्थलों के लिए हैं, जहां खाद्यान्न, नमक, सीमेंट इत्यादि अनिवार्य पण्य-पदार्थों के सम्बन्ध में भी काफी भीड़-भाड़ रहती है और फलस्वरूप यातायात का विनियमन करना पड़ता है। प्याज के यातायात के लिए माल डिब्बे प्राथमिकता और रजिस्ट्रेशन के आधार पर सप्लाई किये जा रहे हैं। यह सुनिश्चित किया जा रहा है कि पूर्वोत्तर सीमा रेलवे पर स्थित गन्तव्य स्थलों के लिए लादे जाने वाले प्याज के कुल यातायात के लिए भायावदर स्टेशन को पर्याप्त संख्या में माल डिब्बे सप्लाई किये जायें।

Appointment of Indian Labour Abroad

3206. SHRI SHIV NARAIN SARSONIA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state the names of the organisations in the different countries of the world where Indian labour have been appointed?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Such information is not maintained in the Ministry of Labour.

Central Scheme to Control V.D.

3207. SHRI MADHAVRAO SCINDIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a proposal for introduction of a centrally sponsored scheme for control of V.D. and opening of some clinics is under consideration of Government;

(b) if so, details thereof; and

(c) expected time by which these clinics are to be opened?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) Control of sexually transmitted diseases/V.D. has been a Centrally Sponsored Programme in the 2nd, 3rd, 4th and 5th five year plans. It is proposed to continue this programme during the 6th five year plan Under STD control programme there is a proposal to open new STD Clinics in the Country.

(b) and (c). Ten STD clinics are proposed to be established in a phased manner in different parts of the country where there is a paucity of such clinics. The break-up of STD Clinics to be established year-wise in the 6th five year plan is given in the statement enclosed.

Statement

Year	Name of the State	No. of Clinics
1978-79	Haryana	one
1979-80	Assam Jammu & Kashmir	one one
1980-81	Karala Madhya Pradesh	one one
1981-82	Maharashtra Rajasthan Uttar Pradesh	one one two
1982-83	Mizoram	one

Over-bridge at Cuttack Railway Station

3208. SHRI PABITRA MOHAN PRADHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether not only the people of Orissa but also the Orissa Government have been pressingly requesting for constructing either an over-bridge or an under-bridge at Cuttack Railway Station to avoid the heavy passenger and vehicular traffic for which both the Railway people and people in general are put to much difficulty; and

(b) if so, what steps the Union Government have taken in the matter?

THE MINISTER OF STATE FOR RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) A detailed proposal with designs, drawings and estimate is awaited from the State Govt. of Orissa on receipt of which the scheme can be examined by the Railway.

Action against Goods Staff of Kanpur

3209. SHRI MANOHAR LAL: Will the Minister of RAILWAYS be pleased to state:

(a) what action was taken against concerned Goods staff of Kanpur (M.G.) Goods and other officials of Railway, in matter withholding delivery of 162 bags of tobacco booked at Kaimganj to Kanpur under Inv. 53/126791 dated the 3rd December 1973, delivery of which was ultimately made on 22nd July, 1974 after waving wharfage amounting Rs. 15,944.30 for 193 days as per order No. 227-MC/24/A/74 dated 17th July, 1974 of General Manager, Northern Railway, regarding which a petition dated 14th August 1974 was submitted to the then Deputy Railway Minister;

(b) why Government did not consider compensating loss caused to owner of consignments, for which Government are bound;

(c) what effective steps Government have taken by making inbuilt Statutory Safeguards' to ensure the integrity of administrative machinery; and

(d) details of the matter under reference?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Witholding of delivery of the 162 bags of Tobacco consignment was in the first instance due to non-availablity of proper Central Excise permits with the endorsed consignee. The delivery was subsequently allowed on presentation of valid excise permits by the consignee. Meanwhile. a heavy amount of wharfage had accrued in respect of this consignment and the question of waiver of the wharfage had to be decided at the competent authorities level. Therefore, no railway official was responsible for withholding the delivery as it was done in public interest.

(b) Does not arise.

(c) Regular checks are conducted by the Traffic Inspectors, Accounts and Audit staff and Commercial Officers in this regard. Vigilance Officials also exercise preventive check from time to time.

(d) A Statement containing the details of the case is attached.

Statement

The consignment of 162 bags of tobacco booked under Railway Receipt No. 126791 dated 3-12-1973 from Kaim Ganj to Kanpur Gooper Ganj Goods Shed (M.G.) reached destination on 6-12-1973. The endorsed consignee appeared on 7-12-1973 holding one excise permit of 45 bags only, whereas four excise permits had been mentiioned in the Railway Receipt. Thus permits for the balance 117 bags were not available. This resulted in refusal of delivery in the first instance. On 27-3-1974

the sender of the consignment produced a certificate from the Superintendent, Central Excise, Kaim Ganj allowing delivery of the consignment to the sender on presentation of all the four valid excise permits. During this time a heavy amount of wharfage had accrued on the consignment which exceeded the competence of the Railway Authorities as Kanpur, and therefore had to be considered at high level at Head Quarters' Office of the Railway at New Delhi. After due consideration of the matter, sanction was accorded on 17th July 1974 by the Head Quarters office of the Railway to deliver the consignment free of wharfage foregoing the entire wharfage provided removal was effected under clear receipts within 48 hours from the communication of the orders to the party. Delivery was taken accordingly by the party under clear receipt on 22nd July 1974.

Bhilai-Trivandrum Rail Link

3210. SHRI C. K. CHANDRAPPAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received a representation from the Bhilai Malayala Grandhasala regarding a direct rail link between Bhilai and Trivandrum, as there are a large number of Malayalees and other South Indians working in Bhilai;

(b) if so, the details of their demand; and

(c) the decision thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) To provide a direct train from Durg and Trivandrum or a through coach or provision of block reservation in K. K. Express at Nagpur.

(c) There is no traffic justification for introducing a direct train between Durg/Bhilai and Trivandrum. Introduction of a through service coach was examined. The only trainis suitable for running the through coach are 125/126 K. K. Express or 131/132 Jayanti Janata Express. There are no convenient connected services for these trains on Nagpur-Durg section and also both these important trains are running with maximum loads. In the circumstances, the only alternative is to provide block reservation in K.K. Express to be operated at Drug. Since accommodation in K. K. Express is fully utilised. It is not feasible to do so now, but when K. K. Express is double headed, increasing the available accommodation on the train adequate quota for block reservation to be operated from Durg station will be provided.

Implementation of Recommendation of National Commission on Labour

3211. SHRI KUMARI ANANTHAN: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether all the accepted recommendations of the National Commission on Labour have been implemented; and

(b) if not, the reasons for the delay in implementing them?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). Out of the 300 recommendations of the National Commission on Labour, 254 have already been implemented; 42 relate to matters covered by the Industrial Relations Bill, now before Parliament; 3 would be covered by future legislative proposals and one is not considered feasible.

Bus Service between Main Bus Terminus of Janakpuri at C-1 Block and Kendriya Terminal

3212. SHRI NATVERLAL B. PARMAR: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that there is no direct bus service between the

main bus terminus of Janakpuri at C-1 Block and the Kendriya Terminal, New Delhi;

(b) whether it is also a fact that in the past there used to be one service viz 6-X to cater to the needs of the commuters but it was withdrawn later on as a result of reorganisation of DTC Services;

(c) whether in the absence of such a service hundreds of commuters have to fall back upon contract bus services which are thriving at the cost of DTC; and

(d) if so, what steps are being taken to provide a regular bus service between C-I terminus Janakpuri and the Kendriya Terminal via Udyog Bhavan and South Block?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Yes, Sir. However, two direct bus trips are operating from C-I Block, Janakpuri to Kendriya Terminal at 8.20 and 9.25 hrs. for the convenience of the office goers.

(b) Yes, Sir.

(c) and (d). In addition to the two special trips provided from C-I Block of Janakpuri, a number of regular services operating from adjoining blocks of the colony to the Central Secretariat serve the needs of the commuters. It is not feasible for the DTC to connect all the blocks of the colony with other localities of the city, including Central Secretariat, by direct services.

Expansion of Rajabagan Dockyard

3213. SHRI SOMNATH CHATTERJEE: Will the Minister of SHIPPING AND TRANSPORT be pleased to state the steps taken by Government to expand the Rajabagan Dockyard which is a must for repair and maintenance of the vessels of the Central Inland Water Transport Corporation?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): Funds to the extent of Rs. 300/- lakhs have already been released by Central Government so far to the Corporation for development of the Rajabagan Dockyard. A provision of Rs. 60 lakhs has been made in the Budget Estimates for 1979-80 for further development of the Dockyard.

विभिन्न मंत्रालयों से सम्बध सलाहकार समितियां

3214. श्री नवाब सिंह चौहान : क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) विभिन्न मंत्रालयों से सम्बन्द्ध संसदीय सलाहकार समितियों का पुनर्गठन कब तक करने का विचार है ; और

(ख) शिक्षा, रेल तथा निर्माण और आवास मंत्रालयों से सम्बद्ध सलाहकार समितियों के सदस्यों के नाम क्या है ?

संसदीय कार्य तथा श्रमी मंत्री (श्री रवीन्द्र वर्मा) :

(क) मंत्रालयों/विभागों से सम्बद्ध सलाहकार समितियों के कार्यचालन को विनियमित करने वाली मार्ग-निदेशिका के अनुसार इन समितियों का पुनर्गठन सामान्यत: संसद के बजट सत्र के दौरान किया जाता है।

(ख) शिक्षा, रेल तथा निर्माण और आवास मंत्रालयों से सम्बद्ध सलाहकार समितियों के सदस्यों की सूचियां सभा पटल पर रखी हैं। [ग्रन्थालय से रखी गयीं । देखिये संख्या LT-4095/79]

Reported Statement of Foreign Minister Re: Nuclear Explosions

3215. SHRI A. K. ROY:
DR. BAPU KALDATE:
SHRI K. LAKKAPPA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether his attention has been drawn to his reported statement in the Calcutta Edition of the 'Statesman' dated the 1st February, 1979 under the heading 'Nuclear Explosion if Necessary';

(b) whether it is a change on the earlier stand taken by Government on the question of nuclear explosion; and

(c) if so, reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) Yes, Sir.

(b) No, Sir.

(c). Does not arise.

Tug between the Railways & Shipping Corporation of India

3216. SHRI P. RAJAGOPAL NAIDU: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether there was a tug between the Railways and Shipping Corporation in moving coal to Haldia; and

(b) whether he was able to resolve the tussle last week?

THE MINISTER OF STATE INCHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) No, Sir.

(b) Does not arise.

Demand for C.D.S. dues in N.E.F.R

3217. SHRI AMAR ROYPRADHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have considered the demand for clearing of C.D.S. dues of all the employees of North East Frontier Railway in Assam; and

(b) if not, the reasons therefor and by when C.D.S. dues would be cleared off?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). The demand for premature repayment of compulsory deposits to the railway employees who had lost their property and belongings as a result of floods in Assam in 1977 was conceded by the Ministry of Finance in January, 1979. In accordance with the instructions issued by the Ministry of Finance on 16th January 1979 repayment of compulsory deposits to all such employees who fulfill the conditions is being arranged by the Railway Administration. The Railway Administration have been advised to arrange for the payment as early as possible.

बोनस न दिये जाने पर हड़ताल करने वाले रेलवे कर्मचारी

3218. श्री हरगोविन्द वर्मा :

श्री चित्त बसु :

क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रेल कर्मचारियों ने यह निर्णय किया है कि यदि उन्हें बोनस का भुगतान नहीं किया गया तो वे हड़ताल करेंगे ; और

(ख) यदि हां तो उस सम्बन्ध में सरकार का क्या कार्यवाही करने का विचार है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) और (ख) नेशनल फेडरेशन आफ इंडियन रेलवेमैन की कार्य समिति द्वारा दिसम्बर 1978 में पारित एक संकल्प के अनुसार उस फेडरेशन ने यह विनिश्चय किया है कि यदि संसद में अगला बजट पेश किये जाने तक दस सूची मांग पत्र में निहित उसकी बोनस एवं अन्य मांगों को संतोषजनक ढंग से हल नहीं कर दिया जाता तो फेडरेशन रेल कर्मचारियों को पूर्ण और अनिश्चित काल के लिए हड़ताल का आह्वान करेगा। पता चला है कि फेडरेशन की कार्य समिति 25 और 26 मार्च को पुन: अपनी बैठक बुला रही है और बहस की मदों में एक मद यह भी है कि आगे क्या कार्रवाई की जानी है। इस प्रकार इस फेडरेशन ने अभी तक हड़ताल करने का अंतिम रूप से विनिश्चय नहीं किया है।

अन्य फेडरेशनों ने तो हड़ताल के लिए मतदान तक नहीं लिया है जो किसी भी यूनियन या फेडरेशन के लिए हड़ताल करने या न करने का विनिश्चय करने के लिए एक प्रारम्भिक शर्त है।

Booking Clerks at New Delhi Station

3219. SHRI SIVAJI PATNAIK: Will the Minister of RAILWAYS be pleased to state:

(a) whether a large number of complaints had been received against the Booking Clerks working at New Delhi Railway Station for cheating and misbehaving with the travelling public during the years 1977 and 1978;

(b) if so, number of such complaints received during these years; and

(c) the steps Government propose to take in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) A few complaints had been received against the Booking Clerks working at New Delhi Station alleging cheating and mis-behaviour during the years 1977 and 1978.

(b) The number of such complaints received during these years at New Delhi Station is as under:—

	1977	1978
Misbehaviour . .	12	8
Cheating . .	6	5

A few complaints not received at New Delhi station but directly sent to the Vigilance Organisation of the Northern Railway were as under:

	1977	1978
Misbehavoir . .	Nil	1
Cheating . .	2	3

(c) Punitive as well as corrective action is taken to avoid recurrence of such complaints with a view to inculcating a sense of service amongst the staff. A "No Complaint Week" is observed on a number of important stations including New Delhi every quarter where the Officers and the Supervisory staff are deputed to educate the staff to be polite and courteous towards the public.

A strict watch on the working of the Booking Clerks against malpractices at the booking windows is kept by the Vigilance Inspectors and Anti-Fraud Inspectors. Strict action is taken against the defaulting staff.

Instructions issued by National Council of UAE

3220. DR. BAPU KALDATE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have taken note of the instructions issued by the National Council of U.A.E. to the oil companies and major industrial enterprises to give preference to men from other Arab countries;

(b) whether these Arab Countries had sent any communication to Government in this connection;

(c) if so, the details thereof; and

(d) what step have been taken to protect Indian Emigrates?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) to (d). The UAE Government as a matter of general policy relating to employment, gives first preference to locals and whenever these are not available, to nationals of other Arab States. This preference is within the framework of bilateral and regional Arab cooperation, and in most cases flows out of their commitment to the Charter of the Arab Leage. However. we are not aware of any instructions issued by the National Council of UAE

for giving preference for employment to men from mother countries.

No specific communication on this subject has been received from the Government of UAE. Such Indian immigrants as go to UAE do so after securing jobs and fulfilling the emigration procedures laid down. Cases of breach of work contracts by local employers, whenever brought to our notice, have been taken up through our mission with the UAE Ministry of Labour for necessary action.

Fixation of Wages for Employees engaged in Mica Mineral Industry

3221. SHRI R. L. P. VERMA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the daily wages of the labourers and monthly salaries of the employees engaged in the processing and fabrication of Mica Mineral have not been fixed on the basis of the special nature/character of this mineral; and

(b) whether Government will refer the matter to the Indian Bureau of Labour for the fixation of 'Mica Wage' with a view to do justice with the employees and workers of the Mica Trading Corporation under the Department of Commerce?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) According to information available with Government. minimum wages under the minimum wages Act, 1948 have been fixed by the Government of Bihar in the employment in mica works. The Government of Bihar have constituted an Expert Committee to study the wage structure in mica industry.

(b) No such proposal is under consideration of Central Government at present.

Concentration of Pak Troops on India's Borders

3222. DR. BALDEV PRAKASH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether he has taken notice of the news that Pakistan is concentrating heavy troops on India's borders and if so, the action taken by Government in this regard;

(b) whether a news item appearing in the press on the basis of Moscow radio broadcasts, regarding training of armed Guerillas by the Chinese Government on the border of India to overthrow the India and neighbouring Governments has come to the notice of the Government and if so, the action taken by Government;

(c) whether it is fact that U.S. is supplying arms to Pakistan on a massive scale; and

(d) if so, whether the Government of India has protested to U.S. Government and the result of India's protest?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) The Government have seen the news item. However, no unusual movement or concntration of Pakistani troops along the Indo-Pak border has come to the notice of the Government in the recent past.

(b) While Government have seen news reports to this effect, Government have made known to the Chinese Government its concern at support for rebel and disaffected Indians being given by China. Government remains fully vigilant at any evidence of fresh support of the Chinese.

(c) and (d). The Government are aware of the willingness of the U.S. Government to consider sale of military equipment to Pakistan. The Government have often in the past and more recently brought to the notice

of the U.S. Government our concern at the dangers and consequences of arms sales to Pakistan.

Repatriation from Sri Lanka

3223. SHRI KACHARULAL HEMRAJ JAIN:

SHRI K. T. KOSALRAM:

SHRI P. M. SAYEED:

SHRI R. V. SWAMINATHAN:

SHRI JANARDHANA POOJARY:

SHRI A. R. BADRINARAYAN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether his Ministry has issued guidelines to the Indian mission in Sri Lanka to facilitate formalities for repatriation of people of Indian origin;

(b) the total number of people of Indian origin in Sri Lanka at present;

(c) how many of them want to repatriate; and

(d) the details of guidelines issued to the Indian mission there?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) and (d). The Government of India has been constantly attempting to streamline procedure in consultation with the Indian High Commission in Sri Lanka in order to facilitate the completion of the formalities required for repatriation of people of Indian origin from Sri Lanka covered by the 1964 and 1974 Agreements. A joint working group of officials of the two countries reviews the implementation of these Agreements in order to identify and remove bottlenecks. As and when necessary, suitable instructions are issued to the mission or concerned departments. Most recently it was decided to abolish the passport fee for repatriates.

(b) The total number of persons of Indian origin in Sri Lanka as estimated on 31st December, 1978 was 1,074,688 (110.073 Indian citizens, 314,083 Sri Lanka Citizens and 650,532 stateless persons).

(c) Under the 1964 and 1974 Agreements, 3,60,517 persons alongwith their natural increase have still to be repatriated to India.

Strikes

3224. SHRI SAUGATA ROY: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) the number of major strikes that are going on in this country as on date;

(b) the details thereof; and

(c) the steps taken by Government to resolve the strikes?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a)and (b). Exact information regarding the number of major strikes that are going on in this country as on date is not available as it takes upto two months approximately for information to reach the Director, Labour Bureau. and through them the Ministry.

(c) The industrial relations situation is under the constant watch of the Government. The Industrial Relations Machinery both at the Centre and in the State continues to make efforts to minimise work stoppages through informal mediation, conciliation, adjudication or arbitration as necessary, under the existing stautory provisions and voluntary arrangements.

Expansion of Madras harbour

3225. SHRI SUBHASH CHANDRA BOSE ALLURI: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether there is any proposal under Government's consideration to expand the Madras harbour; and

(b) if so, the details thereof?

THE MINISTER OF STATE INCHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) There are plans of improvement and enhancement of port facilities at Madras Harbour.

(b) Planning Commission have tentatively indicated a provision of about Rs. 21 crores for improvement and modernisation of Madras port in the period 1978—83. This includes provision for construction of an Outer Protection Arm for the harbour, deepening of drought and acquisition of floating craft, plant and cargo hadling equipment.

Abortion cases

3226. SHRI C. K. JAFFER SHARIEF: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of cases of abortion, (State-wise), during last two years; and

(b) the number of cases (died) as a result of Medical Termination of Pregnancy operations, (State-wise)?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) and (b). The statement giving State-wise information is attached.

Statement

Sl. No.	State/U.T./Agency	No. of M.T.P.$		No. of deaths due to M.T.P.	
		1977-78	1978-79 & (Upto Jan. 1979)	1977-78	1978-79 (Upto Jan., 1979)
1	2	3	4	5	6
1	Andhra Pradesh	7,812	6,394	5	5
2	Assam	8,383	7,387	N.A.	N.A.
3	Bihar	2,916*	2,641	N.A.	N.A.
4	Gujarat	16,780	17,280	4	1
5	Haryana	33,828	167**	Nil	Nil
6	Himachal Pradesh	1,283	1,474	1	Nil
7	Jammu & Kashmir	@	1,072***	Nil	N.A.
8	Karnataka	12,053	10,324	Nil	3
9	Kerala	28,752	20,217**	Nil	Nil

1	2	3	4	5	6
10	Madhya Pradesh	11,784	7,169	1	1 (upto Dec. 78)
11	Maharashtra	22,112	22,863	7	1
12	Manipur	165£	161££	Nil	Nil
13	Meghalaya	766	635	Nil	Nil
14	Nagaland	545	473	N.A.	N.A.
15	Orissa	8,561	8,224	4	Nil
16	Punjab	7,443	6,462	Nil	1
17	Rajasthan	6,660	8,585	1	1
18	Sikkim†	..	..	..	..
19	Tamil Nadu	21,456	20,952**	8	5
20	Tripura	354	396	N.A.	N.A.
21	Uttar Pradesh	44,017	49,580	25 (upto Nov. 78)	
22	West Bengal	13,778	5,435	N.A.	N.A.
23	A&N Islands	179	173	Nil	Nil
24	Arunachal Pradesh	34	68	Nil	Nil
25	Chandigarh	1,769	1,522	Nil	Nil
26	D.N. Haveli	16	10	Nil	Nil
27	Delhi	11,821	9,745**	1	1
28	Goa, Daman & Diu	788	699	Nil	Nil
29	Lakshadweep †	..	..	Nil	Nil
30	Mizoram	@	15$$	Nil	N.A.
31	Pondicherry	1,030	1,077	1	Nil
32	Min. of Defence	1,426	929	Nil	Nil
33	Min. of Railways	2,213	1,701	N.A.	N.A.
	ALL INDIA	2,41,724	2,13,760	35	24

† Act not yet implemented

*Figures upto November, 1977

@Act was not implemented in the State of J&K and U.T. of Mizoram in the year 1977-78

Nil

N.A. Not available

£July, 1977 to October, 1977 figures not received.

££Figures upto August, 1978

$$Figures for November, 1978 only

**Figures upto December, 1978

***Figures upto November, 1978

$Figures are provisional.

Village defence forces for protection of railway lines

3227. SHRI PURNA NARAYAN SINHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government propose to utilise the services of armed SSB Home Guards and lathi armed village defence forces available in the North Estern Region under Government control for protection of Railways lines at much less cost than maintaining a separate wing in the Railway services;

(b) whether village defence forces have come forward to protect Railway lines and whether Government have accepted the offer; and

(c) if not, the reasons thereof?

THE MNISTER OF RAILWAYS (SHRI SHEO NARAIN): (a) No. The responsibility of ensuring the safety of the Railway track rests with the State Governments.

(b) No.

(c) Does not arise.

Children suffering from severe vitamin A deficiency

3228. SHRI DHARMAVIR VASISHT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the total number of children between 0-14 years of age group in the country;

(b) the total deaths due to malnutrition in the age group 0-5;

(c) the total number of children who suffer from severe vitamin A deficiency; and

(d) steps taken to limit incidence in (b) and (c)?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) Approximately 42 per cent of the total population constitutes children between 0—14 years of age group.

(b) About 10—15 per cent of the children in the age group 0—5 years die of severe mal-nutrition every year.

(c) About 7-8 per cent of the children under 5 years of agse and about 10 per cent of the school going children show ocular signs of Vit. A deficiency.

(d) Steps taken by different Ministries/Departments are indicated in the statement given below is laid on the table of the Sabha.

Statement

Steps taken for promoting better health and nutrition among children through different Ministries/Departments are :

I. **By Ministry of Health and Family Welfare**

(i) Prophylaxis programme to prevent blindness in children caused by Vitamin 'A' deficiency It i proposed to cover 25 million children every year of age group 1—5 years under this programme during the Sixth Plan.

(ii) Prophylaxis programme to prevent nutritional anaemia among children by making available to them tablets containing the recommended intake of iron and folic acid. It is proposed to cover 60 million children in the age group of 1—12 years under this programme during the Sixth Plan.

(iii) Establishment of Paediatric units in the remaining 54 District Headquarters Hospitals and continue inservice training in Maternity and Child Health for Primary Health Centre doctors.

(iv) Nueritional education of medical and para-medical staff and public through booklets, pamphlets, films etc.

II. **By Department of Social Welfare**

(i) Special nutrition programme for pre-school children in the weeker section of the community, e.g., slum areas, tribal areas and other backward rural areas. The programme has now been transferred to State Sector.

(ii) Integrated Child Development Service Scheme which aims at delivering a package of services to the children, pregnant and nursing mothers. This includes supplementary nutrition, immunisation, health check up, referral services, nutrition and health education and non-formal pre-school education. The umber of ICDS projects at the time of commencement in 1975-76 was 33. During 1978-79, 67 new projects have been sanctioned. For the year 1979-80, 50 new projects have been sanctioned for which preparatory action has already been initiated.

(iii) Balwadi Nutrition Programme: This is being implemented through the Central Social Welfare Board and the National Level Voluntary Organisation like Indian Council of Child Welfare, Bhartiya Adimajati Sevak Sangh and Harijan Sevak Sangh. This programme was launched in 1970-71 and the present coverage is about 2.3 lakhs. This covers children between the age group of 3—6 years.

III. **By Department of Education**

Mid-day Meals Programme to meet the nutrition needs of primary school children in the age group of 6—11 years. The coverage under this programme is about 120 lakhs.

IV. **By Department of Rural Development**

Applied Nutrition programme to meet the nutritional needs of pre-school children .

Reduction of Journey time between Delhi and State capitals

3229. SHRI GANANATH PRADHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal under Government's consideration to reduce the journey time between Delhi and various States capitals so that the passengers will not have to spend more than one night in their journey; and

(b) if so, how the proposal will be implemented and when?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). No. However, the journey time of trains between various points including those running between Delhi/New Delhi and various State Capitals is reviewed at the time of revision of the time tables and it is reduced to the extent feasible. A pair of biweekly fast train is proposed to be introduced between Delhi and Ahmedabad via Vadodara in May 1979. In the time table to come into force from 1-4-1979, the journey time of 143/144 weekly Kalinga Express is being reduced by about 1 hour 45 minutes in one direction and 3 hours 30 minutes in the other direction.

Allocation for Health purposes for Punjab and Haryana States

3230. SHRI BALWANT SINGH RAMOOWALIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the amount allocated to Punjab and Haryana for health purposes for the year 1978-79 and what has been allocated for the year 1979-80, separately;

(b) what is the criterion followed in allocating funds to the States;

(c) whether the Government of Punjab could not use all the funds allocated to it during 1978-79; and

(d) if so, how much?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) The approved outlays and anticipated expenditure for 1978-79 in respect of Medical and Public Health Sector for Punjab and Haryana States are as under:—

(Rs. in lakhs)

	Approved outlay	Anticipated expenditure
1. Punjab .	702·00	645·00
2. Haryana .	466·00	443·00

The outlays for 1979-80 have yet to be finalised.

(b) The general criterion followed is as under:

(i) Resources mobilization capacity of State Government.

(ii) Progress of schemes sector-wise as presented by the State Government in the draft Annual Plan of succeeding year; and

(iii) Within the outlays for the Health Programme accent to the extent possible to the revised Minimum Needs Programme designed to promote health care facilities to rural areas and next in order of importance being control of communicable diseases programme. Outlays for other schemes are generally based on need felt requirements in addition to progress of on going programmes etc.

(c) and (d). As against the outlay of Rs. 702 lakhs for 1978-79 the State Government anticipates expenditure of Rs. 645 lakhs, thus showing a short fall of Rs. 57 lakhs.

"प्रोबसीन बुक प्रान डिप्लोमेट्स" शीर्षक से समाचार

3231. श्री राजेश्वर सिंह : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :—

(क) क्या उन का ध्यान 4 फरवरी, 1979 के 'स्टेट्समैन" में "प्रोबसीन बुक प्रान डिप्लोमेट्स" शीर्षक से प्रकाशित समाचार की प्रोर दिलाया गया हैं ;

(ख) क्या सरकार ने मामले की जांच की है ; प्रोर

(ग) यदि हां तो उसके क्या परिणाम निकले प्रोर प्रश्लील सामग्री प्रकाशित करने वाले समाचार-पत्रों/पत्रिकाप्रों के विरुद्ध क्या कार्यवाही की गई है ?

विदेश मंत्रालय में राज्य मंत्री (श्री समरेन्द्र कुण्डू) : (क) जी हां। यह समाचार इस मंत्रालय के एक सरकारी प्रवक्ता द्वारा 3 फरवरी, 1979 को जारी किए गए एक वक्तव्य पर प्राधारित है। इस वक्तव्य की एक प्रति सदन की मेज पर रख दी गई है।

(ख) प्रोर (ग) किसी पत्रिका का नाम लिए बिना सरकार इतना जरूर कहेगी कि भारत में प्रत्यायित विदेशी राजनयिकों के व्यक्तित्व पर छींटाकशी करते हुए लेख या रिपोर्टें छापना कोई प्रच्छी बात नहीं। राजनयिक दूत इस स्थिति में नहीं होते कि झूठे प्रारोपों का खंडन कर सकें। इसके विपरीत प्राप्तकर्त्ता राज्य के रूप में प्रन्तर्राष्ट्रीय प्रथा के प्रन्तर्गत हमारा यह दायित्व है कि हम उनकी मान प्रोर प्रतिष्ठा की रक्षा करें। इसके प्रतिरिक्त प्रपनी परम्परागत सत्कार-परायणता के प्रनुरूप सरकार इस बात के लिए खेद व्यक्त करती है कि मित्र देशों के प्रतिनिधियों को परेशानी का सामना करना पड़ा है। यह बात उन सभी संबंधियों को पर्याप्त रूप से स्पष्ट कर दी गई कि सरकार उनके विरुद्ध निंदा की किसी भी रिपोर्ट या प्रभियान के चलाये जाने पर खेद व्यक्त करती है जिससे कि मित्र देशों के प्रतिनिधियों को परेशानी होती हो।

विवरण

कतिपय पत्र-पत्रिकाप्रों में भारत–स्थित विदेशी राजनयिक मिशनों तथा उनके सदस्यों के विरुद्ध व्यक्तिगत रूप से छींटा-कशी करने की प्रवृत्ति से विदेश मंत्रालय चिंतित है।

मंत्रालय इस प्रवृत्ति की भर्त्सना करता है क्योंकि भारत में प्रत्यायित विदेशी प्रतिनिधियों के विरुद्ध इस प्रकार की छींटा-कशी प्रोर दोषारोपण हमारे देश की परम्परागत सत्कार-भावना के प्रनुरूप नहीं है प्रोर इससे निरर्थक गलतफहमी पैदा होती है।

इस प्रकार के आक्षेप खासतौर पर इसलिए और निंदनीय हैं क्योंकि इस तरह जिन्हें लक्ष्य बनाया जाता है वे अपने राजनयिक आचार के अंतर्गत सार्वजनिक रूप से स्वयं अपनी सफाई में कुछ नहीं कह सकते। एक आतिथेय देश के रूप में भारत से यह बहुत ही मुनासिब प्रत्याशा की जाती है कि वह विदेशी राजनयिक मिशनों को संरक्षण दे और इस बात का सुनिश्चय करे कि निंदा के माध्यम से जिसका वे जवाब भी न दे सकते हों उन्हें परेशान न किया जाए।

विदेश मंत्रालय यह अपील करता है कि विदेशी राजनयिक मिशनों के सदस्यों के प्रति शिष्टता एवं सम्मान के मानदण्डों का ख्याल रखा जाय जो कि हमारे अतिथि हैं।

Ship fire at Hindustan Shipyard

3232. SHRI G. M. BANATWALLA:
SHRI SHANKERSINHJI VAGHELA:
SHRI MUKHTIAR SINGH MALIK:
SHRI JANARDHANA POOJARY:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether a huge fire broke out on the 17th February, 1979 on a ship "MS Visvesvaraya" of the Shipping Corporation of India at the West basin of Hindustan Shipyard in Vishakhapatnam;

(b) if so, what are the causes thereof;

(c) what is the estimated loss of life and property as a result thereof; and

(d) whether any enquiry has been conducted and if so, what are the details thereof?

THE MINISTER OF STATE INCHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). No, Sir. However, a minor fire broke out on 17-2-1979 on "MV Vishva Sudha" of the Shipping Corporation of India, which was under repair at the West basin of the Hindustan Shipyard in Visakhapatnam. The fire was caused by molten metal falling on wooden planks while repairs to the damaged bow were being carried out.

(c) There was no loss of life. Loss of property is estimated at about Rs. 40,000 comprising stores belonging to the ship.

(d) An enquiry was conducted by the Shipyard authorities, who have concluded that adequate precautions were taken while doing repair work.

Inquiry into improper verification of membership of Trade Unions, Paradip Port

3233. SHRI K. GOPAL: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) the designations of the officers, who were entrusted to enquire into the allegation of improper verification of membership of the trade unions operating at Paradip port made in the complaint;

(b) the text of the reports submitted by the officers; and

(c) what were the specific recommendations made to the Ministry of Transport regarding the appointment of labour trustees on the Paradip Port Trust Board and on which date?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b) As directed by the Chief Labour Commissioner (Central), the Regional Labour Commissioner enquired into it. A Joint Secretary of the Ministry of Labour also later visited Paradip Port and went into the matter independently. These enquiries revealed that the verification had been done properly.

(c) Consultations in the matter have been going on between the two Ministries for some time past.

Assistance to Kerala State for development of cancer wing

3234. SHRI M. N. GOVINDAN NAIR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Kerala State Government has sought Central financial assistance for development of Cancer wing of the Trivandrum Medical College into a Regional Cancer Institute; and

(b) if so, what are the details and Government's reaction thereto?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) Yes.

(b) Central assistance of Rs. 60.00 lakhs was asked for by the State Government in March, 1976 to meet capital expenditure for the development of the Cancer Wing of the Trivandrum Medical College into a Regional Cancer Centre. Due to inadequate financial resources the request of the State Government could not be accommodated during the 5th Five Year Plan. A proposal to give limited financial assistance to the State Government for this purpose during the Plan Period 1979—83 is under consideration.

More lines and express services in Saharsa and Purnea districts

3235. SHRI HALIMUDDIN AHMED: Will the Minister of RAILWAYS be pleased to state:

(a) whether Saharsa and Purnea Districts of Bihar will be provided with more rail lines and Mall express services and if not, the reasons therefor; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). Saharsa and Purnea Districts of Bihar already have a good net work of railways which has been strengthened in recent years by provision of Pratapganj-Forbesganj metre gauge line. Barauni-Katihar MG line which partly falls in Purnea District is being converted to broad gauge. There is no proposal to introduce additional trains in the area due to severe operational constraints and also lack of adequate traffic justification.

Shortage of Pace Maker Instrument

3236. SHRI DHIRENDRANATH BASU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the 'Pace Maker' Instrument essential for the patients suffering from heart block, is very costly and not readily available;

(b) whether Government would make necessary arrangements for the adequate supply of pace-makers and also its free supply to the poor patients in the hospitals; and

(c) if so, the details therein?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) Yes. The implantable 'Pace Maker' is not manufactured in the country. This instrument is imported and can be made available within 24 hours to 48 hours.

(b) and (c). There is no proposal to supply the Pace Makers free to any one. The indigent patients sometimes apply for financial assistance for meeting the cost of pace-maker and these are considered out of Health Minister's Discretionary Fund.

Engineering-cum-traffic survey of Jabalpur

3237. DR. VASANT KUMAR PANDIT: Will the Minister of RAILWAYS be pleased to state whether preliminary Engineering-Cum-Traffic Survey Reports of Jabalpur (Madhya Pradesh) have been completed and which are the schemes contemplated for development in the coming three years?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): Report of Engineering-cum-Traffic Survey for conversion of Gondia-Jabalpur narrow gauge section into broad gauge is expected from South Eastern Railway shortly. The list of new lines/conversion projects to be taken up in the next three years has not been formulated.

Restoration of trains

3238. SHRI M. V. CHANDRA-SHEKHARA MURTHY:

SHRI P. M. SAYEED:

SHRI A. R. BADRI NARAYAN:

SHRI YUVRAJ:

Will the Minister of RAILWAYS be pleased to state:

(a) whether he had stated that most of the passenger trains cancelled due to the shortage of coal would be restored by 1st March, 1979;

(b) if so, how many trains are likely to be restored;

(c) what is the coal position at present and by what time the Railways will be able to meet this shortage of coal; and

(d) whether during summer, the rush of passengers could be met fully and steps being taken in that direction?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Zonal Railways have instructions to restore the cancelled services with improvement in coal supplies. With improved loading especially from February 1979 it was anticipated that the process of restoration of cancelled trains will be accelerated.

(b) Out of 216 pairs of trains cancelled as on 31-1-1979, as many as 73.5 pairs have been restored by 12-3-1979.

(c) The coal stock position on Railways as on 12-3-1979 is adequate for only 2.8 days consumption. The time required for making good the shortfalls will depend on the future trends in steam coal offers and loading by collieries which has shown some improvement recently.

(d) Railways plan to move about 1700 special trains in addition to augmenting the loads of existing trains, during the ensuing summer months.

National Health Programme

3239. SHRI N. SREEKANTAN NAIR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government of India have any plan to implement a National Health Programme in the country; and

(b) if so, what are the details?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) and (b). A draft paper on National Health Policy was circulated and considered in the Fifth Joint Conference of the Central Council for Health and Central Family Welfare Council held in New Delhi from 6th to 8th October, 1978 and it was resolved that the Draft Paper on National Health Policy be circulated for inviting comments and opinions. The matter will be considered further by the Council in the light of the comments/opinions and a view received from various sources after circulation.

टिकट चैक करने के कार्य में लगे वाणिज्यिक कर्मचारी

3240. श्री यमुना प्रसाद शास्त्री : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि टिकट चैक करने के कार्य में लगे वाणिज्यिक कर्मचारियों को यात्रा भत्ता तथा दैनिक भत्ता नहीं दिया जाता जो लोको संगचल कर्मचारियों और यातायात संगचल कर्मचारियों को मिलता है;

(ख) यदि हां, तो क्या वाणिज्यिक कर्मचारी संगठन ने उन सभी सुविधाओं की मांग की है जो लोको संगचल कर्मचारियों और यातायात संगचल कर्मचारियों को मिलते हैं क्योंकि उन कर्मचारियों को भी उतने ही घंटे ड्यूटी देनी पड़ती है; और

(ग) टिकट चैक करने वाले वाणिज्यिक कर्मचारियों को वे सुविधाएं न देने के क्या कारण हैं जो अन्य संगचल कर्मचारियों को मिलती हैं तथा सरकार ने उनकी मांग पर अब तक क्या कार्यवाही की है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) टिकट जांच के काम में नियुक्त वाणिज्यिक कर्मचारियों को यात्रा भत्ते को शासित करने वाले सामान्य नियमों के अधीन गैर रनिंग कर्मचारियों को यथा स्वीकार्य यात्रा भत्ता और दैनिक भत्ते का भुगतान किया जाता है, न कि रनिंग कर्मचारियों को यथा स्वीकार्य रनिंग भत्ते का ।

(ख) जी हां, चल टिकट परीक्षक यह मांग करते रहे हैं कि रनिंग भत्ते के भुगतान के प्रयोजन के लिए उन्हें रनिंग कर्मचारी माना जाये ।

(ग) केवल उन्हीं कर्मचारियों को, जो गाड़ियों के संचलन के लिए प्रत्यक्ष रूप में प्रभारी और उत्तरदायी होते हैं, रनिंग कर्मचारियों के रूप में वर्गीकृत किया जाता है और उन्हें रनिंग भत्ते का भुगतान किया जाता है । चूंकि टिकट जांच वाणिज्यिक कर्मचारी किसी भी तरह गाड़ियों के संचलन से सम्बद्ध नहीं होते हैं, इसलिए उन्हें रनिंग कर्मचारियों के रूप में वर्गीकृत नहीं किया गया है । दौरे के समय उन्हें अन्य गैर रनिंग कर्मचारियों के समान यात्रा भत्ता दिया जाता है । तीसरे वेतन आयोग ने भी रनिंग भत्ता देने की मांग को वाजिब नहीं समझा था ।

Social Security Scheme for Southern Railway Staff

3241. SHRI P. V. PERIASAMY: Will the Minister of RAILWAYS be pleased to state:

(a) the details of social security scheme for the staff of Southern Railway submitted by the Southern Railway Mazdoor Union at a meeting of the permanent negotiating machinery;

(b) whether it has been accepted by the Southern Railway; and

(c) if so, whether the Railway Board will advise other Zonal Railways to implement such a scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). In response to the wishes of their staff a voluntary scheme known as "Social Security Scheme" has been introduced by the Southern Railway for the benefit of their staff employed in the Headquarters. Divisional Offices and Open Line staff with effect from 1-1-1979. Details of the scheme are furnished in the statement attached.

(c) The scheme is being referred to the other Zonal Railways for such action as they deem feasible in consultation with their staff.

Statement

Details of the scheme known as "Social Security Scheme" introduced by Southern Railway with effect from 1-1-1979 for the benefit of their staff employed in the Headquarters Offices, Divisional Offices and Open Line staff, are as follows:

1. The Scheme is purely voluntary and as a trial measures for the present.

2. All regular non-gazetted staff (Class III and Class IV) Open line only shall be eligible to join the Scheme.

3. Deduction of Re. 1 will be effected by the pay bill preparing offices from the salary of each volunteer member in the event of demise in service of a member employee.

4. The total recovery in a month on this account from each member employee will not exceed Rs. 4. In other words, payment will be restricted to the beneficiaries of four deceased employees in a month. In case the number of demises in a month exceeds four, recoveries will be suitably carried forward to the subsequent month.

5. The amount contributed on the basis of Rupee One per member would be paid to the beneficiaries of the deceased employee by the end of the month, following the month in which the death occurs.

6. Grant of assistance under the scheme is restricted to not more

than 4 cases in a month and payment will be arranged in the order of the dates of the death of the deceased employee and in the case of more than one death on the same date, the order of seniority in age of the deceased employee in service.

7. The payment will be made only to the beneficiaries as indicated by the deceased employee in the Membership Form irrespective of the P.F. nomination. If payment is to be made in cash the Senior subordinate in whose presence the payment is required to be made must be indicated by each member joining the scheme. If payment by crossed Cheque is desired the member should clearly specify the name and address of the Bank (in which the railway has drawing account) on which the cheque is to be issued.

8. There will be a Central Coordination Committee for implementation coordination and monitoring of the Schemes over the Railway (including Workshops) consisting of ACPO as convenor, Addl. FA&CAO, the General Secretaries of the S.R.E. Sangh and S.R.M Union as Members and SPO/Labour as Secretary.

9. The Scheme is not applicable to "Apprentices" recruited under the Apprentice Act, 1961. Casual Labourers both daily rated and those who have attained temporary status and substitutes will also be excluded from the purview of the Scheme.

10. Any member of the Scheme can withdraw his membership on giving a month's notice. He will not, however, be permitted to rejoin the scheme under any circumstances thereafter.

11. In case of transfer of employee from one Unit to the other, the transferred employee, who has been a member of the Scheme in the previous Unit shall continue to be a member of that Unit, till he is enrolled in the Scheme in the new Unit. The members of the Scheme, while under suspension shall continue to be a member of the Scheme and entitled to the benefit of the Scheme and for this purpose the employee under suspension should specifically authorise the Administration for making deductions from the subsistence allowance. New entrants to service on regular appointment will also be admitted as members of the Scheme.

(N.B. This Scheme does not cover staff in Construction Branch coming under the control of GM/CN/BNC/and CE/CN/MS).

84-डाउन को लखनऊ से आगे तक बढ़ाना

3242. **श्री गंगा भक्त सिंह :**

श्री अनन्त राम जायसवाल :

क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या 19 दिसम्बर, 1978 के तारांकित प्रश्न संख्या 405 के उत्तर में दिये गये आश्वासन के बावजद 84-डाउन और 83-अप-लखनऊ-दिल्ली और दिल्ली-लखनऊ एक्सप्रेस गाड़ी जो पहले वाराणसी तक जाती थी वह अब वहां तक नहीं जा रही है और इसके परिणामस्वरूप पूर्वी उत्तर प्रदेश के यात्रियों को भारी कठिनाइयां हो रही हैं;

(ख) यदि हां, तो इस गाड़ी को पुनः शीघ्र चलाने के बारे में सरकार द्वारा क्या कार्यवाही की जा रही है; और

(ग) क्या उक्त गाड़ी को फरवरी, 1979 अथवा 10 मार्च, 1979 तक वाराणसी तक चलाया जायेगा ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) से (ग). 83-113/84-114 दिल्ली-वाराणसी एक्सप्रेस गाड़ियां दिल्ली और कानपुर के बीच बिजली इंजन से तथा कानपुर और वाराणसी के बीच भाप इंजन से चलती हैं । लेकिन, भाप कोयले की अपर्याप्त उपलब्धता के कारण, 6—9—1978 से इन गाड़ियों को लखनऊ और वाराणसी के बीच रद्द कर दिया गया था । जैसे ही रेल इंजन कोयले की स्थिति में सतत् सुधार हो जायेगा, लखनऊ और वाराणसी के बीच ये गाड़ियां पुनः चला दी जायेंगी ।

भोपाल में डेक्कन एक्सप्रेस के साथ एक सवारी डिब्बे का जोड़ा जाना

3243. **श्री हुकम चन्द कछवाय** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या डेक्कन एक्सप्रैस में पहले भोपाल में दिल्ली के लिए एक सवारी डिब्बा जोड़ा जाता था और क्या दिल्ली जाने वाले यात्रियों की सुविधा के लिए भोपाल से इस गाड़ी में एक सवारी डिब्बा फिर जोड़ने का सरकार का विचार है; और

(ख) क्या भोपाल से यात्रियों की बढ़ती हुई संख्या को ध्यान में रखते हुए भोपाल से दिल्ली के लिए और दिल्ली से भोपाल के लिए जी० टी० एक्सप्रैस गाड़ी में नियमित रूप से सवारी डिब्बा जोड़ने का सरकार का विचार है, जो कि इस समय एक ही निश्चित दिन को जाता है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) । (क) भोपाल में शंटिंग को समाप्त करने के उद्देश्य से 25-4-77 से दिल्ली-भोपाल के बीच 21/22 हैदराबाद एक्सप्रैस के साथ चलने वाले पहले तथा दूसरे दर्जे के सवारी डिब्बे का चालन हैदराबाद तक बढ़ा दिया गया है । डिब्बे का सूचक पट भोपाल में बदल दिया जाता है । इस प्रकार, दिल्ली और भोपाल के बीच एक सवारी डिब्बे की सुविधा अभी भी मौजूद है और भोपाल और दिल्ली के बीच यात्रियों के लिए स्थान की व्यवस्था पर कोई प्रभाव नहीं पड़ा है ।

(ख) नयी दिल्ली और भोपाल के बीच 15/16 नयी दिल्ली--मद्रास जी० टी० एक्सप्रैस में दूसरे दर्जे का एक शयन यान सप्ताह में तीन बार चल रहा है । इस गाड़ी में और डिब्बे लगाने की गुंजाइश न होने के कारण उपयुक्त डिब्बे को प्रतिदिन चलाना परिचालनिक दृष्टि से व्यावहारिक नहीं है । तथापि, दिल्ली और भोपाल के बीच यात्रियों की मांगों को पूरा करने के उद्देश्य से, 16-2-77 से 51/52 बिलासपुर-भोपाल-छत्तीसगढ़ एक्सप्रैस को निजामुद्दीन तक बढ़ा दिया गया है और उसका नम्बर बदलकर 137/138 एक्सप्रैस कर दिया गया है । 1-4-79 से 59/60 श्रीनगर एक्सप्रैस को भोपाल के रास्ते पुणे तक बढ़ाने का भी विचार है, इससे भोपाल और दिल्ली के बीच यात्रियों के लिए एक अतिरिक्त गाड़ी सुविधा की व्यवस्था हो जायेगी ।

Unloading of Glycon at Bombay

3244. SHRI K. RAMAMURTHY: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) for how long the ships carrying 'Glycon' the basic input required for manufacturing explosives, have been awaiting dock clearance in Bombay; and

(b) the steps being taken to unload this 'Glycon' the scarcity of which has led to near-stoppage of coal production in the country?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Vessels waiting for berths at Bombay with glycol group of chemicals are given below:

	Name of vessel	Date of arrival
1.	Vishva Ajay	17-1-79
2.	Banglar Priti	18-1-79
3.	Jalamyur	11-2-79
4.	Pekin	21-2-79
5.	Andrean Goncharov	5-3-79
6.	Vishva Karuna	7-3-79

Note: Perhaps the substance 'Glycon' refers to Glycol.

(b) None of the vessels carries full load of Glycol. The consignments are over-stowed with other cargoes and are not available for mid-stream discharge. Vishva Amber arrived on 4th January, 1979, and is at berth since 9th March, 1979. This vessel is not working owing to Indian Marine Officers' strike. Vessel Andrean Goncharov, being a container vessel. is expected to dock on 17th March, 1979. Banglar Priti, being foreign ship, not affected by strike will dock after completion of discharge of hazardous cargo in stream on or about 17th March, 1979.

Details of Press Party accompanying Foreign Minister

3245. PROF. P. G. MAVALANKAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether a Press Party consisting of Editors, Reporters, Columnists, Journalists, etc. accompanied him to his recent visit to China;

(b) if so, full facts thereof, giving names, qualifications, age, experience etc. of every one who so accompanied the Minister;

(c) who selected the said group and how and on what criteria;

(d) whether the Press or the public adversely reacted to one or more of such persons going to China; and

(e) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) Yes, Sir.

(b) to (e). A list of the names of the journalists who went to China to cover the visit of the Minister of External Affairs is attached. Government only defined a general criterion aimed at ensuring that functioning journalists having some interest in foreign affairs may go to China. Government helped them in securing accommodation, transport and facilities for communications, but each journalist had to bear entirely his or her own expenditure on travel, board and lodging as well as transport and communications.

Government are not aware of any adverse reaction to the inclusion of any particular journalist either by the Press or public except one or two critical comments of a general nature to which Government did not think it necessary to react.

Statement

LIST OF JOURNALISTS WHO ACCOMPANIED THE FOREIGN MINISTER ON HIS VISIT TO CHINA. REFERRED TO IN LOK SABHA USQ NO. 3245 FOR 15-3-1979.

S/Shri

1. M. Y. Gadkari, Editor, Mumbai Sakal (Bombay)

2. Prithis Chakravarty, Correspondent, Hindustan Times, Delhi.

3. Narayan Swamy, Correspondent Deccan Herald, Bangalore.

4. K. P. Krishnan Unni, Correspondent, PTI, New Delhi.

5. U. R. Kalkur, Correspondent, UNI, Delhi.

6. Saeed Naqvi, Correspondent, Indian Express, Delhi.

7. B. B. Mathur, Correspondent, Free Press Journal, Bombay.

8. T. V. R. Shenoy, Chief of Delhi Bureau of the Malayala Manorama, Kerala.

9. Arun Chandra Bagchi, Correspondent, Anandabazar Patrika, Calcutta.

10. Narikutty Mohanan, Special Correspondent, Deshabhimani, Daily, Kerala.

11. V. K. Madhavan Kutty, Chief of Bureau, Delhi of the Mathrabhumi Cochin and Kozhikode.

12. V. N. Nair Kerala Kaumudi, Kerala.

13. Subhash Chakravarty, Times of India, Delhi.

14. N. Ram, Associate Editor, Hindu, Madras.

15. Subhash Chandra Sarkar, Deputy Editor, Commerce Weekly, Bombay.

16. R. V. Pandit, Correspondent Lok Satta, Bombay.

17. Miss Anees Jung, Editor, Youth Times, New Delhi.

18. C. L. Chandrakar, Correspondent, Hindustan (Hindi), Delhi.

19. Babubalibhai Shah, Editor, Surat Edition, Gujarat Samachar, Ahmedabad.

20. Manohar Shyam Joshi, Hindustan Saptahik, Delhi.

Hubli-Karwar Railway Line

3246. SHRI K. LAKKAPPA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is proposed to construct a railway line to connect Hubli with Karwar in Karnataka;

(b) if so, whether the necessary surveys have been made and the costs of the project worked out; and

(c) when the project is expected to be taken up?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (c). No. A traffic re-appraisal for the proposed Hubli-Karwar railway line was carried out in 1977. Based on the traffic assessments, the line was not found to be financially viable. Policy for construction of new railways as developmental lines in backward areas is under review. This project will be examined in the light of the new policy when it is finalised.

Berthing Facilities at Bombay Port

3247. SHRI ANANT RAM JAISWAL: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) the number of ships which had been waiting in the sea for berthing facility in the 15th, 31st January and 15th February, 1979, separately and the number of days taken in loading them; and

(b) the measures being taken or proposed to be taken to deal with the situation?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) The position of the number of ships waiting for berthing at Bombay is given below:—

Date	No. of ships waiting for berthing	Period for which earliest vessel was waiting for berthing (days)*	
15-1-1979	41	57	*Perhaps the question refers to the number of days of waiting by the Ships.
31-1-1979	37	60	
15-2-1979	39	66	

(b) Several steps such as diversion of cargo from Bombay to other ports, mid-stream discharge of cargo into barges wherever feasible, augmentation of shore labour, implementation of revised piece-rate/incentive schemes etc. have already been taken to relieve congestion at Bombay. The Mehta Committee's recommendations, which are within the competence of the ports have been broadly accepted. The ports have been requested to implement them. The recommendations, which relate to various Ministries of the Central Government are being considered through the procedure of 'Empowered Committee.'

East Coast Road from Madras to Kanyakumari

3248. SHRI K. T. KOSALRAM: Will the Minister of SHIPPING AND TRANSPORT be pleased to state the reasons for not declaring the East Coast Road from Madras to Kanyakumari as a National Highway?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): Due to financial constraints and other priority considerations, it is not possible to undertake any expansion of the existing National Highway System and this applies to the East Coast Road also. Further, Madras and Kanyakumari are already connected by National Highway Nos. 45 and 7 running fairly close and at places parallel to the East Coast Road. Moreover, even though the East Coast Road in Tamil Nadu is a State road, the Central Government has given liberal financial assistance to the State Government aggregating to over Rs. 3 crores under the Central Aid Programme of State roads of inter-State or economic importance and from the Central Road Fund in the past for improving the road to meet the traffic needs.

अपंगों को रेल सुविधाएं

3249. **श्रीमती मृणाल गोरे :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अपंग व्यक्तियों की ओर से इस आशय के कुछ आवेदन पत्र आये हैं कि रेल यात्रा के लिये जो सुविधायें नेत्रहीनों को दी जाती हैं वे उन्हें भी दी जायें;

(ख) यदि हां, तो उन पर क्या निर्णय किया गया है; और

(ग) क्या अपंग व्यक्तियों को उपनगरीय स्थानीय रेलगाड़ियों में दूसरे दर्जे का किराया अदा कर के प्रथम श्रेणी में यात्रा करने की सुविधा देने का है जो नेत्रहीनों को पहले ही से मिल रही है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) जी हां ।

(ख) वर्तमान नियमों के अनुसार, जबकि नेत्रहीनों को, चाहे वे अकेले यात्रा कर रहे हों या उनके साथ कोई मार्गरक्षी चल रहा हो, रियायत स्वीकार्य है, यह सुविधा शारीरिक दृष्टि से अपंग उन व्यक्तियों को भी दी जाती है जिनके शरीर का निचला अथवा ऊपरी आधा भाग काम न कर रहा हो और जब उनके साथ कोई मार्गरक्षी अवश्य चल रहा हो । अपंग व्यक्तियों को यात्रा में रियायत मुख्यतः इसी आधार पर दी गयी है कि उनके लिए मार्गरक्षी अपेक्षित होता है जिसके बिना वे चल-फिर नहीं सकते ।

(ग) जी नहीं ।

भविष्य निधि के मामलों को निपटाने के लिए विशेष न्यायालय

3250. **श्री युवराज :** क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार ने भविष्य निधि के मामलों को शीघ्रता से निपटाने के लिये राज्य सरकारों को विशेष न्यायालय स्थापित करने हेतु निदेश जारी किये हैं;

(ख) क्या गत वित्त वर्ष के अन्त तक देश भर में भविष्य निधि संबंधी लगभग 24 हजार मामले निर्णयाधीन पड़े थे; और

(ग) क्या गत वर्ष जून तक भविष्य निधि के 6 हजार मामले केवल बिहार राज्य में ही निर्णयाधीन पड़े थे और यदि हां, तो उक्त विशेष न्यायालय कब तक स्थापित कर लिये जायेंगे और यदि नहीं, तो उनके क्या कारण हैं;

श्रम तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (डा० राम कृपाल सिंह) : (क) राज्य सरकारों से अनुरोध किया गया है कि वे 27 स्थानों में स्थित वर्तमान न्यायालयों में से एक या अधिक न्यायालयों को अधिसूचित/नामित करें, जो केवल कर्मचारी भविष्य निधि और प्रकीर्ण उपबन्ध अधिनियम, 1952 के उपबन्धों तथा उसके अधीन बनाई गई योजनाओं के उल्लंघन से उत्पन्न हुए मामलों पर कार्रवाई करेंगे ।

(ख) मार्च, 1978 के अन्त तक की स्थिति के अनुसार कर्मचारी भविष्य निधि और प्रकीर्ण उपबन्ध अधिनियम, 1952 के अधीन दायर किए गए 23,381 अभियोजन मामले समस्त देश के न्यायालयों में अनिर्णीत पड़े थे ।

(ग) जून, 1978 के अन्त तक की स्थिति के अनुसार 6076 अभियोजन मामले बिहार क्षेत्र में अनिर्णीत पड़े थे । बिहार राज्य सरकार से भी अनुरोध किया गया है कि वह मामलों का शीघ्र निपटान करने के लिये हजारीबाग, रांची और पटना में एक या अधिक न्यायालयों को नामित/निर्दिष्ट करें ।

Material Published by Foreign Embassies

3251. SHRI EDUARDO FALEIRO:

SHRI ARJUN SINGH BHADORIA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government are aware that some foreign embassies in India often publish material in this country

which is found objectionable by other countries with which India has friendly relations;

(b) if so, what action has Government taken in this regard; and

(c) which are the embassies which have been requested not to indulge in such activities?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) to (c). The Ministry of External Affairs has laid down guidelines which have been circulated to foreign missions regarding publicity material issued by them;

(i) that it does not contravene the internal laws of India;

(ii) that it is not hostile or unfriendly to India or has the effect of creating ill-will against the Government or the people of India;

(iii) that it should not promote ill-feeling between different sections of people in India; and

(iv) that it should not be so designed as to or may have the effect of creating ill-feeling against a third country, with which India has friendly relations.

Occasionally instances have come to the notice of the Ministry of External Affairs where these guidelines have not been observed by some foreign Missions. Action has been taken to inform the missions concerned to conform to the guidelines.

Since these bilateral diplomatic representations are confidential, the Embassies concerned are not named.

संसद सदस्यों के लिए राजनयिक पासपोर्ट

3252. श्री राम नरेश कुशवाहा : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या संसद सदस्य को राजनयिक पासपोर्ट जारी करने के बारे में कोई निर्णय कर लिया गया है;

(ख) यदि हां, तो उक्त पासपोर्ट उन्हें कब तक जारी कर दिये जायेंगे; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

विदेश मंत्रालय में राज्य मंत्री (श्री समरेन्द्र कुण्डू) : (क) से (ग) . विदेश मंत्रालय, नई दिल्ली का पासपोर्ट और वीज़ा प्रभाग संसद-सदस्यों से अनुरोध प्राप्त होने पर उन्हें राजनयिक पासपोर्ट जारी करता है । देश के सभी पासपोर्ट कार्यालयों को यह बता दिया गया है कि निर्धारित फार्म पर संसद सदस्यों के आवेदन प्राप्त होने पर उन्हें इस प्रकार के पासपोर्ट जारी कर दिये जायें ।

Casual Labour absorbed in Class IV

3253. SHRI S. R. DAMANI: Will the Minister of RAILWAYS be pleased to state:

(a) how many casual labourers were absorbed in Class IV posts during the course of the year;

(b) whether there is any preferential treatment between Scheduled Castes & Scheduled Tribes and others for absorbing the casual labour in class IV posts; and

(c) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) The absorption of casual labour in class IV posts is a continuing process under which 1.35 lakhs of casual labourers have been absorbed so far. Another 27000 were awaiting absorption as on 30-6-1978 on having been duly screened.

(b) Yes.

(c) To ensure due representation to the Scheduled Castes and Scheduled Tribes in class IV services.

Udaipur (Nepal) Calcutta line

3254. SHRI M. RAM GOPAL REDDY: Will the Minister of RAILWAYS be pleased to state:

(a) whether India and Nepal have agreed to have a railway line between Udaipur (Nepal) and Calcutta; and

(b) if so, what are the details in this regard including the total expenditure involved?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). No. The preliminary survey that is under consideration at present is for linking a cement factory proposed in Udaipur District of Nepal to a suitable rail-head in India. Decision regarding this short link will depend on the finalisation of the proposal for the cement plant in Udaipur District of Nepal, which is being considered as a joint Indo-Nepal venture.

Expansion of Cochin Port

3255. SHRI P. K KODIYAN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government have approved any expansion scheme for Cochin Port during the Sixth Plan period;

(b) if so, what are the main details thereof;

(c) the estimated cost of the scheme; and

(d) when the work on the scheme is expected to begin?

THE MINISTER OF STATE INCHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) There are schemes for improvement and enhancement of facilities at Cochin Port during the Plan period 1978—83.

(b) to (d). Planning Commission have tentatively indicated a total provision of Rs. 31.28 crores for schemes for the improvement and modernisation of Cochin Port during the Plan period 1978—83. This includes provision for an Integrated Port Development Project for handling POL and Fertiliser, acquisition of floating craft, plant and cargo handling equipment. Work on the different schemes will be started after these have been examined and sanctioned and contracts awarded.

संसर्गज रोगों पर नियंत्रण के बारे में गोष्ठी

3256. डा० महादीपक सिंह शाक्य : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजधानी में 5 फरवरी, 1979 को संसर्गज रोगों पर नियंत्रण के बारे में कोई गोष्ठी हुई थी जिसमें डाक्टरों ने भाग लिया था; और

(ख) यदि हां, तो गोष्ठी में किन विषयों पर चर्चा हुई ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री रवि राय) : (क) और (ख). 5 फरवरी, 1979 को नई दिल्ली में इन रोगों पर नियंत्रण के बारे में कोई गोष्ठी नहीं हुई थी । वैसे, मलेरिया और अन्य संचारी रोगों की भारतीय सोसाइटी ने 6-2-1979 को एक परिसंवाद का आयोजन किया था और इसका विषय था "भारत के विशेष संदर्भ में विश्व में मलेरिया पर नियंत्रण पाने संबंधी दीर्घकालीन सम्भावनाएं" ।

उत्तर प्रदेश सीमेंट निगम द्वारा माल डिब्बों की मांग

3257. श्री राजेन्द्र कुमार शर्मा : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) सीमेंट निगम, उत्तर प्रदेश ने 1978-79 में कितने माल डिब्बों की मांग की ;

(ख) उस में से निगम को कितने माल डिब्बे दिये गये ; और

(ग) 1979 के लिये सीमेंट के लिए माल डिब्बों की कितनी मांग है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) अप्रैल, 1978 से जनवरी, 1979 तक सीमेंट के लदान के लिये 19,897 माल-डिब्बे ।

(ख) 15,144 माल-डिब्बे ।

(ग) सीमेंट नियंत्रक के साथ परामर्श करके, 1979 की प्रथम तिमाही अर्थात् जनवरी-मार्च 1979 के लिए 70 माल-डिब्बे प्रतिदिन का कोटा निर्धारित किया गया है

Medical treatment in Rural Areas of Madhya Pradesh

3258. SHRI DALPAT SINGH PARASTE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware that in most of the rural areas of Madhya Pradesh there are no proper facilities for Medical Treatment;

(b) whether Government propose to introduce any scheme for mobile medical units in the adivasis areas of Madhya Pradesh; and

(c) if so, what are the details regarding the scheme of Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) to (c). Yes. Health being a State subject, the State Governments have to provide proper facilities for medical treatment in the rural areas. The Government of India has no proposal under any Centrally Sponsored Scheme to provide Mobile Medical Units to Adivasi areas of Madhya Pradesh. However, under the Centrally Sponsored Scheme of reorientation of Medical Education, The Government of India is providing three Mobile Clinics to each of the 106 Medical Colleges in the Country. Accordingly, Madhya Pradesh would be provided 18 Mobile Medical Teams attached to its six Medical Colleges.

Allotment of Wagons for Soft Coke

3259. SHRI D. D. DESAI: Will the Minister of RAILWAYS be pleased to state:

(a) whether allotment of wagons for loading soft coke has been stopped from 7th February, 1979;

(b) if so, the reasons thereof; and

(c) the steps proposed to be taken to remedy the situation and make enough soft coke available to consumers all over the country?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) No.

(b) and (c). Do not arise. However with a view to ensuring availability of soft coke to consumers Railways are endevouring to maximise movement of soft coke by rail in co-ordination with the Coal Companies concerned.

Abolition of First Class AC Sleeper Coaches

3260. SHRI JYOTIRMOY BOSU: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Public Accounts Committee have recommended for gradual abolition of First Class AC sleeper coaches;

(b) whether Rajdhani AC Sleeper Coach is capable of earning little over Rs. 7,000/- per trip if it goes full, but if it is replaced by AC/2-Tier Sleeper Coach, it will be capable of earning about Rs. 12,000/- per run (@ Rs. 250/- per berth);

(c) if so, why it is not being done;

(d) whether the Minister has received several requests in this regard so far; and

(e) if so, action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) Special fares apply to Rajdhani Express trains which is not equivalent to the normal AC First Class and AC Chair Car fares. While an AC First Class Coach is capable of earning about Rs. 8,000 per trip if it goes full, the earning per trip of a 2-tier AC Coach by Rajdhani cannot be estimated as no such coach is running on this train and the fare has not been fixed.

(c) and (e). Rajdhani Express has proved very popular with the travelling public and over a period of years a definite clientele has developed for each class of accommodation provided in this train. It is therefore not desirable to change the present composition of the train. No additional coach can also be attached at present having regard to the hauling capacity of the Loco. Besides, the available AC Second Sleeper coach is not fit to run at the higher speeds of Rajdhani Express. The technical feasibility of increasing the trailing load of Howrah-New Delhi

Rajdhani Express with the available locos or by developing a new design of loco and also modifying AC II sleeper is now being explored.

(d) Yes.

गत तीन वर्षों में रद्द की गई रेल गाड़ियां

3261. **श्री लाल जी भाई** : क्या रेल मंत्री बताने की कृपा करेंगे कि :

(क) कोयले की कमी के कारण गत तीन वर्षों में वर्ष वार जिन क्षेत्रों में रेलगाड़ियां रद्द की गयीं उनके नाम क्या हैं, ऐसी रेल गाड़ियों के नाम क्या हे और ये गाड़ियां कितनी अवधि के लिये रद्द की गयीं ; और

(ख) इन रेलगाड़ियों के रद्द किये जाने के कारण सरकार को कितनी हानि हुई और इसका क्या ब्यौरा है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) और (ख). कोयले की कमी के कारण केवल अप्रैल-मई 1978 में किसी समय गाड़ी सेवाओं को र्‌द करना पड़ा । इसके बाद इस कारण रद्द की गयी अधिकतम सख्या 219 जोड़ी गाड़ियों की रही जो सापेक्षतया कम महत्व की थीं । 12-3-79 को केवल 142.5 जोड़ी गाड़ियां रद्द थीं, और इन्हें भी लोको कोयले की स्थिति में सुधार होने के बाद फिर से चालू कर दिया जायेगा । ये गाड़ियां मुख्यत: दक्षिण, उत्तर, पश्चिम और पूर्वोत्तर रेलों पर रद्द की गयीं थी ।

कोयले की कमी के कारण रद्द की गयी गाड़ियों और प्रत्येक गाड़ी सेवा के रद्द किये जाने से हुई क्षति के संबंध में स्थान-वार और अवधि-वार सूची तैयार करने का काम रेल प्रशासनों से व्यापक रूप में आंकड़े इकट्ठे करने के उपरांत विश्लेषण और संकलन का—बड़ा भारी काम है । इस काम पर जितना समय और श्रम अपेक्षित है उसके अनुरूप लाभ प्राप्ति की संभावना नहीं है ।

Attaching more Boggies to Panchawati Express

3262. SHRI V. G. HANDE: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware of heavy rush in Panchawati Express Train;

(b) whether Government propose to attach 2 to 3 more boggies for II class to the said train; and

(c) whether the passengers also represented to the appropriate authority that the train should reach at Bombay V.T. at 10.30 to 11 a.m. and to reduce the running time of the train from Manmad to V.T. and V.T. to Manmad?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). Augmenting the loads of 201/202 Panchavati Express has not been found operationally feasible due to inadequate terminal facilities at Bombay V.T.

(c) Yes. Speeding up of 201/202 Panchavati Express is not feasible at present as they are running at the permissible speeds. It is also not operationally feasible to bring it into Bombay V.T. between 10-30 to 11-00 hours for want of path and platform during these peak hours due to morning grouping of suburban trains.

Bridging major river crossing on National Highways

3263. SHRI JANARDHANA POOJARY: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government has a plan for bridging all the major river crossings on the national highways; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). Yes Sir. Presumably the Member has in mind the provision for major bridges over missing unbridged major river crossings on the National Highways. With the completion of the programme envisaged in the Fifth Plan the following three numbers of unbridged major river crossings would remain to be provided

with major bridges in the current Five Year and subsequent Plan periods:

(1) Colvale Bridge on National Highway No 17 in Goa.

(2) Brahmani Bridge at Banaigarh on National Highway No. 23 in Orissa.

(3) Torsa Bridge on National Highway No. 31 in West Bengal.

विदेशी अतिथियों को दी जाने वाली शराब पर व्यय

3164. **श्री हुकमदेव नारायण यादव** : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) अप्रैल 1977 से दिसम्बर, 1978 के बीच भारत आये विदेशी अतिथियों को आतिथ्य सत्कार स्वरूप सप्लाई की गई शराब पर कितना व्यय हुआ और विदेशों में भारतीय दूतावासों में इस शीष के अन्तर्गत कितनी राशि व्यय की गई; और

(ख) वर्ष 1975 तथा 1976 में इस शीर्ष के अन्तर्गत कितनी धनराशि व्यय हुई ?

विदेश मंत्रालय में राज्य मंत्री (श्री समरेन्द्र कुण्डू) : (क) और (ख). सरकारी समारोहों में शराब नहीं दी जाती है। विदेशी अतिथियों के सत्कार के लिए शराब पर होने वाला खर्च, आतिथ्य-सत्कार के खर्च की कुल राशि की तुलना में बहुत कम है। चूंकि शराब का खर्च किसी अलग लेखा शीर्ष के अन्तर्गत नहीं आता, इसलिए इस संबंध में आंकड़े एकत्र करना अत्यधिक कठिन होगा और हो सकता है कि संकलित आंकड़े पूर्णतः सही नहीं हो सकें।

दुमंजिली रेलगाड़ियां

3265. **श्री राघव जी** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) किन-किन रेल मार्गों पर दुमंजिली रेलगाड़ियां चल रही हैं;

(ख) इन रेलगाड़ियों को चलाने में अब तक क्या अनुभव प्राप्त हुआ है; और

(ग) क्या ऐसी रेलगाड़ियों को निकट भविष्य में अन्य मार्गों पर भी चलाये जाने की संभावना है और यदि हां, तो इस बारे में प्रस्तावित रेल मार्गों का ब्यौरा क्या है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) से (ग). दोमंजिले सवारी डिब्बे 309/310 बम्बई-पूणे 'सिंहगढ़ एक्सप्रेस' तथा 147/148 दिल्ली-मुरादाबाद एक्सप्रेस में चलाये जा रहे हैं। प्रारंभिक रूप से इनका कार्य-निष्पादन उत्साह-वर्द्धक रहा है। परन्तु, यात्रियों की विस्तृत प्रतिक्रिया जानने में कुछ समय लगेगा। 1978-79 के चल स्टाक कार्यक्रम में 24 दोमंजिले सवारी डिब्बों की और व्यवस्था की गयी है और इन्हें नयी दिल्ली-मेरठ, हवड़ा-आसनसोल तथा बम्बई-सूरत खंड पर चरणबद्ध योजना से चलाया जायेगा।

Ship on Deferred Payment

3266. SHRI BEDABRATA BARUA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that Denmark has offered to sell a ship on deferred payment basis, payments to be made over a considerable number of years in future;

(b) whether this proposal is now being delayed leading to a likely withdrawal of the offer; and

(c) what are the reasons for this delay?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) to (c). There is no offer from the Denmark Government to sell a ship on deferred payment basis. However, a Danish firm M/s. Helsingore Vaerft A/s, Elsinore, Shipbuilding and Engineers Co. Ltd., Helsingore, Denmark has offered on 30-1-1979 to sell a training ship to India against payment. The Director General of Shipping, Bombay has already been deputed to Denmark to report on the suitability of the training ship offered by the above firm.

Finger Jetty in Haldia Dock

3268. SHRI SUSHIL KUMAR DHARA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) what is the present condition of Finger Jetty in Haldia Dock;

(b) is it left idle for want of unloader cranes; and

(c) if so, reasons therefor?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Civil works on the Finger Jetty have been completed and work on conveyor system for unloading salt is in progress.

(b) and (c): Global tenders have been invited by the port for salvaging the unloader crane at the Jetty which had fallen down in a cyclone some time back. As the crane and the conveyor system are not operational, the jetty is not being used to handle salt in bulk. But it is being used for holding sailing vessels as also vessels of other types.

नांदेड-उदगिर और गंगखेर से बोधन तक रेल-लाइन

3269. श्री केशवराव धोंडगे : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या महाराष्ट्र के मराठवाड डिवीजन में नांदेड से उदगिर तक और गंगखेर से बोधन तक नई रेल लाइन बनाने के लिए लोगों द्वारा मांग की गई है;

(ख) क्या नांदेड से काबड कोपरेटिव शुगर फैक्ट्री से होते हुए कांधव तक एक रेल लाइन बनाने के लिए सर्वेक्षण कराये जाने के लिये भी मांग की गई है; और

(ग) इस बारे में सरकार द्वारा क्या कार्यवाही की गई है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) और (ख). जी हां।

(ग) वित्तीय साधनों की तंगी, पहले से अनुमोदित लाइनों के लिए भारी वचन-बद्धता और प्रस्तावित लाइनों पर यातायात की सीमित संभावनाओं को देखते हुए, सुझायी गयी लाइनों के निर्माण के बारे में विचार किया जाना संभव नहीं है।

मीटर गेज लाइन को ब्राड गेज में बदलना

3270. श्री सुरेन्द्र झा सुमन : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) उन मीटर गेज रेल लाइनों के नाम या हैं जिन को ब्राड गेज में बदले जाने के प्रस्ताव त पांच वर्ष से विचाराधीन हैं; और

(ख) ऐसे रेल लाइन परिवर्तन के मामले में प्राथमिकता देने की कसौटी क्या है ?

रेल मंत्रालय में राज्य मन्त्री (श्री शिव नारायण) (क) मीटर लाइन को बड़ी लाइन में बदलने की निम्नलिखित आमान परिवर्तन परियोजनाएं जो 5 वर्ष या और पहले अनुमोदित की गयी थीं, पूरी करने के लिए शेष हैं :—

(i) बाराबंकी—समस्तीपुर

(ii) मुरादाबाद—रामनगर

(iii) काशीपुर—लालकुआं—न्यू हल्द्वानी

(iv) गुंतकल्लु—बेंगलुरु

(v) मनमाड—पर्ली बैजनाथ

(vi) गुंटूर—माचेर्ला

(vii) वीरमगाम—ओखा/पोरबन्दर

(ख) यातायात अपेक्षाओं के अनुसार परियोजनाओं को प्राथमिकता दी जाती है। मीटर लाइन मार्गों पर जहां यातायात संतृप्ति की सीमा तक पहुंच रहा होता है, के आमान परिवर्तन के लिए धन के आवंटन में उच्च प्राथमिकता दी जाती है।

Railways to pay to M.S.R.T.C

3271. SHRI S. R. DAMANI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government of Maharashtra and the Union Government provide capital contribution to the Maharasthra State Road Transport Corporation in the ratio of 2 : 1;

(b) whether Ministry of Railways have yet to pay to the M.S.R.T.C. arrears of capital contribution of the order of Rs. 350 lakhs; and

(c) if so, what steps the Union Government have taken or propose to take to clear these arrears?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) and (c). Maharashtra State Government released an ad-hoc contribution of Rs. 600 lakhs (Rs. 500 lakhs during 1974-75 and Rs. 100 lakhs during 1976-77) to M.S.R.T.S. to enable them to meet the cost of replacement of

depreciated fleet. M.S.R.T.C. have claimed Rs. 300 lakhs as the Central Government's share of matching capital contribution to them against this ad-hoc contribution of Rs. 600 lakhs. The Central Government have not accepted this liability to pay Rs. 300 lakhs, since the State Government's contribution was towards the accumulated Depreciation Provision and was not in the nature of fresh capital contribution to the corporation. However, the issue has been referred to the Planning Commission for taking a final decision in the matter, which is still pending with them.

So far as the Central Government's liability of the matching capital contribution to M.S.R.T.C. against the State Government's contribution of Rs. 100 lakhs during the current year, 1978-79, is concerned, Rs. 50 lakhs have already been sanctioned for release to this corporation.

Central Government (Railway's) matching capital contribution for all the previous years has already been paid and there are no arrears on this account.

रेलवे सुरक्षा बल के गार्डों का जोनल रेलों में स्थानान्तरण

3272. **श्री रामानन्द तिवारी :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विशेष रेलवे सुरक्षा बल के किन्हीं गार्डों का जोनल रेलों में स्थानान्तरण किया गया है ;

(ख) यदि हां, तो 1977 से 20 फरवरी, 1979 के बीच स्थानान्तरित किये गये गार्डों की यूनिटवार संख्या कितनी है और उनकी आयु कितनी है ;

(ग) क्या सरकार ने यह निर्णय किया है कि गार्डों का जोनल रेलों में स्थानान्तरण उन के द्वारा 50 वर्ष की आयु प्राप्त कर लेने के उपरान्त ही किया जायेगा ;

(घ) यदि हां, तो यह निर्णय कब किया गया, किस के द्वारा किया गया और रेलवे सुरक्षा बल/विशेष रेलवे सुरक्षा बल संबंधी नियम पुस्तिका की किस धारा के अन्तर्गत ये निर्णय किया गया अथवा संशोधन किया गया ; और

(ङ) क्या संशोधन/निर्णय की प्रति सभा पटल पर रखी जायेगी ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) जी हां ।

(ख) सूचना इकट्ठी की जा रही है और सभा पटल पर रख दी जायेगी ।

(ग) से (ङ). रेलवे सुरक्षा बल विनियमों के अनुसार, अंतरेलवे स्थानान्तरण महानिरीक्षक/रेलवे सुरक्षा दल के अनुमोदन से किये जा सकते हैं और कुछ स्थानान्तरण, मामलों के गुण-दोष के आधार पर किये जाते रहे हैं । लेकिन, हमें रेलवे सुरक्षा विशेष दल के कर्मचारियों से ऐसे अनेक अनुरोध प्राप्त होने शुरू हो गये थे जिनमें क्षेत्रीय रेलों को स्थानान्तरण की मांग की जाती थी । इसका कारण यह है कि रेलवे सुरक्षा दल की तुलना में उन्हें रेलवे सुरक्षा विशेष दल में अपेक्षाकृत कठोर जीवन बिताना पड़ता है क्योंकि रेलवे विशेष दल के कर्मचारियों को आवश्यकता पड़ने पर एक स्थान से दूसरे स्थान पर देश भर में कहीं भी जाना पड़ सकता है जबकि रेलवे सुरक्षा दल में ड्यूटी एक ही स्थान पर रहती है । इसलिए जनवरी 78 में महानिरीक्षक, रेलवे सुरक्षा दल न यह विनिश्चय किया कि रेलवे सुरक्षा विशेष दल के कर्मचारियों को उस समय तक क्षेत्रीय रेलों में स्थानान्तरित न किया जाये जब तक कि वे 50 वर्ष क न हो जायें । लेकिन, कुछ मामलों में अतीव अनुकम्पा के आधार पर ऐसा किया जा सकता है, क्योंकि 50 वर्ष की आयु के पश्चात् स्थानान्तरण एक स्वीकार्य मामला बन जाता है कि कर्मचारी उस स्थान के समीप जाकर बस सके जहां वह सेवा-निवृत्ति के बाद रहना चाहता हो । यह एक प्रशासनिक विनिश्चय है । रेलवे सुरक्षा दल नियमों/विनियमों में किसी प्रकार का संशोधन अपेक्षित नहीं है ।

Conversion of Kotdwara-Srinagar road en route to Badrinath into National Highway

3273. SHRI JAGANNATH SHARMA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government have a proposal under consideration to convert the Kotdwara-Srinagar road en route to Badrinath into a national highway in view of its importance for connecting Pauri, the Headquarter of Distt. Garhwal and other strategic points;

(b) whether Government have considered this important road as an altenative route for military convoys

which remains open throughout the year; and

(c) if so, what decision Government propose to take for converting this road into a national highway?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). No, Sir

(c) Does not arise.

Expenditure on Questions

3274. SHRI VINODBHAI B. SHETH: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state what is the total expenditure incurred in preparation of answers to Starred and Unstarred questions during the calendar year 1978?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): There is no standard basis for calculating the expenditure incurred in the preparation of answers to Parliament Questions, Starred or Unstarred. It would mainly depend on the nature of the question, the information to be collected, etc. In some cases, the staff in the Ministries as well as in the State Governments, Public Organisations, Government Undertakings etc. have to work on collecting information for the questions. In the circumstances, it is not possible to indicate the exact expenditure incurred in the prepration of answers to Starred and Unstarred Questions during the calendar year 1978.

Staff grievances of Medical Store Depot, Madras

3275. SHRI A. MURUGESAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question No. 672 on the 23rd November, 1978 regarding staff grievances of Medical Store Depot, Madras and furnish reply to part (b) and (c) with details?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): Action taken on the various grievances/demands of the government Medical Store Depot employees are indicated below:—

Demands/Grievances (1)	Action taken (2)
1. Amendment of Recruitment Rules to delete provision for promotion of pharmacists to the post of Assistant Superintendent.	The matter is under consideration.
2. Introduction of Selection Grade in Group 'C' and Group 'D' posts.	The matter is under consideration.
3. Promotion of seniormost Scheduled Caste officials to the post of Assistant Depot Manager/Store Superintendent.	As the senior-most Scheduled caste candidates had not put in requisite length of service in the lower grade, it was not possible to promote them to the post of Assistant Depot Manager/Store Superintendent.
4. Promotions to Junior Scientific Assistants and Senior Scientific Assistants:	
(i) Promotion of Junior Scientific Assistants to the post of Assistant Chemist.	The Recruitment Rules for the post of Assistant Chemist are being amended to make provision for the promotion of Junior Scientific Assistant to the said

(1)	(2)
	post. Pending finalisation of amendment to the Recruitment Rules the Junior Scientific Assistants are being considered for appointment to the post of Assistant Chemists alongwith the candidates sponsored by Employment Exchange as and when vacancies occur in that grade.
(ii) Promotion of Assistant Chemists to the post of Senior Scientific Assistant.	There are only 4 posts of Senior Scientific Assistants in the Medical Stores Organisation, i.e. two posts in each of the factories attached to the Medical Store Depots at Bombay and Madras, whereas the feeder posts of Assistant Chemists are scattered at three Depots at Bombay, Madras and Calcutta. The demand of the Union is that promotions to the post of Senior scientific Assistants be made depot-wise. This is not feasible as a common seniority-list is being maintained for the posts of Assistant Chemist in the aforesaid three Depots to provide promotional avenues to the Assistant Chemists working in the Medical Store Depots, Calcutta, where there is no post of Senior Scientific Assistant.
5. Promotions to Lorryman Daftry, Lab Hand, Chowkidar, Tinsmith, Assistant Mechanic, Engine Driver, Head Carpenter and Lorry Driver etc.	The matter is under consideration.
6. Supply of Uniforms to Group 'C' and Group 'D' employees including Machine Operator.	The proposal has been approved and necessary sanction will be issued soon.
7. Converting the Depot as Company and industrial establishment.	The matter is still under consideration.
8. Expert Committee visit to Madras.	A Committee of Experts was set-up to visit the factory attached to the Govt. Medical Store Depot. Madras and advise on the techno-economic viability of utilizing the Oil Fired Cornish Boiler, purchased earlier, for the manufacture of parenteral preparations in the factory and also regarding the responsibility of expansion of the existing manufacturing activities in the factory. The said Committee visited the Madras Depot and submitted its report to the Government in November, 1978. These recommendations inter-alia relate to the improvement of factory and its development/expansion alongwith staff facilities. In order to implement the recommendations of the said Committee a Project Report is being drawn up in consultation with the Experts in the field of manufacture of transfusion solutions.
9. Grant of Scooter advance to the employees of Medical Store Depot, Madras.	Sanctions for Scooter advance are being issued as and when the proposals are received from the Depot, subject to the availability of funds.

(1)	(2)
10. Grant of House building advance to the employees of Medical Store Depot, Madras who could not apply within the prescribed limit of time.	Since no relaxation in such cases can be made under the Rules, it is not possible to accede to the request of the employees.
11. Appointment on compassionate grounds in relaxation of 3 % quota reserved for compassionate appointments.	The Department of Personnel and Administrative Reforms have since issued orders deleting the provision of 3 per cent quota for compassionate appointment Necessary instructions have therefore been issued to Medical Store Depot, Madras to appoint eligible candidates on compassionate grounds to suitable posts subject to availability of vacant posts.
12-A. Issue of Service Certificate to ex-Casual Labourers.	Some daily wage coolies were employed by the Medical Store Depot, Madras during 1969-71. It has not been possible for the Depot, to issue service certificates in favour of these individuals as the relevant record, which are preserved only for a limited period, are not now available for verification. The other demand of the Union that an ex-casual labourer wno was sponsored by the Employment Exchange be appointed on regular basis, could not be accepted as there was no vacancy in the Depot.
12-B. Appointment of Shri Isac Devasagayam at the Medical Store Depot.	Shri Isac Devasagayam was not sponsored by the Employment Exchange when he was first taken as Casual Labourer and later as tea vendor. As canteetn employees are not paid from the Deport's budget, his case was got examined in consultation with the Deptt. of Personnel and Administrative Reforms. As per their advice, the canteen employeeis are not Govt. employees, but there is no objection to regular appointment being given to them in Government provided they fulfill all conditions required/prescribed for the post concerned. This advice was conveyed to the D.A.D.G (MS), Madras. Having regard to the facts mentioned above, Shri Devasagayam will have to take his chance for employment alongwith other candidates provided his name is sponsored by the local Employment Exchange and he fulfils all conditions required/prescribed for the concerned post.
13. Pay-fixation of ex-servicemen.	As and when such proposals are received, these are dealt with on merits in accordance with the Rules.

(1)	(2)
14. Regularisation of casual labourers who have been working for more than 240 days.	The demand of the Union is that Casual Labourers who have been working for more than 240 days should immediately be given regular appointment. This is not feasible as Casual Labourers can be appointed on regular basis after 240 days if vacancies are available. Casual Labourers have already been appointed on regular basis as and when there were vacancies and as such it might have taken longer period to have them absorbed on regular basis.
15. Pay cut for 'Pen down' strike.	The matter is under consideration in consultation with the Ministry of Labour.
16. Posting of Assistant Factory Manager, at Madras.	Necessary orders for the appointment of Assistant Factory Manager in Medical Store Depot, Madras have since been issued.

Demonstration by Indians in the Tehran Embassy

3276. SHRI K. A. RAJAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that 500 Indians recently went on a sit in demonstration at the Indian Embassy in Tehran;

(b) if so, their demands; and

(c) steps taken to look into their grievances?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) to (c). Over 500 Indian workers employed by an Iranian firm, Precision Building Company at Masjed-e-Soleman, had not been paid their salaries for the last few months because of financial difficulties of the concern and economic dislocation in the country. The workers resorted to a sit-in-demonstration before the Embassy seeking payment of their salaries and repatriation to India.

The matter was taken up with the Foreign Office and with the firm which made part payment to the workers and agreed to clear the outstanding amounts over a period of three to four and a half months. The Company also requested the Indian Embassy in Tehran to arrange to have the workers sent back to India on Air India flights, stating that it would re-imburse the expenditure to Air India in three months' time.

Most of the workers have been repatriated by special Air India flights. The rest are in the process of being repatriated.

Visit of Australian Prime Minister

3277. SHRI M. KALYANASUNDARAM:

SHRI P. K. KODIYAN:

SHRI ARJUN SINGH BHADORIA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the joint statement issued by the Prime Minister of India and the Prime Minister of Australia at the end of latters recent visit to India has recorded their determination to strengthen the warm relationship between the two countries and

also their intention to advocate and pursue the cause of moderation;

(b) does this intention to advocate and pursue the cause of moderation indicate any change in Governments' policy towards liberation movements in Africa, West Asia and its attitude towards imperialism and neo-colonialism; and

(c) if not, what exactly is meant by this concept of moderation which Government wants to advocate and pursue alongwith Australia in international relations?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) Yes, Sir.

(b) No, Sir.

(c) The two Prime Ministers recognised cooperation rather than confrontation among States was the best approach to many international problems. However, it was neither our intention nor that of the Government of Australia that we would abandon any of our principled positions just to accommodate each other or any other government or Governments to reach a compromise for the sake of a compromise.

रेलवे के कुलियों की संख्या

3278. **श्री श्यामलाल धुर्वे :**
श्री भारत सिंह चौहान :
श्री यादवेन्द्र दत्त :

क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रेलवे मंत्रालय कुलियों को नियुक्त करता है;

(ख) यदि हां तो 31 दिसम्बर, 1978 तक कुल कितने कुली थे;

(ग) क्या उन्हें अतिरिक्त सुविधायें देने के लिये कोई योजना सरकार के विचाराधीन है; और

(घ) यदि हां, तो तत्संबंधी ब्योरा क्या है?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) लाइसेंसधारी भारिकों का नियोजन रेल प्रशासन नहीं करते। रेल प्रशासन और लाइसेंसधारी भारिकों के बीच लाइसेंसदाता और लाइसेंस प्राप्तकर्ता का संबंध होता है।

(ख) 31 दिसम्बर, 1978 को भारतीय रेलों पर लाइसेंसधारी भारिकों की कुल संख्या 39,095 थी।

(ग) और (घ). लाइसेंसधारी भारिकों को इस समय निम्नलिखित सुविधाएं दी गयी हैं :—

(i) रेलवे अस्पताल/डिस्पेंसरी में बहिरंग रोगी के रूप में स्वयं की निःशुल्क चिकित्सा यात्रियों का सामान ले जाते समय रेलवे परिसर में लाइसेंसधारी भारिक को चोट लग जाने पर रेलवे अस्पताल में अंतरंग रोगी के रूप में चिकित्सा की सुविधा।

(ii) केलैण्डर वर्ष में स्टेशन मास्टर।अधीक्षक द्वारा अनुमत नैमित्तिक छुट्टी।

(iii) यात्रियों का सामान ले जाने के लिए रेलवे की हल्की ट्रालियों।हथ ठेलों का निःशुल्क उपयोग।

(iv) दूसरे दर्जे के सदाशयी यात्रियों के उपयोग के लिए स्टेशन पर उपलब्ध प्रतीक्षालयों, शौचालयों, कैंटीन आदि के उपयोग की सुविधाएं।

(v) स्थान उपलब्ध होने पर उनके बच्चों का रेलवे स्कूलों में दाखिला।

(vi) वृद्धावस्था, शारीरिक अयोग्यता अथवा मृत्यु होने पर उसके पुत्र अथवा निकट संबंधी को लाइसेंस बैजों का हस्तान्तरण।

(vii) जहां कहीं व्यवस्था मौजूद हो 'रेस्ट शेल्टरों' का निःशुल्क उपयोग।

इन सुविधाओं को फिलहाल पर्याप्त समझा जाता है।

Journal published by Indian High Commission, London

3279. SHRI PRADYUMNA BAL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether our High Commission in Britain is publishing any official journal;

(b) if so, the details of the journal being published; and

(c) the annual expenditure involved on this journal?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) and (b). The High Commission of India in London brings out a Weekly called the *Indian News*.

(c) The annual expenditure involved in publishing India News is Rs. 522918.

Introduction of a separate Train from Madras to Salem

3280. SHRI R. KOLANTHAIVELU: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received many representations from the public regarding the crying need of a separate train from Madras to Salem in Tamil Nadu; and

(b) if so, the action taken thereon and the time-frame envisaged for implementing the decision?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). 69/70 Yercaud Express providing an overnight service serves the passengers between Salem and Madras. 75/76 Kovai Express which also serves the Salem passengers was introduced in 1977. In addition there are 5 pairs of mail/Express trains running between Salem and Madras during different hours of the day. These services cater satisfactorily to the requirements of traffic obtaining between Salem and Madras. It is also proposed to augment the loads of 5/6 Nilagiri Express from 1-4-1979, which will provide further relief on this section.

Special trains from Rajasthan for Kisan Rally not provided

3281. SHRI DAULAT RAM SARAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether a demand had been made by the Rajasthan Kisan Union for running five special trains from five different points under the rules to provide transport facilities to a large number of farmers coming to Delhi to participate in the Kisan Rally in Delhi on the 23rd December; and

(b) if so, the reasons for not providing the above facility in time?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Requests were received from Rajasthan Kisan Union for running of 5 special trains of which 3 were from Stations on Western Railway and 2 from stations on the Northern Railway.

(b) For the specials proposed from stations on the Western Railway the Organisers were advised to deposit the necessary charges and fulfil other formalities required as per rulues for arranging specials on full tariff rates but no action was taken by them to do so.

For the specials proposed from Stations on the Northern Railway the Rajasthan Kisan Union was advised that the proposed specials did not cover the minimum distance stipulated under the rules.

Cola drink

3282. SHRI S. S. DAS: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question No. 5144 on the 24th August, 1978 and state:

(a) whether Government have laid down the defintion for Cola drink and if so, what is it; and

(b) if not, whether Government intend to allow indiscriminate use of the word "Cola" by the manufacturer and thereby fool the public?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) and (b). The definition of cola drink has not been laid down under the provisions of the Prevention of Food Adulteration Act. The matter regarding definition of such drinks is under consideration of the concerned technical committee and necessary action will be taken after its recommendations are received and scrutinised.

राजस्थान में नई रेल लाइनें

3283. **श्री मोठालाल पटेल** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राजस्थान सरकार ने केन्द्र सरकार को (i) गंगापुर सिटी से धौलपुर (ii) कोटा से चित्तौड़गढ़ के बीच राज्य में नयी रेल लाइनें बिछाने और (iii) दिल्ली से अहमदाबाद तथा (iv) सवाईमाधोपुर से जयपुर के बीच विद्यमान मीटर-गेज को ब्राड-गेज लाइन में बदलने के सुझाव दिये है;

(ख) यदि हां तो सरकार का कब तक नई रेल लाइन बिछाने और मीटर गेज लाइनों को ब्राड-गेज लाइनों में प्राथमिकता के आधार पर बदलने का प्रस्ताव है और यदि ऐसा करने का कोई प्रस्ताव नहीं है तो इसके क्या कारण हैं; और

(ग) क्या सरकार इन लाइनों के निर्माण की आवश्यकता सिद्धांत रूप में मानती है ताकि राजस्थान की खनिज सम्पदा का पूरा उपयोग हो सके और वहां का पिछड़ापन दूर किया जा सके ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) :

(ख) और (ग). दिल्ली-अहमदाबाद मीटर लाइन को बड़ी लाइन में बदलने की स्वीकृति पहले ही दी जा चुकी है । बूंदी और पासौंली में प्रस्तावित सीमेंट फैक्टरियों को देखते हुए कोटा चित्तौड़गढ़ बड़ी लाइन के सर्वेक्षण का काम 1979-80 के बजट में शामिल कर लिया गया है। यातायात की जरूरतों के आधार पर सवाई माधोपुर जयपुर मीटर लाइन खंड के बदलाव की तात्कालिक आवश्यकता नहीं समझी जाती है। गंगापुर सिटी और धौलपुर के बीच रेल सम्पर्क के लिए कोई सर्वेक्षण नहीं किया गया है । प्रस्तावित परियोजनाओं में से समुचित चरणों में दिल्ली-अहमदाबाद खंड के बदलाव को उच्च प्राथमिकता देने का विचार है । चित्तौड़गढ़-कोटा लाइन पर निर्णय सर्वेक्षण पूरा होने के बाद लिया जायेगा । वित्तीय संसाधनों की तंगी के कारण अन्य दो परियोजनाओं पर निकट भविष्य में विचार करना सभव नहीं है।

Mines' Accidents

3284. SHRI ARJUN SINGH BHADORIA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether there has been serious mines' accidents in different mines during January and February, 1979; and

(b) if so, the details of the accidents and the amount of compensation paid to the miners?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). The details of the serious accidents in coal and non-coal mines during January and February, 1979 are given in the attached statement.

2. Compensation is payable by the managements under the provisions of Workmen's Compensation Act, 1923, the administration of which is within the State sphere.

Statement

Sl. No.	Name of Mine	Owner	Date of Accident	Cause	No. of Persons Killed	No. of Persons S. injured
1	2	3	4	5	6	7
			Coal Mines (January' 1979)			
1	Rajhara	CCFL	4-1-79	Machinery*	1	..
2	Dahibari	BCCL	9-1-79	Explosives	1	..
3	Bhanora	ECFL	11-1-79	Fall of roof	1	..
4	Sounda	CCFL	11-1-79	Fall of object	1	..
5	Godavari Khani (No. 7A).	SCCL	12-1-79	Rope Haulage	1	..
6	Kessurgarh	BCCL	13-1-79	Explosives	1	..
7	Swang	CCFL	18-1-79	Fall of roof	3	1
8	Neyveli	NLCL	19-1-79	Fall of persons	1	..
9	New Kendah	ECFL	20-1-79	Rope Haulage	1	..
10	Burragarh	BCCL	20-1-79	Fall of side	1	..
11	Baragolai	NECFL	22-1-79	Explosion of Gas	16	3
12	Ramnagar	WCFL	23-1-79	Fall of roof	1	..
13	Ganhoodih	BCCL	24-1-79	Dumper	1	..
14	Sounda 'D' East	CCFL	24-1-79	Rope haulage	1	..
15	Bansdeopur	BCCL	27-1-79	Fall of roof	2	1
16	Angarpathra	BCCL	29-1-79	Fall of side	1	..
17	Tapin North	CCFL	29-1-79	Dumper	1	..
					35	5

*Other than transportation machinery.

1	2	3	4	5	6	7
				(Coal Mines (February' 79)		
1	Korea	WCFL	4-2-79	Fall of roof	1	..
2	Lodna	BCCL	5-2-79	Machinery*	1	..
3	Tetulmari	BCCL	10-2-79	Fall of roof	1	1
4	Jagannath	CCFL	11-2-79	Dumper	1	..
5	Parasea	ECFL	17-2-79	Explosives	1	..
6	New Kenda	ECFL	26-2-79	Rope Haulage	1	..
7	Amritnagar	ECFL	28-2-79	Explosives	1	..
	*Other than transportation machinery				7	1
				Non-Coal Mines (January 1979)		
1	South Surda (Copper)	HC Ltd.	1-1-79	Winding in shaft	1	..
2	Thakurani (Iron)	OMDC Ltd.	2-1-79	Other transportation machinery	2	4
3	Mosaboni (Copper)	HC Ltd.	13-1-79	Fall of roof.	1	..
4	Hathipaon (Lime stone)	S. Pritam Singh	13-1-79	Fall of person	1	..
5	Joda West (Manganese)	TISCO	18-1-79	Other transportation machinery	1	1
6	Jalda (Granite)	S. Bishoi	29-1-79	Explosives	1	..
					7	5

1	2	3	4	6	6	7
1	Sankalapuram	R. S. Seth Shri Ram Negi Das	12-2-79	Other transportation machinery	2	4
2	Khetri (Copper)	H. C. Ltd.	14-2-78	Fall of object	1	..
3	Kalipahari Block No. 9	A. K. Singh	15-2-79	-do-	1	:
4	(Ttone) Tajpur (Stone)	Delhi State Industrial Dev. Corpn. Ltd.	17-2-79	Fall of side	1	..
5	Adagaon (Manganese)	Sh. N. S. Lomkar	21-2-79	Fall of side	1	..
					6	4

Note : Figures for January and Feburary, 1979 are provisional.

Specialist services in CGHS dispensary, Ashok Vihar

3285. SHRI RAM KISHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether arrangements for ENT, Skin, Dental etc. Specialist Services do not exist in Ashok Vihar CGHS Dispensary in the absence of which the beneficiaries have to go to Dr. Ram Manohar Lohia Hospital to avail of these services; and

(b) the steps being taken by Government to provide the above facility and a time by which the same is likely to be made available?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) Yes. Ashok Vihar Dispensary is attached to Dr. Ram Manohar Lohia Hospital for specialist services.

(b) There is no proposal to provide specialist facility in Ashok Vihar Dispensary due to acute shortage of specialists and financial constraints.

Number of Miners killed in Collieries during 1978

3286. SHRI JANARDHANA POOJARY: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) the number of miners killed in accidents in the collieris during 1978; and

(b) the causes of the accidents and compensation paid to families of the deceased?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) According to provisional figures furnished by the Director General of Mines Safety, 188 persons were killed in accidents in Coal Mines during the year 1978.

(b) The main causes of the accidents were, as under:—

1. Ground Movement (Fall of roof/side).
2. Machinery (including transportation).
3. Explosives.
4. Electricity.
5. Dust, Gas and other Combustible material.
6. Falls (other than falls of ground).
7. Other causes (including irruption of water).

Compensation is payable by the mangements under the provisions of Workmen's Compensation Act, 1923, the administration of which is within the State sphere.

Treasure Box belonging to Netaji Subhas Chandra Bose

3287. PROF. SAMAR GUHA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have got all the reports about Netaji's treasure that had been sent to the Government of India by the Government of Japan;

(b) if so, all facts collected uptil now;

(c) whether Government had informed Khosla Commission that the file marked as "Netaji's treasure" which was being handled by the former Additional Secretary to the Prime Minister (Mr. Mohd. Yunus) has been destroyed or missing; and

(d) whether Government will institute a thorough inquiry to find out all facts about the missing treasure of Azad Hind Government that was carried by Netaji Subhas Chandra Bose on 17th August, 1945 when he left Saigon by air?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) and (b). Yes, Sir. The Treasure belonging to the INA was brought to Delhi from Tokyo by an official of the Government of India under instructions from then Prime Minister in November 1952. Full facts relating to the Treasure have already been disclosed in this House by the External Affairs Minister and the Prime Minister in written answers to Questions Nos. 4957 and 60 on 30th March, 1978 and 22nd November 1978, respectively.

(c) and (d). According to information available with us Government had not informed Khosla Commission that file marked as "Netaji's" Treasure' has been destroyed or missing. No file pertaining to the INA treasure is missing. The subject matter of the INA Treasure was not a matter specified in the terms of reference given to the Khosla Commission. As complete details about the INA Treasure are alresady available with the Government of India, there is no proposal to institute any further enquiry.

Wagons for transport of Onion

3288. SHRI VIJAY KUMAR N. PATIL: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received a representation/complaints regarding non-availability of wagons on Central Railway for transport of onion;

(b) if so, furnish details regarding the shortage of wagons and the points made by the onion growers; and

(c) details of action taken/proposed by the Railway Administration to meet the requirements of wagons for transport of onion?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a). Yes.

(b). Loading of onions during the period September 1978 to November 1978 was satisfactory in relation to the demands placed by the trade. However, heavy rains and floods in the eastern sector of the country in September and October 1978 caused serious dislocation on all Indian Railways. The public agitation in Bihar against reservation policy of the State Government followed by go-slow operation by bank employees and strike in jute industry contributed towards continued stagnation of wagons in eastern sector and caused shortage of covered wagons on other zonal railways. Due to this, there has been a drop in loading from December 1978 onwards. Individual representations as well as joint representations were received from different Associations of onion growers who desired prompt and regular supplies against their demands.

(c). Railway Administration took measures to step up supplies of empty wagons within the available resources after meeting the demands of higher priority and committed traffic. From time to time, the onion growers were also apprised of the position.

Use of Trucks and Tractors to carry People for Rallies

3289. SHRI VIJAY KUMAR N. PATIL:

SHRI VASANT SATHE:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government are considering enactment of legislation to prohibit "Illegal" use of trucks and tractors to carry people for rallies;

(b) if so, furnish details of the proposal/suggestion under consideration —particularly the reported suggestion made by the Prime Minister in this regard; and

(c) reaction of Government thereto?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) to (c). Section 60 of the Motor Vehicles Act, 1939 provides that a transport authority which granted a permit may cancel or suspend it for such period as it thinks fit if the vehicle is used in any manner not authorised by the permit. Hence the permits for trucks and tractors can be cancelled/suspended if they are used as passenger vehicles. The State Transport authorities thus already have requisite powers to take suitable action in the matter. Instructions have also been issued to State Governments to bring these provisions to the notice of the transport authorities in the State for strict enforcement.

बिहार राज्य सड़क परिवहन के अन्तर्गत नयी बसें चालू करने के लिए धनराशि का आवंटन

3291. **श्री ज्ञानेश्वर प्रसाद यादव :** क्या नौवहन और परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) बिहार राज्य सड़क परिवहन के अन्तर्गत नयी बसें चलाने के लिए केन्द्रीय सरकार ने बिहार को वर्ष 1979–1980 के लिये कितनी धनराशि आवंटित की है;

(ख) क्या सड़क परिवहन के बारे में बिहार सरकार ने कोई विस्तृत योजना भेजी है; और

(ग) यदि हां तो इस उद्देश्य से सरकार द्वारा कितनी राशि उपलब्ध करायी जायेगी ?

नौवहन और परिवहन मंत्रालय में प्रभारी राज्य मंत्री (श्री चांद राम): (क) से (ग). 1979–80 की सड़क परिवहन योजना में बिहार सरकार का प्रसार और बदलने के लिए लगभग 326.00 लाख रुपये की लागत की 457 नई बसों की खरीद का प्रस्ताव है। धन के आवटन को अभी योजना आयोग द्वारा अंतिम रूप दिया जाना है।

Setting up of Institute for Ayurvedic Studies & Research in Kerala

3292. SHRI VAYALAR RAVI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any decision on the proposal to set up an institute for Ayurvedic Studies & Research in Kerala has been taken; and

(b) if so, the details regarding the percentage of funds to be borne by the Central Government?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) No, Sir.

(b) Does not arise.

बैरावल में मर्केन्टाइल विभाग का कार्यालय खोला जाना

3293. **श्री धर्मसिंह भाई पटेल :** क्या नौवहन और परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गुजरात के सौराष्ट्र क्षेत्र में बैरावल में बड़े तथा छोटे जहाज और मत्स्य नौकायें बनायी जाती हैं और बड़े पैमाने पर मछली पकड़ने वाले उद्योग चल रहे हैं ? यदि हां तो क्या सरकार का विचार बैरावल में मर्केन्टाइल विभाग का कार्यालय खोलने का है;

(ख) यदि हां, तो कब और यदि नहीं तो उसके क्या कारण हैं;

(ग) क्या ऐसा कार्यालय खोलने की मांग की गई है और यदि हां, तो कब और कहां से और मांग का स्वरूप क्या है; और

(घ) इस बारे में क्या कार्यवाही की गई है अथवा करने का विचार है ?

नौवहन और परिवहन मंत्रालय में प्रभारी राज्य मंत्री (श्री चांद राम) : (क) जी हां। तीन कपनियां अनेक प्रकार के छोटे जहाजों की मरम्मत और उनका निर्माण करती हैं। इस समय बैरावल में जल परिवहन विभाग का कोई नया कार्यालय खोलने का प्रस्ताव नहीं है।

(ख) जामनगर स्थित जल परिवहन विभाग का कार्यालय भी गुजरात के सौराष्ट्र क्षेत्र में कार्य करता है बैरावल क्षेत्र के कार्यों की भी देखभाल करता है। इस समय तकनीकी अधिकारियों की कमी है और जल परिवहन विभाग गुजरात में भी जितने अधिकारियों की स्वीकृति दी गयी है उतने अधिकारी वहां पर नहीं हैं।

(ग) बैरावल में जल परिवहन विभाग का कार्यालय खोलने के बारे में 13 सितम्बर 1977 को बैरावल स्टीमशिप एजेंटस एंड स्टीवोडर्स एसोसिएशन बैरावल से एक अनुरोध प्राप्त हुआ था।

(घ) ऊपर (ख) में बताई गई स्थिति को ध्यान में रखते हुए, बैरावल में जल परिवहन विभाग का कोई नया कार्यालय खोलने का प्रस्ताव नहीं है।

सरीदिया-कलकोला लाइन

3294. **श्री धर्मसिंह भाई पटेल :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गुजरात राज्य के सौराष्ट्र क्षेत्र में जूनागढ़ जिले के पोरबन्दर तालुक की जनता पार्टी ने गुजरात में 9 अगस्त 1978 को जबकि वह पोरबन्दर गये थे सरीदिया के कलकोला जक्शन तक एक रेल लाइन के निर्माण और कलकोला जक्शन से जाम जोधपुर उपलेटा धारोजी जेतलसर जंकशन गोंडल राजकोट जक्शन तथा वर्तमान मीटर लाइन को बड़ी लाइन में बदलने के लिये उन्हें मानचित्र सहित एक अभ्यावेदन भेजा था; और

(ख) यदि हां, तो सरकार का विचार उस पर मांग-वार क्या कार्यवाही करने का है और यह कार्यवाही कब की जायेगी तथा इसका स्वरूप क्या है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) और (ख). राजकोट-जेतलसर-काटकोला मीटर लाइन को बड़ी लाइन में बदलने और सराडिया—काटकोला लाइन के निर्माण की मांग की जांच की गयी है। क्लानुस के रास्ते राजकोट-काटकोला खंड का बड़ी लाइन में आमान—परिवर्तन पहले से ही किया जा रहा है। शुरू की गयी परियोजना के पूरा हो जाने के बाद ही यातायात के स्वरूप को देखते हुए प्रस्तावित लाइन के आमान—परिवर्तन और सारडिया तक उसके विस्तार के संबंध में विचार किया जायेगा।

सौराष्ट्र के लिए आरक्षण कोटा

3295. **श्री धर्मसिंह भाई पटेल :** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) बम्बई की यात्रा के लिये गुजरात के सौराष्ट्र क्षेत्र में जेतलसर-वैरावल रेल लाइन पर शाहपुर-सोरठ जक्शन पर सौराष्ट्र क्षेत्र के लिये अब तक कितना आरक्षण कोटा आवंटित किया गया है

(ख) यदि कोटा आवंटित नहीं किया है तो इसके क्या कारण हैं;

(ग) बम्बई यात्रा के लिये शाहपुर (सोरठ) जंक्शन बाठी की (सोरठ) मानवदर बांठवा सरोदिया तथा शाहपुर सरोदिया रेल लाइन के अन्य स्टेशनों पर सौराष्ट्र क्षेत्र के लिये कब और कितना आरक्षण कोटा किया जायेगा;

(घ) क्या नगर पंचायत बांठली सोरठ तथा शाहपुर मर्चेन्टस एसोसियेशन सोरठ ने क्रमश: 1—9—78 तथा जुलाई 78 में पश्चिम रेलवे बम्बई के तथा भावनगर डिवीजन पश्चिम रेलवे के जनरल मैनेजर का सौराष्ट्र क्षेत्र के लिये शाहपुर सोरठ स्टेशन पर आरक्षण कोटा आवंटित करने के बारे में कोई अभ्यावेदन दिये हैं; और

(ङ) यदि हां, तो उन पर क्या कार्यवाही की गई अथवा करने के विचार हैं और कार्यवाही कब तक किये जाने का विचार है तथा इस बारे में विवरण क्या है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) से (ग). बम्बई सेंट्रल के लिए शापुर जंक्शन पर आने वाला यातायात बहुत कम है और उसे देखते हुए कोई अलग कोटा आवंटित करने का औचित्य नहीं बनता।

(घ) और (ङ) : जी हां दोनों पार्टियों को मण्डल वाणिज्य अधीक्षक भावनगर द्वारा 12—1078 को यह उत्तर दे दिया गया था कि शापुर जक्शन पर होने वाले यातायात को देखते हुए कोई अलग कोटा आवंटित करने का औचित्य नहीं बनता। फिर भी, यातायात बढ़ने पर स्थिति की समीक्षा की जायेगी।

Construction of By Passes on the National Highway at Kozhikode, Cannanore, Telhicherry Mahe and Quilion

3296. SHRI C. K. CHANDRAPPAN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the Government have sanctioned the proposals put forward by the Kerala Government regarding the construction of by passes on the National Highway at Kozhikode, Cannanore, Tellicherry-Mahe and Quilon;

(b) whether Government also have given sometime to the Kerala Government's proposal for the construction of the Bridge across the Chandragiri river and its approach road in the Kanyakumari-Bombay highway;

(c) if so, details thereof; and

(d) if not, the reasons thereto?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) to (d). The State Government's proposals for the construction of by-passes on National Highways in Kerala at Kozhikode (Calicut), Cannanore, Tellicherry-Mahe and Quilon hae been considered. Due to the prevailing financial stringency, the work of byepasses, in general has been assigned low priority. It is proposed to include in the first instance the work of land acquisition for byepasses at Kozhikode (Calicut) and Tellicherry-Mahe only in the Sixth Five Year Plan (1978-83) subject to availability of necessary funds.

The Chandragiri Bridge, when constructed, will fall on a State Road. Kerala Government are, therefore, primarily concerned with it. However, a proposal has been received from the State Government for providing a grant-in-aid from the Central Road Fund (Ordinary) Reserve equal to 50 per cent of the estimated cost of Rs. 70 lakhs, the balance being met by them from their own plan resources. This request has, however, been received only recently and it will take some time before a decision can be taken as it involves consultation with Financial Authorities also.

विदेशों में भारतीयों को दी गई नागरिकता

3297. श्री ओम प्रकाश त्यागी : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) उन भारतीयों की देशवार संख्या कितनी है जिन्हें उनके रहने के देशों में नागरिकता प्रदान की गई है और उनका भविष्य अनिश्चित होगया है ;

(ख) भारत सरकार द्वारा उन्हें उन देशों में जहां वे रह रहे हैं नागरिकता प्रदान करवाने के दिशा में क्या प्रयास किये जा रहे हैं और उसे इस बारे में कहां तक सफलता प्राप्त हुई है ; और

(ग) भारत वापिस आने वाले व्यक्तियों में भारतीयों की संख्या कितनी है ?

विदेश मंत्रालय में राज्य मंत्री (श्री समरेन्द्र कुण्डू) : (क) विदेशों में बड़ी संख्या में बसे भारतीय मूल के ऐसे व्यक्तियों की देशवार संख्या जिनको नागरिकता का स्तर अभी तक निर्धारित नहीं हो सका है मोटे तौर पर इस प्रकार है :

1. बर्मा	2,80,000
2. कीनिया	1,800
3. मालागासी गणराज्य	7,500
4. मलेशिया	84,000
5. मलावी	1,200
6. श्रीलंका	4,82,000
7. सिंगापुर	4,000
8. तंजानिया	10,000
9 यूनाइटेड किंगडम	8,000

(ख) इस संबंध में भारत और श्रीलंका के बीच समझौता हो गया है जिसके अनुसार अनिश्चित राष्ट्रिकता के कुल 9,75,000 व्यक्तियों में से 6,00,000 (तथा उनकी संख्या में प्राकृतिक वृद्धि) को भारतीय नागरिकता और शेष 3,75,000 (तथा 30 अक्तूबर, 1964 के बाद से उनकी संख्या में प्राकृतिक वृद्धि) को श्रीलंका की नागरिकता प्रदान की जाएगी। 31 दिसम्बर, 1978 तक 3,17,624 व्यक्तियों को भारतीय नागरिक के रूप में पंजीकृत किया गया तथा 1,36,000 व्यक्तियों को श्रीलंका के नागरिकों के रूप में। बर्मा में भारतीय मूल के बहुत से व्यक्ति संविधान तथा नागरिकता कानूनों के अधीन वस्तुत : बर्मा के नागरिक हैं लेकिन हो सकता है कि अनेक मामलों में बहुत से लोगों ने नागरिकता के प्रमाण-पत्र प्राप्त न किए हों। भारतीय मूल के व्यक्तियों के राष्ट्रिकता के प्रश्न पर बर्मी सरकार के साथ कई एक मौकों पर विचार-विमर्श हुआ है और उन्होंने यह आश्वासन दिया है कि बर्मा की नागरिकता के संबंध में प्राप्त अनुरोधों पर सहानुभूतिपूर्वक विचार किया जाएगा।

(ग) 1978 के अंत तक 2,39,483 व्यक्तियों को श्रीलंका से भारत प्रत्यावर्तित किया गया था। 1963 से 1978 के बीच 2,11,000 व्यक्ति बर्मा से प्रत्यावर्तित किये गये जिनमें से भारत सरकार ने 1,64,000 व्यक्तियों को व्यवस्थित रूप से प्रत्यावर्तित किया था।

R.P.F. and Vigilance Squads

3298. SHRI OM PRAKASH TYAGI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have recently strengthened the Protection Force (R.P.F.) and vigilance Squads;

(b) whether there have been of late instances of mass-scale pilferage of parcels from the goods trains and parcel passengers; and

(c) if so, what action is contemplated to remove such occurrences?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) No. However a Special Squad has been set up in Vigilance Directorate to deal with the malpractices in reservations and other commercial irregularities.

(b) No.

(c) Does not arise.

Absorbtion of Apprentices in Commercial Trade Groups

3299. SHRI R. K. MHALGI: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the Railway authorities of Central Railway have received representations dated the 19th October, 1978 and 16th January, 1979 with regard to absorbation of Apprentices in the Commercial Trade groups Book Keeping and Accountancy Stores Keeping, Cashiers and Clerks (Gen.);

(b) if so, what are the exact demands made in the representations;

(c) what action have Government taken or propose to take in near future with regard to each of the demands made in the said representation; and

(d) the reasons of delay in taking the action?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) The demand is for absorbing even the apprentices who had not qualified in the written test held in August, 1978.

(c) and (d). Instructions were issued to the Railway Service Commission, Bombay in February, 1979 that the candidates who were not called for interview be now called for oral test.

Station at Chikloli

3300. SHRI R. K. MHALGI: Will the Minister of RAILWAYS be pleased to refer to reply given to Unstarred Question No. 3997 on 19th December, 1978 regarding new station at Chikloli and state:

(a) whether the Central Railway Administration have examined afresh by now a proposal of opening a new station at Chikloli between Ambarnath and Badalapur on Kalyan-Karjat line in District Thana (Maharashtra);

(b) if so, whether the Administration sought the opinions and experience of the five representationists in this regard;

(c) whether the Administration have reached their conclusion and if so, the details thereof; and

(d) if not, the reasons of delay and when the Administration shall reach the conclusion?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) Kalyan Ambernath Manufacturers Association were consulted by the Railway Administration.

(c) This proposal has been examined afresh but has not been found financially justified on account of huge capital investment involved and heavy recuring loss.

(d) Does not arise.

Representation from Ex-Combatants

3301. SHRI R. K. MHALGI: Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 4163 on 19th December, 1978 regarding Representation from Ex-Combatants and state:

(a) whether the Railway Ministry have received a reply from the Defence Authorities on the representation dated 20th January, 1978 of the ex-combatants of Defence services, South Central Railways, Secunderabad;

(b) if so, what further actions have Railway Administration taken in the matter or propose to take; and

(c) if no such reply has been received from the Authorities so far the efforts made by the Ministry during the period of last two or three months for the same?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) No.

(b) and (c). A nuumber of reminders have been sent by the Railway Administrations. No action is possible till a reply is available from Military authorities. According to the records with the Railway Administration the representationist was only a civilian clerk and not a combatant clerk under military authorities.

SC/ST Employees

3302. SHRI MAHI LAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) total number of LDCs, UDCs, Assistants other C.S.S. employees in his Ministry including attached and subordinate offices like Central Health Education Bureau; separately category-wise and department-wise;

(b) number of SC/ST employees out of them separately in each category department-wise;

(c) whether quota reserved for SC/ST employees is complete in all categories and whether promotion of SC/ST employees is being made according to the forty-point Roster; and

(d) if not, the reasons for not filling the reserved posts and for not adopting the norms of forty-point Roster and what special steps are being taken in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) to (d). Information is being collected and will be laid on the Table of the Sabha.

Note regarding development of the Rajabagan Dockyard

3303. SHRI SOMNATH CHATTERJEE: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that a note was submitted by the Rajabagan Dockyard of the Central Inland Water Transport Corporation in 1972 for its development which was agreed to by the Ministry and the Planning Commission;

(b) whether it is also a fact that no genuine progress has been made in this direction in six years; and

(c) whether Government have fixed responsibility for failure to implement the development work and the action taken or proposed to be taken against them?

THE MINISTER OF STATE INCHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) The factual position is that the Central Inland Water Transport Corporation Ltd., Calcutta sent in November, 1972 a feasibility report for development of the dockyard at a cost of Rs. 1044 lakhs (inclusive of Rs. 300 lakhs recommended by the Bose Committee). This was concurred in by the Planning Commission in January, 1973. Before the scheme could be implemented, it was necessary to accord financial sanction to the scheme. While the case was being processed, a

Study Group was set up by the Ministry of Shipping and Transport on viability of the Corporation. A view was expressed in the Study Group that CIWTC should work out the minimum additional funds required to undertake the replacement of obsolete overaged equipment and for modernisation of plants and equipment required for continuing the existing production activities of the dockyard as distinct from diversifying them even though that may be necessary to make the dockyard a viable unit. Subsequently the schemes submitted by the Corporation were considered from time to time but in the meantime the report of the Tata Consultants for general development of the dockyard has become available. The Corporation have asked the Tata Consultants to submit feasibility report on phase wise development of the dockyard by mid April, 1979. The proposal will be processed expeditiously as soon as the final report of the Tata Consultants has become available.

(b) It is a fact that the scheme has not been sanctioned so far.

(c) Circumstances under which the scheme could not be sanctioned so far have been indicated in reply to (a) above. Since the scheme has not so far been sanctioned, the question of fixing responsibility for failuure to implement the scheme does not arise.

Delayed supply of materials in CIWTC

3304. SHRI SOMNATH CHATTERJEE: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that advance payments of lakhs of rupees were made to New Allenbery Works, Calcutta in March, 1976 for purchase of some materials by the Rajabagan Dockyard of the Central Inland Water Transport Corporation;

(b) whether it is also a fact that the materials were not supplied for more than two years;

(c) what are the details thereof, and

(d) if so, whether Government have fixed responsibility for this dealing and the action taken/proposed to be taken against them?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Against an order of Rs. 10.45 lakhs (plus taxes and duties) for supply of marine reduction gear box for construction of a tug for Paradip Port Trust, a sum of Rs. 2.61 lakhs was paid in March, 1976 to New Allenbury, being 25 per cent of the order value as per terms of the contract.

(b) and (c). Yes, Sir. The delivery was stipulated 18 months from the date of order but was actualy made after 28 months in July, 1978. Consequently, the liquidated damage of Rs. 50750/- were recovered from the firm as per terms of contract from the final Bill at the rate of 5 per cent for the period 1-9-1977 to 30-6-1978 on account of delay. Further, no benefit was given to the party for increased duty and Sales Tax as was effective on the date of actual delivery.

(d) Does not arise.

Contract for demolitions of buildings of CIWTC

3305. SHRI SOMNATH CHATTERJEE: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether CBI investigated a case relating to favouritism shown with regard to awarding of a contract for demolition of stores buildings and General Managers office building in Rajabagan Dockyard of Central Inland Water Transport Corporation and removing of debris in 1977;

(b) what are the details thereof;

(c) what are the findings of the CBI and the action taken on them; and

(d) the reason for delay if action not already taken?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Yes, Sir.

(b) The top floor of the Stores buildings was reported to be in a dangerous and dilapidated condition and had been declared as unsafe. The condition of the top floor of the old General Manager's Office building was also reported to be equally bad. The contract for the demolition of these buildings and the removal of the recoverable material was awarded by certain officers of the Central Inland Water Transport Corporation to a particular party at a very low price without inviting open tenders and without obtaining sanction of the competent authority.

(c) CBI recommended departmental proceedings for imposition of a major penalty. The Commissioner for Departmental Enquiry, Central Vigilence Commission, who was appointed to hold an oral enquiry, has now submitted his report on which action is being taken by the Disciplinary Authority.

(d) Does not arise.

Repair of vessels by outside parties in Rajabagan Dockyard

3306. SHRI SOMNATH CHATTERJEE: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that some work relating to repair of vessels was given to private parties in 1975-76 and 1976-77 by the Rajabagan Dockyard of the Central Inland Water Transport Corporation;

(b) if so, whether tenders were invited for awarding this work; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). Yes, Sir.

(c) Does not arise.

Appointment of Welfare Officers in Factories

3307. SHRI P. RAJAGOPAL NAIDU: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Welfare Officers were appointed in all Public Undertaking Factories; and

(b) if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). Welfare Officers are required to be appointed in factories wherein 500 or more workers are ordinarily employed as provided in Section 49(1) of the Factories Act, 1948. Information relating to the appointment of such officers in Public Undertaking Factories is being collected.

Streamlining Railway Machinery

3308. SHRI KUMARI ANANTHAN: Will the Minister of RAILWAYS be pleased to state the steps taken by the Ministry to streamline the railway machinery in a manner so as to remove the wide gap between the requirements and availability of rail services, which alone, according to him, would make the rail system less vulnerable to corruption and malpractices (Inaugural address of the Hon. Ministers to the 8th Conference of the Chief Vigilance Officers of the Zonal Railways held on 23rd December, 1978)?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): Various steps are being taken to reduce the gap between the requirements and availability of rail services. These include investment on line capacity works and rolling stock, and a continuing drive for maximising the utilisation of assets. So far as the passenger traffic is concerned, efforts are being made to reduce the gap between the demand and

supply by introducing new trains, extending the runs and augmenting the loads of existing trains, increasing their frequency and also running special trains on different routes to clear the seasonal spurt in traffic. Checks have been further intensified with the help of anti-fraud squads and vigilance organisation of zonal railways to arrest corruption and malpractices in the rail system. A special squad has also been set up in the Ministry of Railways primarily to deal with malpractices in passenger traffic.

Railway Administration

3309. SHRI KUMARI ANANTHAN: Will the Minister of RAILWAYS be pleased to state how the Vigilance Organisation is going to ensure a clean and honest administration on the Railways, as has been pleaded by the Minister of State for Railways in the 8th Conference of Chief Vigilance Officers of the Zonal Railways held on 23rd December, 1978?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): The role of the Vigilance Organisation in ensuring a clean and honest administration on the Railways was one of the subjects discussed in the 8th Conference of Chief Vigilance Officers of the Zonal Railways held on 22nd and 23rd December, 1978 and it was the general consensus to concentrate on the following aspects, in addition to other measures, to ensure a clean and honest service to the rail users:

(i) Faster investigation of complaints; (ii) Quick follow-up action on investigation reports; (iii) Increasing the number of preventive checks and selective studies with a view to plug loopholes or removing lacunae in the rules detected during such preventive checks/studies; (iv) Training of vigilance personnel; (v) Improving quality of personnel; (vi) Creating a general awareness of the total vigilance efforts being made by the management; and (vii) Eliciting cooperation of railway workers and our customers in improving the service, plugging areas of delays and harassment and eradication of corruption as and when it comes to their notice by informing Railway Management and Vigilance. It is hoped that these efforts will show the desired results.

Non-deposit of P.F. and E.S.I.S. by Bidi Merchants in Tripura

3310. SHRI SACHINDRA LAL SINGHA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) the details of Bidi Merchants and Manufacturers of Tripura who deposited the Provident Fund Contributions during the last three years, (year-wise);

(b) whether a number of manufacturers has not contributed P.F. and E.S.I.S. in the State; and

(c) if so, the details of the action taken up-to-date?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA): (a) A statement (Annexure I) is laid on the Table of the Sabha.

(b) The details of the establishments who have defaulted in the payment of the provident fund cotributions are given in the enclosed Statement (Annexure II).

The provisions of the Employees State Insurance Act, 1948 have not been brought into force in the State of Tripura.

(c) The operation and implementation of the notification was stayed by the Supreme Court on writ petitions filed by some parties. Therefore, no action could be taken till the final disposal of the Writ Petition/vacation of the stay order. In regard to the estab-

lishment shown at serial number 1 in the statement at Annexure II which was covered as a Trading and Commercial establishment, action has been taken to assess the dues under Section 7-A of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

Statement I

Statement showing details of the payments made by the Beedi establishments covered under the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 in Tripura State towards Provident Fund

Name of the Beedi Factory	Amount of Provident Fund paid for the years		
	1976-77	1977-78	1978-79
	Rs.	Rs.	Rs.
1. M/s. Kalighat Beedi Factory, Agartala	117·30	400·45	475·00
2. Sikha Beedi Factory, Agartala	..	1001·75	1041·50
3. Special Bidi Factory, Malaghar Bazar, Agartala, Tripura	..	574·00	246·00
4. Chinta Bidi Factory, Kokrabari, South Tripura	..	344·25	229·50

Statement II

Name of the Beedi Factory	Due of coverage under the Act	Period of default	Remarks
1. M/s Kalighat Bidi Factory. Agartala.	1-3-1967	October, 78 to January, 1979	Action has been taken to assess the dues under Section 7-A of the Employees Provident Funds Miscellaneous Provisions Act, 1952.
2. Sikha Bidi Factory, Agartala.	31-5-1977	December, 78 to January 1979	Compliance would not be secured in view of the stay order issued by the Hon'ble Supreme Court.
3. M/s Special Bidi Factory Malaghar Bazar, Tripura.	31-5-1977	April, 1978 to January, 1979	
4. M/s Chinta Bidi Factory, Kokrabari, South Tripura	31-5-1977	June, 1978 to January, 1979.	

Implementation of P.F. and E.S.I.S. by Industrial Units in Tripura

3311. SHRI SACHINDRA LAL SINGHA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) the names of the Industrial Units of Tripura which had contributed to P.F. and E.S.I.S. up-to-date;

(b) whether most of the Industrial Units of the State have not implemented P.F. or E.S.I.S. in their units;

(c) if so, the details of the action taken by the Provident Fund Inspector Office in this regard; and

(d) the result achieved?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA): (a) to (d). Requisite information in respect of provident fund is being collected and will be laid on the Table of the Sabha.

The benefit provisions of the Employees' State Insurance Act, 1948, have not been brought into force in Tripura as the State Government does not consider any area in the State a viable unit for the Employees' State Insurance Scheme at present.

Opening of Provident Fund Office at Agartala

3312. SHRI SACHINDRA LAL SINGHA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether any letter regarding opening of Provident Fund Office at Agartala has been received by him;

(b) if so, the details thereof and the action taken; and

(c) the details of the proposal of expansion of P.F. Office of Inspector in Agartala with the present number of staff?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA): (a) Suggestions for opening of a sub-regional Centre at Tripura have been received.

(b) The number of establishments and the subscribers in Tripura at the moment is not so large as to warrant opening of a sub-regional office there. An Inspectorate is already functioning at Agartala to render assistance to the subscribers.

(c) Orders have been issued to post one more Inspector, one Upper Division Clerk and one Lower Division Clerk to the Inspectorate at Agartala.

Blind Commuters

3313. SHRIMATI PARVATHI KRISHNAN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government's attention has been drawn to the news item appeared in letters to the Editor column of the 'Times of India' dated 25th December, 1978 under the caption "Blind Commuters"; and

(b) if so, the details and Government's reaction to the proposals made?

THE MINISTER OF STATE INCHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). Government has seen the letter appearing in Times of India of 25th December, 1978. The letter under the caption "blind commuters" makes a suggestion that the conductors in the bus should announce the route no. of the bus and secondly the drivers in the DTC should be instructed to let the blind persons board the buses from the front door.

For the convenience of the blind commuters, instructions are being issued by DTC authorities to the conductors to announce the route numbers

particularly in the University area to help the blind commuters.

Allowing the blind persons to board the buses from the front doors will be an accident hazard. However, the drivers and conductors have been instructed to be always helpful to the handicapped persons, old men, children and the ladies.

Floating Cranes

3314. SHRIMATI PARVATHI KRISHNAN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the Bombay Port Authorities have ordered for floating Cranes; and

(b) if so, the details and reasons therefor?

THE MINISTER OF STATE INCHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). Some offers have been received in response to Bombay Port's tender enquiry for a floating crane of 60-tonne capacity, but no contract has been awarded.

Aid to States under One-Third-Scheme for 25-Bedded Hospital

3315. SHRI BALWANT SINGH RAMOOWALIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) how much amount was given to States under the One-Third-Scheme for 25-bedded Hospitals during the period 1977-78 and 1978-79;

(b) how many hospitals were covered under this scheme in Punjab State;

(c) is that scheme being dropped from the next financial year; and

(d) if so, why?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) The Government of India have a "Scheme of grants to voluntary organisations/institutions for setting up new hospitals/dispensaries in rural areas/for rural areas' which is named as One-Third-Scheme. Under this Scheme financial assistance in the form of Non-recurring grants-in-aid is given with a view to encourage voluntary organisations/institutions in setting up new hospitals/dispensaries in/for rural areas where the existing facilities are inadequate. The Non-recurring expenditure on setting up a hospital/dispensary is shared by the Central Government, concerned State Government or Union Territory Administration and the grantee organisation/institution, on a One-Third basis. As no application was received during the period 1977-78 and 1978-79 from any voluntary organisation/institution in any State for establishing 25-bedded hospital under this Scheme, the question of rendering financial assistance did not arise.

(b) Sanctions for the establishment of four 25-bedded hospitals in certain villages of Punjab State have been issued during the current financial year.

(c) and (d). There is no proposal to drop the One-Third-Scheme from the next financial year.

Kharda Road—Bolangir Railway Line

3316. SHRI BAIRAGI JENA: Will the Minister of RAILWAYS be pleased to state:

(a) what progress has been made for survey of Kharda Road—Bolangir Railway line which was included in the 1978-79 budget; and

(b) a detailed report thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). Neither has the rail link to connect Khurda Road with Bolangir been surveyed in recent years nor is there any proposal

under consideration for conducting the survey in 1978-79.

Settlement regarding Enclaves with Bangladesh

3317. PROF. SAMAR GUHA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether problems of two enclaves, Dahagram and Padgram in West Bengal are awaiting settlement with the Government of Bangladesh;

(b) if so, facts thereabout;

(c) the policy of Government in regard to these enclaves inside West Bengal;

(d) whether Indian enclaves are still in Bangladesh territory; and

(e) if so, the present position of these enclaves?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) Yes, Sir.

(b) Under the Land Boundary Agreement of 1974, various problems remain to be worked out with the Government of Bangladesh. A problem which has received public attention recently is the lease in perpetuity of a corridor near Tin Bigha to connect Dahagram with Pan Bauri Mouza of Bangladesh. The terms of 'lease in perpetuity' have yet to be negotiated with Bangladesh. As clarified earlier, it shall include the right of uninterrupted passage for Indian nationals across this corridor.

(c) Our policy is to generally observe *status quo* as is existed on 16th May, 1974 till the agreement is ratified.

(d) Yes, Sir.

(e) The *status quo* is generally maintained there too.

Ship Repairing Unit at Haldia Port

3318. PROF. SAMAR GUHA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government agreed to set up a Ship repairing unit at Haldia Port;

(b) if so, whether steps have been taken in this regard; and

(c) if so, facts thereabout?

THE MINISTER OF STATE INCHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) A Study Group constituted by Government has recommended establishment of a ship repair complex at Haldia. The recommendation of the Study Group has been accepted by Government.

(b) and (c). M/s. Garden Reach Shipbuilders and Engineers who propose to establish the ship repair complex, have commissioned a Detailed Project Report for this purpose.

Bilateral agreements with Foreign Countries

3319. SHRI K. PRADHANI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the names of the countries with which India has so far made bilateral agreements of friendship or no war pact;

(b) whether Government propose to review these agreements; and

(c) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) According to the list of treaties in force, India has between 1947 and 1977 entered into bilateral agreements of friendship with 19 countries, namely, Afghanistan, Bhutan, Burma, Egypt, Indonesia, Iran, Iraq,

Japan, Muscat and Oman, Nepal, the Phillippines, Switzerland, Syria, Turkey, Bangladesh, Tanzania, Tunsia, Uganda and the USSR. In addition, with Pakistan two agreements were concluded, namely, The Tashkent Declaration of January, 10, 1966, wherein the parties reaffirmed their obligation under the UN Charter not to have recourse to force, and the Simla Agreement of July 2, 1972, wherein the two Governments "resolved that the two countries put an end to the conflict and confrontation that have hitherto marred their relations and work for the promotion of a friendly and harmonious relationship and the establishment of durable peace in the sub-continent".

(b) and (c). The agreements may be reviewed periodically on a case by case basis, if considered necessary.

Nature-cure Centres/Hospitals

3320. SHRI MAHI LAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have given recognition to any of existing Nature-cure Centres/Hospitals;

(b) if so, the names and addresses of such Nature-cure Centres/Hospitals;

(c) the names of the Nature-cure Centres/Hospitals which are recognised or authorised for purposes of CGHS;

(d) if no such centres/hospitals have so far been recognised or covered under CGHS, the reasons therefor;

(e) whether Government propose to take steps to give recognition to Nature-cure if the answer to part (a) is in negative; and

(f) if so, the time by which at least some of Nature-cure centres/hospitals will be given recognition?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) to (c). The Central Council for Research in Yoga and Naturopathy, an autonomous organisation fully funded by the Government of India, has been extending financial assistance to 24 Nature Cure Centres/Hospitals. A list of these Centres/Hospitals is attached. None of these Centres/Hospitals have been recognised for purpose of medical treatment of Central Government servants either under the CGHS or under the Civil Services (Medical Attendance) Rules.

(d) to (f). The question of recognition of some of the Nature Cure hospitals for purposes of CGHS is under consideration and is expected to be decided soon.

Statement

1. Rajasthan Prakritik Chikitsa Kendra, Gangasher Road, Bikaner, Rajasthan.

2. Prakritik Chikitsa Mandir, Tikamgarh, Madhya Pradesh.

3. Nature Cure Institute, Rajgir, Nalanda District, Bihar.

4. Akhil Bharat Manv Satsang Mandal, Anand Niketan, Niktya, Bareilly, U. P.

5. Prakritik Chikitsalaya, Bapunagar, Jaipur.

6. Prakritik Chikitsa Kendra, Pattikalayan, Karnal, Haryana.

7. Shri Krishan Adarsh Prakritik, Chikitsalaya, Salkha Mandi, Karnal, Haryana.

8. Haryana Prakritik Chikitsalaya, Bhiwani, Haryana.

9. Shri Santam Dharam Prakritik Chikitsalaya Cantt. Road Ambala Cantt. Haryana.

10. Kaketeeya Nature Cure Hospital, Fort Road, Warrangal, A.P.

11. Jiwan Prakritik Chikitsalaya, Galipur, Distt. Muzaffarnagar, U.P.

12. S. L. Swamy Nature Cure Hospital, Tulsivaram, Nalgenda, A.P.

13. Shri Choday Apparow Prakriti Chikitsalayam Kakinada-3.

14. Prakritik Chikitsa Ahra, Amrawati Road, Nagpur.

15. Nature Cure Hospital, Sastry Nagar, Cuddapah.

16. Nature Cure Hospital, Tammadapally, Warrangal, A. P.

17. Nature Cure Hospital, Jayanagar, Bangalore.

18. Kasturba Nature Cure Hospital, Shivarampalli, Hyderabad.

19. Shantikuti Prakriti Chikitsalaya, Gopuri Wardh, Maharashtra.

20. Prakritik Chikitsalaya, Ranipatra, Purnea Distt. Bihar.

21. Nature Cure Hospital, Visakhapatnam, A. P.

22. Gandhi Nature College, Begumpet, Hyderabad.

23. Gandhi Nature Cure Hospital, Begumpet, Hyderabad.

24. Shri Barkat Ram Vidyawati Ghai Nature Cure Centre, Ambhalla, Jammu.

Assistant Nursing Superintendents in Lok Nayak Jaya Prakash Narayan Hospital

3321. SHRI MAHI LAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) number of Assistant Nursing Superintendents in Lok Nayak Jaya Prakash Narayan Hospital, New Delhi and the number of SC/ST out of them;

(b) whether some SC/ST Sisters have represented to the authorities for promotion to the post of Assistant Nursing Superintendents; and

(c) if so, the number and details of such representations and what action has been taken or is being taken thereon?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) The number of Assistant Nursing Superintendents in Lok Nayak Jaya Prakash Narayan Hospital, New Delhi is 10. There is no SC/ST Assistant Nursing Superintendent.

(b) and (c). Yes. One representation has been received from Smt. R. K. Solanki and as she does not fulfil one of the essential qualifications, *i.e.* Post Certificate Diploma in Nursing Administration/Sister Tutor Course, it has not been possible to consider her for promotion to the post of Assistant Nursing Superintendent.

Help to Iran

3322. SHRI NIHAR LASKAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that India has offered to rebuild the economy of Iran;

(b) if so, whether this was conveyed to the Iran Government by the Prime Minister in his message to the new Prime Minister of Iran;

(c) whether the Iran Government has accepted the proposal; and

(d) in what way the Indian Government is helping them?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) to (d). In a message to Ayatollah Khomeini, the Prime Minister offered India's assistance in administrative, social and economic reconstruction of Iran. The message has been gratefully acknowledged by the Iranian Prime Minister.

Indian expertise for Bangladesh Industries

3323. SHRI NIHAR LASKAR:

SHRI P. M. SAYEED:

SHRI M. V. CHANDRASEKHARA MURTHY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Bangladesh have shown interest in availing themselves of Indian expertise for setting up small scale industries;

(b) if so, whether the Union Government has decided to help and encourage them;

(c) what are the fields in which the Bangladesh Government has shown interest;

(d) whether any agreement for joint venture has been signed; and

(e) if not, whether any delegation has recently visited India?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) to (e). In October, 1978, a three-man Bangladesh team comprising officials from the Bangladesh Small and Cottage Industries Corporation and the Bangladesh Shilpa Bank visited India. The team visited the Small Industries Service Institute at Madras, Bangalore, Hyderabad and Bombay.

However, no concrete proposal has so far been made to us by Bangladesh for our assistance in setting up small scale industries.

We are always ready to share our technology and skill with our neighbours and other developing countries.

(d) No, Sir.

Bridges across Ganga in danger

3324. DR. BIJOY MONDAL:

SHRI G. M. BANATWALLA:

SHRI SHANKERSINHJI VAGHELA:

SHRI MUKHTIAR SINGH MALIK:

Will the Minister of RAILWAYS be pleased to state:

(a) whether Government's attention has been drawn to the reports that three railway bridges across the Ganga River are in danger because of change in the course of the river recently; and

(b) what steps have been taken or are being taken by Government for the safety of these bridges on the Ganga River?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) Action by way of providing river protection works wherever required is being taken to ensure that the river does not endanger the safety of the bridges/approach embankments. There is no cause for alarm.

Infant Mortality

3325. SHRI DHARMA VIR VASISHT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that 81 per cent of the total child population lived in rural areas;

(b) whether it is also a fact that the rate of infant mortality was much higher (131) as compared to urban areas (81); and

(c) the steps taken to help the village child in the International Year of the child, with details?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) Yes, Sir. As per 1971 census, about 81 per cent of total population in the age group 0—14 years lived in rural areas.

(b) As per sample registration system established under Registrar General of India, the infant mortality rates for rural and urban areas came to about 143 and 89 respectively during the year 1973.

(c) The following steps are being taken to promote health care of children including those in rural areas during the year 1979-80 coinciding with International Year of Child:

1. *Immunisation*

(i) Immunisation of 120 lakh children against Diphtheria, Whooping cough and Tetanus.

(ii) Immunisation of 200 lakhs of children against Diphtheria and tetanus.

(iii) BCG vaccination of 130 lakh children.

(iv) Typhoid immunisation to 50 lakh children.

(v) Smallpox vaccination to 320 children.

(vi) Measles immunisation to 2 lakh children.

(vii) Vaccination against poliomyletis to 6.70 lakh children.

(viii) Tetanus immunisation of 60 lakh mothers.

2. *Prophylaxis*

(i) Prophylaxis against blindness amongst children by vit. A deficiency to 250 lakh children.

(ii) Prophylaxis against nutritional anaemia to 110 lakh mothers and 110 lakh children.

3. Training of 1 lakh traditional birth attendants (dais) and providing them with midwifery kit after training.

4. Intensification of MCH services through active involvement of dais in selected areas of 12 districts in 5 States for which an honorarium of Rs. 50/- per month and drugs and dressings worth Rs. 100/- per annum are to be given to each dai.

5. Establishment of Paediatric Units in all the remaining Distt. Headquarter hospitals which would also provide referral services for the primary health centres.

6. Inservice training of more primary health centre doctors in Maternal and child health and family welfare in selected district headquarter hospital.

7. Production and distribution of educational material/guidelines on all components of MCH schemes to medical and paramedical staff.

8. Preparation of booklet for use of primary school teachers in imparting training in health knowledge and good health habits amongst the children.

9. Establishment of additional 50 integrated child development service (ICDS) projects to provide health nutrition and preschool education services to children and pregnant and nursing mothers by the Social Welfare Department.

10. Various other efforts are also made for the International Year of the Child to focus the attention on the importance and urgency of child care during the year under a comprehensive plan of action launched by the Social Welfare Department of Government of India.

All the health programmes mentioned above are implemented in rural areas through a network of about 5400 primary Health Centres and about 40,000 sub-centres.

Women and Children Population

3326. SHRI DHARMAVIR VASISHT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the total population of women in the age group 15—45;

(b) the total population of children in the age group of 0—6; and

(c) the combined strength of (a) plus (b) together with the maternal and child care available to them or a fraction of them with precise medicare pattern?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) and (b). According to 1971 census, the total number of women in the age group of 15—45 years and children in the age group of 0—6 years were 117.94 million and 115.72 million in the country respectively. However, when the proportion of population of above age groups as obtained from the total population of 1971 census, is applied to the estimated total population as of March, 1978 projected by the Expert Committee on Population Projection, the population of these age groups is worked out as under:—

Item	Estimated population as of March 1978 (in million)
1. Total population of women in the age group 15—45 years	136.44
2. Total population of children in the age group 0—6 years	133.90

(c) Total estimated population of women in the age group 15—45 and the children in the age group 0—6 taken together is about 270.34 million. Maternal and child health care is rendered as a part of the overall health care delivery system through a network of about 5400 Primary Health Centres and about 40,000 sub-centres in the rural areas and medical institutions Maternity and Child Health Centres and urban family welfare centres in urban areas. Since acceptance of small family norm is highly dependent on the expectation that the existing children will live a normal and healthy life and that healthy children can only be borne by healthy mothers Centre has taken up the following specific schemes:—

1. *Immunisation*

(i) Tetanus (TT) immunisation to expectant mothers—this prevents tetanus among mothers as well as new born babies.

(ii) Immunisation among younger children with triple Antigent (Diphtheria, Pertussis and Tetanus (DPT) and among elder children against Diphtheria and Tetanus by DT immunisation.

2. Prophylaxis against nutritional anaemia since a large number of mothers and children suffer from nutritional anaemia due to dietary deficiencies, elemental iron and folic acid in adequate doses are provided to mothers and children.

3. Prophylaxis against blindness in children due to Vitamin 'A' deficiency—since Vit. 'A' deficiency often causes blindness among children, children between 1 to 5 years of age are provided with oral concentrated Vit. 'A' solution by mouth every six months till they attain 5 years of age.

During 1978-79, 50 lakhs mothers, 90 lakh children below 3 years and 130 lakh children above 3 years age to be covered under the immunisation programme for TT, DPT and DT respectively; 100 lakh mothers and 100 lakh children are proposed to be covered against nutritional anaemia and 250 lakh children are proposed to be covered under Vitamin 'A' deficiency.

Vaccines/drugs/Vit. A solution are provided by the Centre and the actual work in the field is carried out by the

peripheral workers of the States/Union Territories.

Besides these, for providing safe delivery services to rural mothers, a large number of traditional birth attendants, (dais), are being trained and provided with kits. It is expected to train one lakh dais during 1978-79. Referral services where specialised care will be available, are also being provided in a phased manner.

Family Planning Fortnight

3327. SHRI DHARMAVIR VASISHT:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that a Family Planning fortnight was observed in December, 1978 and was later extended upto 31st March, 1979; and

(b) if so, the results achieved State-wise and in the Union Territories?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) No Family Planning Fortnight was observed in December, 1978, but January, 1979 was observed as a Family Planning Month. The special family planning drive undertaken during this month has been etxended to the end of March, 1979.

(b) Two statements showing State-wise achievements in family planning during the months of December, 1978 and January, 1979 are enclosed.

Statement I

Statement shoowing State-wise performance of various methods of Family Planning during December, 1978

S. No.	State/U.T./Agency	Voluntary Steriisation	IUD Insertions	Other Methods (CC free + OP) Eq. User
1	2	3	4	5
1	Andhra Pradesh	12,376	1,123	24,071
2	Assam	2,817	526	23,036
3	Bihar	9,396	2,629	25,971
4	Gujarat	24,827	3,092	190,081
5	Haryana	1,557	2,103	124,410
6	Himachal Pradesh	1,628	713	9,779
7	Jammu & Kashmir	798	288	4,781
8	Karnataka	7,393	2,581	70,284
9	Kerala	5,798	1,483	22,105
10	Madhya Pradesh	5,131	1,364	60,216
11	Maharashtra	15,081	1,767	80,933*
12	Manipur	87	52	991

1	2	3	4	5
13	Meghalaya	14	22	651
14	Nagaland	17	4	66
15	Orissa	7.647	1,030	45,11
16	Punjab	1,220	2,500	117.360
17	Rajasthan	1,679	1.491	77,939
18	Sikkim	20	125	970
19	Tamil Nadu	26,708	2,270	79,495
20	Tripura	46	6	4.282
21	Uttar Pradesh	3,379	25,956	231,350
22	West Bengal	6,154	980	67928
23	A. & N. Islands	28	13	501
24	Arunachal Pradesh	13	47	360
25	Chandigarh	88	233	6.862
26	D. N. Haveli	18	1	422
27	Delhi	644	1,833	119,802
28	Goa, Daman & Diu	172	40	1,173
29	Lakshadweep	3	..	275
30	Mezoram	88	25	746
31	Pondicherry	162	115	1.237
32	M/O Defence	NR	NR	NR
33	M/O Railways	638	178	162,288
34	Comm. Distribution	..	..	1,666,111
35	F. P. Association of India	..	..	6,553
36	CMAI (F.P. Project)	..	..	7,857
	ALL INDIA	135,627	54,595	3,285,002

NR—Not received
*—Without oral pill users which is not received.

Statement II

Statement showing State-wise Performance of various methods of Family Planning during January 1979

S. No.	State/U.T./Agency	Voluntary Sterilization	IUD Insertions	Other Methods (CC fre. +OP) Eg. Users
1	2	3	4	5
1	Andhra Pradesh	13,152	2,220	25,460
2	Assam	3,246	829	23,187
3	Bihar	13,236	2,487	27,767
4	Gujarat	22,866	3,260	195,527
5	Haryana	2,273	3,082	154,544
6	Himachal Pradesh	1,542	627	10,466
7	Jammu & Kashmir	2,005	400	5,044
8	Karnataka	9,403	2,976	69,635
9	Kerala	8,167	1,827	19,429
10	Madhya Pradesh	15,678	1,698	59,489
11	Maharashtra	22,614	1,853	103,680
12	Manipur	180	140	1,122
13	Meghalaya	13	30	665
14	Nagaland	7	4	66
15	Orissa	20,426	2,268	47,279
16	Punjab	2,945	4,202	121,246
17	Rajasthan	3,472	2,163	79,001
18	Sikkim	36,270	2,234	934
19	Tamil Nadu	81	147	75,471
20	Tripura	38	13	4,019
21	Uttar Pradesh	5,033	34,947	294,423
22	West Bengal	7,519	631	76,195
23	A. & N. Islands	62	22	503
24	Arunachal Pradesh	6	29	381
25	Chandigarh	193	315	6,827

1	2	3	4	5
26	D. N. Haveli	49	—	457
27	Delhi	948	3,648	133,664
28	Goa, Daman & Diu	366	62	1,243
29	Lakshadweep	5	1	317
30	Mizoram	119	14	712
31	Pondicherry	291	90	1,248
32	M/O Defence	NR	NR	NR
33	M/O Railways	1,008	358	167,873
34	Comm. Distribution	—	—	169,9500
35	FP Association of India	—	—	6,553
36	CMAI (FP) Project	—	—	7,875
	ALL INDIA	193,213	73,562	2,392,302

NR-Not received

Survey regarding conditions of workers in Public Sector Undertakings

3328. SHRI P. RAJAGOPAL NAIDU: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether a survey has been conducted to know the condition of workers in Public Sector Undertakings;

(b) if so, the number of industries covered; and

(c) whether the reports were finalised?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Yes, Sir.

(b) A list of 44 industries covered by the Survey is attached.

(c) Reports on 42 industries have so far been finalised and distributed to concerned Ministries/Departments.

Statement

1960-61

1. Cotton Textiles
2. Silk Textiles
*3. Woollen Textiles
4. Metal Extracting and Refining.
5. Metal Rolling
6. Agricultural Implements
7. Machine Tools

1961-62

8. Electrical Machinery
9. Textile Machinery and Accessories
10. Railway workshops
11. Bicycles
12. Cement
13. Sugar
14. Manufacture and Repair of Motor Vehicles
15. Aircraft Building and Repairing
16. Ship Building and Repairing

*A repeat survey in this industry was conducted in 1971-72.

1962-63

17. Coal Mines
18. Manganese Mines
19. Iron Ore Mines
20. Gold Mines

1965-66

21. Electric Light and Power Stations
22. Artificial Manures
23. Heavy Chemicals
24. Fine and Pharmaceutical Chemicals
25. Soap
26. Bidi
27. Petroleum Refineries
28. Hydrogenated oil
29. Glass Works
30. Tanning and Leather Finishing
31. Printing Presses
32. Footwear
33. Clothing
34. Paper and Paper Products
35. Match
36. Tramway Workshops

1969

37. Mica Factories
38. Coir Factories

1971

39. Jute Textiles
40. Manufacture of Pottery, China and Earthenware

1974-75

41. General and Jobbing Engineering (Manufacture of Electrical Machinery, Apparatus, Appliances and Supplies)
42. General and Jobbing Engineering (Manufacture of Machinery except Electrical).

1977

43. Cotton Ginning, Cleaning and Baling
44. Manufacture of Telephones and Telegraph Equipment

Finalisation of training manual on Labour statistics

3329. SHRI P. RAJAGOPAL NAIDU: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state.

(a) whether revised edition of a training manual on labour statistics has been finalised; and

(b) if so, whether it is available for the trainees?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Yes, Sir.

(b) The Manual is available for use of the trainees attending the Training course in Labour Statistics organised by the Labour Bureau.

Central Training Institutes

3330. SHRI P. RAJAGOPAL NAIDU: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether there are Central Training Institutes to train instructors in the techniques of imparting industrial skills; and

(b) if so, where they were set up?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). Yes, Sir. There are six Central Training Institutes for Instructors, located at Calcutta, Bombay, Madras, Ludhiana, Kanpur and Hyderabad and one National Vocational Training Institute for Women in New Delhi.

आग के कारण रेलगाड़ी को क्षति

3331. श्री यादवेन्द्र दत्त : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जौनपुर-औंड़िहार लाइन पर केराकाट के निकट महादेवा गांव में 31 जनवरी, 1979 को मध्याह्न पश्चात् 5 बजे एक रेलगाड़ी को आग लगा दी गई थी;

(ख) यदि हां, तो कितनी राशि की क्षति हुई और इसके लिए उत्तरदायी व्यक्ति कौन हैं; और

(ग) ऐसी घटनाओं को रोकने के लिए क्या कदम उठाये जा रहे हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) 302 डाउन सवारी गाड़ी के प्रथम श्रेणी के सवारी डिब्बा सं. 3661 में आग लगायी गयी थी ।

(ख) क्षति का अनुमान 1 लाख रुपये लगाया गया है । आग विद्यार्थियों द्वारा लगायी गयी थी । पुलिस मामले की जांच कर रही है ।

(ग) (1) रेलों ने राज्य के साथ निकट सम्पर्क कायम किया है तथा रेल परिसरों में और रेल पथों पर कानून और व्यवस्था बनाये रखने के लिए उनकी सहायता मांगी है ।

(2) राज्य सरकारों ने आवश्यक सहायता देने के लिए अपने कानन और व्यवस्था तंत्र को तीव्र किया है ।

दिल्ली परिवहन निगम के अन्तर्गत मिनी बसें

3332. **श्री यादवेन्द्र दत्त :**
श्री भारत सिंह चौहान :
श्री श्याम लाल धुर्वे :

क्या नौवहन और परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली में मिनी बसें चलाई जा रही हैं;

(ख) यदि हां, तो दिल्ली परिवहन निगम और मिनी बसों व मालिकों के बीच हुए समझौते में दी गई शर्तों का पालन किया जा रहा है;

(ग) क्या अधिक सवारी ले जाने के कारण इन बसों के मालिकों के विरुद्ध कोई कार्यवाही की गई है;

(घ) यदि हां, तो उसका ब्यौरा क्या है; और

(ङ) यदि नहीं, तो दिल्ली परिवहन निगम ने इस संबंध में अब तक क्या कार्यवाही की है ?

नौवहन और परिवहन मंत्रालय में प्रभारी राज्य-मंत्री (श्री चांद राम) : (क) जी, हां ।

(ख) से (ङ). दिल्ली परिवहन निगम द्वारा मिनी बसों के मालिकों के साथ किए गए करार की शर्तों के अनुसार, यात्रियों को बसों में न चढ़ाने, अंतिम गंतव्य स्थान की सूचना देने वाले बोर्ड को न लगाने, अनधिकृत रूटों पर बसें चलाने, अधिक किराया वसूल करने जैसे कानून-विरुद्ध कार्यों के लिए निगम कार्रवाई करता है । निगम ने नियमोल्लंघन के ऐसे कार्यों के लिए मिनी बस चालकों के विरुद्ध वर्ष 1978 के दौरान 5861 चालान जारी किए । लगभग 2 लाख रुपए का दण्ड लगाकर इनमें से 3384 चालानों का निपटान कर दिया गया है । अधिक सवारियों ले जाने के लिए, मुख्य रूप से पुलिस प्राधिकारियों द्वारा ही कार्रवाई की जाती है । यातायात पुलिस प्राधिकारियों ने इस कानून-विरुद्ध कार्य के लिए मिनी बसों के मालिकों के विरुद्ध 1978 में 21,218 चालान जारी किए ।

Converting Utkal Express into a Super Fast Train

3333. SHRI GANANATH PRADHAN: Will the Minister of RAILWAYS be pleased to state:

(a) what are the reasons for not introducing a super fast train between Delhi and Puri;

(b) whether in order to provide better rail communication facility for the people of Orissa, Government would convert the Utkal Express into a super fast train and make it a daily service; and

(c) if not, the reasons therefor and if so, when will the proposal be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) From 1-4-1979, 143/144 Kalinga Express is being speeded up by about 1 hour 45 minutes in one direction and 3 hours and 30 minutes in the other direction to provide a faster service between Delhi and Puri.

(b) and (c). Speeding up of 77/78 Utkal Express is feasible only by withdrawal of halts. As this will be severely resented by the present users this is not desirable. Due to line capacity constraints on sections enroute it is not operationally feasible to increase the frequency of 77/78 Utkal Express.

Transfer of Medical Officers

3334. SHRI R. L. P. VERMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a policy has been decided regarding transfer from one

station to another in respect of medical officers in various systems of medicine e.g. Allopathy, Homoeopathy, Ayurveda, Unani and Dental working under the Central Government and whether the same is uniform in case of categories of doctors;

(b) how many doctors working under various systems have been transferred from Delhi to stations outside during the past three years in accordance with the policy; and

(c) how many doctors have actually joined their new places on transfer and what action has been taken against the others to enforce the decision?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY: (a) The transfer of allopathic doctors of the Central Health Service are effected as per the guidelines contain in the Transfer Pattern formulated by the Ministry. The doctors in other system of medicine i.e. Homoeopathy, Ayurveda, Unani, and Dental working under the Central Government Health Scheme are transferred after they have rendered at least five years service at one station to another station where C.G.H.S. is in operation.

The following period of posting has been fixed for stay at the stations belonging to categories A, B, C and D under the 'Transfer Pattern' for CHS doctors:—

For Category A	5 years
For Category B	4 years
For Category C	3 years
For Category D	2 years

(b) and (c). The information is being collected and the same will be laid on the table of the Sabha as soon as available.

Legislation for Physio-Therapists and Occupational Therapists

3335. SHRI G. M. BANATWALLA:

SHRI SHANKERSINHJI VAGHELA:

SHRI MUKHTIAR SINGH MALIK:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Central Government propose to bring forward a legislation to safeguard the interests of the physio-therapists and occupational therapists; and

(b) if so, whether the views of the State Governments have been taken in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) and (b). The All India Occupational Therapists Association had proposed the setting up of a Council of Physio-therapy and Occupational Therapy for registration of the Occupational Therapists practising in the country. This was considered and it was felt that the proposed Council should cover all rehabilitation professions including physio-therapists and occupational therapists. Accordingly, a draft Bill was drawn up and has been sent to the State Governments for their comments.

National Road Safety Commission

3336. SHRI VASANT SATHE: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government have received a suggestion for constitution of a National Road Safety Commission from the 7th All India Road Safety Congress;

(b) if so, furnish important details of the suggestion received;

(c) what is the reaction of Government thereto; and

(d) what action has already been taken in the matter?

THE MINISTER OF STATE INCHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Yes, Sir.

(b) The suggestion of the 7th All India Road Safety Congress held in February, 1979, is as under:

"There is a need for suitable poilcy planning bodies at the Centre followed by similar bodies in the States. To examine the question of road safety in all its different facets and to tackle this serious problem at the national level in a sustained and balanced manner, a National Road Safety Council should be immediately operative in the interest of road safety."

(c) and (d). The suggestion of a National Road Safety Council was made earlier also by the Study Group on Road Safety. It has been decided that a Road Safety Council for Delhi may be formed in the first instance and its working may be watched to find out whether it is worthwhile to set up similar councils for other States/Union Territories. It is not proposed to set up a National Road Safety Commission or Council at this stage.

National Institute for Ayurvedic Studies & Research in Kerala

3337. SHRI M. N. GOVINDAN NAIR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question No. 1668 on the 30th November, 1978 regarding National Institute for Ayurvedic Studies and Research in Kerala and state:

(a) whether the Kerala State Government has submitted a proposal for the establishment of a National Institute for Ayurvedic Studies and Research in Kerala has been conceded and action thereon; and

(b) if so, nature of the decision?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) and (b). No final decision has so far been taken on the State Government's proposal for setting up an Institute for Ayurvedic Studies and Research in Kerala.

Captive Power Plant for Railways

3338. SHRI A. K. ROY: Will the Minister of RAILWAYS be pleased to state:

(a) whether his attention has been drawn to the news item in the Press that the Railway is going to have captive power plants of its own; and

(b) if so, facts in details and reasons for taking a sudden decision having such plants?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) In the context of power restrictions, power shedding etc. an inter-ministerial meeting was held on 14-5-1973 to devise ways and means to ensure an uninterrupted power supply for the Railways/Production Units. In this meeting, a high level Technical Committee, comprising of Member, Thermal, of Central Water & Power Commission and the representatives of Damodar Valley Corporation, the State Electricity Boards of West Bengal, Bihar and Uttar Pradesh and Railway Board, was appointed to go into the various points regarding power supply to the Railway including the question of setting up of Railway Power Stations as a long-term solution to this problem. The Committee finalised its Report in July 1973 and recommended that additional power houses with proved 110 M.W. Sets may be constructed by the Railways at two/three points along with electrified sections and run them interconnected with the State Electricity Board Grids. A feasibility study was, therefore, conducted in 1974-75. According to the feasibility studies, it

was proposed to set up Captive Power Houses of 110 MW capacity each at Salanpur in West Bengal, Sonenagar in Bihar and Murad Nagar in Uttar Pradesh besides making additions to the existing Central Railway Power House at Kalyan. On the advice of the Ministry of Energy, it has been decided that before processing the proposal in Central Electricity Authority and Planning Commission, approval in principle should be obtained from the Cabinet. A paper in this connection was prepared and sent to the Ministry of Energy in February 1979 and the matter will be pursued further on hearing from the Ministry of Energy.

Casual workmen in Eastern Railway

3339. SHRI A. K. ROY: Will the Minister of RAILWAYS be pleased to state:

(a) the number of unskilled, semiskilled and skilled casual workmen in construction Department in Eastern Railway, facts in details with Division-wise break up;

(b) the length of service of these casual workers; and

(c) action taken by the Ministry for their permanent absorption in Railway according to the policy of decasualisation?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (c). Information is being collected and will be laid on the table of the Sabha.

39-Point demands of Railwaymen

3340. SHRI A. K. ROY: Will the Minister of RAILWAYS be pleased to state:

(a) whether there was negotiation on 39-point demands of Railwaymen between the representatives of All India Railway Employees Confederation and Railway Board on the 20th and 21st December, 1978; and

(b) if so, the decision taken by the Ministry on each of these demands?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). There were no negotiations, but informal discussions were held with the representatives of All India Railway Employees Confederation. The position in respect of the various demands was explained to them.

Thermal efficiency of Steam Locomotives

3341. SHRI A. K. ROY: Will the Minister of RAILWAYS be pleased to state:

(a) details of average thermal efficiency of steam locomotives in India and its trend during the last five years;

(b) whether it is comparable with the same abroad;

(c) whether it is a fact that the Railway is continuously receiving lower quality of coal while paying for the higher thereby lowering the thermal efficiency of the engine and the life of boiler; and

(d) if so, steps taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) The Steam Locomotives on the Indian Railways may be grouped under British Engineering Standard Association (BESA) design Locos, and old and new Indian Railways Standard (IRS) design Steam Locomotives. The thermal efficiency of these three categories of Steam Locomotives in as under-

Category of Locomotive	Thermal efficiency
BESA	4.4 per cent
New IRS	6.2 per cent
Oil IRS	6.4 per cent

The average thermal efficiency per steam locomotive during the last five years is given below:—

Year	Average thermal efficiency per locomotive
1973-74	5.79 per cent
1974-75	5.82 per cent
1975-76	5.85 per cent
1976-77	5.87 per cent
1977-78	5.89 per cent

(b) In none of the advanced countries Steam Locomotives are used at present. Therefore, information about thermal efficiency of Steam Locomotives in other countries can not be furnished.

(c) and (d). The Thermal efficiency of a Steam Locomotive and life of the Boiler are not significantly affected by use of low quality of coal. However, due to lower calorific value of inferior quality of coal, the heat energy produced for conversion into mechanical energy is comparatively lower.

Efforts are made by the Railways to procure better quality of coal for use and to ensure that the coal supplied conforms to the Specifications. For this purpose, test-checks are undertaken by a Railway Inspecting Organisation and payments to Collieries are regulated for actual quality supplied.

Daily Express service between Tatanagar and Delhi

3342. SHRI HALIMUDDIN AHAMED: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that there is only one Mail-Express Train between Tatanagar and Delhi through Chhotanagpur Division of Bihar and it is not a daily service;

(b) if so, whether Government will make it a daily service; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARIAN): (a) Yes.

(b) and (c). Increase in frequency of 161/162 Tatanagar-Amritsar Express is not feasible due to line capacity constraints on sections enroute.

Dental Disease

3343. DR. VASANT KUMAR PANDIT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the occurrence and incidence of oral and dental disease in increasing alarmingly in the country;

(b) has any survey been made to assess incidence of Dental and Oral diseases;

(c) if so, what is the number of cases recorded during the last three years;

(d) the number of dental doctors available in the country during the

above periods and the ratio of dental doctors to the population; and

(e) has the attention of Government drawn to the remarks and resolution passed at the 4th Annual General Conference of the Association of Oral Surgeons in India in January, 1979 at Delhi?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) Yes. It is a fact that the incidence of oral and dental disease is on the increase.

(b) No.

(c) Information is not available in view of (b) above.

(d) The number of registered dentists during the last 3 years is as under:—

1976	-	6759
1977	-	6614
1978	-	7076

On the basis of the above, the number of registered dentists to the population works out to 1 : 93,000.

(e) Newspaper reports of the proceedings of the Conference have been received.

Self sufficiency in marine research

3344. SHRI VASANT KUMAR PANDIT: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that Thermal and Nuclear Power Utilization in Marine Research was proposed in the All India Symposium held in Bombay in December, 1978 on "Future trends in Marine propulsion";

(b) if so, the details of the scheme;

(c) whether it is fact that Government are considering plan for self-sufficiency in Marine Research and development; if so, through what agencies; and

(d) have Government taken any concrete steps in the matter?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). No specific paper was presented in the Symposium on thermal and nuclear power utilization. In the key-note address the potentialities of using coal and nuclear fuel for marine propulsion was only touched upon. The Symposium primarily dealt with the advances made in conventional marine propulsion.

(c) and (d). There is a proposal to set up a Central Marine Design and Research Organisation to progressively achieve self sufficiency in marine design and development. A Detailed Project Report has been prepared. Investment decision will depend on availability of resources and other priorities.

Cochin Shipyard

3345. SHRI N. SREEKANTAN NAIR: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the Government of India have received any proposal for the development of Cochin Shipyard;

(b) if so, what is the present stage of action in the matter; and

(c) what will be the benefits if the proposals are implemented now?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). A proposal for extension of the building dock and connected works has been received and is under examination.

(c) The proposal states that it may be possible to utilise the special equipment and expertise now available at the site if the work is taken up before the completion of the existing project. The feasibility and economics of this has to be examined.

Preparation of Herbal Contraception

3346. SHRI V. P. PERIASAMY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it has come to the notice of Government that Santhal Tribes use a herbal preparation for both short-terms and long-term contraception (a survey conducted by the SC and ST Welfare Department has revealed); and

(b) if so, the steps being taken to popularise this indigenous method of family control?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) and (b). The Central Council for Research in Ayurveda and Siddha deputed a Survey Team to Bastar area for a period of three months from December 1978 to Febuary 1979 to explore the medico-botanical potential and to collect information on socio-religious systems and practices prevalent among the local Tribes and Folk recipes. The team is yet to submit its report.

Fire in Varanasi Express

3347. SHRI SHANKER SINHJI VAGHELA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that one of the compartments of the Varanasi Express caught fire at Delhi Railway Junction on the 19th February, 1979;

(b) whether it is a fact that a lot of luggage belonging to passengers has been damaged due to fire;

(c) if so, the loss to the Railways and the passengers;

(d) the causes of the fire; and

(e) whether the Railways propose to compensate the passengers for the loss of their luggage in fire and if so, to what extent?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARIAN): (a) Yes.

(b) The luggage of some of the passengers was damaged.

(c) The cost of damage to railway property has been estimated at approximately Rs. 53,760/-. The exact loss incurred by the passengers can be estimated only when the claims are received and settled.

(d) The cause of fire is under investigation.

(e) Only one claim for loss of luggage as a result of this accident has so far been recevied and the same is pending. All such claims are decided by the Ex-officio Claims Commissioner under the provisions of the Indian Railways Act, 1890. Payment is arranged by the Railway Administration on the basis of the verdict of the court.

Shortage of X-Ray Films in Ram Manohar Lohiya Hispital

3348. SHRI SARAT KAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that there is a shortage of medical x-ray films in the country particularly in the Dr. Ram Manohar Lohiya Hospital; and

(b) if so, steps Government has taken to meet the demand for such films?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) There is no shortage of medical X-Ray films in the country particularly in the Dr. Ram Manohar Lohiya Hospital.

(b) Does not arise.

ग्रीष्म ऋतु के लिए अतिरिक्त गाड़ियां

3349. **श्री गंगा भक्त सिंह :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या ग्रीष्म ऋतु के दौरान, जब कि यात्रिय की भारी भीड़-भाड़ होती,है, यात्रियों की भारी भीड़ में कमी करने के लिए अतिरिक्त रेल गाड़ियों को चलाने और यात्रियों को सुविधायें देने के कार्यक्रम को इस बीच सरकार ने अन्तिम रूप दे दिया है;

(ख) यदि हां, तो दिल्ली-लखनऊ के बीच और उत्तर प्रदेश के अन्य स्थानों के लिए अतिरिक्त गाड़ियां किन-किन तारीखों को चलेंगी; और

(ग) क्या समाचार-पत्रों के माध्यम से इस बारे में यात्रियों को पहले से ही जानकारी देने की सरकार प्रबंध कर रही है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) जी हां ।

(ख) 119/120 गोमती एक्सप्रेस गाड़ियों में तीन अतिरिक्त सवारी डिब्बे लगा दिये गये हैं । इस व्यवस्था को देखते हुए दिल्ली और लखनऊ के बीच छुट्टियों की भीड़-भाड़ कम करने के लिए कोई विशेष गाड़ी चलाने का विचार नहीं है । यातायात को ध्यान में रखते हुए, आगामी गर्मियों के महीनों के दौरान निम्नलिखित विशेष गाड़ियों चलाने का कार्यक्रम बनाया गया है :—

7-4-1979 से वाराणसी और बम्बई वी टी के बीच सप्ताह में तीन बार ।

अप्रैल से जून के दौरान मुगलसराय-धनबाद के बीच हर तीसरे दिन ।

अप्रैल से जून के दौरान मुगलसराय-हावड़ा के बीच हर तीसरे दिन ।

अप्रैल, 79 के तीसरे सप्ताह से हावड़ा और जम्मूतवी के बीच सप्ताह में दो बार ।

5-4-79 से लखनऊ और बम्बई वी टी के बीच 18 विशेष गाड़ियां ।

इसके अलावा यदि यातायात सुलभ होता रहा तो 25/26 लखनऊ-मैलानी एक्सप्रेस गाड़ियां मई और जून के दौरान काठगोदाम तक और काठगोदाम से चलायी जायेंगी ।

(ग) जी नहीं ।

परमाणु रहित जोन के रूप में दक्षिण एशिया

3350. **श्री रीतलाल प्रसाद वर्मा :** क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दक्षिण एशिया को परमाणु रहित जोन बनाने के पाकिस्तान के प्रस्ताव पर भारत सहमत नहीं है और यदि हां, तो इसके क्या कारण हैं;

(ख) क्या भारत के विरोध के बावजूद बंगला देश ने इस प्रस्ताव का संयुक्त राष्ट्र संघ की बैठकों में समर्थन किया था और यदि हां, तो किन तारीखों को; और

(ग) क्या भारत सरकार ने बंगलादेश को प्रस्ताव पर अपने विचारों से अवगत करा दिया था और यदि हां, तो कब और उस पर बंगला देश की क्या प्रतिक्रिया है ?

विदेश मंत्रालय में राज्य मंत्री (श्री समरेन्द्र कुण्डू) : (क) दक्षिण एशिया में, जो कि एशिया और प्रशान्त क्षेत्र का एक उप-क्षेत्र मात्र ही है और जिसमें न्यूक्लीय अस्त्र पहले से ही मौजूद हैं, एक न्यूक्लीय शस्त्रास्त्र—मुक्त-क्षेत्र की स्थापना का पाकिस्तान ने जो प्रस्ताव रखा है भारत उसके विरुद्ध है । संसार के उपयुक्त क्षेत्रों में सम्बद्ध क्षेत्र के राज्यों के बीच मुक्त रूप से हुए प्रबंधों के आधार पर इस प्रकार के क्षेत्रों की स्थापना का यद्यपि भारत सरकार ने समर्थन किया है, फिर भी जोर हम अब भी इसी बात पर देते हैं कि समस्त संसार ही न्यूक्लीय अस्त्रों से मुक्त होना चाहिए ।

(ख) हाल ही में 29 नवम्बर, 1978 को आयोजित प्रथम समिति की बैठक में तथा 14 दिसम्बर, 1978 को महासभा की पूर्ण बैठक में बंगलादेश ने पाकिस्तान के प्रस्ताव का समर्थन किया था । इससे पहले 1974 में संयुक्त राष्ट्र महासभा में पाकिस्तान के प्रस्ताव पर मतदान में बंगलादेश ने भाग नहीं लिया था लेकिन 1975, 1976 और 1977 में उसका समर्थन किया था ।

(ग) इस प्रस्ताव पर भारत के दृष्टिकोण और उसके विरोध से बंगलादेश को अवगत करा दिया गया है ।

Delhi Peservation office

3351. SHRI DURGA CHAND: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that there is a heavy rush for reservation in all the trains;

(b) whether it is also a fact that the reservations are not available in Delhi Reservation Office but berths

are made available to the passengers by the conductors at the stations and in the trains;

(c) whether the seats are not given to the passengers by the conductors at the station or in the train according to the waiting lists maintained by the Reservation Offices and instead are given according to his discretion or for some consideration; and

(d) if so, what steps are being taken by Government to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Barring Summer and Puja holidays etc., reservations are normally available 4-5 days in advance of the commencement of a journey.

(b) Passengers who cancel reservation upto 6-8 hours in advance of the departure of the train by which they have reserved accommodation, are duly taken into account in preparing the reservation charts by accommodating the passengers on waiting list. Accommodation becoming available due to last-minute cancellations or passengers holdinig confirmed reservation not turning up on the train, is allotted at the platform booths or by the TTEs/Conductor in the train after checking the position of the passengers who have not turned up, as the case may be.

(c) At the platform booths, available accommodation is allotted to passengers present according to their priority on the waiting list and on 'First come first served' basis if there is no passenger on the waiting list. According to extent orders, waiting the departure of the train. However, priority is given to passengers on the list in case they board the train in the allotment of accommodation during the run of the train.

(d) The entire reservation system is kept under constant review and following steps have been taken to afford a better service for the convenience of the passengers:—

(i) Efforts have been made to reduce the gap between the demand and supply by introducing new trains, augmenting the loads of existing trains, extending their runs, increasing the frequency of weekly/bi-weekly trains and running holiday specials on important routes to clear the traffic. During 1978-79, 64 new trains were introduced and the runs of 42 existing trains extended. During the 23 months since the new Government took over, 307 additional trains were introduced and the run of 177 trains were extended.

(ii) The time-limit for adanvce reservation has been made six months at all stations by all trains, to avoid blocking of accommodation by anti-social elements and providing a wider choice to bonafide passengers for planning rail journeys in advance.

(iii) Additional booking windows and reservation counters are opened and the working hours of reservation office extended to cater to additional traffic during rush periods.

(iv) Checks have been intensified with the help of anti-fraud squads, Vigilance Organisation, Government Railway Police and Railway Protection Force to detect anti-social elements and Rail staff indulging in malpractices regarding reservation. Strict action is taken against the defaulters to improve matters. C.B.I's assistance is also sought wherever possible for joint raids.

(v) A special squad has been set up in Railway Ministry to intensify the checks with a view to root out corruption in the booking and resevatioin of rail tickets to cover the major reservation offices and important trains in order to ensure that genuine passengers are not put to any inconvenience in obtaining reservations.

(vi) Passengers on the waiting list who can be confirmed resevation on the basis of cancellation till a few hours before the departure of the train are given their position by display of suitable notice on the reservation offices.

1st Class Reservation Office in New Delhi

3352. SHRI DURGA CHAND: Will the Minister of RAILWALS be pleased to state:

(a) whether it is a fact that there is a great confusion in the 1st Class Reservation Office, New Delhi and that no information is made available to the passengers in that office:

(b) whether it is also a fact that waiting lists are maintained for berths which are not made available to the passengers;

(c) whether it is also a fact that there is no coordination between the Reservation Office and the Stations from where the trains start *en route* Delhi in respect of availability of berths in a particular train; and

(d) if so, what remedial steps are being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) No. The availability position of accommodation is displayed at each counter. Passengers contacting the Reservation Office in person or on phone are attended to promptly and desired information is given to them.

(b) Passengers are placed on the waiting list when available accomodation is fully booked. Accommodation becoming available subsequently against cancellations etc. is allotted according to priority on waiting list.

(c) and (d). Due to practical difficulties on account of pressure on communication lines, etc., it has not been possible to convey in advance the availability of accommodation in train coaches to stations *en route*. On arrival of the train at stations *en route* TTEs/Conductor present themselves at the platform booth and allot available accommodation to waiting passengers according to priority.

Refreshment to 1st class passengers in all trains

3353. SHRI DURGA CHAND: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is proposed to extend the facility of refreshment to the 1st class passengers in all the Trains as is being done in the Rajdhani Express; and

(b) if so, what are the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) No.

(b) The fare of Rajdhani Express trains includes the cost of meals, tea etc. also. In the case of other trains the fare does not include the cost of catering services.

Supply of hot waters in 1st class compartments

3354. SHRI DURGA CHAND: Will the Minister of RAILWAYS be pleased to state:

(a) whether hot water is not supplied during winter to passengers in the 1st class compartments;

(b) if so, whether it is proposed to supply hot water for bathing purposes etc. to the passengers of 1st class compartments; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Hot water is not supplied to passengers, during winter, in first class compartments.

(b) and (c) There is no such proposal as it will entail an elaborate arrangement involving a huge expenditure which will not be commensurate with the facility which may be availed of by only a few passengers.

सेन्ट्रल होस्पिटल, दिल्ली

3355. श्री हुकम चन्द कछवाय : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) सेन्ट्रल हास्पिटल दिल्ली में गत एक वर्ष के दौरान श्रेणी तीन और चार के कितने कर्मचारी भर्ती किये गये और उनमें से कितने कर्मचारियों का इलाज किया गया और ऐसे कितने कर्मचारी हैं जो अपने आप ही हस्पताल छोड़कर चले गये; और

(ख) गत तीन वर्षों के दौरान प्रत्येक श्रेणी के कर्मचारियों के इलाज पर कितना व्यय किया गया ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) 1977–78 में केन्द्रीय अस्पताल में दाखिल रेल कर्मचारियों की संख्या :

श्रेणी III	1745
श्रेणी IV	1883
	3628
स्वस्थ हुए	3502
डाक्टर की राय लिये बिना अपने आप चले गये	3

(ख) रेलवे अस्पताल में कोटि वार खर्च का हिसाब नहीं रखा जाता ।

हुबली टेक्सटाइल मिल्स की ओर भविष्य निधि की बकाया राशि

3356. श्री हुकम चन्द कछवाय : क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या हुबली टेक्सटाइल मिल्स, हुबली (कर्नाटक) ने अनेक वर्षों से भविष्य निधि तथा कर्मचारी राज्य बीमा योजना में अंशदान जमा नहीं कराया है;

(ख) यदि हां, तो उसके क्या कारण हैं और इस समय कितनी राशि बकाया है; और

(ग) उसे कब वसूल किये जाने की सम्भावना है और उसे वसूल करने के लिए क्या कार्यवाही की गई है ?

श्रम तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (डा० राम कृपाल सिंह) : (क) भविष्य निधि प्राधिकारियों और कर्मचारी राज्य बीमा निगम ने सूचित किया है कि कर्मचारी भविष्य निधि और प्रकीर्ण उपबन्ध अधिनियम 1952 और कर्मचारी राज्य बीमा अधिनियम 1948 की परिधि में हुबली टैक्सटाइल मिल्स नाम का कोई प्रतिष्ठान नहीं आता है । तथापि यह सूचित किया गया है कि मैसर्स महादेव टैक्सटाइल मिल्स हुबली नाम के एक प्रतिष्ठान ने भविष्य निधि और कर्मचारी राज्य बीमा अंशदान का क्रमश: दिसम्बर 1976 से मार्च 1978 तक और जनवरी 1976 को समाप्त होने वाली अंशदान अवधि से भुगतान नहीं किया है ।

(ख) मैसर्स महादेव टैक्सटाइल मिल हुबली द्वारा भुगतान की जाने वाली भविष्य निधि और कर्मचारी राज्य बीमा अंशदानों की धन-राशि क्रमश: 6.38 लाख रु० और 7,85,795.48 रुपये है। इसके अलावा प्रतिष्ठान ने जबरी-छुट्टी मजदूरी के संबंध में कर्मचारी राज्य बीमा निगम अंशदानों में 85,858.50 रुपये की धन-राशि तथा ब्याज का भी भुगतान करना है । यह सूचित किया गया है कि मिल अक्तूबर 1977 से बन्द पड़ी है ।

(ग) क्षेत्रीय भविष्य निधि आयुक्त ने कर्मचारी भविष्य निधि और प्रकीर्ण उपबंध अधिनियम 1952 की धारा 14 के अधीन अभियोजन मामले दायर किए हैं तथा धारा 8 के अधीन राजस्व वसूली प्रमाण-पत्र दायर किए हैं । कर्मचारी राज्य बीमा निगम ने भी कर्मचारी राज्य बीमा देय राशियों की भू-राजस्व की बकाया राशियों के रूप में वसूली के लिए आवश्यक कानूनी कार्रवाई की है और उक्त देय राशियों के भुगतान के लिए नोटिस भी जारी किए गए हैं ।

National Policy on Medical Education

3357. SHRI K. RAMAMURTHY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the main features of the Draft National Policy on medical education has been circulated to the State Governments for their comments; and

(b) if so, the details of comments received from the State Governments?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) The main features of the Draft National Medical Education Policy are as follows:

(1) A realisation and understanding of the potential of all systems of medicine; (2) A realistic assessment of the health manpower requirements; (3) Constitution of a Health and Medical Education Commission' embracing all systems of medicine and all types of medical and para-medical personnel; (4) Re-orientation of medical education system to be in tune with the needs and aspirations of the community; (5) Spatial distribution of health manpower by incorporating, if necessary, obligatory national service; (6) Urovision of continuing education, particularly for imparting knowledge and skills, to all categories of health personnel; and (7) Utilisation of available knowledge from both ancient and modern systems of medicine in an effort, over a period of time, to develop an Indian system of medicine thus obliterating the caste system prevailing in the field of medicine.

(b) The Government of India have not received the comments of the majority of the States on the draft 'paper' on National Medical Education Policy. Governments of Karnataka and Rajasthan have agreed with the draft policy while Uttar Pradesh have offered their suggestions on the various points dealt with in the 'paper'. 2

Donation by International Red Cross Society and other National Red Cross Groups for victims of Natural calamities

3358. PROF. P. G. MAVALANKAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that International Red Cross Society, Geneva and other National Red Cross groups of various countries have made any donations in cash and/or in kind for the various categories of victims of natural calamities and disasters in India during the years 1976, 1977 and 1978;

(b) if so, full facts thereof;

(c) to whom the said donations were made and how were they actually utilised;

(d) whether any portion of the said donations has remained unutilised so far; and

(e) if so, why?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) Yes.

(b) The donations received in cash and kind are as under:—

In cash:

1976 - Rs. 5,56,490.80.

1977 - Rs. 2,44,075.05.

1978 - Rs. 4,30,93,029.86.

In kind:

1976—Baby Food, Blankets, Medicines, Milk Powder, Powder Generating Equipment, other Equipment, Rice, Wheat.

1977—Baby Food, Blankets. Biscuits, Cotton Cloth, Fly & Ground Sheets, Medicines, Milk Powder, Sugar, Tarpaulins, Vehicles, Wireless equipment.

1978—Biscuits, Clothing, Children Clothing, Fishing Nets, Inflatable Boats & Engines, Kitchen Utensils, Medicines, Milk Powder, Polythene Sheeting, Rice, Sewing Machines, Tents and Field Cookers.

(c) The donations were made to the Indian Red Cross Society. They were and continue to be used in providing relief and rehabilitation and in undertaking construction of houses and shelters in vulnerable areas.

(d) Yes.

(e) The relief, rehabilitation and reconstruction programmes are still in progress. The contributions are being utilised to support/finance them.

Funds for National Highway in Gujarat

3359. PROF. P. G. MAVALANKAR: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government have released any fresh or special funds to the Government of Gujarat for strengthening and/or extending the existing National Highways in the State;

(b) if so, facts thereof;

(c) if not, why not;

(d) whether the Central Financial Assistance is made available to the Government of Gujarat for the new construction of National Highways net work within that State; and

(e) if so, broad details thereto?

THE MINISTER OF STATE INCHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) to (e). The original allocation of Rs. 325 lakhs for expenditure on the development and strengthening of National Highway works in Gujarat during 1978-79 has been enhanced to Rs. 400 lakhs. The total workwise requirement sent by the State Government against this allocation of Rs. 400 lakhs includes works of a total cost of Rs. 2.50 crores for strengthening the existing National Highways. The remaining amount is intended for attending to other devlopmental aspects including the construction of sub-standard bridges, improvement of geometrics, etc.

2. New additions to the existing N.H. System are made by the Government of India on an all-India basis and this matter is not left to the individual State Governments, as such. Owing to financial limitations and other priority considerations, the Government of India are unable to undertake any expansion of the existing N. H. System at present and attention is, therefore, being concentrated mainly on improvement and development of the existing National Highway system.

Electrification of Ahmedabad-Gandhi-Nagar Line

3360. PROF. P. G. MAVALANKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government propose to improve, strengthen, electrify the broad gauge lines between Ahmedabad and Gandhinagar, capital of Gujarat;

(b) if so, how and when and at what estimated costs; and

(c) if not, why not?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (c). No. In regard to electrification, however, a preliminary study of Ahmedabad-Gandhinagar section has revealed that the anticipated growth of goods and passenger traffic on the Ahmedabad-Gandhinagar section during the next 10 years does not warrant electrification of the section.

National Permits Scheme

3361. SHRI K. T. KOSALRAM: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a the number of national permits and zonal permits respectively issued during 1978-79;

(b) whether it is a fact that the National Permits Scheme has been pushed into the background; and

(c) if so, the reasons for the same?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) The information required is being collected from the State Govts. and Union Territory Administrations concerned.

(b) No, Sir.

(c) Does not arise.

Development of Medincine for Heart Disease

3362. SHRI YUVRAJ: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether research made by doctors of Lady Hardinge Medical College has proved that the persons suffering from serious heart trouble can be cured by venom of black wheat coloured snakes;

(b) whether a new medicine for heart disease has been developed as a result of this research; and

(c) if so, the time by which venom of snakes will be used for a heart patient and if it will not been done, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) to (c) No research has been carried out in the Lady Hardinge Medical College or in the attached Smt. Sucheta Kripalani Hospital on the effect of venom of black wheat coloured snakes. However, research on naja venom is being carried out in the institution.

कुष्ठ रोगियों के उपचार पर खर्च

3363. श्री युवराज : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार ने गत पांच वर्षों के दौरान कुष्ठ रोगियों के उपचार तथा पुनर्वास पर कितनी राशि खर्च की और चिकित्सा-उपचार के लिए बजट में किए गये कुल प्रावधान का यह कितने प्रतिशत है;

(ख) क्या लोगों में व्याप्त इस अन्ध-विश्वास को दूर करना आवश्यक है कि यह रोग मनुष्य के कुकर्मों का फल है;

(ग) क्या कुष्ठ रोगियों की संख्या दिन-प्रति-दिन बढ़ती जा रही है;

(घ) क्या कुष्ठ रोगियों पर सरकार द्वारा खर्च की गई राशि न्यूनतम है; और

(ङ) यदि हां, तो देश में कुल कितने कुष्ठ रोगी हैं और उनके वैज्ञानिक ढंग से उपचार की दिशा में कितनी प्रगति हुई है; यदि नहीं तो इसके क्या कारण हैं ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री रवि राय) : (क) पिछले पांच वर्षों की अपेक्षित सूचना इस प्रकार है:—

	रुपये लाखों में
(1) राष्ट्रीय कुष्ठ रोग नियंत्रण कार्यक्रम के अन्तर्गत कुष्ठ-रोग से पीड़ित रोगियों के निदान, उपचार और स्वास्थ्य शिक्षा पर हुआ व्यय . .	1667.6
(2) इलाज करके ठीक किए गए कुष्ठ-रोगियों को आर्थिक रूप से फिर से बसाने के लिए समाज कल्याण विभाग द्वारा स्वैच्छिक संगठनों को दिया गया अनुदान .	8.02

मद (1) में दिखाया गया खर्च पिछले पांच वर्षों के दौरान केन्द्रीय क्षेत्र में चिकित्सा सेवाओं के लिए रखे गए कुल बजट का लगभग 4.5 प्रतिशत है ।

(ख) जी हां ।

(ग) जी नहीं लेकिन अधिक सर्वेक्षण किए जाने के कारण अधिक कुष्ट रोगियों का पता चल रहा है ।

(घ) जी नहीं ।

(ङ) कुष्ठ रोगियों की कुल अनुमानित संख्या 32 लाख है । 25.20 लाख रोगियों का पता लगाया गया है और लगभग 21 लाख रोगियों का इलाज किया जा रहा है । निम्नलिखित सस्थाओं के माध्यम

से रोगियों का वैज्ञानिक ढंग से इलाज किया जा रहा है :—

(1) कुष्ट रोग नियंत्रण यूनिट .	530
(2) एस.ई.टी. केन्द्र . .	6140
(3) शहरी कुष्ट रोग केन्द्र .	411
(4) पुनारचनाकारी शल्यचिकित्सा यूनिट . . .	68
(5) अस्थायी चिकित्सा वार्ड .	181

Farukhabad-Mailani Railway Line

3364. SHRI SURENDRA BIKRAM: Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 7181 on the 18th April, 1978, regarding Farukhabad-Mailani; and state:

(a) what further action has been taken to lay new railway lines from Farukhabad to Mailani via Shahjahanpur and from Farukhabad to Gola Gokarannath via Shahjahanpur;

(b) how much time Railways are expected to take to complete the above work; and

(c) whether the Railways would give priority to this work in view of backwardness of the area?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (c). The examination of the survey report for a new broad gauge link between Farukhabad and Gola Gokarannath with an alternative route from Shahjahanpur to Mailani has revealed that the traffic expected on the proposed line is limited and the rail link is not found to be justified also considering the fact that the area is well served by a net work of roads.

Quota of Three-Tier Berths for New Delhi Shahjahanpur

3365. SHRI SURENDRA BIKRAM: Will the Minister of RAILWAYS be pleased to state:

(a) why the quota of three-tier berths for New Delhi-Shahjahanpur and vice-versa in 29 Up/30 Down in Sitapur Coach has been reduced from 12 berths to 6 berths; and

(b) what is the problem before Railway in fixing a quota of 15 berths in 3-tier compartment from Shahjahanpur in Sitapur-New Delhi compartment of 29 Up (Locknow-New Delhi Express)?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). Prior to 21-9-1977, a quota of 14 second class sleeper berths (6 berths in train service coach and 8 berths in Sitapur coach) was allotted to Shahjahanpur by 29 Up Lucknow-New Delhi Mail. From 21-9-1977, Sitapur-New Delhi coach was withdrawn and quota for Shahjahanpur in train service coach was increased from 6 to 8 berths, which meant a reduction of 6 berths. From 2-10-1977, a partial 3-tier sleeper coach was introduced between Sitapur City-New Delhi in which a quota of 4 sleeper berths was allotted to Shahjahanpur which raised the Shahjahanpur quota to 12 berths. From 11-2-1979. the partial 3-tier sleeper Sitapur-New Delhi coach was replaced by a full 3-tier sleeper coach when quota for Shahjahanpur was increased in this coach from 4 to 6 berths thereby raising the Shahjahanpur quota to 14 berths (8 berths in train service coach and 6 berths in Sitapur-New Delhi coach.). Instructions have been issue to allot the entire guota of 14 berth for Shahjahanpur in Sitapur-New Delhi coach from 1-4-1979 for the conveience of passengers travelling from Shahjahanpur. This quota is considered adequate for the present level of traffic.

Train between Delhi-Shahjahanpur

3366. SHRI SURENDRA BIKRAM: Will the Minister of RAILWAYS be pleased to state:

(a) why new train from Bareilly to Delhi via Moradabad during morning hours have not been so far introduced in spite of promise made by Railways to public;

(b) would Railway make arrangements to run a new train for Delhi from Shahjahanpur instead of Bareilly; and

(c) will the Railways start this new train from April 1, 1979?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). Introduction of a new train between Delhi and Bareilly/Shahjahanpur is at present operationally not feasible for want of spare line capacity on sections enroute. No such assurance has been given.

(c) Does not arise.

Completed Railway Lines during 1978

3367. SHRI S. R. DMANI: Will the Minister of RAILWAYS be pleased to state how many new railway lines and conversion projects were completed during the course of the year and the amount spent for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): During the year 1978-79 the following projects were completed and opened to traffic; only residual works on them remain to be completed.

	Outlay expected to be spent on this project upto the end of 1978-79 (Rs. crores)
1. Conversionn of Suratgarh - Bhatinda metre gauge line into broad gauge .	14·17
2. Baghpat Road to Shamli section of Shahdara-Saharanpur new BG line . . .	13·93

Congestion in Major Ports

3368. SHRI M. RAM GOPAL REDDY: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is fact that the congestion in all the busy major ports has gone beyond control; and

(b) if so, the reasons therefor and remedial measures taken?

THE MINISTER OF STATE INCHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) No, Sir.

(b) Does not arise.

Cancellation of Trains due to Pondicherry Agitation

3369. SHRI R. V. SWAMINATHAN:

SHRI P. M. SAYEED:

SHRI NIHAR LASKAR:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway had to cancel many trains due to demonstration made by the people of Pondicherry; and

(b) when the normalcy of trains will be restored?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes, 3 pairs of trains scheduled to run on Villupuram-Pondicherry section had to be cancelled on 22 to 23-1-79 and again on 26/28-1-79.

(b) Normalcy has been restored from 29-1-79.

दिल्ली परिवहन की बसों द्वारा दुर्घटनाओं में वृद्धि

3370. **डा० महादीपक सिंह शाक्य :** क्या नौवहन और परिवहन मंत्री यह बताने की कृपा करेंगे कि वर्ष 1977–78 में दिल्ली परिवहन निगम की बसों द्वारा की गयी दुर्घटनाओं की सख्या की तुलना में वर्ष 1978–79 में निगम की बसों द्वारा की गयी दुर्घटनाओं की सख्या कितनी रही ?

नौवहन और परिवहन मंत्रालय में प्रभारी राज्य मंत्री (श्री चांद राम) : दिल्ली परिवहन निगम की बसों द्वारा हुई छोटी और बड़ी दोनों प्रकार की दुर्घटनाओं की सख्या नीचे दी गयी है:––

वर्ष		दुर्घटनाओं की स०	औसतन प्रति लाख कि. मी.
1977–78	.	2573	1.91
1978–79 (जनवरी तक)	.	2035	1.30

विदेशों में काम करने वाले भारतीय

3371. **श्री मृत्युंजय :** क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारतीय दूतावास विदेशों में नौकरियों की खोज में विदेशों को जाने वाले भारतीयों के अते-पते के बारे में जानकारी रखते हैं और इस रूप में पूरी जानकारी रखते हैं कि कौन व्यक्ति अथवा समुदाय किस कार्यालय में काम करता है, आदि उनके वेतन, उनके ठहरने के प्रबन्ध, चिकित्सा सुविधा आदि तथा उनके घरों के पते क्या हैं और यदि सभी ऐसे व्यक्तियों के बारे में जानकारी नहीं रखी जाती तो किस वर्ग अथवा समुदाय के बारे में जानकारी रखी जाती है;

(ख) क्या अरब देशों, ईरान, ब्रिटेन, कनाडा, अमरीका, इसराइल, सोवियत रूस और अफ्रीकी देशों में काम करने वाले भारतीयों के बारे में उपलब्ध जानकारी दिखाने वाला विवरण सभा पटल पर रखा जायेगा;

(ग) विदेशों में काम करने वाले भारतीयों को भारत में थोड़ी अवधि की छुट्टी के बाद अपने काम पर वापस लौटने पर क्या दिक्कतों का सामना करना पड़ता है; और

(घ) क्या सरकार का ध्यान 'सूर्य' के फरवरी, 1979 अंक में "नई उत्प्रवास नीति––बेरोजगारी की गारंटी किस प्रकार दें हो" (न्यू इमिग्रेशन पालिसी–– हाऊ टू गारंटी अन-एम्प्लायमेंट) शीर्षक से छपे समाचार की ओर दिलाया गया है; यदि हां, तो सरकार की उस पर क्या प्रतिक्रिया है ?

विदेश मंत्रालय में राज्य मंत्री (श्री समरेन्द्र कुण्डू) : (क) भारतीय राष्ट्रिकों को, जिनमें विदेश में कार्यरत भारतीय राष्ट्रिक भी शामिल हैं, सम्बद्ध भारतीय मिशनों में अपना पंजीकरण कराना होता है तथा अपना वर्तमान पता तथा नियोजन का स्थान भी लिखना होता है। लेकिन विदेशों में रहने वाले सभी भारतीय राष्ट्रिक अपने को इस तरह पंजीकृत नहीं कराते हैं। इसलिए सरकार को उनके सम्बन्ध में ठीक-ठीक जानकारी नहीं है। इसके अतिरिक्त देश-वार ऐसी जानकारी नहीं रखी जाती।

(ख) इन देशों के निवासी भारतीय राष्ट्रिकों की संख्या संलग्न विवरण के अनुसार है। जैसा कि ऊपर कहा जा चुका है, प्रश्न के भाग (क) में उल्लिखित अन्य विस्तृत ब्यौरे के सम्बन्ध में सूचना उपलब्ध नहीं है।

(ग) सरकार वापस आने वाले भारतीय कामगारों के मामलों को शामिल करने के अनुदेश जारी कर चुकी है तथा अब उत्प्रवास संरक्षकों द्वारा उन्हें आवश्यक अनापत्ति प्रमाण पत्र' शीघ्रतापूर्वक जारी किए जा रहे हैं।

(घ) जी हां, सरकार देश से कामगारों के उत्प्रवास को नियन्त्रित कर रही है जिससे कि इस बात का सुनिश्चिय हो सके कि उनका शोषण न होने पाये तथा उनका नियोजन भी उन्हीं समुचित शर्तों के आधार पर हो जो कि विदेशों में प्रचलित है। इन नियन्त्रक उपायों के परिणामस्वरूप यह देखा गया है कि भारतीय कामगारों के नियोजन की शर्तों में सुधार हुआ है। सरकार की नीति का उद्देश्य कामगारों के उत्प्रवासन को बढ़ाना तथा विदेशों में उनके हितों की रक्षा करना है। भारत से विदेशों में उत्प्रवास करने वालों की निरन्तर वृद्धि हो रही है तथा उत्प्रवास संरक्षक के पास पंजीकरण कराने के बाद केवल बम्बई के निवासी केन्द्र से 1978 में 70,083 कामगारों ने उत्प्रवास किया जबकि 1976 में 2,694 और 1977 में 12,746 कमगार ही यहां से गये थे।

इस समाचार में उल्लिखित अधिकांश मामलों की पहले ही जांच की जा रही है।

विवरण

नीचे लिखे देशों में भारतीयों की संख्या

अरब देश . . .	4,57,408
ईरान . . .	19,880
यूनाईटेड किंगडम . .	1,95,000
संयुक्त राज्य अमरीका . .	2,25,000
कनाडा . . .	80,000
अफ्रीकी देश . . .	62,467
इजराइल . .	उपलब्ध नहीं
सोवियत संघ . .	748

सवारी डिब्बों का उत्पादन

3372. **श्री राजेन्द्र कुमार शर्मा :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सवारी-डिब्बों का उत्पादन बढ़ती हुई मांग से कम पड़ता है;

(ख) इस समय कितने सवारी-डिब्बे और माल डिब्बे बनाये जा रहे हैं तथा वे किन-किन स्थानों पर बनाये जा रहे हैं; और

(ग) इन सवारी-डिब्बों की कमी दूर करने के लिये इनका उत्पादन बढ़ाने हेतु मंत्रालय की क्या योजना है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) जी हां ।

(ख) एक विवरण संलग्न है ।

(ग) भारतीय रेलों पर एक और उत्पादन यूनिट के रूप में एक नया सावारी डिब्बा कारखाना स्थापित करने के मामले का गहन अध्ययन करने और परियोजना रिपोर्ट तैयार करने के लिए 1979–80 के रेलवे बजट में एक तकनीकी एवं आर्थिक सर्वेक्षण की व्यवस्था की गयी है ।

विवरण

भाग (ख) का उत्तर —

1978–79 के दौरान सवारी और माल डिब्बों की सभावित उत्पादन सख्या तथा वे स्थान जहां उनका उत्पादन होता है :—

सवारी डिब्बे

उत्पादन यूनिट	1978–79 में सवारी डिब्बों का संभावित उत्पादन (सख्या)		
1. सवारी डिब्बा कारखाना. पेरम्बूर मद्रास ।	700 (रेलों क लिए) 50 (निर्यात के लिए)		
2. रेलवे कारखाने	100		
		मध्य रेलवे माटुंगा .	6
		पूर्व रेलवे कंचरापाड़ .	9
		उत्तर रेलवे आलमबाग .	30
		जोधपुर .	14
		पूर्वोत्तर रेलवे गोरखपुर .	27
		दक्षिण मध्य रेलवे लालागुडा	2
		हुबली .	5
		दक्षिण पूर्व रेलवे खड़गपुर .	4
		पश्चिम रेलवे अजमेर .	1
		परेल .	2
			100
3. मेसर्स बी0 ई0 एम0 एल0 बेंगलुरू	233		
4. मेसर्स जेसप्स कलकत्ता	20		
कुल जोड़	1103		

माल डिब्बे —]

फर्म का नाम	1978–79 के दौरान कुल प्रत्याशित उत्पादन (संख्या) (चौपहिया यूनिटों में)
सरकारी क्षेत्र की यूनिटें	
1. भारत वैगन एण्ड इंजीनियरिंग कं० लिमि० मुजफ्फरपुर, बिहार	559
2. भारत वैगन एण्ड इंजीनियरिंग कं० लिमि० मोकामा, बिहार	432
3. ब्रेथवेट, पश्चिम बंगाल	1670
4. बर्न/हवड़ा, पश्चिम बंगाल	1510
5. बर्न/बर्नपुर, पश्चिम बंगाल	158
जोड़	5782
निजी क्षेत्र की यूनिटें	
6. सेण्ट्रल इंडिया मशीनरी मैन्यूफैक्चरिंग कं० राजस्थान	3538
7. माडर्न इण्डस्ट्रीज, उत्तर प्रदेश	669
8. हिन्दुस्तान जनरल इंडस्ट्रीज, दिल्ली	105
9. टैक्समैको, पश्चिम बंगाल	1867
जोड़ :	5179
कुल उद्योग :	10931
उत्तर रेलवे कारखाना, अमृतसर, पंजाब	430
दक्षिण रेलवे कारखाना, गोल्डन राक, तमिलनाडु	960
पूर्वोत्तर रेलवे कारखाना, समस्तीपुर, बिहार	200
जोड़ :	1590
कुल जोड़ :	12521

हिमगिरी एक्सप्रेस को प्रतिदिन चलाया जाना

3373. श्री राजेन्द्र कुमार शर्मा : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या इस समय हावड़ा और जम्मूतवी के बीच सप्ताह में दो बार तेज गति से चलने वाली 'हिमगिरी एक्सप्रैस' को सप्ताह के सभी दिनों चलाने का कोई प्रस्ताव सरकार के विचाराधीन है; और

(ख) यदि हां, तो इस प्रस्ताव को कब तक कार्य-रूप दिया जायेगा ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) जी, नहीं।

(ख) प्रश्न नहीं उठता।

केन्द्रीय सरकार स्वास्थ्य सेवा औषधालय, मोतीनगर, नई दिल्ली में औषधियों का उपलब्ध न होना

3374. श्री ज्ञानेश्वर प्रसाद यादव : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय सरकार स्वास्थ्य सेवा औषधालय, मोती नगर, नई दिल्ली में रोगियों को कभी पूरी मात्रा में औषधियां नहीं मिलती हैं ;

(ख) यदि हां, तो इसके क्या कारण हैं और आठ दस बार जाने पर भी पूरी मात्रा में औषधियां न मिलने के कारण रोगियों को कठिनाई होती है ; और

(ग) यदि हां, तो इस मामले में सरकार द्वारा क्या कार्यवाही की जा रही है ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री रबि राय) : (क) जी नहीं।

(ख) और (ग). ये प्रश्न नहीं उठते।

High Speed Coaches

3375. SHRI JYOTIRMOY BOSU: Will the Minister of RAILWAYS be pleased to state:

(a) whether Indian Railways are on the threshold of introducing super fast trains in the near future;

(b) whether the Integral Coach Factory at Madras is currently experimenting with the newly developed high speed Coaches; and

(c) if so, the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (c). Railways have been introducing, for quite sometime past, trains having maximum permissible speed of 110 kmph, on the broad gauge. Trains having maximum permissible speed of 130 kmph on the broad gauge and 100 Kmph on the metre gauge have also been introduced. I.C.F. have manufactured two prototype bogies capable of running coaches at a maximum speed of 160 Kmph. Necessary oscillation trials will be conducted by RSDO for evaluation of the bogie design.

विदेशों में भारतीय राजदूत

3376. श्री लाल जी भाई : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि उन देशों के नाम क्या हैं जिनमें भारतीय राजदूत तीन वर्ष से अधिक अवधि से कार्य कर रहे हैं ?

विदेश मंत्रालय में राज्य मंत्री (श्री समरेन्द्र कुण्डु) : उन देशों के नाम नीचे दिए गए हैं जहां वर्तमान भारतीय मिशन प्रमुख तीन वर्ष से अधिक अवधि से कार्य कर रहे हैं :—

1. अल्जीरिया
2. जर्मन संघीय गणराज्य
3. घाना
4. मलेशिया
5. मैक्सिको
6. यमन अरब गणराज्य
7. यूगोस्लाविया
8. संयुक्त राज्य अमरीका—संयुक्त राष्ट्र न्यूयार्क में भारत का स्थायी मिशन।

Repatriation from Sri Lanka

3377. SHRI KUMARI ANANTHAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of Tamil-Knowing staff in the Office of Indian Assistant High Commissioner at Kandy in Sri Lanka out of 5 Officers and 70 others posted there;

(b) how many applications for passports are pending consideration since when;

(c) whether it is a fact that the poor Tamil workers at the Plantations who are to be repatriated are to visit hundreds of times to the Office of the Assistant High Commissioner at Kandy just to answer some flimsy queries; and

(d) the action taken by Government on the suggestion of the Prime Minister of India who recently visited Sri Lanka that the staff of the High Commission should visit the plantatons to settle these queries?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) All the five officers know Tamil. All staff members, except 4, also know Tamil.

(b) Approximately 1,81,825 applications for Indian citizenship and passports are pending consideration. Out of these about 1,21,320 applications were made prior to 30th April, 1970 and 60,505 after 30th April, 1970.

(c) Persons of Indian origin while obtaining travel documents from Indian Assistant High Commission, Kandy have to fulfill the following requirements:—

(i) furnish documentary evidence to establish that they are indeed stateless and eligible for Indian citizenship;

(ii) to take oath of allegiance and obtain travel documents; and

(iii) to obtain 'family cards' which entitle them for rehabilitation assistance on reaching India To complete the process they do face some unavoidable hardship.

(d) However, in order to minimise such hardship officials of the Assistant High Commission have started visiting areas where such persons are employed so that applicants can be given their travel documents and 'family cards' on the spot. Last year over 2000 passports and 300 'family cards' were issued in this manner. It is proposed to increase the number of such tours in future, as directed by the Prime Minister during his recent visit to the Assistant High Commission.

National Union of Seafarers of India

3378. SHRI KUMARI ANANTHAN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) the reasons for suspending the affiliation of National Union of Seafarers of India by the International Transport Workers Federation; and

(b) how Government propose to take action against the violation of agreements signed in this respect in India?

THE MINISTER OF STATE INCHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Suspension of affiliation of National Union of Seafarers of India by the International Transport Workers Federation appears to be the result of the stand taken by the National Union of Seafarers of India, Bombay not to support the International Transport Workers Federation's demand for payment of ITF wages to Indian seamen engaged on two Liberian flag vessels "CAMILAM" and "ANNAM" which were detained by International Transport Workers Federation officials at Glassgow in September, 1978.

(b) Government of India is not concerned with the matter relating to agreement between the two bodies of Trade Unions.

Fixation of Wages in Bidi Industry

3379. SHRI C. K. CHANDRAPPAN: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government have taken any step to get regional minimum wages fixed in Bidi Industry in Southern States; and

(b) if so, the rates thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) In the meeting of the State Labour Ministers of the Southern region held at Trivandrum on 27th January, 1978, it was agreed that the minimum wages of bidi workers should be revised in the States of Tamilnadu, Andhra Pradesh and Karnataka. Tamilnadu and Andhra Pradesh have already initiated necessary action in this regard.

(b) The proposed range suggested and generally accepted was between Rs. 5.50 and Rs. 6.00 for 1,000 bidis rolled.

Tellicherry-Mysore Line

3380. SHRI C. K. CHANDRAPPAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the Railways had conducted a feasibility study and required surveys for constructing a new railway line connecting Tellicherry in Kerala with Mysore via Coorg some time in sixties;

(b) if so, what are the findings of the study and survey regarding the length of the line, the topography, the expenditure, returns etc.;

(c) why Government has not so far taken up the construction of this railway line; and

(d) what is the decision of the present Government about the construction of this new railway line?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes The survey was carried out in 1957-58.

(b) to (d). The proposed line of about 235 Kms. length involves crossing of Western Ghats and was estimated to cost Rs. 11.62 crores at 1957 price level yielding a negative return of 2.2 per cent. The present day cost of project would be approximately Rs. 50 crores and construction of the line would not be justified.

There are also limitations of financial resources, due to which it is not possible to take up the project for consideration.

राष्ट्रीय राजपथ के रूप में घोषित मध्य प्रदेश की सड़कें

3381. श्री राघव जी : : क्या नौवहन और परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) गत दो वर्षों के दौरान मध्य प्रदेश में कितनी सड़कों को राष्ट्रीय राजपथ घोषित किया गया ;

(ख) उक्त अवधि में इन सड़कों पर क्या कार्य किया गया और अभी क्या कार्य किया जाना है और उसे कब तक पूरा किया जाने की संभावना है ; और

(ग) राज्य सरकार उसी अवधि में किन सड़कों को राष्ट्रीय राजपथ के रूप में घोषित करना चाहती थी और केन्द्रीय सरकार की उस सम्बन्ध में क्या प्रतिक्रिया है ?

नौवहन और परिवहन मंत्रालय में प्रभारी राज्य मंत्री (श्री चांद राम) : (क) जी कोई नहीं ।

(ख) प्रश्न नहीं होता ।

(ग) राज्य सरकार अजमेर--नसीराबाद--नीमच--महो--खण्डवा--जलगांव मार्ग को राष्ट्रीय राजमार्ग घोषित कराना चाहती थी । वित्तीय कठिनाइयों और अन्य महत्वपूर्ण प्राथमिकताओं के कारण केन्द्रीय सरकार इस प्रस्ताव को स्वीकार नहीं कर सकी है ।

Return of Tibetans

3382. DR. BAPU KALDATE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that since the Peoples Republic of China has invited the Tibetans in India to come back to Tibet, there has been a demand from Tibetans to leave the Tibetan Camp in India;

(b) if so, what is the estimated number of Tibetans who have taken advantage of this offer by People's Republic of China?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) and (b). As was made clear by the Minister of External Affairs in Parliament on the 21st February, 1979 if the Tibetans consider that the conditions are suitable for their return to the places of their origin, Government of India would not stand in their way in doing so. As far as the Government is aware, no Tibetans have so far gone back to resettle in the place of their origin.

Puri-Konarak Marine Road in Orissa

3383. SHRI PADMACHARAN SAMANTSINHAR: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) is it a fact that Government has received representation from Orissa and is considering to construct the Puri-Konarak marine road in Orissa (of which the work is constructed up to three miles) within the Sixth Five Year Plan; and

(b) if so, what is the amount provided for this Puri-Konarak marine road in Orissa and what is the total estimated cost?

THE MINISTER OF STATE INCHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). Puri-Konark Marine Road, when constructed, would be a State Road, Orissa Government are, therefore, primarily concerned with this Project. However, sometime back they had requested for a grant-in-aid towards 50 per cent of the cost of this road amounting to Rs 3.04 crores. This was examined and due to financial constraints the Orissa Government was asked to review and limit the scope to development of the road as single-lane road with link roads costing Rs. 146 lakhs. This modified proposal has not been sent by Orissa Government so far.

Switching over of Indian Exporters to Non-Indian Shipping Lines

3384. SHRI NATVERLAL B. PARMAR: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that the Indian Exporters are gradually switching to non-Indian Shipping Lines and if so, the reasons thereof; and

(b) the steps Government propose to help promote the use of Indian Shipping Lines?

THE MINISTER OF STATE INCHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). It will not be correct to say that Indian exporters are switching over to non-Indian shipping lines. Indian exporters generally utilise Conference vessels, which may be Indian or foreign vessels of a Conference of which Indian shipping lines are members. There may be occasions when they utilise non-Conference/non-Indian vessels because of lower freight or rebate offered or non-availability of Indian vessels at a given time, with a view to adhering to their delivery schedules. Through various media and forums like All India Shippers' Council and its regional Associations Government persuades and appeals to private Indian shippers to patronise Indian vessels. Instructions exist and have recently been reiterated that

Government owned or controlled cargoes should, as far as possible, be shipped through Indian vessels.

नेत्र रोग

3386. **श्री सुरेन्द्र झा सुमन :** क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या देश में नेत्र रोगों या नेत्र ज्योति कम होने का कारण धूप के चश्मे या नजर के चश्मे पहनना है ;

(ख) क्या देश में नेत्र रोगों के मामले बढ़ते जा रहे हैं क्योंकि यहां कारखाने में धूप के चश्में और नजर के चश्में गैर-कानूनी रूप से बनाये जा रहे हैं; और

(ग) यदि हां, तो अनधिकृत कारखानों द्वारा ऐसे चश्मों के निर्माण को रोकने के लिए सरकार क्या उपाय करने पर सोच रही है ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री रवि राय) : (क) जी हां जब लेन्सों की सामग्री घटिया और खराब हो ।

(ख) जी नहीं, किन्तु जब कुछ निर्माता अपने माल में घटिया और खराब लेन्सों का प्रयोग करते हैं तो ऐसा हो जाता है ।

(ग) आंखों के लेन्सों के निर्माण को विनियमित करने के लिए सरकार का भारतीय मानक संस्थान द्वारा निर्धारित किये गये मानकों को लागू करने के लिए एक विस्तृत विधान बनाने का विचार है ।

फार्मासिस्ट के वेतनमान

3387. **श्री कचरू लाल हेमराज जैन :**
श्री सुखदेव प्रसाद वर्मा :

क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार ने 1974 में फार्मासिस्टों को यह आश्वासन दिया था कि मंत्रिमंडल की स्वीकृति लेने के बाद उन्हें 425—700 रुपये का वेतनमान दिया जायेगा ;

(ख) यह आश्वासन किन कारणों से पूरा नहीं किया गया है और इसके कब तक पूरा किये जाने की सम्भावना है ;

(ग) क्या 5 नवम्बर, से 30 नवम्बर, 1978 तक फार्मासिस्टों द्वारा हड़ताल इसी आश्वासन के पूरा न होने के कारण की गई थी; और

(घ) इस आश्वासन को पूरा करने के लिए सरकार द्वारा अब तक क्या कार्यवाही की गई है ?

स्वास्थ्य और परिवार कल्याण मंत्री श्री (रवि राय) : (क) और (ख) . फरवरी, 1974 में फार्मासिस्टों की संयुक्त परिषद् के साथ विचार-विमर्श के दौरान स्वास्थ्य मंत्रालय की तरफ से यह बतलाया गया था कि उन्हें 425—700 रुपये के वेतनमान देने के प्रश्न पर विचार किया जाएगा । इस विषय पर विचार किया गया और उनकी इस मांग को न्यायोचित ठहराना कठिन है, इस आशय के अन्तिम निर्णय की सूचना नैशनल फेडरेशन आफ फार्मासिस्ट एसोसिएशन और सी० जी० एच० एस० फार्मासिस्ट एसोसिएशन, नई दिल्ली के अध्यक्षों को 27 अगस्त, 1976 के एक पत्र द्वारा दे दी गई थी ।

(ग) और (घ). फार्मासिस्टों की मुख्य मांगों अर्थात् वेतनमानों का संशोधन तथा सेलेक्शन ग्रेड पदों को बनाने के बारे में सरकार द्वारा विचार किया गया था और सेलेक्शन ग्रेड पदों की संख्या को 10 प्रतिशत से बढ़ा कर 20 प्रतिशत करने की मांग मान ली गई है और आवश्यक आदेश पहले ही जारी किए जा चुके हैं ।

केन्द्रीय सरकार स्वास्थ्य योजना के लेखा विभाग में पेंशन और उपदान के लम्बित पड़े बिल

3388. **श्री कचरूलाल हेमराज जैन :** क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय सरकार स्वास्थ्य योजना लेखा विभाग में वेतन बिलों के अतिरिक्त पेंशन, उपदान आदि के कितने-कितने बिल अब से लम्बित पड़े हैं ;

(ख) क्या उपरोक्त बिलों के भुगतान के लिए कोई समय-सीमा या अवधि निर्धारित की गई है और यदि नहीं, तो इसके क्या कारण हैं ;

(ग) क्या सरकार द्वारा सभी प्रकार के सी० जी० एच० एस० बिलों के भुगतान के लिए कोई समय-सीमा निर्धारित की गई है अथवा की जाएगी; और

(घ) क्या यह सच है कि पेंशन या उपदान आदि के बिल बिना कमीशन लिए नहीं बनाए जाते हैं ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री रवि राय) : (क) केन्द्रीय सरकार स्वास्थ्य योजना दिल्ली के वेतन तथा लेखा विभाग में कोई पेंशन, उपदान और वेतन के बिल बकाया नहीं पड़े हैं ।

(ख) और (ग) . बिलों को 3 दिन के अन्दर अन्दर भुगतान करने के प्रयास किए जाते हैं लेकिन किसी भी मामले में इन्हें सात दिन से अधिक समय तक नहीं रखा जाता है ।

(घ) जी नहीं । पेंशन का भुगतान केन्द्रीय सरकार स्वास्थ्य योजना द्वारा नहीं किया जाता है और पेंशनर अपनी पेंशन बैंकों, डाकखानों आदि से प्राप्त करते हैं । वैसे, केन्द्रीय सरकार स्वास्थ्य योजना संगठन द्वारा सम्बन्धित व्यक्तियों को मृत्यु तथा निवृत्ति उपदान का भुगतान किया जाता है ।

C.G.H.S. Dispensaries, Paschim Puri

3389. SHRI DHIRENDRANATH BASU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that for Government employees living in Paschim Puri (Now Paschim Vihar), New Delhi there is no C.G.H.S. Dispensary;

(b) if so, has it been under consideration to open C.G.H.S. Dispensary for nearly 1000 employees of the Government to make available them C.G.H.S. facilities; and

(c) when it is likely to start functioning there and if not, reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) Yes, Sir.

(b) and (c). It is proposed to open C.G.H.S. dispensary for Paschim Puri and adjoining areas during the year 1979-80.

DTC Bus Route No. 20

3390. SHRI MAHI LAL:

SHRI RAM KANWAR BERWA:

SHRI CHATURBHUJ:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether frequency of DTC Bus Route No 20 plying between Red Fort to Kendriya Terminal has so deteriorated that bus commuters, mostly office goers, have to wait for hours together to reach their destination;

(b) whether several memorandum have been sent to the Chairman, DTC in regard to irregular bus service, and about employing buses to route No. 20 and other routes; and

(c) if so, what remedial action has been taken in this regard?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (S RI CHAND RAM): (a) to (c). Service of DTC bus route No. 20 operating between Kendriya Terminal and Red Fort are at a frequency of 10 minutes. A few complaints were received by DTC authorities in regard to the irregularity of the service. The matter was investigated. It showed that the percentage of trips missed to the scheduled trips had risen in January, 1979, which was due to shortage of staff aggravated by unusual absenteeism among the operational staff. As a result of instructions to staff to control the missing trips, missing trips have been reduced during February, 1979. The staff has been instructed to improve the matters further.

Providing Direct Coach Facility from Kotdwara to Lucknow and Varanasi

3391. SHRI JAGANNATH SHARMA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have taken a decision to withdraw the direct coach facility provided for passengers from Kotdwara to Lucknow in 1st class and Kotdwara to Varanasi in IInd class and 3 Tier coach;

(b) whether this decision has caused great inconvenience to lakhs of people especially residing in Districts of Chamboli and Pauri Garhwal and the army personnel, officials of several Border Organisations and the tourist who visit every year to Badrinath, Kedarnath and other religious shrines; and

(c) if so, whether Government propose to restore Kotdwara—Lucknow 1st class and general coach and Kotdwara—Varanasi IInd general and 3 tier coach with 9 UP and 10 DN Dehradun Express and by when this facility will be restored?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (c). Prior to 5th June, 1978 one first-cum-second class coach was running between Lucknow and Kotdwara by 9 Up/1 KN-8 KN/10 Dn trains. Due to poor occupation, particularly in the first class portion, and also due to demands for more first class accommodation between Lucknow and Dehradun, the above composite coach was replaced with full first class coach and arranged to run between Lucknow and Dehradun from 5th June, 1978. However, a quota of two (2) First Class berths has been allotted to Kotdwara station ex Najibabad in Dehradun-Lucknow coach running by 10 Dn Doon Express train, for the facility of Kotdwara passengers. One partial sleeper coach was also running between Varanasi and Kotdwara prior to 1st November, 1978. This coach was replaced by an ordinary second class coach and extended to Howrah to provide direct service between Kotdwara and Howrah from 1st November, 1978. As this created certain operational difficulties this coach has been replaced by a full 3-tier sleeper coach between Kotdwara and Varanasi from 16th February, 1979 which will also serve the Lucknow Passengers.

Railway Lines in Hilly and Backward Areas

3392. SHRI JAGANNATH SHARMA: Will the Minister of RAILWAYS be pleased to state:

(a) whether a comprehensive long term plan has been drawn up for the construction of railway lines in the hilly and backward areas of the country;

(b) if so, what are the areas which have been selected first for the purpose in the matter of laying of new rail lines;

(c) whether there is any proposal to lay rail lines from Rishikesh to Karnaprayag; and

(d) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). The question of evolving rational criteria for laying developmental railway lines in backward and hilly areas is under examination by the National Transport Policy Committee appointed by the Planning Commission. Framing of policy and long-term plan for such lines would be possible after the report of the Committee becomes available.

(c) and (d). No survey has so far been carried out for construction of the line from Rishikesh to Karanprayag. Considering the difficult terrain, it is felt that while the cost of construction of the line would be prohibitive, roads can meet the traffic demand at a much cheaper cost to the economy.

Expansion of Platform at Kotdwara

3393. SHRI JAGANNATH SHARMA: Will the Minister of RAILWAYS be pleased to state:

(a) whether platform of Kotdwara is in a poor state and needs repairs;

(b) whether Government propose to expand the platform of the station; and

(c) if so, when the work is likely to start for expanding the platform and providing other facilities like rest house, retiring room and drinking water?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (c). Platform at Kotdwara Railway Station on Northern Railway is in good condition and is being properly maintained. There is no proposed to extend the same.

A double bed retiring room is provided at this station. There are four water taps on the platform besides one water counter and a water cooler. These facilities are considered adequate.

A rest room has also been provided for the staff.

Alleged Declaration of 'Kara' as Offensive Weapon in Britain

3394. SHRI BALWANT SINGH RAMOOWALIA:
DR. VASANT KUMAR PANDIT:
SHRI GYANESHWAR PRASAD YADAV:
CHOWDHURY BALBIR SINGH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) is it correct that one Sikh youth, Narinder Singh has been arrested and a criminal case has been registered against him for wearing 'KARA' (Steel Bangle) in England;

(b) whether the U. K. authorities have described 'KARA' as offensive weapon;

(c) does the Hon'ble Minister know that 'KARA' is an important and must symbol of Sikh religion;

(d) whether he has explained about it to the U.K. authorities; and

(e) if not, what other course of action has he adopted to help justice for the religious symbol of Sikhs?

THE MINISTER OF STATE IN THE MINISTRY OF EXERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) and (b). It is understood from the British Government that Shri Narinder Singh Marway has been charged with using an offensive weapon in a public place under the British Law. The 'Kara' is not described as an offensive weapon itself though the prosecution case appears to be that Shri Marway used it as an offensive weapon.

(c) and (d). Yes, Sir. The religious significance of 'Kara' for Sikhs has been explained to the British Government. The case is pending trial. Shri Marway is at present on bail pending Jury trial before a Crown Court.

(e) Does not arise.

Patna Railway Station Officials Elect to Speak in Hindi only

3395. SHRI P. V. PERIASAMY: Will the Minister of RAILWAYS be pleased to state:

(a) whether despite the assurances given by him the Reservation Chart in Patna Railway Station is in Hindi only;

(b) whether the Railway officials at Patna Railway Station make it a point to speak in Hindi only even to non-Hindi knowing passengers desiring information though the officials know also English; and

(c) the steps proposed against such imposition of Hindi to the discomfort of non-Hindi knowing people?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Instructions exist that reservation Charts should be displayed bilingually, *i.e.* in Hindi and English. Reservation Charts at Patna are at times displayed either in Hindi or in English only due to shortage of staff. Instructions are,

however, being reiterated to make arrangements to display charts at Patna bilingually.

(b) and (c). Most of the enquiries being made by local Hindi speaking passengers, replies are normally given in Hindi. In case of enquiries by non-Hindi knowing passengers, is English, however, replies if given in Hindi are repeated in English as well. Instructions have been reiterated that information to non-Hindi speaking passengers enquiring in English should invariably be given in English.

Unilteral Construction of Embankment by Bangladesh

3396. SHRI DHIRENDRA NATH BASU: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to a news item of 'unilateral construction of embankment in the international area by Bangladesh Tripura Border violating International norms by the Bangladesh authority;

(b) whether the Tripura Government has informed the Centre about the same; and

(c) if so, the details thereof and the reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) and (b). The Government of Tripura has reported that Bangladesh is constructing an embankment (7 kms. long, 25 feet wide and 12 feet high) on River Manu opposite the Indian town of Kailashahar. Bangladesh is currently also executing works of this kind in some other sectors of the border *e.g.* (i) near Sibpur-Gaurangala Villages on Salda Nadi; (ii) opposite Ishan Chandranagar between Boundary Pillars 2157/12-S and 2157/13-S and (iii) on Kulubari Nallah near Boundary Pillar 2079/8-S. The question of such unilateral constructions was discussed in the XVth meeting of the Indo-Bangladesh Joint Rivers Commission held at New Delhi in July, 1978. Two joint Experts Committee were set up for investigating such problems—one for problems concerning such contructions on the border rivers in the Tripura-Assam sector and another for the West Bengal sector. The Joint Expert Committee for Tripura-Assam sector is scheduled to make on-the-spot investigations from 15th March, 1979.

(c) We have repeatedly urged Bangladesh authorities that any construction on a border river should be jointly planned and executed. We continue to maintain this attitude.

15 Crores for Missing Parcels

3397. SHRI OM PRAKASH TYAGI: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Government pay more than Rs. 15 crores every year as compensation for missing parcels, as reported in a section of the press;

(b) wheher the United Nations World Health Organisation and a National Insurance Company received intact parcels containing dry grass, bricks and dirty rags in place of brand new typewriters;

(c) were there instances also of intact parcels containing stones instead of hit Indian films amounting to several lakhs of rupees; and

(d) if so, what action has been taken to put a stop to these crimes?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) The total amount of compensation paid for loss, destruction, damage, deterioration or non-delivery of goods, parcels and luggage during the year 1977-78 was Rs. 14.24 crores. It is not a fact that more than Rs. 15 crores are being paid every year as compensation for missing parcels alone.

(b) No such complaint has been received from the United Nations World Health Organisation in this regard. However, two complaints from Messrs Remington Rand of India Ltd. and one from Messrs Oriental Fire and General Insurance Company Limited, Bareilly have been received to the effect that in place of new typewriters, dry grass, bricks, rags etc. were found in three consignments booked from New Delhi Connaught Place City Booking Agency in August, 1978 to Korba (South Eastern Railway), Hyderabad (South Central Railway) and Bareilly (Northern Railway) respectively.

(c) No such instance has been reported to any Zonal Railway.

(d) The contract of the City Booking Agency has been terminated. The complaints are under investigation by the Delhi Police and the Security Officer, Northern Railway, New Delhi.

Representation to Health Minister

3398. SHRI PADMACHARAN SAMANTASINHERA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) is it a fact that some representation was given by Orissa State to the Ex-Health Minister and again this month some representation was given during the tour of the Health Minister to Orissa; and

(b) if so, the details thereof and what action has been taken?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) Yes, Sir.

(b) In the Memorandum given to the Ex-Health Minister in August 1977, the following matters were dealt with: with:

(Rs. in lakhs)

1. Establishment of Chest Institute	22·80
2. National Programme for Blindness . . .	5·72
3. Special Problems of Tribal Areas . . .	210·57
4. Leprosy Rehabilitation .	14·50
5. Specialised Service Institute .	600·00
6. Development of Indigenous system of medicine (Ayurvedic/Homoeopathy) .	530·40
7. Ayurvedic Pharmacy .	6·86
8. Homocopathic Pharmacy .	3·04
9. Health Service in rural areas medical aid centres .	93·96
10. Improvement of Medical Colleges — Reinforcement of the Department of Cardiology & Thoracic Surgery .	26·00
11. Cancer Institute . . .	14·97
12. Building Programme .	108·40
13. Continuance of 396 Sub-centres . . .	18·00
14. Arrear Central Assistance .	240·60
	1895·82

The comments on the above points were sent to the State Government in August, 1978.

The Minister of Education and Youth Services and Health and Family Welfare, Orissa gave a Memorandum to the Union Minister of Health and Family Welfare during his visit to Orissa in the first week of February, 1979. The following proposals are included in this Memorandum and it has been stated that the State Government would not be able to finance these from out of their own

limited resources. Necessary Central assistance has, therefore, been requested.

	Estimated) cost) (Rs. in lakhs)
(a) Establishment of 196 subsidiary Health Centres .	261·47
(b) Construction of building for 130 shifted dispensaries in the State . . .	150·00
(c) Establishment of a Specialised Service Institute in the State . . .	600·00
(d) Admission of students from other States into the Medical Colleges in the State of Orissa on a self-financing basis.	75·00
(e) Upgradation of the Department of Cardiology and Cardio-Thoracic Surgery in the S.C.B. Medical College.	60·00
(f) Establishment of an Institute of T.B. and Chest Diseases in the S.C.B. Medical College.	66·00
(g) Establishment of a Regional Opthalmic Institute at Berhampur under the National Programme for prevention of Visual Imperiment and Control of Blindness.	30·00
(h) Upgradation of the Cancer wing attached to the S.C.B. Medical College to a Regional Cancer Research Centre.	350·00
(i) Delivery of Comprehensive health care through Medical Colleges—inclusion of S.C.B. Medical College.	60·00
Total :	1652·47

The matter is under examination.

Legislation to regulate terms and conditions of service of the secretarial staff of the Parliament

3399. SHRI HARI VISHNU KAMATH:
SHRI BHANU KUMAR SHASTRI:

Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government propose to introduce under Article 98(2) of the Constitution a Bill to regulate the recruitment and the conditions of service, of persons appointed to the Secretarial staff of both Houses of Parliament;

(b) if so, when; and

(c) if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (c). No proposal is under the consideration of Government to introduce legislation under article 98(2) of the Constitution. In accordance with article 98(3) of the Constitution, until legislation under clause (2) of the article is enacted, the President may make rules regulating the recruitment and the conditions of service of persons appointed to the secretarial staff of either House of Parliament. The Presiding Officers of the Houses have not made any such suggestion to the Government.

Tass report re. R.S.S.

3400. SHRI VIJAY KUMAR N. PATIL:
SHRI MADHAVRAO SCINDIA:
SHRI KANWAR LAL GUPTA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have taken up with the Soviet Government (Tass News Agencies) regarding report casting reflections on the Rashtriya Swayam Sewak Sangh on the eve of

the External Affairs Minister Shri Vajpayee's visit to Peking;

(b) if so, furnish details thereof;

(c) reaction of Government;

(d) whether similar references for clarification have been made from the countries during 1978; and

(e) if so. furnish details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) to (e) The Ministry of External Affairs has discussed with representatives of the U.S.S.R. Embassy and publicity media the tenor and content of reporting on India. These discussions by their very nature, are confidential, and as such it would be undesirable to reveal the contents on the floor of the House. It may be added that such conversations have also taken place in 1978.

12.00 hrs.

PAPERS LAID ON THE TABLE

DETAILED DEMANDS FOR GRANTS OF MINISTRY OF EXTERNAL AFFAIRS FOR 1979-80

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for 1979-80. [*Placed in Library. See* No. LT-4080/79].

ANNUAL REPORT OF THE EMPLOYEES STATE INSURANCE CORPORATION NEW DELHI FOR 1977-78 AND FINANCIAL ESTIMATES AND PERFORMANCES BUDGET OF EMPLOYESE STATE INSURANCE CORPORATION NEW DELHI FOR 1979-80.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (SHRI LARANG SAI): On behalf of Dr. Ram Kirpal Sinha I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under section 36 of the Employees' State Insurance Act, 1948:—

(1) Annual Report of the Employees' State Insurance Corporation, New Delhi, for the year 1977-78. [*Placed in Library. See* No. LT-4081/79].

(2) Financial Estimates and performance Budget of the Employees' State Insurance Corporation, New Delhi, for the year 1979-80. [*Placed in Library. See* No. LT-4082/79].

NOTIFICATIONS UNDER CUSTOMS ACT, 1962.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): On behalf of Shri Zulfiquarullah, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962.

(1) Notification No. 66-Customs published in Gazette of India dated the 15th March, 1979 together with an explanatory memorandum regarding exemption to Polyvinyl chloride resins (PVC Resin) from the whole of the basic customs duty.

(2) Notification No. 67 Customs published in Gazette of India dated the 15th March, 1979 together with an explanatory memorandum regarding exemption to plain aluminium foil when imported solely for strip packing of drugs and medicines from the whole of the additional

[Shri Satish Agarwal]

duty of customs. [*Placed in Library. See* No. LT-4082/79].

SHRI JYOTIRMOY BOSU (Diamond Harbour): What is the item-number?

MR. SPEAKER: I have permitted him. It is not in the list. Now Calling Attention.

(*Interruptions*)

MR. SPEAKER: Anyway, discussion will not be there.

SHRI JYOTIRMOY BOSU: We must be told. (*Interruptions*) Is it a private arrangement between the Chair and the Minister?

PROF. P. G. MAVALANKAR (Gandhinagar): There should be some intimation to the House. (*Interruptions*)

MR. SPEAKER: Now Calling Attention. Mr. Vasant Sathe.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): I may be permitted to reply to the objection raised by the hon. Members. (*Interruptions*) Please hear me. Whenever there is a notification involving a revenue sacrifice of more than Rs. 1 crore, we generally lay it down on the Table of the House the same day. It does not matter for me. I could have laid it down on the 16th; but because this has been issued to-day, and because the revenue sacrifice is more than Rs. 1 crore, I am laying it down. (*Interruptions*)

SHRI SAUGATA ROY (Barrackpore): It is not in the list. It is for the Chair to inform the House that such laying is going to take place.

MR. SPEAKER: You are right. We will see that an additional list is published. Now Mr. Vasant Sathe. Calling Attention.

12.04 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED AVALANCHES IN LAHAUL VALLEY

SHRI VASANT SATHE (Akola): I call the attention of the Minister of Agriculture and Irrigation to the following matter of urgent public importance and request that he may make a statement thereon:

> "The reported avalanches in Lahaul Valley (Himachal Pradesh) killing many persons and the rescue and relief measures undertaken by the Government."

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): Sir, According to the information obtained from the Government of Himachal Pradesh, sustained rain, snowfall, squalls and sleet all over Himachal Pradesh, have been persisting for more than two weeks, but during the last few days, Lahaul-Spiti district, Pangi valley of Chamba district and Kinnaur district have suffered seriously under the onslaughts of these adverse weather conditions. All communications have been dislocated and from the reports that have trickled in, 230 persons perished on account of avalanches. So far 95 bodies have been recovered and 28 persons have been rescued. Detailed investigation about the loss of life and property is still going on.

The State Government have pressed into service 3 IAF helicopters and rushing cooked food, blankets, doctors and medicines. Teams of officers have also been detailed for rescue and relief works. The Indo-Tibetan Border Police is rendering all possible assistance to the State Government. The State Government is providing all assistance by way of free supply of cooked food, medicines, blankets from its own resources. The Gover-

nor and the Chief Minister of Himachal Pradesh have already visited keylong which is only a few kilometres away from the site of the disaster. The State Minister of Forest, Himachal Pradesh is camping at Keylong and organising relief and rescue operations. One rescue party with special equipments is in readiness and will be sent as soon as the helipad is cleared. Immediate financial assistance at the rate of Rs. 3,000/- per family where the house is completely damaged and Rs. 1,500/- in case of partially damaged house in addition to Rs. 1,000/- where the bread-earner of the family has been killed, is being given by the State Government.

Detailed reports of the loss to life and property as well as the requirement for Central assistance are being worked out by the State Government who have not yet approached the Central Government for any advance Plan assistance.

The situation is being kept under watch and the Central Government will render all possible assistance to the State Government as and when required.

SHRI VASANT SATHE: The entire statement is an account of 'what according to information obtained from the Government of Himachal Pradesh' the government at the Centre has received. Such calamities occur in the country in various forms. all the time. It is a large country. Whether it is South or North, due to cyclone or flood or heavy rains or land slides such calamities keep on occurring. I should like to know whether the Centre has taken positive steps to have a proper natural calamity fund from which proper assistance, apart from medical assistance and assistance in kind, can be given for rehabilitation of the families.

Often it is seen that there is sympathy; naturally sympathy arises in the Press, in the country and so some assistance gets sent. But then nobody bothers later on, once it is forgotten in the newspapers and in Parliament and in the assemblies, there is no follow up of rehabilitation of these unfortunate people. It is the poor who suffer the most in any calamity. There was a hue and cry here when there was a railway accident or aeroplane accident and we provided substantial compensation in such cases. Here the amount given per family is Rs. 3000, where the house is completely damaged and Rs. 1500 in case it is partially damaged and Rs. 1000 where the bread-earner of the family has been killed. Where the breadwinner in the family is killed, the family has been given Rs. 1000. I do not know whether in modern times, when the major earner of the family is killed, the rest of the family can look after itself and take care of rehabilitation in Rs. 1000. I should like to know from the hon. Minister what measures he has in mind to assist the state government, because the state government by itself may not be in a position to render substantial aid for rehabilitation. Has the government any proposal to have a natural calamity fund for compensation and rehabilitation, I am not talking of relief, of those who have suffered... (*Interruptions*) what are you jeering at?

SHRI JYOTIRMOY BOSU (Diamond Harbour): Make him minister for natural calamities?

MR. SPEAKER: Why do you imagine that he is always jeering at you?

SHRI VASANT SATHE: He always interrupts me; now he wants to interrupt natural calamities.

SHRI JYOTIRMOY BOSU: I do really want to.

MR. SPEAKER: He wants to interrupt natural calamities, not you.

SHRI SURJIT SINGH BARNALA: Whenever there are calamities like this—cyclones, floods or avalanches—relief is given. For the last two years, I have been seeing and earlier also it might have been like that—relief has

[Shri Surjit Singh Barnala]

been prompt. We have made an all-out effort to reach areas with proper relief. Basically the State Governments have to do it. The Central Government only assists when they ask for assistance. Here also I have stated that the State Government of Himachal Pradesh is assessing the loss and their requirements from the Central Government. They will write to us. We are in contact with the Government. Only this morning we had contacted the Chief Secretary about the situation and also their requirements. They are preparing a memorandum which they will send to us. Creating a fund for natural calamities would not be, I think, a proper remedy because sometimes the calamities are such that a small sum collected like that would not be sufficient. For example, last year West Bengal, Bihar, U.P.—all these areas were flooded and they required massive assistance. Similarly for cyclones in Andhra Pradesh and Tamilnadu, massive relief was required. Till now the system that had been adopted in the Sixth Finance Commission's report was being adopted. Now, the Seventh Finance Commission have made some other suggestions. After 1st April, 1979, relief will be in accordance with the recommendations of the Seventh Finance Commission.

SHRI VASANT SATHE: Can you not think in terms of some insurance arrangements? My question has not been answered. I said, regarding those who died or suffered permanent damage, what arrangement is being made to rehabilitate them in their life by way of insurance or any other way, just as we do in other accidents? He has not answered that.

SHRI SURJIT SINGH BARNALA: Wherever a person is insured...

MR. SPEAKER: He is asking, are you going to insure people against such calamities?

SHRI SURJIT SINGH BARNALA: We do not know which area is going to be affected by these calamities.

SHRI VASANT SATHE: There is a way of doing it through general insurance.

SHRI SURJIT SINGH BARNALA: There cannot be any such insurance for the whole population of the country. For 64 crores of people. That is not possible. Wherever people are insured against calamities or death or accident, they are compensated.

श्री गंगा सिंह (मंडी): अध्यक्ष महोदय, यह सम्पूर्ण क्षेत्र, जहां यह विनाश लीला हो रही है, मेरे चुनाव क्षेत्र में है। यह बहुत महत्वपूर्ण क्षेत्र है। इसलिए कि यह सारा क्षेत्र तिब्बत के बार्डर पर है। हिमाचल प्रदेश का 43 परसेन्ट एरिया इस विनाश लीला की चपेट में है। सरकार ने जिस रूटीन तरीके से विनाश का सर्वेक्षण किया है और जिस धीमी गति से रिलीफ़ मेजर्स प्रोवाइड किये हैं, वह सारा काम संतोषजनक नहीं। अभी तक सरकार को यह पता नहीं कि कितने आदमी मरे हैं? एक हफ़्ते से ज्यादा समय हो गया है जबसे एवलांची आए हैं, बर्फ़ गिर रही है और सरकार को यह पता नहीं है कि कितने आदमी मरे हैं? पहले यह सूचना थी कि 75 आदमी मरे हैं, फिर यह सूचना आई कि 200 आदमी मरे हैं और उस के बाद सूचना आई है कि 258 आदमी मरे हैं। सरकार ने इस के सर्वेक्षण के लिए अभी तक केवल तीन हेलीकोप्टर की सर्विसेज रिक्वीजीशन की हैं। केन्द्र की सरकार को यह चाहिए था और इस बात को ध्यान में रखते हुए कि वहां कम्युनिकेशन के कोई साधन नहीं हैं, वहां पहुंच नहीं सकते हैं, 30 साल की आजादी के बाद भी वह एरिया छः महीने तक बन्द रहता है, 15 नवम्बर से 15 मई तक वह एरिया बन्द रहता है, वहां पर ज्यादा हेलीकोप्टर भेजती। सरकार ने अभी तक वहां केवल 3 हेलीकोप्टर ही भेजे हैं इस सारे क्षेत्र का सर्वेक्षण करने के लिए मैं समझता हूं कि युद्ध स्तर पर यह बचाव व राहत कार्य होना चाहिए। मुझे तो ऐसी आशंका है, ऐसा डर है कि इस क्षेत्र में हजारों आदमी बर्फ़ के नीचे दबे हुए होंगे। एक सूचना यह अख़बार में आई थी कि वहां से 28 आदमी जिन्दा निकाले गये। अगर समय पर बचाव कार्य होता तो इससे भी ज्यादा लोग जिंदा निकाले जा सकते थे। लेकिन सरकार ने शीघ्र कोई भी प्रबन्ध नहीं किया। सरकार इसमें बिल्कुल फेल रही है। इस बारे में केन्द्र की सरकार ने अभी तक भी कोई निर्णय नहीं लिया है। मंत्री जी के स्टेटमेंट के लास्ट पैरा में कहा गया है—

"The situation is being kept under watch and the Central Government will render all possible assistance to the State Government, as and when required."

केन्द्र सरकार को सब कुछ पता है कि वहां क्या हो रहा है और केन्द्र सरकार को इस में स्वयं ही हस्तक्षेप करना चाहिए था लेकिन वह अभी तक भी उस काम को नहीं कर रही है। मेरा सरकार से निवेदन है कि वह इस ओर तुरन्त ध्यान दे।

हमने जो काल अटेंशन दी थी वह भी एक हफ्ते के बाद यहां आयी है। यह जल्दी आनी चाहिए थी। 230 लोग मर गये हैं। इस से ज्यादा विनाश क्या हो सकता है। यह देश के लिए बड़ी भारी क्षति है। लेकिन केन्द्र की सरकार तुरन्त रेस्क्यू आप्रेशन करने में और पीड़ित लोगों को रिलीफ देने में असफल रही है। केन्द्र वहां अपनी सहायता पहुंचाने में भी असफल रहा है। प्रदेश की सरकार वहां कुछ नहीं कर सकती हैं क्योंकि वह एरिया बिल्कुल बंद है और वहां सहायता सामग्री केवल हेलीकोप्टर्स से ही भेजी जा सकती है।

ये जो रिलीफ दी जा रही है—पन्द्रह सौ और तीन हजार रुपये की—यह साधारण समय में भी दी जाती है जब कि मामूली क्षति होती है। लेकिन इतनी भारी क्षति में भी वही मापदण्ड रखा गया है। जैसा मेरे पूर्व वक्ता ने कहा कि जिसका कमाने वाला मर गया उसको एक हजार रुपया दिया जाए, यह बिल्कुल उपहासास्पद बात है।

अध्यक्ष महोदय, मैं केन्द्र की सरकार से जानना चाहता हूं कि क्या वह वहां रेस्क्यु आप्रेशन करने के लिए युद्धस्तर पर काम करेगी और अधिक हेलीकोप्टर सेवा में लगायेगी ? वहां कम से कम 20–25 हेलीकोपटर्स लगाये जाने चाहिए थे। जब वहां हेलीकोपटर्स निरीक्षण करेंगे तभी पता चलेगा कि कितना और कहां कहां विनाश हुआ है।

तीसरी बात यह है कि वहां कम्युनिकेशन का कोई साधन नहीं है। तिब्बत सीमा पर है। वहां चीन की इन्टेलिजेंस है। मैं उस क्षेत्र में घूमा हूं। तिब्बत की तरफ से, वहां बहुत प्रोपेगण्डा होता है। आज जब वहां ऐसी स्थिति उत्पन्न हो गयी है। अगर वहां के लोगों की यथोचित मदद नहीं करते हैं तो उनके द्वारा प्रोपेगण्डा और भी अधिक होगा। इसलिए मैं मंत्री जी से जानना चाहता हूं कि क्या उस क्षेत्र को सारे साल एक्सेसिबल बनाने के लिए पग उठायेंगे ?

उस क्षेत्र में तीन दर्रे हैं—एक रोहतांग, दूसरा साची, तीसरा कुंजरम। अगर इन पासिज के नीचे से एक एक टनल बना दी जाए जिन पर कि कुछ करोड़ रुपया लगेगा, तो यह एरिया सारे साल के लिए ओपन हो सकता है। क्या इस एरिये को एक्सेसिबल बनाने के लिए उन पासिज में से सरकार टनलें बनायेगी ?

मंत्री जी ने कहा कि हिमाचल प्रदेश सरकार ने सहायता की कोई मांग नहीं की है। लेकिन हम भी जनता के प्रतिनिधि हैं। मैंने प्रधान मंत्री जी को, डिफेंस मिनिस्टर साहब को पत्र लिखे हैं और निवेदन किया है कि इस क्षेत्र को जल्दी से जल्दी सहायता दी जाए। इस क्षेत्र में इतनी भारी क्षति को एक सप्ताह हो गया है। अगर हिमाचल प्रदेश सरकार ने मांग नहीं की परन्तु हम ने तो मांग की है। हम भी तो उसी जगह के प्रतिनिधि हैं। हमारी मांग पर सरकार ने क्या एक्शन लिया यह भी मैं सरकार से आपके जरिये जानना चाहता हूं ?

श्री सुरजीत सिंह बरनाला : मुझे माननीय सदस्य के साथ पूरी हमदर्दी है। जहां यह सब कुछ हुआ है, वह उनका क्षेत्र है। वहां पहाड़ियां कुछ इस किस्म की हैं कि बहुत ही बुलन्द, बहुत ही सीधी, स्टीप, जिनकी वजह से वहां बर्फ नहीं टिकती है, वह जाती है और एवेलांच आता है। वह एवेलांच प्रोन एरिया है। जहां यह सब हुआ है। यहां रास्ता बन्द रहता है। बहुत ऊंचे पासिस हैं। पंद्रह हजार और साढ़े चौदह हजार फुट के करीब उनकी ऊंचाई है। रोहतांग का जो पास है वह सब से छोटा है और दूसरे उससे भी ऊंचे हैं। वहां बरफ पड़ती है तो बहुत ज्यादा तादाद में पड़ जाती है, बहुत ज्यादा बरफ पड़ जाती है। मनाली में इस बार पहले दो महीने में 25 सेंटीमीटर पड़ी थी लेकिन मार्च के पहले एक हफ्ते में 27 सेंटीमीटर बरफ मनाली में पड़ गई है। पासिस में कोई भी बन्दोबस्त कर दिया जाए वह इस कारण से रुक जाएगा। टनल बहुत नीचे से नहीं बन सकती है क्योंकि दूसरी तरफ का लाहौल का इलाका ऊंचा है, उसका प्लेट जो है वह ऊंचाई पर है। नीचे से सात आठ फुट से टनल ऊपर जाएगी तो शायद टनल न बन सके। लेकिन उसका मुझे ठीक पता नहीं है। इसका भी मुझे पता नहीं है कि कोई टनल बनाने का यत्न किया गया है या कोई स्कीम बनी है या नहीं इस वक्त इसके बारे में मैं ज्यादा कुछ नहीं कह सकता हूं।

आपने कहा है कि हैलीकोप्टर तीन भेजे गए हैं ज्यादा नहीं। उसका मैंने जिक्र भी किया है। वहां एक ही हैलीपैड है केलांग के नजदीक जो बरफ के कारण ढक गया है। मेरी इत्तिला यह है कि शायद दुपहर तक वह साफ हो जाएगा। उसके बाद रिलीफ टीम्ज भेज दी जाएगी जो तैयार खड़ी हैं। जैसे ही वह साफ़ हो जाएगा और हैलीकोप्टर वहां उत्तर सकेंगे चन्डीगढ़ से जहां रिलीफ का इंतजाम किया गया है एक दम से भेजना शुरू कर दिया जाएगा। बहुत ज्यादा तादाद में हैलीकाप्टर वहां भेजने की जरूरत नहीं है। जरूरत इस बात की है कि बहुत सी सार्टीज हों। दो हैलीकोप्टर लिए गए वे पांच छः बार एक दिन में आ जा सकेंगे और सामान वगैरह और आदमी वगैरह ले जा सकें तो उससे बहुत सा रिलीफ आप्रेशन किया जा सकता है। कोशिश की जा रही है कि हैलीपैड के साफ होते ही तमाम रिलीफ वर्क चण्डीगढ़ से शुरू हो जाए। एक मंत्री वहां बैठे हुए हैं जिन की वजह से वहां थोड़े बहुत काम को आर्गनाइज किया गया है और अनाज वगैरह वहां बांटा जा रहा है। जरूरत होगी किसी तरह के अनाज की या कुक्ड फूड की तो वह भी एक दम से भेज दिया जाएगा। उसके लिए हम कांटैक्ट किए हुए हैं और संपर्क किये हुये हैं और किसी किस्म की दिक्कत आएगी तो हम उसको दूर करने की कोशिश करेंगे।

श्री गंगा सिंह : मंत्री महोदय ने कहा है कि वहां एक ही हैलीपैड है उस सारे एरिया में जो प्रभावित

[श्री गंगा सिंह]

हुआ है। पांगी तहसील में किलार नाम की जो जगह है जहां आदमी मरे हैं वहां हैलीपैड है, कल्पा में भी हैलीपैड है। इस तरह से तीन हैलीपैड हैं। एक स्थान प्रभावित नहीं हुआ है, सारा क्षेत्र प्रभावित हुआ है। सरकार करना चाहे तो और ज्यादा हैलीकाप्टर्ज का इस्तेमाल कर सकती है।

श्री सुरजीत सिंह बरनाला : मेरा खयाल है कि इस सारे एरिया में कुछ और ज्यादा हैलीपैड होने चाहियें। ऐसा नहीं होना चाहिये कि लैंड स्लाइड वगैरह हो जाए और नुक्सान पहुंचे। मुझे उस सारे एरिया की टोपोग्राफी का पता नहीं है। मैं खुद गया नहीं हूं। लेकिन कुछ और ज्यादा होने चाहियें क्योंकि वह एरिया इनएक्सीसीबल है और वहां हैलीकाप्टर्ज के जरिये ही पहुंचा जा सकता है।

---

12. 24 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

SEVENTEENTH REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to present the Seventeenth Report of the Committee on Public Undertakings (1978-79) on Action Taken by Government on the recommendations contained in the Fourth Report of the Committee on Public Undertakings (Sixth Lok Sabha) on Extraordinarily High Expenditure on Publicity by Public Undertakings.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-NINTH REPORT

SHRI VINODBHAI B. SHETH (Jamnagar): I beg to present the Twenty-ninth Report of the Committee on Private Members' Bills and Resolutions.

CONSTITUTION (FORTY-NINTH AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): On behalf of the Minister of Finance, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI SATISH AGARWAL: I introduce† the Bill.

12.25 hrs.

MATTERS UNDER RULE 377

(i) REPORTED DIFFICULTIES FACED BY PADDY GROWERS OF ANDHRA PRADESH

SHRI K. SURYANARAYANA (Eluru): Mr. Speaker, Sir, I want to raise the following urgent matter under rule 377.

I want to draw the attention of the Government of India through this august House to the difficulties being faced by the paddy growers in Andhra Pradesh in regard to the purchase of their produce by the Food Corporation of India. The farmers are on the verge of ruin, unable to find markets for the produce raised with their sweat and blood.

Though the paddy purchasing centres were opened by Food Corporation of India in Andhra Pradesh, the purchase of paddy is very slow and it is neither beneficial to the farmers nor to

---

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 15-3-79.

†Introduced with the recommendation of the President.

the consumers but only the middlemen are benefited. The FCI centres are creating many more problems to the farmers while purchasing paddy from them. Mere fixation of socalled support prices for various paddy crops is not enough. It is most important to ensure that the prices so fixed are paid to the farmers.

The Centre has not properly considered the fixation of paddy price in comparison with other commodities. Every year, both at the official level meetings called by Agricultural Prices Commission and at the Chief Ministers' Conference convened by the Ministry of Agriculture, the Government of India, the Government of Andhra Pradesh have been pressing for realistic support and procurement price for paddy, commensurate with the cost of cultivation. The cost of production of paddy during 1978-79 on an average worked out to Rs. 115.09 paise per quintal. However, even after the persistent efforts of the State Government, the Government of India increased the price of paddy only marginally i.e. by Rs. 8 per quintal for the crop year 1978-79.

Though there is general discontent among the paddy growers over the low support price of paddy as against the increasing cost of cultivation, particularly, the price of agricultural inputs, like, chemical fertilisers, the paddy growers have not raised their voice against Government policies.

I am very unhappy to bring to the notice of the Government that corruption, red-tapism and malpractices are widely prevailing in FCI purchasing centres. Unless the quality Inspectors of Food Corporation of India are pampered, paddy is not being purchased. During my visit last week to the villages of West Godavari district in Andhra Pradesh, I learnt that the FCI officers are asking the farmers to bring new empty gunny bags themselves to procure the paddy even before fixing the price. I am unable to understand why the FCI is demanding gunny bags to be brought by the farmers. Samples of paddy are being examined at the centre and their quality is under-estimated. The farmer is quite unaware of these technicalities. Further. I am afraid, when the stocks are moved to the Government purchasing centres to the Government by the farmers and on some plea or the other, they are being rejected.

I want to bring one more specific instance which had happened in my constituency, Eluru, in Andhra Pradesh. In the villages of Eluru taluk some moneyed middlemen bought paddy from the small ryots at very low prices and sold them to the local FCI purchasing centres at Government fixed rates by mutual understanding with the FCI officials. It is learnt that within a period of one month in this season, a few middlemen earned lakhs of rupees with the connivance of the corrupt officials of the FCI. This corruption is prevalent in the entire coastal region of Andhra Pradesh.

In these circumstances, I appeal to the Government of India to make some arrangements immediately to put an end to these malpractices in the purchase and procurement of paddy. The Centre should also release substantial funds to the Government of Andhra Pradesh and arrange to open more purchasing centres by Food Corporation of India.

(ii) REPORTED DEATHS AND HEAVY LOSSES CAUSED BY HAILSTORMS IN CERTAIN STATES.

श्री राघव जी (विदिशा) : अध्यक्ष महोदय विगत दिनों देश के अनेक भागों में असमय भारी ओलावृष्टि हुई है। फलस्वरूप खड़ी फसलों को भारी क्षति हुई है जो करोड़ों रुपयों की है। हजारों छोटे छोटे मकान क्षतिग्रस्त हुए हैं। ग्रामीण क्षेत्र में अनेक परिवार इस ओलावृष्टि से बरबाद हो गये हैं। उन क्षेत्रों में ग्रामीण मजदूर भयंकर बेरोजगारी के संकट में फंस गये हैं। उनके भूखों मरने की नौबत आ गई है। यह तबाही मध्य प्रदेश, पंजाब, हरियाणा, उत्तर प्रदेश आदि प्रदेशों में हुई है।

अकेले मध्य प्रदेश में इस ओलावृष्टि से 3939 ग्राम प्रभावित हुए हैं जहां दो लाख हैक्टर से अधिक

[श्री राघवजी]

की फसल पर ओले बरसे हैं। उसमें चार मनुष्य तथा 140 मवेशी मारे गये है, 7176 मकान गिर गये है। राज्य के 32 जिले इस ओलावृष्टि की चपेट में आ गये हैं।

क्षतिग्रस्त क्षेत्रों में तत्काल राहत पहुंचाने की आवश्यकता है। प्राकृतिक विपदाओं जैसे बाढ़, अकाल साईक्लोन आदि के समय केन्द्र सरकार ने सदैव विपदाग्रस्त क्षेत्रों को तत्काल राहत पहुंचाई है। किन्तु खेद का विषय है कि इस महान विपदा के समय में केन्द्र सरकार अभी तक मौन है। राज्य सरकारें साधनों के अभाव में पर्याप्त सहायता करने में सक्षम नहीं है। किसानों की वर्ष भर की मेहनत, पूंजी स्वाहा हो गई है और वह भी उस समय जब कि फसल पक कर तैयार खड़ी थी।

केन्द्र सरकार का यह दायित्व है कि वह तत्काल राज्य सरकारों के माध्यम से ओलाग्रस्त परिवारों को राहत पहुंचाने का प्रबन्ध करे एवं भविष्य में ओलावृष्टि की तबाही से बचने के लिये तेजी से अनुसंधान कार्य प्रारम्भ करे। मैं मंत्री महोदय से निवेदन करता हूं कि वह इस पर अपना वक्तव्य देने की कृपा करें।

(iii) CLOSURE OF J. K. MANUFACTURERS LTD. KANPUR.

श्री पीयूश तिरकी (अलीपुरद्वार) : अध्यक्ष महोदय, मैं नियम 377 के अधीन यह विषय इस सदन में उठाना चाहता हूं कि जे० के० मैन्युफैक्चरर्स लि० कानपुर 1 अक्तूबर, 1976 से बन्द है। 2500 श्रमिक भुखमरी के शिकार हैं, 40 अनाहार व दवा के अभाव में मर चुके हैं। मैनेजमैंट से मिल इंडस्ट्रीयल डैवलपमैंट (रैगुलेशन) एक्ट के अन्तर्गत लेकर चलाने के माननीय उद्योग मंत्री जार्ज फर्नान्डीस के दर्जनों बार के वायदों को मज़ाक बनाकर मशीनें बेच डाली गई हैं। मशीन खरीद करने वाली बम्बई की एक कंपनी पुलिस की संगीनों के साये में मशीनें खोद कर निकालने की जी तोड़ कोशिश कर रही है। मजदूरों व सरकार का करोड़ों रुपया, वेतन ग्रैच्युटी, बोनस, छुट्टी और टैक्स का कम्पनी पर बकाया है। मशीनें निकल जाने से मिल के अधिग्रहण की योजना खटाई में पड़ जायेगी और मजदूरों और सरकार का बकाया भी नहीं मिलेगा। गेट पर मजदूरों के कड़े प्रतिरोध से स्थिति विस्फोटक है और किसी भी समय गोली कांड होकर स्वदेशी गोली कांड की पुनरावृत्ति हो सकती है। मैं माननीय उद्योग मंत्री का ध्यान आकर्षित करता हूं कि इस सम्बन्ध में वक्तव्य दें।

(iv) REPORTED HUNTING OF MCQUEEN BUSTARD IN SAURASHTRA (GUJARAT).

SHRI HARI VISHNU KAMATH: (Hoshangabad): Mr. Speaker, by your leave, Sir, I proceed, under rule 377, to make a statement on the following matter of urgent public importance:—

Close on the heels of the alleged hunting of the great Indian Bustard in Rajasthan by some foreigners, comes the report of hunting and killing of the McQueen bustard, a protected species of bird, in Saurashtra (Gujarat) by a foreigner. This is an atrocious depredation by foreigners who seem to look upon our country as a happy hunting ground in more ways than one. The governmental and administrative supervision seems to be grossly lax and needs tightening up, lest worse befall. It is also necessary that a thorough inquiry should be held in order to ascertain how in this particular case of the McQueen bustard hunt, the foreigner concerned was able to commit a crime and go scot-free; and whoever, through laxity or negligence, abetted the foreigner's crime should be brought to book and awarded condign punishment.

MR. SPEAKER: Now we go back to the debate on the General Budget...

SHRI HARI VISHNU KAMATH: Sir, the Minister of State wants to make a statement on what I have raised...

MR. SPEAKER: I would not come in the way if he wants to make a statement. Probably he would like to think over the matter...

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): Unless the hon. Member desires that I should say something, I have nothing particular to mention.

MR. SPEAKER: He has desired. If you want to make a statement. now, you may. Otherwise, we go on to the next business.

SHRI SAMARENDRA KUNDU: I wanted to thank the hon. Member, a vigilant Member of this House, for bringing this matter to our notice. First of all, we have no information about it...

MR. SPEAKER: Papers have published.

SHRI SAMARENDRA KUNDU: I remember to have read in the newspaper. But from the State Government, we have no information about it.

Secondly, about this particular bird, Mc Queen, whether it is a protected bird or not, we have to see the Wild Life Act. I understand that bigger bustards and lesser bustards are the two species protected under the Act. About all these things, after we have collected some information, we will certainly let Mr. Kamath know about it.

SHRI HARI VISHNU KAMATH: Let the House know about it.

12.34 hrs.

GENERAL BUDGET, 1979-80—GENERAL DISCUSSION—*contd.*

MR. SPEAKER: Now, we go back to the debate on the Budget. There are a large number of Members wanting to speak. So, the time for the debate will be extended till the evening today. The Finance Minister will be called upon to reply tomorrow.

Mr. Laxmi Narain Nayak to continue his speech.

श्री लक्ष्मी नारायण नायक (खजुराहो): अध्यक्ष महोदय, बजट पर अपने विचार प्रकट करते हुए मैं यह कह रहा था कि बिजली प्रगति के लिए बहुत जरूरी है। बिजली के उत्पादन के लिए राजघाट और बाणसागर की जो योजनायें बनाई गई हैं, उन्हें जल्दी से जल्दी पूरा किया जाना चाहिए, ताकि उनसे बिजली पैदा हो और कृषि तथा धंधों में काफी प्रगति हो।

मध्य प्रदेश में सीधी जिले में सिंगरौली ऐसा स्थान है, जहां काफ़ी कोयला निकलता है, मगर इस समय वहां से कोयला मिर्जापुर जाता है और वहां उसका उपयोग होता है। इसलिए सिंगरौली में ही कोयले से चलने वाला थर्मल पावर स्टेशन बनाना चाहिए, ताकि वहां बिजली का उत्पादन हो सके।

इस समय बाहर से सीमेंट मंगाया जाता है। हमारे यहां चूने और कोयले की बहुत सी खदानें हैं, जिनके आधार पर सीमेंट के कारखाने बनाये जा सकते हैं। जो पुराना विंध्य क्षेत्र है, वहां सतना, रीवा, सिगरौली और सीधी में चूना और पत्थर काफ़ी मात्रा में उपलब्ध है। वहां सीमेंट के कारखाने लगाये जा सकते हैं, ताकि बाहर से सीमेंट न मंगाना पड़े। इसलिए सरकार को जल्दी से जल्दी इस ओर ध्यान देना चाहिए।

वित्त मंत्री महोदय ने आपरेशन फ्लड—द्वितीय चरण को प्रारंभ करने की बात कही है। मैं चाहता हूं हूं कि उसको जल्दी से जल्दी शुरू किया जाये। लेकिन इस बारे में यह बंदिश लगाई गई है कि जिस जिले में एक लाख आबादी के गांव हैं, उसमें यह योजना शुरू की जायेगी। इस बंदिश को हटाया जाना चाहिये।

दुग्ध योजना को हर एक क्षेत्र में चलाना चाहिए। जहां भी जंगल और घास है और पशुओं का पालन ज्यादा हो सकता है, वहां इस योजना को जल्दी से जल्दी चालू किया जाये और इस बारे में कोई बंदिश नहीं लगानी चाहिये।

हम देखते हैं कि ओला पड़ने, बाढ़ या किसी बीमारी से किसानों की फ़सल चौपट हो जाती है। इसलिए यह जरूरी है कि जिस तरह दूसरी चीजों का बीमा होता है, उसी तरह किसान की फ़सल और पशुओं का भी बीमा होना चाहिए। केन्द्रीय सरकार को जल्दी से जल्दी इस दिशा में कदम उठाना चाहिए।

बेकारी को मिटाने के लिए शासन कुछ काम कर रहा है और गांवों में धंधे खोल रहा है। यह प्रांत की जिम्मेदारी होनी चाहिये कि अगर हम किसी को काम नहीं दे सकते हैं, तो उसे बेकारी का भत्ता दिया जाये, जैसा कि कुछ प्रांतों में किया गया है। श्री यमुना प्रसाद शास्त्री ने अपने विधेयक द्वारा सुझाव दिया है, संविधान में संशोधन करके लोगों को राइट टु वर्क देना चाहिए, यह मौलिक अधिकार देना चाहिए कि जो काम करना चाहता है, उसे काम दिया जाये और अगर काम नहीं दिया जा सकता है, तो उसे कुछ न कुछ बेकारी का भत्ता दिया जाये।

राजस्थान में अंत्योदय का काम शुरू हुआ है। यह योजना सारे देश में चलाई जानी चाहिये। जो लोग सब से नीचे और पिछड़े हुए हैं, जिनके पास कोई साधन नहीं है, उनके लिए—पिछड़े हुए लोगों के लिए, ग़रीब हरिजन आदिवासी आदि को ऊपर उठाने के लिए और उन्हें सम्पन्न बनाने के लिए, अंत्योदय स्कीम को सभी जगह लागू करना चाहिए।

मैं वित्त मंत्री महोदय का ध्यान इस तरफ आकृष्ट करना चाहता हूं कि हम अपने बुनियादी सवालों को छू नहीं रहे हैं, हम उनसे दूर भाग रहे हैं। सीलिंग के सम्बन्ध में सरकार बहुत पीछे है, जिससे जमीन निकल सकती है और भूमिहीनों को दी जा सकती है। मैं चाहता हूं जिस जमीन पर बड़े बड़े लोगों ने कब्जा किया हुआ है, जिस को वे लोग बेईमानी के तरीके से अपने पास रखे हुए हैं, उसे भूमिहीनों को देना चाहिये, ताकि वे उस पर खेती कर सकें। 15 दिसम्बर को इसी लोक सभा में मेरा इस आशय का संकल्प पास हुआ था कि एक भूमि सेना गठित करनी चाहिये और परती तथा बंजर जमीन का सुधार कर, सिंचाई तथा अन्य

[श्री लक्ष्मी नारायण नायक]

साधनों के साथ, भूमिहीनों को देनी चाहिये । लेकिन उस संकल्प के बारे में कोई कार्यवाही नहीं हो रही है । जब मैंने सवाल किया, तो बताया गया कि हम ने प्रान्तीय सरकारों से सलाह मांगी है । क्या इस बारे में सलाह मांगने की जरूरत है या निर्देश देने की जरूरत है ? यह बहुत जरूरी काम है । भूमि को जल्दी से जल्दी समतल किया जाये और उसे भूमिहीनों को सब साधनों के दिया जाये ।

12.39 hrs.

[SHRI N. K. SHEJWALKAR *in the Chair*]

मध्य प्रदेश, उत्तर प्रदेश, बिहार और पंजाब आदि कई प्रांतों में जमीन पड़ी हुई है । उसे समतल करा के भूमिहीनों को देना चाहिए, ताकि लोगों को काम मिल सके, अन्न का उत्पादन बढ़ सके और लोगों की बेरोजगारी दूर हो । इसलिए इसको जल्दी से जल्दी कार्यरूप में परिणित होना चाहिए । केवल यह जवाब नहीं आना चाहिए कि हम प्रान्तों से रिपोर्ट मांग रहे हैं ।

जहां तक राष्ट्रीयकरण का सवाल है, हम चाहते हैं कि उद्योगों का राष्ट्रीयकरण हो । सरकार कहती है कि हम मिश्रित योजना चला रहे हैं । हम राष्ट्रीयकरण चाहते हैं लेकिन हम यह नहीं चाहते कि सरकारी नौकरों के हाथ में वह दिया जाय । उस का समाजीकरण होना चाहिए । कोई भी कारखाना हो उस को इस ढंग से चलाना चाहिए जिस से कि उस में फायदा हो और वह बन्द न होने पाए । अगर ऐसा किया जाता है तो सरकार को उस से आमदनी होगी । जो कारखाने प्राइवेट में अच्छे चल रहे हैं उन को चलने दिया जाय लेकिन नये जितने कार्य शुरू किए जायं वह सहकारिता के आधार पर किए जायें या और दूसरे तरीके से उस में काम हो । इस से उस की आमदनी सरकार के पास जायेगी और उस की व्यवस्था भी ठीक रहेगी । कई शुगर की मिलें बन्द हो गईं । सरकार ने उन को अपने हाथ में लिया । इस तरह से मैं चाहता हूं कि राष्ट्रीयकरण की योजना को धूमिल न किया जाय और सीलिंग के काम को ढीला न छोड़ा जाये । इस को और आगे बढ़ाया जाय ।

उत्तर प्रदेश, मध्य प्रदेश या कुछ और भी प्रान्त हैं जो बहुत बड़े बड़े हैं । आप देखेंगे कि इस से वहां की व्यवस्था ठीक नहीं चल पा रही है । जो छोटे छोटे प्रान्त हैं जैसे हरियाणा है या और दूसरे ऐसे छोटे प्रांत हैं वहां काफी तरक्की हुई है । तो मैं चाहता हूं कि उत्तर प्रदेश और मध्य प्रदेश ये जो दो बड़े बड़े प्रान्त हैं इन में से कुछ जिलों को निकाल कर एक प्रान्त अलग से बनाया जाय ताकि व्यवस्था ठीक हो सके । आज सुरक्षा का सवाल है या और दूसरे मसले हैं जो हल नहीं हो पाते हैं क्योंकि प्रदेश इतने बड़े बड़े हैं कि मंत्री दौरे नहीं कर पाते । कितने भी मंत्री बढ़ाए वे हर जगह पहुंच नहीं पाते हैं और दुखी लोगों की कहानी सुन नहीं पाते हैं । अगर कोई घटना हो जाती है तो कोई वहां पहुंच नहीं पाता है । बहुत दिनों से यह मांग चली आ रही है कि उत्तर प्रदेश में जो बुन्देलखंड जिले हैं उस को उत्तर प्रदेश से निकाल कर और जो मध्य प्रदेश म बुन्देलखण्ड जिले हैं उन को मिला कर एक बुन्देलखण्ड प्रान्त अलग से बनाया जाय । इसकी मांग बहुत दिनों से बराबर चली आ रही है और अभी भी लोग यह मांग कर रहे हैं ताकि उस क्षेत्र का विकास हो । बुन्देलखंड के जिले बहुत त्रस्त हैं और बहुत पिछड़े हुए जिले हैं । कोई उद्योगधन्धा भी वहां नहीं है । न कोई निर्माण के काम वहां हैं । अगर किसी क्षेत्र को ऊपर उठाना है तो पहले वहां की व्यवस्था ठीक होनी चाहिए ताकि वहां जो भी कार्य किया जाये वह ठीक तरह से हो सके ।

इसी तरह से जल की समस्या है । पिछले तीस सालों में भी हम इस समस्या को हल नहीं कर पाए । कई ऐसे स्थान हैं जहां पीने को जल नहीं मिलता । तीन तीन चार मील दूर से लोग पीने के लिए जल लाते हैं । केन्द्रीय सरकार से मैं ने इसके लिए सवाल पूछा तो मुझे बताया गया कि हम ने इतना पैसा दे दिया है । लेकिन उस पैसे का उपयोग नहीं हुआ है । अगर उस का उपयोग नहीं हुआ है तो यह किस की जिम्मेदारी है ? केन्द्रीय सरकार की यह जिम्मेदारी है कि वह इस बात को देखे कि जो पैसा उसने दिया है उस का सही उपयोग होता है या नहीं । उस का निरीक्षण और उस की जांच होनी चाहिए कि जो पैसा दिया गया है उस का उपयोग ठीक ढंग से हो रहा है या नहीं । सरकार को इस के ऊपर ध्यान देना चाहिए ताकि हम कम से कम शुद्ध पानी तो पीने के लिए दे सकें ।

इसी तरह से आवास की योजना चली । कोई भी योजना बनाई जाती है, लेकिन वह आगे चल कर ठप्प हो जाती है, फिर उसे देखा नहीं जाता है कि उसका काम हो रहा है या नहीं । आवास योजना में लोगों को प्लाट दिए गए लेकिन वे प्लाट ज्यों के त्यों पड़े हैं । उन पर मकान नहीं बन सके । हम चाहते हैं कि केन्द्रीय सरकार और प्रान्तीय सरकार इस के ऊपर ध्यान दे ताकि जो गरीब आदमी हैं जिन के पास मकान नहीं है उन्हें हम मकान चाहे छोटा ही क्यों न हो, रहने के लिए दे सकें । यह आवास योजना ठीक तरह से चलनी चाहिए और इस का एक सर्वेक्षण होना चाहिए कि कहां किस जिले में इस की कितनी जरूरत है और इस चीज को भी देखना चाहिए कि कहां काम हो रहा है, कहां नहीं हो रहा है ।

एक चीज और कहना चाहता हूं । सुरक्षा व्यवस्था के लिए शासन की भी जिम्मेदारी है । यह देखना भी उस का काम है कि आखिर देश की व्यवस्था और देश का चरित्र कैसे अच्छा बने । आप देखेंगे कि गांवों में लोगों की सुरक्षा नहीं है । गरीब आदमी सताए जाते हैं । चाहे गुंडा तत्व हों या और दूसरे असामाजिक तत्व हों इन के द्वारा वह सताए जाते हैं । तो यह सरकार की जिम्मेदारी है कि अच्छा चरित्र-निर्माण हो । जो गलत आदमी हैं क्या पुलिस विभाग उन को नहीं जानता है ? क्या पुलिस को यह पता नहीं होता कि कौन सताते हैं ? आज गरीब आदमी का अगर कहीं कब्जा होता है तो दूसरे उन को वहां से हटा देते हैं और बड़े बड़े आदमी कितनी ही जमीनों पर कब्जा किए हुए हैं जब कि उन का कोई मौलिक अधिकार उस जमीन

पर नहीं है लेकिन सरकार उन को नहीं हटा सकती। अगर गरीब ने कोई जमीन जोत ली तो उस को फौरन हटा दिया जाता है। कानून तो सब के लिए बराबर होना चाहिए। इस बात को शासन को देखना चाहिए कि कोई भी आदमी प्रभावशाली बन कर या ताकत का सहारा लेकर नाजायज कब्जा न करे और गरीबों को उन के अधिकार से वंचित न करे। शासन यह देखे कि जो गलत तरीके से अपना प्रभुत्व जमा रहे हैं उन पर बन्दिश लगायी जाय और गरीबों को उठाने के लिए प्रयत्न किया जाय। लोग बराबर इस बात की कोशिश करते हैं कि सरकारी अफसरों से मिलकर नाजायज फायदा उठाएं। इसलिए मैं चाहता हूं कि यह व्यवस्था हो ताकि गरीब लोग कुछ सहारा पाकर आगे बढ़ सकें।

वित्त मंत्री जी ने जो बजट प्रस्तुत किया है उसमें कुछ नये टैक्स लगाए हैं। उसमें कुछ ऐसे टैक्स हैं जोकि गरीब आम जनता पर पड़ रहे हैं। इसलिए मैं वित्त मंत्री जी से निवेदन करूंगा, जैसा कि अन्य माननीय सदस्यों ने भी कहा है जनमत को देखते हुए मिट्टी के तेल, साबुन और माचिस, चाकलेट बिस्कुट पर से टैक्स हटा देना चाहिए। इस टैक्स से, सरकार को कोई ज्यादा आमदनी भी नहीं होगी जबकि आम जनता पर उसका बहुत बुरा असर पड़ेगा। जिस प्रकार से रेल मंत्री जी ने कई करों में कमी की है उसी तरह से मैं चाहता हूं कि वित्त मंत्री महोदय अपना भाषण देते समय इन टैक्सों को वापस लेने की घोषणा करें। यह बहुत साधारण चीजें हैं जिनपर कोई टैक्स नहीं होना चाहिए।

जैसा कि मैं ने शुरू में ही कहा है अगर सरकार अपनी आमदनी बढ़ाना चाहती है तो जो हमारे रिसोर्सेज हैं जो हमारे खनिज-पदार्थ हैं उनका दोहन करके आमदनी बढ़ाई जा सकती है। आम जनता पर जो टैक्स लगाया गया है उससे हर चीज के दाम बढ़ गए हैं। जिस दिन बजट की घोषणा की गई थी उसी दिन से हर चीज के दाम बढ़ गए। इसलिए हमें इस बात को सोचना चाहिए कि ऐसा कोई टैक्स न लगाया जाये जिससे कीमतें बढ़ जायें और उससे जो उपभोक्ता हैं, चाहे वे शासकीय कर्मचारी हों या गरीब किसान और मजदूर, उनको परेशानी हो जाये। मैं चाहूंगा कि मिट्टी के तेल, साबुन और माचिस, चाकलेट, बिस्कुट पर जो टैक्स लगाया गया है उसको वापिस ले लिया जाये।

इन शब्दों के साथ मैं प्रस्तुत बजट का स्वागत करता हूं।

SHRI B. C. KAMBLE (Bombay South—Central): Mr. Chairman, Siri, the budget is, no doubt, partly a good budget and, therefore, commendable but certainly partly it is a rotten budget for this reason, Sir, because so far as certain levelling down is concerned it is a good budget but this budget does not take note of those who are below the poverty line and, particularly, this budget has given a shabby treatment to backward classes which constitute one-fourth of the population of this country by shifting the responsibility from this government to the State governments and the State governments again shifting that responsibility to Zila Parishads, ultimately being the responsibility of none. Therefore, this is a rotten budget.

Sir, no doubt, the hon'ble Minister of Finance is a sincere man and I have great regard for the social strata from which he comes. But looking to the whole trend what is indicative is that—prior to Independence what was our revenue; after coming into force of the Constitution what is the revenue and what is the revenue today—today it is hundred times greater and after doing away with provincial autonomy it is twenty-five times greater. The tendency is that indirect taxation has been increased so much probably a day will come when there will be elimination of direct taxation and purely indirect taxes will squeeze the common man and also those who have no assets. Therefore, my first suggestion to the hon'ble Finance Minister would be that he must reduce indirect taxation to fifty per cent and raise the direct taxation by fifty per cent. During the British times the income-tax was to the tune of 25 per cent of the total revenue but now it is hardly 5 per cent. Therefore, the trend is towards inequalities. Therefore, it is no use saying that we have a shift from the urban to the agriculture or from the cities to the rural areas. Therefore, that is not going to help the Minister to reduce the disparities. The Finance Minister raised a new plea in the discussion in the Janata party. He is reported to have asked: "Where from should I raise the revenue?" There must be an answer for that. And, my answer would be this. You tax the top ten per cent of the people to give relief to the bottom ten per cent of the people. Then you tax the next ten per cent of the people to give relief to the next ten per cent of

[Shri B. C. Kamble]

the people from the bottom. You go on doing like that. The Bhoothalingam Committee report is there. Therefore, you impose corresponding taxation. Those of the people who have benefited by the last five-year plan should be sufficiently taxed. Those who got less benefit may be given relief. That would be my simple answer to him and in this way the revenue will come to the Government.

Regarding the backward classes, I have calculated what has been done. Per month, per head, there is only a provision of 5 paise. 1/4th of the population is provided with 118th of the total expenditure. Now, you have no conception with regard to the welfare of the people as a whole belonging to the backward classes. If you cannot attend to their welfare, I request you, please give up the slogan of removing poverty, give up the slogan of removing disparities, give up the slogan of improving their standard of living and so on of the scheduled castes. I don't want that the Janata Government should meet with the same fate which the Congress Government met. That is why the Indira Government failed. The blunder made by Mrs. Indira Gandhi was that she used the slogan of removal of poverty merely for propaganda purposes without any sincerity for fulfilling those promises, and such solemn promises were not implemented by her. Such a thing should not happen with the Janata party and, therefore, I am making this appeal.

And here I would like to make a few suggestions. One of my suggestions would be this. There are people who belong to the lower strata of society and they have got some marginal lands. Convert all those marginal lands into command areas and irrigate them so that they will get all the facilities of irrigation. If that is not possible, acquire all waste-lands and set up cooperative farming societies for farming and give all these lands to the backward classes people alone. All these backward classes people should be employed on them. This is one of my suggestions in this reagrd.

Then my next suggestion is this. Please reduce the expenditure on General Administration. This is quite a heavy load on the chest of the Indian people. On account of General Administration, Rs. 6,000 crores are spent annually. It is equivalent to all your Customs and Excise duties. It means all your excise and customs duties are spent only for paying these personnel of the General Administration. There is very great scope for reducing the expenditure in this regard. The expenditure should be brought down to the minimum.

I have known the Finance Minister's views. Whether it is small industry or big industry, whether it is power-used or run on mechanised basis, he wants to protect where it is man-made. My suggestion is this. He should give up these ideas and he should be more rational in his approach. I would suggest that soap should be exempted totally. Kerosene should be exempted, matches should be exempted and tooth-brush should be exempted. After all, how many people are suffering from tooth-trouble? In order to have civilised life, tooth-brush and other things are necessary. People want civilised life, not brute life. And for civilised life, such things are required. According to Bhoothalingam Committee Report, you can go on taxing progressively from the top to the bottom. There is enough scope for doing this. There is no use taxing the poor and creating a difficult situation for them.

There is also one other thing which I wish to bring to your notice. This Budget reflects the political situation in the Janata party. I am sure the Finance Minister is preparing that in case htere is a fight within the party. he should get more votes. Therefore, he has protected a particular section, whether you call it peasantry or

kulaks or people with landed property, but we want a budget which shall really be a peoples' budget, where all sections of the people belonging to various economic groups should have a feeling that here is a budget which kept in view the interests of all. This can be very easily done and there should not be any sectional considerations when a budget is presented to this House.

Lastly, so far as the destitutes, or people below poverty line are concerned, my suggestion is this. The present subsidies given on various items should end. It is only these people who deserves things on subsidised rates. These destitutes, people below poverty line, should be issued ration cards on which they will get all the necessities of life at subsidised rates, whether it is rice, wheat, kerosene, sugar, clothes etc. You have got the statistics and you know who the destitutes are. Let them at least live. By raising these indirect taxes, these people will be further squeezed. The Government should, therefore, refrain from raising more indirect taxes.

There were two committees appointed to go into the question of direct and indirect taxes. I am sorry to say that those Committees have not suggested right remedies in order to see that the masses of the Indian people are raised to a civilised level. Today, the position is worse. I would go even to the extent of saying that it is worse than that in Iran or Pakistan. However, Indian people are patriotic and the situation is not, therefore, going out of control. That is why, I am suggesting that you must have specific schemes for the improvement of the backward classes. The treatment which is given to the scheduled castes and scheduled tribes and other backward classes is very shabby. Article 46(A) provides that the State shall take special care to protect and promote the interests of the scheduled castes and scheduled tribes. Article 340 also says that there shall be enough grants given to improve the difficult conditions of the backward classes. Is there any mention of these obligations which are cast by the Constitution? This was the national agreement arrived at in the Constituent Assembly.

I would like to say that whether it is the Congres Government or this Government, both have been following the same policy; they have used the scheduled castes and scheduled tribes as also the backward classes for propaganda purposes. In fact, there is a complete lack of sincerity. There are 120 Members elected on reserved seats and an equal number from the backward classes in this House. So, half of the House consists of Members belonging to these backward classes, but they are so ineffective, they are not able to protect the interests of these backward classes.

I would make a special appeal to the Finance Minister to take effective steps in this direction. He is really a man to be admired with caution. I want to know from him in which direction he is moving. If he is really moving in the right direction, I would have no hesitation to congratulate him. When he does, I will be the first person to congratulate him, otherwise I will not congratulate him or any other Finance Minister. I would once again appeal to him to see that the condition of the destitutes, poor people, in this country improves so that this country's prestige is not lowered down in the eyes of the world.

With these words, I conclude.

13.00 hrs.

डा० सुशीला नायर (झाँसी) : सर्वप्रथम मैं वित्त मंत्री जी को बधाई देती हूं । इस बजट के द्वारा बरसों से जो एक नीति चली आ रही थी उसको उलटने का प्रयास उन्होंने किया है । छोटे उद्योगों को, कृषि को, किसान को प्राथमिकता देने का प्रयास उनका इस बजट में दिखाई देता है । एक प्रकार से थोड़ी सी गांधी जी की झलक उन्होंने हमें इस बजट में दिखाने का प्रयत्न किया है । यह अच्छी बात है और इसका मैं स्वागत करती हूं ।

साबुन पर टैक्स उन्होंने बढ़ाया है, माचिस पर बढ़ाया है । लेकिन कौन से साबुन और माचिस पर बढ़ाया है यह भी उन्होंने हमें समझाने

[डा० सुशीला नायर]

की कोशिश की है। जो माचिस विमको बनाता है, बड़ा कारखाना बनाता है और 29 परसेंट जहां बनती है उन पर ही टैक्स बढ़ाया है और जो छोटे छोटे लोग 71 परसेंट बनाते हैं उन पर टैक्स नहीं बढ़ाया है। इसी प्रकार लक्स तथा टाटा आदि जो साबुन बनाते हैं उस पर ही टैक्स बढ़ाया है, छोटे लोग जो साबुन बनाते हैं उस पर नहीं बढ़ाया है। उनका कहना है कि इसका एक तरफ यह लाभ होगा कि एम्प्लायमेंट पोटेंशल बढ़ेगा वहां दूसरी ओर स्माल सैक्टर को प्रोत्साहन मिलेगा। लेकिन यह देखने की भी आवश्यकता है कि जब दाम बढ़ते हैं तो केवल विमको की माचिस के ही नहीं बढ़ते हैं सभी माचिसों के बढ़ जाते हैं। इसी तरह से जब साबुन के दाम बढ़ते हैं तो केवल लक्स और टाटा के हमाम आदि के नहीं बढ़ते हैं सभी के बढ़ जाते हैं। मैं जानना चाहती हूं कि किस प्रकार से सरकार देखेगी कि छोटे सैक्टर में जो बना हुआ सामान है उसके दाम न बढ़ें और केवल बड़े सैक्टर के बने हुए सामान के बढ़ें? अगर यह नहीं देखा जाता है तो जो उनके मन में है कि एम्प्लायमेंट पोटेंशल बढ़े वह हेतु उनका सिद्ध नहीं हो सकेगा।

यह भी देखना होगा कि क्या इन थोड़े से कदमों से उनका जो ध्येय है वह पूरा हो सकेगा? मैं क्यों यह कहती हूं? चौधरी साहब कह सकते हैं कि मैं तो फाइनेन्स मिनिस्टर हूं और उस जो कुछ कर सकता हूं वही तो करूंगा, बाकी के जो काम हैं वे तो दूसरे मंत्रालयों को करने हैं। यह दलील मेरे गले नहीं उतरती है। इसका कारण यह है कि वह एक वरिष्ठ नेता ही नहीं बल्कि फाइनेंन्स मिनिस्टर और डिप्टी प्राइम मिनिस्टर भी हैं। मैं पूछना चाहती हूं कि क्या कारण है कि सारे का सारा लांडरी सोप का जो उत्पादन होता है वह उसको स्माल सैक्टर में नहीं दे सकते हैं? उनको देना चाहिये। खादी ग्रामोद्योग को देना चाहिये। उस प्रकार के दूसरे छोटे छोटे यूनिट्स को देना चाहिये। लांडरी सोप बड़े यूनिट्स में नहीं बनाना चाहिये। इसी प्रकार से माचिस सब की सब स्माल सैक्टर में बने। यह अगर हो जाता है तो एम्प्लायमेंट पोटेंशल बढ़ेगा।

13.2 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

साथ ही स्नान आदि का जो साबुन है वह भले ही छोटे सैक्टर में बने लेकिन उसकी क्वालिटी के ऊपर भी आपका कंट्रोल होना चाहिये। अगर क्वालिटी अच्छी नहीं होगी तो काम नहीं बनेगा और जनता को परेशानी होगी, नुक्सान होगा। स्किन इरिटेशन पैदा करने वाले साबुन अगर छोटे सैक्टर के द्वारा बनाने की बात है तो उससे जनता के हित की बात नहीं होगी। इसलिए क्वालिटी कंट्रोल भी निहायत आवश्यक है।

साथ ही मेरा यह भी निवेदन है कि जहां चौधरी साहब ने किसान द्वारा इस्तेमाल किये जाने वाले डीजल का टैक्स घटाया है, फ़र्टिलाइजर का और ट्रैक्टर का टैक्स घटाया है, वह अच्छी बात है, लेकिन यह सामान तो बड़े बड़े किसान इस्तेमाल करेंगे। छोटे किसान, 5, 7 एकड़ वाले मार्जिनल फ़ार्मर या जो लैंडलैस लेबरर्स हैं उनके लिए इस बजट में कोई राहत नहीं है, बल्कि उलटे उन पर बोझ बढ़ा ही है। तो इसकी तरफ भी आपको ध्यान देना होगा। मिसाल के तौर पर मिट्टी के तेल का दाम बढ़ा दिया है। वह कौन इस्तेमाल करता है? बड़े लोग तो इस्तेमाल नहीं करते, गरीब आदमी ही करता है। तो उस गरीब आदमी को राहत मिलनी चाहिये। मैं चौधरी साहब से कहूंगी कि आपने एक पैसा एक लिटर के पीछे मिट्टी के तेल का दाम बढ़ाया है, लेकिन बाजार में उसका दाम उस से बहुत ज्यादा बढ़ गया है। इसके साथ साथ यह भी कहते हैं कि मिट्टी के तेल का इस्तेमाल ऐडल्टरेशन के लिये होता था इसलिए उसको रोकने के लिए यह कार्य किया गया है, क्योंकि राष्ट्र का हित व्यक्ति के हित से बड़ा है। मैं इसको स्वीकार करती हूं। अगर ऐडलटरेशन मिटाने के लिए मिट्टी के तेल का दाम ऊंचा किया है तो ठीक है, लेकिन यह भी तो देखें कि एक पैसा आपकी ओर से बढ़ा है तो उसका दाम बाजार में उतना ही बढ़े, ज्यादा न बढ़े। दूसरी बात यह है कि जहां पर उन्होंने इस बात की चिन्ता प्रकट की है कि किरोसन का ऐडलटरेशन के लिए इस्तेमाल न किया जाय, तो क्या उनको यह चिन्ता नहीं होनी चाहिये कि जो दो प्रकार का डीजल है— हाई स्पीड डीजल जिसका टैक्स बढ़ा दिया है, और लो स्पीड डीजल जो किसान इस्तेमाल करता है और उसका टैक्स घटा दिया गया, तो क्या लो स्पीड वाला डीजल ऐडलटरेशन में इस्तेमाल नहीं किया जायगा। हाई स्पीड में? उससे नुकसान नहीं होगा? इसलिए जो हाई स्पीड डीजल है उसका भी टैक्स कम कर दें, दोनों प्रकार के डीजल को एक लेबिल पर ले आयें, तब तो बात समझ में आ सकती है कि ऐडलटरेशन मिटाने के लिए किरोसन पर जो टैक्स लगाया है वह राष्ट्र हित के लिए है। वही चीज डीजल को ऐप्लाई करती है, इसका भी पूरा ध्यान रहना चाहिये और इसके लिये उनको कुछ करना चाहिये।

श्रीमन्, इसी प्रकार अगर गरीब की उनको चिन्ता है, और होनी चाहिये, मैं मानती हूं कि उनको है, तो मैं कहना चाहती हूं कि पोलियेस्टर को खादी में मिलाने के लिए कैसे यह सरकार बात कर रही है। पोलियेस्टर तो छोटे कारखाने नहीं बनाते हैं, बड़े-बड़े कारखानों में ही बन सकता है, किसान की कपास अच्छी की जाय, उसकी उपज बढ़ायी जाय वह तो हम समझ सकते हैं, लेकिन पोलियेस्टर कारखानों के जो बड़े बड़े मालिक हैं उनको ऐनकरेजमेंट देने के लिए पोलियेस्टर को खादी में मिलाया जाय, इस नीति का विरोध चौधरी साहब को करना चाहिये और हमें आश्वासन देना चाहिये कि पोलियेस्टर को खादी में नहीं मिलाया जायगा। और चाहे कोई इस्तेमाल उसका करे।

अगर छोटे आदमी को मदद देनी है तो हमने जो पैट्रोल पर टैक्स बढ़ाया है उसका क्या परिणाम आया है यह हमको सोचना पड़ेगा। बसेज का किराया

बढ़ गया, स्कूटर का बढ़ गया, टैक्सी का किराया बढ़ गया। दाम बढ़े 55 पैसे प्रति लिटर और स्कूटर एक लिटर में 30 किलोमीटर चलता है तो उसके हिसाब से उसका किराया दो पैसे फ़ी किलोमीटर बढ़ने चाहिये, लेकिन सरकार ने इजाज़त दी है कि वह 25 पैसे प्रति किलोमीटर बढ़ा सकते हैं। स्कूटर वालों ने 20 पैसे बढ़ाया था, लेकिन सरकार ने कहा कि तुम 25 पैसे बढ़ा सकते हो। अब गरीब आदमी बीमार को अस्पताल ले जायगा तो स्कूटर या टैक्सी से ही ले जायगा और इस बढ़ोतरी का बोझ उस पर नहीं पड़ रहा है क्या? यह बहुत चिन्ता की बात है। कहा यह जाता है कि हम क्या करेंगे, ओपैक वाले दाम बढ़ा रहे हैं, दाम और भी बढ़ने की संभावना है। ऐसी स्थिति में पावर अलकोहल को पैट्रोल के साथ मिलाने की जो आज संभावना है, उसको हम तुरन्त क्यों नहीं अमल में लाते हैं? यह हमारे वित्त मंत्री चौधरी साहब को करना चाहिये। बजाय इसके कि अलकोहल से शराब बना कर लोगों को बर्बाद किया जाये, पावर अलकोहल का उत्पादन कर के 25 परसैंट पावर अलकोहल पैट्रोल में मिलाया जा सकता है और उससे पैट्रोल की हमारी खपत कम हो सकती है। यह करना नितान्त आवश्यक है। हमारे वित्त मंत्री जी को इस ओर ध्यान देना चाहिये।

सिगरेट वगैरह पर टैक्स बढ़ाया गया है लेकिन शराब पर क्यों नहीं बढ़ाया? इसकी इम्पोर्ट भी होती है इस पर एक्साइज भी बढ़ाया जा सकता है। यह जो सरासर बर्बाद करने वाली चीजें हैं इन पर टैक्स बढ़ाना चाहिये। सिगरेट पर जो टैक्स उन्होंने बढ़ाया है उसका मैं स्वागत करती हूं लेकिन उसके साथ ही साथ मैं यह भी कहना चाहती हूं कि 125 करोड़ रुपया जो टोबैको के उत्पादन पर टैक्स हटा कर उन्होंने गवाया है यह कोई बहुत अच्छा काम नहीं किया है। कहते हैं कि कुछ लोगों ने इस टैक्स के कारण इन्स्पैक्टरों की धांधली व ब्राइब के कारण यू० पी० में तम्बाकू का उत्पादन करना बन्द कर दिया था। इसलिए उत्पादन टैक्स हटा दिया गया है। पहली बात यह है कि करप्शन के कारण से टैक्स लगाने की या न लगाने की नीति सरकार निर्धारित करे, यह सरासर गलत बात है। यह नहीं होना चाहिये। दूसरी बात यह है कि आखिर टोबैको कौन सी बढ़िया चीज है? अगर कुछ लोगों ने इसका उत्पादन बन्द कर दिया तो क्या हुआ। आखिर यह है तो हानिकारक चीज ही। यह इन्सान के स्वास्थ्य के लिये अच्छी चीज नहीं है। ऐसी स्थिति में उसके उत्पादन को बढ़ाने के लिए टैक्स में छूट देना 125 करोड़ रुपये की, यह कोई अच्छी बात नहीं है, मेरे गले उतरने लायक नहीं है। इन सब चीजों का जनरल प्राइस राइज पर क्या असर हुआ है? सब्जी वालों ने 25 परसैंट दाम बढ़ा दिया है। लोग जानते हैं टीका भी करते हैं पोलिटिकल सिचुएशन की लेकिन मैं कहना चाहती हूं कि सब को दिखाई पड़ रहा है जो जानकर अपनी आंख पर पट्टी नहीं बांधता है वह देख सकता है कि जनता पार्टी के राज्य में प्राइस घटी हैं बढ़ी नहीं हैं। अनाज, तेल, चीनी की कीमतें घटी हैं और बढ़ी तो शायद किसी चीज की भी नहीं हैं;। एक आध किसी चीज की बढ़ी हों तो मैं नहीं कह सकती लेकिन आम तौर पर प्राइसेज स्टेबल हैं।

इन्दिरा जी के राज्य में हर चीज के लिए लाइन लगती थी, कोई चीज आसानी से मिलती ही नहीं थी। कल मुझे बम्बई में किसी बड़े आदमी ने कहा कि आपकी एचीवमैंट्स तो हैं यह हम मानते हैं लेकिन आप पब्लिसिटी नहीं करते हैं। मैं कहना चाहती हूं कि हम पब्लिसिटी किस तरह से करें? लोग अन्धे हैं क्या? समझते नहीं देख नहीं सकते? हम चाहते हैं कि सरकार पब्लिसिटी की तरफ भी ज्यादा ध्यान दे लेकिन साथ ही साथ यह जो उपलब्धियां हैं इनको भी शार्ट-साइटेड बजट के कारण कहीं हम खो न दें और अपने दुश्मनों के हाथ में बारूद न दें जिससे कि वे गोलाबारी कर सकें। आज गरीब देहातों और शहरों में बसता है जो गरीबों को चोट लगाये ऐसा काम हमको नहीं करना चाहिये।

जो आइटम 68 कहलाती है उसमें सैकड़ों चीजें हैं। वह आइटमें गरीब आदमी पर और छोटे उद्योगों पर असर डालती हैं। जो नीति जनता सरकार की है छोटे उद्योगों को बढ़ाने की, गरीबों को ऊपर उठाने की वह इस टैक्स बढ़ोतरी से मेल नहीं खाती है। आइटम 68 में क्या चीजें हैं उनकी तरफ मैं आपका ध्यान खींचना चाहती हूं।

बर्फ़। अगर घर में किसी को बुखार आ जाये तो क्या उसके सिर पर रखने के लिए बर्फ की जरूरत होगी या नहीं? क्या नर्सिंग होम में बर्फ की जरूरत पड़ेगी या नहीं? गरीब आदमी के पास रेफ़िजरेटर नहीं है वह आइस-बक्स रखता है।

एग्रीकल्चरल इम्पलिमेंट्स एण्ड टूल्ज़,

हैंड टूल्ज,

कालर ट्रेक्टर्ज, पावर, टिलर्ज,

बाइस्कल पार्ट्स अदर दैन रिम्ज़ एड फ़्री-व्हील्ज,

इलेक्ट्रिकल गुड्ज़,

बिल्डिंग मैटीरियलज इन क्लूडिंग क्ले, चाक्स लाइमस्टोन प्रिपेयर्ड हम कहते हैं कि लोग सीमेंट के बजाये लाइमस्टोन वगैरह इस्तेमाल करें लेकिन उस पर भी टैक्स बढ़ा दिया गया है।

बूट पालिश

छोटे छोटे बच्चे बूट पालिश कर के चार पैसे कमाते हैं लेकिन उस पर भी टैक्स बढ़ा दिया गया है।

विटामिन्ज एण्ड विटामन्ज प्रेपरेशन्ज

आयुर्वेदिक एण्ड होमियोपैथिक ड्रग्ज।

[डा० सुशीला नायर]

बकट–बाल्टी

युटेन्सिल्ज मेड फ़ाम एनी मेटल

स्टेशनरी म्रार्टिकल्ज लाइक पेन्सिल्ज ।

बच्चों के पेन्सिल म्रौर कागज वगैरह पर भी टैक्स बढ़ा दिया गया है ।

मेडिकल एक्विपमेंट

स्पाइसिज ग्राउण्ड; पिसा मसाला ।

काफी लोगों ने म्रौरतों को काम देने के लिए मसाला पीस कर बेचने का काम करने की कोशिश की है मगर उस पर भी टैक्स बढ़ा दिया गया है ।

टायर्ज एण्ड ट्यूब्ज म्राफ़ साइकल एंड साइकल रिक्शा ।

साइकल रिक्शा बिल्कुल गरीब म्रादमी का साधन है ।

फुल पी वी सी फुटवीयर चप्पल-सैंडल्ज-शूज ।

वेस्ट म्राफ नाइलोन म्रार पालिएस्टर ।

पालिएस्टर के वेस्ट से शायद कुछ गरीब म्रादमी काम कर लेते होंगे मगर उस पर भी टैक्स बढ़ा दिया गया है ।

सा–टिंबर वुड चिप्स सा डस्ट ।

सा डस्ट से लोग पचासों काम करते हैं रोटी पकाने का काम करते हैं ।

प्लास्टिक कूंम्ज

ग्लास बेंगल्ज

प्लास्टिक की छोटी कंघियों म्रौर म्रौरतें जो चूड़ियां पहनती हैं उन पर भी टैक्स बढ़ा दिया गया है ।

हरिकेन लैन्टर्न्ज गरीब ही इस्तेमाल करता है ।

प्रेशर स्टोव्ज एण्ड विक स्टोव्ज

व्हील चेयर फ़ार इनवैलिड्ज ।

जो व्हील चेयर लूले-लंगड़ों के काम म्राती है उस पर भी टैक्स बढ़ा दिया गया है ।

इनसेक्टिसाइड स्प्रेयर

जो चीज इनसेक्टिसाइड को स्प्रे करने के काम म्राती है उस पर भी टैक्स बढ़ा दिया गया है ।

हैंड-पंप ।

कुदाली

लैंप होल्डर्ज

व्हीट एंड राइस थैशर्ज

सीड क्लीनर्ज

पी वी सी वायर्ज—डामेस्टिक टाइप

हैंड एंड एनिमल ड्रान कैरिज फ़िटिंग्ज—टांगा पार्ट्स एंड व्हील रिंग्ज ।

ये सब चीजें छोटे म्रौर गरीब म्रादमियों के काम म्राती हैं, छोटे किसानों के काम म्राने वाली चीजें हैं म्रौर छोटे छोटे यूनिट्स में पैदा की जा सकती हैं । इन चीजों पर पहले 1 परसेंट टैक्स हुम्रा करता था । उसको बढ़ा कर 5 परसेंट कर दिया गया, म्रौर म्रब उसको बढ़ा कर 8 परसेंट किया गया है । तीन सालों में 700 परसेंट टैक्स बढ़ गया है ।

फिर छोटे यूनिटों पर एग्ज़ेम्प्शन लिमिट को 30 लाख रुपये से कम कर के 15 लाख रुपये कर दिया गया है । छोटे छोटे यूनिट्स वायबल होने चाहिए । उन्हें इतना तो प्राफ़िट होना चाहिए कि वे म्रपना खर्चा निकाल सकें । 15 लाख रुपये की एग्ज़ेम्प्शन लिमिट से वे म्रपना खर्च नहीं निकाल सकते हैं । सरकार ने 807 म्राइटम्ज स्माल स्केल इंडस्ट्री के लिए रिज़र्व किये हैं । उनमें से 780 म्राइटम्ज ऐसे हैं, जो इस म्राइटम 68 के नीचे म्राते हैं । इस लिए इन पर टैक्स बढ़ाने का भार स्माल-स्केल यूनिट्स पर पड़ेगा । यदि इन 807 म्राइटम्ज को स्माल-स्केल यूनिट्स ने पैदा करना है, तो उन्हें राहत मिलनी चाहिए । हमें बताया गया है कि एग्ज़ेम्प्शन लिमिट कम से कम 50 लाख रुपये होनी चाहिए । म्रगर 50 लाख रुपये कर दिया जाये, तो म्रच्छा है, मगर कम से कम 30 लाख रुपये की लिमिट तो रेस्टोर होनी चाहिए, ताकि उन यूनिट्स को परेशानी न हो ।

इस तरह स्माल-स्केल सैक्टर पर डबल टैक्ससेशन पड़ जाता है, क्योंकि रा मैटिरियल्ज पर उन्हें म्रलग से टैक्स पड़ेगा म्रौर म्राइटम 68 के म्रन्दर उन पर म्रलग से टैक्स पड़ेगा । एक्साइज उन को म्रलग से लगेगी । इस को भी देखने की जरूरत है । प्रोडक्शन हमें बढ़ाना है म्रौर स्माल स्केल यूनिट्स में बढ़ाना है ताकि हम म्रपने यहां बेरोजगारी के मसले को हल कर सकें । इन सब चीजों में हम पूरी तरह से सरकार के साथ सहमत हैं । लेकिन यह करना है तो फिर हम को यह देखना होगा कि जो सामान छोटी छोटी इंडस्ट्रीज बनाती हैं उन के ऊपर या तो टैक्स बिल्कुल हटा दिया जाय या उस को इतना कम कर दिया जाय कि बड़ी यूनिट्स के साथ कम्पटीशन में खड़ी हो सकें, नहीं तो बाद में कहा जायगा कि हम कैसे इस को सबसिडाइज करें ? सब्सिडी की जरूरत न पड़े ऐसे तरीके हम इस्तेमाल करें म्रौर वह करने के लिए हमारे फाइनेंस के प्रोपोजल्स, हमारे बजट प्रोपोजल्स इस किस्म के होने चाहिए जिस में स्माल मैन्यूफैक्चरर या स्माल यूनिट्स जो हैं,

जो हाथ से काम करने वाले हैं उन को एन्करेजमेंट मिले और जो गरीब आदमी हैं वह चाहे शहर का रहने वाला है या देहात का रहने वाला है उसके जीवन के लिए जो बेसिक आवश्यकताएं हैं उन के ऊपर हमारे टैक्स का बर्डन न पड़े।

हम इन्डायरेक्ट टैक्सेज बढ़ाते चले जा रहे हैं। यह हमारी नीति के खिलाफ है। इन्डायरेक्ट टैक्सेज का बोझ गरीब आदमी पर पड़ता है और हर एक आदमी पर बराबर पड़ता है। हमारी नीति है कि जिसकी ज्यादा ताकत है उस पर ज्यादा बोझ पड़े और जिस की कम ताकत है उस पर कम बोझ पड़े। उस के लिए डायरेक्ट टैक्सेज की तरफ हमें ज्यादा जाना होगा। इन्डायरेक्ट टैक्सेज को हमें कम करना चाहिए, बढ़ाना नहीं चाहिए। पब्लिक सेक्टर प्रोजेक्ट्स को हम ज्यादा प्राफिटेबल बना कर कामन मैन के ऊपर जो टैक्स का बर्डन है उस को कुछ कम करने की तरफ तवज्जह देंगे तो मुझे लगता है कि जनता पार्टी को लोग धन्यवाद देंगे। जनता पार्टी ने थोड़े से कार्यकाल में बहुत सा काम किया है। दुख की बात है कि कुछ झगड़ों की वजह से जो अचीवमेंट्स हैं उन की तरफ जनता का ध्यान नहीं दिलाया जा सका है। उन की तरफ हमें जनता का ध्यान दिलाना है और हमें यह भी देखना है कि आगे क्या करना है। तीन साल में चुनाव आने वाले हैं। उस चुनाव से पहले हम को जनता के सामने यह सिद्ध करना पड़ेगा कि हम ने जो उन के साथ वायदे किए हैं हम ने जो अपने चुनाव घोषणापत्र में बातें कहीं हैं उन पर हम कायम हैं और उन को कार्यान्वित कर रहे हैं। उन को कार्यान्वित करने के लिए जो हम ने चन्द सुझाव दिए हैं मुझे आशा है कि अग्रवाल साहब उन्हें चौधरी साहब तक पहुंचाने का कष्ट करेंगे और चौधरी साहब उन के ऊपर सहानुभूति से ध्यान देंगे।

SHRI JANARDHANA POOJARY (Mangalore): Mr. Deputy-Speaker, thank you very much for calling my name.

MR. DEPUTY-SPEAKER: You have only ten minutes; I will tell you now itself so that you adjust your speech accordingly.

SHRI JANARDHANA POOJARY: I am told by the Speaker that it has been extended.

MR. DEPUTY-SPEAKER: Your party's time is only 11 minutes; and there are five more speakers on the list. That has also to be seen.

SHRI JANARDHANA POOJARY: At the outset I submit that the budget has taken the country from socialism into capitalism and mixed economy. This budget belies stability and growth; it belies all hopes raised for the rationalisation of the fiscal policy for growth and stability. First of all I may submit that the strain of deficit will sink the Indian economy. As you perhaps know the government had appointed Jha Commision to rationalise the rate structure with regard to direct taxes. It is evident that these are preliminary or primary or consumer goods, petrol, diesel, soap match box and other items. Commercial vehicles, namely, trucks, taxis, authorickshaws etc. have become costlier as a result of high taxation. The prices of kerosene and diesel have gone up resulting in the operation cost also going up. In view of all this, what is the impact on the common people? In the villages, all of us know, people use kerosene. I have been watching the debate for the last 3 days. It was stated that there was no impact on the poor people. At the outset I may submit that there was a lot of frustration in the minds of the people, particularly, common people in big cities like Bombay, Madras, Calcutta, etc. have been harassed first by the Railway Minister and now by the Deputy Prime Minister and Finance Minister. I may further submit that severe critimism against the present Budget is on its taxation proposals. I need not go into the details because all the speakers have stated about it. This taxation on the common people, particularly, in the urban areas has crippled their life. I can say that our Finance Minister has massacred the common people. At this juncture I may submit that our friends, C.P.M. people have been supporting the Janata Party in their deeds and misdeeds. Now they have opened their eyes and they have come out clearly by saying that the Budget is anti people Budget.

Now, my submission would be about the impact of this Budget on the common people and whether they have like it or dislike it and who are happy under the rules of this Janata Party. With the performance of this Government the poor people, the industrial workers and the common

[Shri Janardhana Poojary]

people are not happy. You know even the judges have come out of their chambers. They have come out of their courts and they are asking for justice. Those people, who have been delivering judgements, have come to the streets and are asking for justice. That is the misrule prevailing in this country. Nobody—neither the Deputy Prime Minister nor even the Prime Minister has got the right to misrule this country. Under these circumstances, the Janata Government has to be serious—whether they are going to withdraw levies imposed on certain items.

Before going to the other aspects of this Budget I may submit that so far as Karnataka is concerned during Chikmagalur election it had been announced by one of the Cabinet Ministers that Mangalore was going to have one steel plant and at the same time it had also been announced that they were going to have the steel plant at Vijayanagar. What is the provision in the Budget now? In the Budget the provision has been made to the tune of only Rs. 1 crore, so far as Vijayanagar plant is concerned. The total cost on the plant is about Rs. 18 thousand crores. Now at this rate if the provision is made so low when are you going to complete Vijayanagar plant? That is why I submitted that there was stagnation. This Budget belies growth and stability. At this rate of Rs. 1 crore per year it will take 18 thousand years to complete this project. This is the stability, this is the growth in Janata Party Government.

In my State i.e. Mangaolre, we require one international port because of the development activities over the area. We do not have any other international air port in that area. We are having Mangalore Harbour Project, Kudramukh Iron Ore Project and Asan Mangalore Railways. Therefore, we wanted international air port But it has been denied to us. Even they are not prepared to develop the existing air port. When we asked for Rs. 6 crores for the development of our existing airport, that has been denied to us.

Now what is the position so far as public sector is concerned? Some people including Shri Piloo Modi and Dr. Subramaniam Swamy say that they are not for nationalisation. They are for de-nationalisation. Now the attitude taken by this Government is not in tune with the planned growth of this country. I can submit that the de-nationalisation aimed at is to enrich the private monopolists. This is being done to hand over the public sector to the vested interests. The paramount importance of the public sector is to bring social reform. If the huge resources are being given to the private people, what amount of harm will be done to the economy of our country

As you know our poor country is with a population of 62 to 65 crores of people. The people are struggling with exploitation, unemployment and social insecurity. This capitalism will not be the answer for our country. Social disparity is a curse. Socialism can bring fruits to the masses of this country.

It is unfortunate that our public sector undertakings are not functioning efficiently. Under the Janata rule for the first time the profitability of the public undertakings has come down from Rs. 239.59 crores in 1966-67. to Rs. 25.40 crores. This is the state of affairs. That is why I submit this is the state of our economy.

I will submit another point regarding deficits. I may submit that never in the history of the country there was a deficit to the tune of Rs. 1355 crores. It was said that in the Sixth Plan deficit financing would be wiped out. The Prime Minister is against deficit financing. The Finance Minister has come before this House with deficit financing. How this deficit can be covered up and how this deficit could be wiped out has not been mentioned in the entire budget. At this rate where are we proceeding? In

what direction are we proceeding? It is because of the internal squibbles, internal crisis, internal struggle which is going on in the party? Our Deputy Prime Minister, when he gave up the Ministry, stated that with these corrupt and impotent people he could not stay in the Cabinet. Since he has come back to the Cabinet, overnight all these people—corrupt and impotent, have turned into honest and potent people. My submission is how far these people could be relied upto. How could the social disparity among the people be removed. The task of the Janata Government is to give food, shelter, medicines to the people.

Because of the International year of the children they have given exemption to the child upto the age of five to travel freely. I submit that polio and triple vaccines should be exempted. These should be freely distributed to the children of this country by the Government of India.

श्री दलपत सिंह परस्ते (शहडोल) : उपाध्यक्ष जी, ग्रापने मुझे बोलने के लिए समय दिया, इस के लिए धन्यवाद। मैं इस बजट के समर्थन में खड़ा हुआ हूं।

वास्तव में चौधरी साहब ने एक उस पहलू को जरूर झकझोरा है, जिस पहलू के ऊपर सारे राष्ट्र की प्रगति निर्भर करती है। हमारे राष्ट्र की, हमारे हिन्दुस्तान की 80 प्रतिशत जनता खेती के काम में लगी हुई है ग्रौर मैं यह समझता हूं कि ग्रगर इस 80 प्रतिशत जनता को खेती से लाभान्वित किया जाएगा, तो शहरों का विकास ग्रपने ग्राप संभव हो जाएगा। लेकिन हमें यह कहना पड़ता है कि एक ग्रोर तो हम यह चाहते हैं कि समाज में गैर बराबरी मिटे लेकिन दूसरी ग्रोर हम ये सुख-सुविधाएं पहुंचाने के लिए इस बजट में व्यवस्था नहीं कर रहे हैं। जिनके पास वास्तव में खाना, कपड़ा ग्रौर रहने को मकान नहीं है, उनको ये सब चीजें कैसे मिलेंगी, उनकी व्यवस्था का इस बजट में उल्लेख नहीं किया गया है।

हरिजन ग्रौर ग्रादिवासियों को ग्राज इतनी भीषण तकलीफें झेलनी पड़ती हैं कि वे ग्रपना जीवन किसी भी ढंग से नहीं चला पाते हैं। ग्रादिवासी कहां रहता है? ग्रादिवासी जंगल ग्रौर पहाड़ों में रहता है। ग्रादिवासियों के लिए ग्राज कोई सुविधा नहीं है। जंगल ग्रौर पहाड़ों में बसने वाले ग्रादिवासी खेती करते हैं। जंगल ग्रौर पहाड़ों में समतल का नाम निशान नहीं रहता। ग्रगर उनकी खेती में एक बार भी पानी नहीं पड़ा तो उनकी सारी की सारी खेती सूख जाती है। जब उनकी खेती सूख जाती है तो सरकार उसके लिए उन्हें कोई साधन नहीं देती। सरकार के पास उनके लिए कोई साधन नहीं है। इसलिए मैं चाहता हूं कि ग्रादिवासी ग्रौर हरिजनों के लिए बजट में स्पेशल प्रावधान हो। संविधान में तो यह है कि बजट का 22 प्रतिशत इन तत्वों के लिए खर्च किया जाएगा लेकिन ऐसा हो नहीं रहा है, न इस बजट में हुग्रा है।

मैं यह कहना चाहता हूं कि यह बजट गांवों की तरफ मुड़ा है। ऐसा हम महसूस करते हैं। लेकिन गांवों में जो लघु उद्योग धंधे खुलेंगे उनका सही मायनों में स्पष्टीकरण नहीं हुग्रा है। गांवों में चमड़ा, कारपेन्टरी ग्रौर जुलाहे के उद्योग चलते हैं। ये किस ढंग से चलेंगे इसके बारे में कोई स्पष्टीकरण नहीं किया गया है।

ग्राज कानून व्यवस्था इतना दूभर है कि छोटे तबके के लोगों को उसमें कोई राहत नहीं मिल रही है। बड़े बड़े पूंजीपतियों को ही कानून-व्यवस्था में राहत मिल रही है। इसलिए मैं सरकार से निवेदन करता हूं कि सरकार इस प्रकार की व्यवस्था करे कि यह व्यवस्था युद्धस्तर पर हो जिससे कि छोटे छोटे लोगों को भी सुरक्षा मिल सके।

दूध विकास योजना का बजट में जो उल्लेख किया गया है वह बहुत ही ग्रच्छा है। लेकिन इस में प्रतिबंध लगा दिया गया है कि जहां एक लाख की ग्राबादी होगी वहीं इस योजना को लागू किया जाएगा। जैसे कि उड़ीसा के कोरापुर ग्रौर बिहार के पलामू क्षेत्रों में बसने वाले लोग इससे लाभान्वित नहीं हो सकते हैं। इस से हमें ग्रफसोस होता है। हमारे डिस्ट्रिक्ट में बहुत घने जंगल हैं वहां घास फूस भी पर्याप्त मात्रा में होती है। ग्रगर यह प्रतिबन्ध नहीं होता तो वहां भी दुग्ध योजना चालू हो सकती थी। इस वास्ते इस प्रतिबन्ध को ग्राप हटाए?

विन्ध्य सम्भाग के लोग ग्राज भी 103 रुपये वार्षिक ग्राय में ग्रपना जीवन बसर करते हैं। इस वास्ते वहां जो घोर गरीबी है इसको देखते हुए विन्ध्य क्षेत्र की ग्रोर ग्रापको ग्रधिक से ग्रधिक ध्यान देना चाहिये। इस क्षेत्र में ग्रधिकांशतः हरिजन ग्रौर ग्रादिवासी निवास करते हैं। उनको सदियों तक कुचला ग्रौर दबाया गया है। वहां राजाग्रों ग्रौर महाराजाग्रों का ग्रातंक था। इस वास्ते उस इलाके की ग्रोर ग्राप विशेष ध्यान देंगे।

बजट में गैर बराबरी दूर करने की बात कही गई है। लेकिन मुझे ग्रफसोस के साथ कहना पड़ता है कि ग्राज भी हमारे देश में बड़े बड़े उद्योगपति ग्रौर बड़े बड़े जमींदार हजारों एकड़ भूमि दबाए बैठे हैं ग्रौर उन से इस भूमि को लेने का कोई प्रावधान नहीं किया गया है। मैं चाहता हूं कि उन से जबरन भूमि छीन करके छोटे छोटे किसानों या खेती में लगे हुए कामगारों में बांट दी जाए। इससे राष्ट्रीय ग्राय में वृद्धि होगी ग्रौर सभी भारतवासियों का पेट भर सकेगा।

सूखा ग्रस्त क्षेत्रों का भी इस में जिक्र किया गया है ग्रौर विकास खंडों का ग्रौर ग्रधिक विकास करने की बात कही गई है। लेकिन ये विकास खंड कांग्रेस शासन

[श्री दलपत सिंह परस्ते]

काल में बनाए गए थे और उनका ही थोड़ा बहुत विकास किया गया है। अब भी उन का ही विकास किया जाएगा। मैं चाहता हूं कि नए नए विकास खंड तलाश किए जाएं ढूंढ निकाले जाएं और सर्वे करवा कर पता लगाया जाए कि वास्तव में कहां गरीब लोग बसते हैं कहां किन का विकास करना है। देश से गरीबी को मिटाना है तो विकास खंड योजना को आपको बदलना पड़ेगा ताकि उन इलाकों का कुछ न कुछ तो विकास हो सके जहां बिल्कुल भी विकास नहीं हुआ है।

मुझे अफसोस है कि मिट्टी के तेल, बीड़ी और माचिस सब पर इस बजट में टैक्स बढ़ा दिया गया है। मेरा निवेदन है कि इस में आप संशोधन करें और बढ़े हुए टैक्स को खत्म करें। अभी मैं 32 गांवों में हो कर आया हूं अपने क्षेत्र में। एक पैसा भी यदि टैक्स का बढ़ता है तो उस चीज के दाम वहां बहुत ज्यादा बढ़ जाते हैं। देहातों में मिट्टी के तेल की बोतल दो रुपये में मिल रही है। वहां गांवों में रोशनी का कोई साधन नहीं है। क्या आप यह चाहते हैं कि मिट्टी के तेल जैसी वस्तु पर टैक्स बढ़ा कर उन लोगों को फिर से आप अंधकार में रहने के लिए और जीवन बसर करने के लिए मजबूर करें। आदिवासी हरिजन छोटे दबके के लोग चाहे किसी भी जाति के हों वे मिट्टी का तेल जला कर और रोशनी करके हम से कम अ पने घर में उजाला तो कर लेते हैं। अभी जून जुलाई के महीनों में मिट्टी का तेल देश में से गायब हो जायगा। यह कौन करेगा ? बड़े बड़े सेठ करेंगे। इसलिये जरूरी है कि उन लोगों के लिये स्पेशल व्यवस्था हो। हर एक ग्राम पंचायत में सरपंचों को मिट्टी के तेल का कोटा दिया जाय।

माचिस और बीड़ी कौन इस्तेमाल करता है ? छोटे छोटे कामगार छोटे किसान जो दिन भर मेहनत करते हैं और जब आराम करने के लिये बैठते हैं तो साया में बैठ कर बीड़ी पीते हैं। सिगरेट के बारे में मुझे कुछ नहीं कहना है क्योंकि उसको गरीब लोग नहीं पीते। इसलिये आवश्यक है कि बीड़ी और माचिस पर जो टैक्स बढ़ा है इसमें कुछ संशोधन किया जाय।

सहडोल जिला जंगलों से भरपूर है सदियों से वहां के जंगलों को दोहन किया गया है। लेकिन जिस रेशियों से उसका दोहन किया गया है उस रेशियो से उसका विकास एक नये पैसे के बराबर नहीं हुआ है। वहां बिड़ला की अमलई पेपर मिल है और वहां के लोगों को जो जंगलों में बांस और लकड़ी काटते हैं उनको डेढ़ रु० प्रति दिन मजदूरी दी जाती है। आज वहां के मजदूरों ने मिल मैनेजमेंट से कुछ पैसे बढ़ाने की जब मांग की तो उसको मना कर दिया गया है और उनकी कोई बात नहीं सुनता है। मैंने केन्द्रीय और प्रान्तीय सरकार से इस बारे में बहुत कहा लेकिन मैनेजमेंट कोई ध्यान नहीं देता। इसलिये मेरा निवेदन है कि अगर ग़ैर-बराबरी दूर करनी है तो तत्काल छोटे तबके के लोगों को राहत पहुंचायी जाय और बिड़ला मैनेजमेंट के साथ समझौता करा कर उन कामगारों को काम पर वापस लिया जाय और अमलई पेपर मिल को सरकार अपने हाथ में ले ले। क्योंकि बहुत दोहन हुआ है वहां की वन सम्पदा का। वहां की सारी की सारी लकड़ी और बांस कट चुके हैं वहां के लोगों को जलाने के लिये लकड़ी तक नहीं मिलती है जब कि वहां के लोग एक मात्र लकड़ी बेच कर ही अपना पेट पालते हैं। इसलिये उस पेपर मिल को सरकार अपने हाथ में ले लें और प्रान्तीय सरकार को केन्द्रीय सरकार दबाव दें कर वहां की समस्या का हल करे क्योंकि आज 18 दिन हो गये हैं वहां दो व्यक्ति आमरण अनशन पर हैं। वह लोग अगर मर जायेंगे तो कौन जिम्मेवार होगा ? इसलिये मैं प्रार्थना करता हूं कि सारी समस्याओं को आप हल करें।

श्री बी० जी० हांडे (नासिक) : उपाध्यक्ष महोदय, हमारे उप प्रधान एव वित्त मंत्री ने जो बजट पेश किया है वह परम्परागत चले आ रहे बजट जैसा ही है, उसमें कोई मूलभूत परिवर्तन की बात मंत्री जी नहीं लाये हैं। इसमें थोड़ी भिन्नता कहीं जरूर है लेकिन मूलभूत परिवर्तन उस बजट में नहीं है। पिछली गवर्नमेंट हो या यह गवर्नमेंट इस सिद्धान्त की बात तो करते हैं, लेकिन इस गवर्नमेंट ने भी वहीं किया है इस बजट में।

वित्त मंत्री जी ने बताया है कि खेती में रोजगार पैदा करने और अधिकांश लोगों को क्रय शक्ति प्रदान करने की सबसे अधिक क्षमता है। ऐसा वह बोलते तो हैं, लेकिन उसके लिये बजट में कोई खास व्यवस्था है, इसका उत्तर बजट में नहीं मिलता है। जो कुछ किया है वह तो यही है कि खासकर दूसरी परियोजना पर जो पूंजी पर लागत आई है, वही लागत खेती, ग्रामोद्योग और दूसरी योजना पर लगाई है। आपने यह देखा होगा कि इस योजना में तो पिछले साल की योजना से ज्यादा लागत 7.4 प्रतिशत है, कम से कम इतनी ही लागत ज्यादा खेती और ग्राम विकास के लिये जरूरी थी लेकिन बजट में 3 प्रतिशत ही वृद्धि हुई। खेती और ग्राम विकास की दर में 3 प्रतिशत की वृद्धि हुई। सिंचाई में 6 परसेंट वृद्धि हुई है। ऐसा मालूम होता है कि सर्व-साधारण जो बजट में बढ़ती हुई है, वही वह खेती और सिंचाई के लिये रखना चाहते हैं।

इतना ही नहीं यह देखने में आयेगा कि इस खेती की योजना पर जो पूंजी लगाई गई है उस में ज्यादा से ज्यादा पूंजी छोटे और मध्यम किसानों के लिये लगाई जानी चाहिये थी, परन्तु वह बहुत कम है। यह सब आंकड़ों में है। यह बड़े खेद और दुख की बात है। जो आंकड़े बताये हैं, वह ऐसा बताते हैं कि थोक कीमतों के सूचकांक में वृद्धि नहीं हुई है और जो हुई है, वह बिल्कुल मामूली है। ऐसा बताया गया है कि कीमतों में इतनी अधिक स्थिरता रख पाने का रिकार्ड दुनिया में कहीं भी मिलना कठिन होगा।

वित्त मंत्री खासकर किसानों के लीडर अपने को मानते हैं और दूसरे लोग भी उनको मानते हैं, उनको यह सोचना चाहिये कि क्या यह सही बात है ? यह सोचना चाहिये कि यह किस की कास्ट पर भाव में रुकावट हुई है। इकनामिक सर्वे में दिये गये आंकड़े बता पायेंगे कि प्राइस स्टेबिलिटी के लिये अप्रैल से दिसम्बर 1978 तक जो 9 महीने हैं उसमें सापेक्ष

स्थिरता क्या है। इन 9 महीने में कपास के जो भाव हैं, उसमें 13.5 परसैंट की गिरावट हुई है। तिलहन में 14.6 परसैंट, फल और सब्जियों में 8.2 परसेंट, खाद्य वस्तुओं में 16 परसेंट और चीनी तथा गुड़ में 23 परसेंट गिरावट हुई। थोक कीमतों के कुल भारांश में इन चीजों का अपना अंश 36.7 परसेंट है। इस प्रकार कीमतों को स्थिर रखने में कृषि-उत्पादन की प्राइसिज गिरने का काफ़ी योगदान है। यह स्टैबिलिटी किस की कास्ट पर रखी गई है? किसानों की पैदावार की प्राइस गिर गई है और औद्योगिक चीजों की प्राइस बढ़ गई है। क्या यह स्थिरता है? इकानोमिक रीव्यू के पेज 101 पर जो आंकड़े दिये गये हैं, उनसे पता चलता है कि अप्रैल से दिसम्बर, 1978 के नौ महीनों में मैनुफ़ेक्चर्ड गुडज के इनडेक्स नम्बर का औसत 178.3 पायंट है, जबकि कृषि उत्पादन का सूचकांक 172.5 है—लगभग 6 पायंट का फ़र्क है। इसका मतलब यह है कि कृषि-उत्पादन की जो प्राइस मिली है, वह औद्योगिक माल की कीमत से 6 पायंट कम मिली है। राष्ट्रीय उत्पादन में कृषि का उत्पादन 44 से 45 परसेंट है। अगर हम कैलकुलेशन करें, तो पता चलेगा कि इंडस्ट्रियल गुड्ज़ की तुलना में किसानों की पैदा की हुई वस्तुओं का मूल्य 1160 करोड़ रुपये कम मिला। इसका मतलब यह है कि इन नौ महीनों में किसानों को 1160 करोड़ कम मिले हैं। किसानों की इतनी लूट हुई है।]

एग्रीकल्चरिस्ट्स की कास्ट पर इंडस्ट्रियल गुड्ज़ की कीमतें बढ़ाई गई हैं। किसानों की उपज की कीमत में गिरावट होती है, उससे प्राइसिज़ की स्टैबलिटी होती है और सरकार उस पर अभिमान करती है। क्या यह बात अच्छी है?

चीनी के दामों में गिरावट के कारण उत्पादन-शुल्क में 105 करोड़ रुपये की कमी हुई है। बारह राज्यों के मुख्य मंत्रियों ने प्रधान मंत्री को यह मेमोरेंडम दिया है कि चीनी के दामों में कमी के कारण चीनी मिलों को 300 करोड़ रुपये कम मिलेंगे और किसानों को 200 करोड़ रुपये कम मिलेंगे।

कपास की भी यही स्थिति है। कपास के भाव गिर रहे हैं और किसान को रीम्युनरेटिव प्राइस नहीं मिल रही है। गवर्नमेंट ने पिछले साल काटन कार्पोरेशन आफ़ इंडिया को विदेशों से कपास लाने के लिये करोड़ों रुपयों की सबसिडी दी और उसने कपास का आयात किया। फिर इधर क्या किया कि इधर आ कर वह कपास मिलों को सस्ते दाम पर बेचा। उस में 15 करोड़ का घाटा आया। वह घाटा हमारी गवर्नमेंट ने इस बजट में सी० सी० आई० को देने के लिए रखा है। इधर कपास के दाम घटे हैं। किसान को फायदा नहीं हुआ है। ऐसी हालत में सी० सी० आई० किसान के खिलाफ काम कर रहा है। बाहर से कपास लाता है, उस में करोड़ों रुपये की सब्सिडी सरकार से लेता है और 15 करोड़ रुपये का जो घाटा है उसे सरकार पूरा कर रही है। तो इस पर प्रतिबन्ध होना चाहिये और यह चीज बन्द होनी [चाहिये]। यह किसान के खिलाफ है।

इधर कुछ ऐसी बहस हुई है कि यह वर्ग संघर्ष का बजट है या कुलक का बजट है, बड़े किसानों का बजट है। लेकिन मैं कहता हूं कि इसमें किसानों के लिये क्या है? उनके लिए तो कभी कुछ होता नहीं है। केवल उर्वरक पर जो उत्पाद शुल्क है उसमें 50 परसेंट छोड़ दिया है तो उस से बोलते हैं कि किसानों को बहुत दे दिया। केवल 105 करोड़ रुपया इस तरह से छूट दी है जब कि निर्यात सवर्द्धन और बाजार विकास के लिए बड़ी-बड़ी कम्पनियों को इडस्ट्रियल गुड्स के ऊपर 315 करोड़ रुपये की सब्सिडी दी है। बड़े-बड़े उद्योगपति जो माल तैयार करते हैं उस के लिए 315 करोड़ की सब्सिडी दी है और 52 करोड़ रुपये मिलों को सस्ता कपड़ा देने के लिए दिया है। हम तो यह कहते हैं कि उर्वरक के ऊपर जो उत्पाद शुल्क है वह सब हटा देना चाहिए। वह 151 करोड़ रुपये है और सीमा शुल्क 80 करोड़ रुपये हैं, यह दोनों हटा देना चाहिये। आप ने दूसरी वस्तुओं के लिए यह सब किया है। मैं दो वस्तुओं के नाम बताता हूं। एक तो जो मिनि-सीमेंट फैक्ट्रीज लगी हैं उस में आप ने सहूलियतें दी हैं। उस की सीमेंट कट्रोल में नहीं आएगी और 30 रुपये टन उन को ज्यादा मिलेगा। उसके लिए 50 प्रतिशत उत्पादन शुल्क में छूट आप ने दे दी और स्टील एथारिटी आफ इडिया जो बाहर से स्टील लाएगा बफर स्टाक करने के लिए उस के ऊपर 100 परसेंट सीमा शुल्क की छूट आप ने दे दी। तो फिर किसानों के लिए जो यह उर्वरक है जो उत्पादन के लिए बहुत ही आवश्यक है, उस के ऊपर यह छूट क्यों नहीं देते हैं। मेरा यह कहना है कि उर्वरक पर यह छूट देना बहुत जरूरी है।

अंत में मैं इतना ही कहूंगा, जैसा कि हमारे और मित्र भी बोले हैं, मिट्टी के तेल, दियासलाई और बीड़ी जो कामन मैन के इस्तेमाल की चीजें हैं इन के ऊपर टैक्स नहीं लगाना चाहिए। जो कारपोरेट टैक्स है वह आप ने केवल 6 प्रतिशत बढ़ाया है और जो बड़े-बड़े कारपोरेशंस हैं, बड़े-बड़े पूंजीपति हैं उन के ऊपर आपने टैक्स नहीं लगाया है। जो कामन मैन है इन्डायरेक्ट टैक्स उसको देना पड़ता है। वह सब को बराबर देना पड़ता है। इसलिए जो कामन मैन के इस्तेमाल की चीजें हैं उन के ऊपर टैक्स कम कर दें, वह करना बहुत जरूरी है।

इन शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

श्री मनोहर लाल (कानपुर) : मैं, उपाध्यक्ष महोदय, माननीय उपप्रधान मंत्री जी और वित्त मंत्री जी ने जो बजट प्रस्तुत किया है उसका समर्थन करने के लिए खड़ा हुआ हूं। दो-तीन दिन से इस बजट पर चर्चा चल रही है। इस बजट के बारे में विपक्ष की तरफ से यह कहा गया है कि यह कुलक का बजट है, यह मोस्ट अनपोपुलर बजट है। यह किसानों और काश्तकारों का बजट नहीं है बल्कि पूंजीपतियों का बजट है। इस तरह की बातें यहां सुनने में आयी हैं। लेकिन मैं यह कहना चाहता हूं कि आदरणीय उपप्रधान मंत्री जी ने जो बजट प्रस्तुत किया है यह एक असाधारण कदम है और एक असाधारण बजट है और उसी की वजह से आज इस तरह की बातें सुनने में आ रही हैं।

[श्री मनोहर लाल]

आजादी मिलने के बाद से भारत के इतिहास में इस तरह के बजट को प्रस्तुत करने का काम एक काश्तकार के बेटे को मिला है, गांव में रहने वाले पिता के एक बेटे को मिला है। इसलिए हम इस बजट का स्वागत करते हैं। अक्सर यह कहा जाता था कि हमें उन करोड़ों-करोड़ों किसानों, गांवों में रहने वाले काश्तकारों से हमदर्दी है और हम उनके लिए उपाय करेंगे लेकिन जब भी बजट की बात आती थी तो उसमें उनकी तरफ़ कोई ध्यान नहीं दिया जाता था। यह पहली बार हुआ है कि किसानों की तरफ़ ध्यान दिया गया है। मैं यह नहीं कहता कि यह मूलत: किसानों का बजट है। लेकिन हम यह जरूर कहते हैं कि चौधरी साहब ने एक ऐसा कदम उठाया है जिससे कि 80 प्रतिशत लोग जो गांवों में रहते हैं, उनको बहुत कुछ राहत इस बजट में दी गयी है। यह भी कहा गया है कि उन बड़े-बड़े काश्तकारों को छूट दी गयी है और आम काश्तकारों को इससे कोई राहत नहीं मिली है। हम समझते हैं कि यह बात बिल्कुल गलत है। इस में ऐसी बात नहीं है कि जिससे कि बड़े-बड़े काश्तकार भाइयों को ही राहत मिली हो बल्कि इस से सभी काश्तकारों को राहत मिलेगी। इसलिए मैं कहना चाहता हूं कि यह कुलक बजट नहीं है, यह मोस्ट अनपोपुलर बजट नहीं है। इसको कुलक बजट बताना बिल्कुल गलत है, न्यायसंगत नहीं है। हम इस बजट का समर्थन करते हैं। जो इन बातों में विश्वास करते हैं कि गांवों को आगे बढ़ाना है, गांवों की 80 प्रतिशत जनता को आगे बढ़ाना है, उनकी आमदनी पर जो एक बहुत बड़ी सीमा लग चुकी है, एक खाई उनके लिए बन चुकी है, उस खाई को अगर पाटना है तो यह जरूरी है कि उनकी तरफ़ ध्यान दिया जाए। अगर हम भारतीय सभ्यता और संस्कृति की तरफ़ देखें, आज से तीस-चालीस साल पहले की बातें जो हम किताबों में पढ़ते हैं तो हमें पता चलता है कि हमारे भारत देश में दूध की नदियां बहती थीं। ये नदियां कहां बहती थीं? ये नदियां जहां देश की 80 प्रतिशत जनता रहती है, उन गांवों में बहती थीं। गांवों में लोग टूथ पेस्ट या टूथ ब्रुश का इस्तेमाल नहीं करते थे। वहां लोग मंजन का इस्तेमाल करते थे। गांवों में ऐसी चीजें इस्तेमाल नहीं की जाती थीं जो आजकल सुबह और शाम इस्तेमाल की जाती हैं और जिनके इस्तेमाल करने से हम अपने आप को प्रोग्रेसिव कहते हैं और कहते हैं कि देश आगे बढ़ रहा है। मैं समझता हूं कि ऐसा कहने वाले लोग बहुत बड़े अंधकार में हैं। हमें इन गांवों की तरफ देखना होगा।

आज हमारे गांवों में रहने वाले साथी भी कुछ शहर वालों की नकल करने लगे हैं। मिसाल के तौर पर टूथ ब्रुश और टूथ पेस्ट को ले लीजिए। इन पर अगर टैक्स बढ़ा दिया गया हो कह दिया गया कि यह कुलक बजट है। या मिट्टी के तेल पर टैक्स बढ़ाने से कह दिया गया कि यह कुलक बजट है, यह मोस्ट अनपोपुलर बजट है। मैं कहना चाहता हूं कि गांवों में रहने वाले जो हमारे साथी इन सब चीजों की नकल करते हैं, वे भी शहर वालों की तरह अपव्यय करते हैं और इस अपव्यय को रोकने के लिए ही इन पर अंकुश लगाया गया है। इसमें कोई गलत बात नहीं है।

जैसा कि बजट में यह कहा गया है कि हमारे पास जो सीमित साधन हैं उन साधनों के माध्यम से हमें देश के उत्पादन को बढ़ाना है और उसको बढ़ा कर हमें देश के काश्तकारों की क्रयशक्ति को बढ़ाना है, देश की आर्थिक स्थिति को सुधारना है तो हमें सरकारी और गैर-सरकारी अपव्ययों को रोकना होगा। इस बजट में ऐसी ही आइटम्स पर टैक्स बढ़ाया गया है जो कि अपव्यय को बढ़ाने वाली हैं। इस सम्बन्ध में हमारा एक निवेदन है कि हमारी पब्लिक अण्डरटेकिंग्स में जो अपव्यय हो रहा है उस को भी रोका जाना चाहिये। जितने भी हमारे अण्डरटेकिंग्स हैं उनमें बहुत बड़ी मात्रा में अपव्यय हो रहा है और उस अव्यय को रोकना बहुत आवश्यक है। सरकारी कामकाज में भी अपव्यय है और उस के लिए वित्त मंत्री जी ने घोषणा की है कि इसके लिए एक आयोग बिठाया जाएगा जो सरकारी महकमों और केन्द्र सरकार के महकमों के खर्चे पर ध्यान रखेगा। यह भी एक सराहनीय कदम है। यह आयोग यह देखे कि जो भी सेण्ट्रल गवर्नमेंट बजट पास करती है, उसका सही ढंग से इस्तेमाल हो रहा है या नहीं। इसके लिए आयोग की स्थापना एक सराहनीय कदम है और इसका हम सभी को स्वागत करना चाहिये।

जैसा कि हमने पहले ही कहा है कि इस बजट का हम कुल मिला कर स्वागत करते हैं और उम्मीद करते हैं कि हमारे गांवों में रहने वाले भाइयों की दशा में इससे सुधार होगा और उनकी क्रय शक्ति बढ़ेगी। उनकी क्रय शक्ति बढ़ने के साथ साथ देश की आर्थिक और सामाजिक हालत भी ऊपर उठेगी ऐसी मैं उम्मीद करता हूं।

14.10 hrs.

[SHRI N. K. SHEJWALKAR *in the Chair*]

विलासितापूर्ण व्यय पर मैं चाहता हूं कि क्रूरतापूर्ण अंकुश लगे। आपने बड़े-बड़े होटलों में ठहरने वाले लोगों पर टैक्स लगाया है। यह बहुत अच्छा किया है। आप देखें कि मुश्किल से पांच या आठ प्रतिशत लोग ही बड़े-बड़े होटलों में ठहरते हैं। वहां वे अनापशनाप खर्च करते हैं। टैक्स कुछ बढ़ जाने के बाद भी लोग उन होटलों में रहते हैं और उनकी तादाद में कोई कमी नहीं आई है और न ही आएगी यह मैं समझता हूं। उनका गांवों से कोई वास्ता नहीं है, उनका अस्सी प्रतिशत जनता की तरफ कोई ध्यान नहीं, वे विलासितापूर्ण चीजों में ही मशगूल रहते हैं और समझते हैं कि हिन्दुस्तान के लोग गरीब नहीं हैं बल्कि आगे बढ़ रहे हैं। मैं समझता हूं कि यह एक असाधारण कदम आपने उठाया है और इसका मैं स्वागत करता हूं।

मैं यह नहीं कहता हूं कि इस बजट से हिन्दुस्तान की गरीबी खत्म हो जाएगी, बेरोजगारी पूरी तरह से मिट जाएगी या अस्सी प्रतिशत जनता को रोजगार मिल जाएगा। गांवों में जो लोग हायर सैकेण्डरी या हाई स्कूल या इंटर पास कर लेते थे वे शहरों की तरफ भागते थे। शहरों में बी० ए० और एम० ए० पास करने के बाद शहरी लोग भी उनके साथ मिल कर नौकरी की तलाश में घूमते थे। चूंकि दोनों नौकरी की तलाश में दौड़ते थे इसलिए अनएम्प्लायमेंट बढ़ता जाता था। अब जब आप गांवों की तरफ ध्यान देंगे और वहां छोटे छोटे उद्योग धंधों को प्रोत्साहन देंगे और देखेंगे कि खेती का अधिक उत्पादन हो तो यह निश्चित बात है कि गांव के जो लड़के हैं वे शहरों की तरफ नौकरी की तलाश में नहीं भागेंगे। वहीं रहेंगे और शहर वालों के साथ नौकरी के लिए गांवों के जो लोग आ जाते थे उस में कमी आएगी। गांवों में रहने वाले नौजवानों को वहीं रोजगार मिल जाएगा इन छोटे उद्योग धंधों के माध्यम से ऐसी मैं आशा करता हूं।

रासायनिक उर्वरकों में आपने पचास प्रतिशत तक की टैक्सों में छूट दी है। यह कहा गया है कि इस से बड़े बड़े काश्तकारों को ही लाभ होगा। लेकिन मैं कहता हूं कि वहां छोटे से लेकर बड़े काश्तकार तक सभी लोग उर्वरकों का इस्तेमाल करते हैं और उत्पादन बढ़ाने की कोशिश करते हैं। खेती के लिए सब से आवश्यक चीज पानी और उर्वरक होते हैं। सिंचाई के मामले में काश्तकारों को बहुत दिक्कत का सामना करना पड़ता है। यह बिजली की कमी के कारण हो या ट्यूबवैल्ज के न होने के कारण हो या नहरों की व्यवस्था कम होने के कारण हो, सब से आवश्यक चीज यह है कि सिंचाई के साधनों को बढ़ाया जाए। पिछले साल बजट में 28 लाख हैक्टर जमीन को सींचने की व्यवस्था की गई थी जिस को इस बार बढ़ा कर 32 लाख हैक्टर कर दिया गया है। किसान को अगर अधिक पानी मिलेगा और सस्ता उर्वरक मिलेगा तो उसका उत्पादन बढ़ेगा। अस्सी प्रतिशत के यहां और अधिक उत्पादन होगा तो उनकी क्रय शक्ति बढ़ेगी और उनकी जो गरीबी चली आ रही है उसको इससे दूर करने में मदद मिलेगी, ऐसी मैं आशा करता हूं।

यह अन्तर्राष्ट्रीय बाल वर्ष है और यह कहा जाता है कि इस बाल वर्ष में बिस्कुट, चाकलेट जो बच्चे खाते हैं उन पर टैक्स लगा दिया गया है और ऐसा करके बच्चों के साथ अन्याय किया गया है। यह सही बात है कि अन्याय हुआ है। लेकिन मैं पूछता हूं कि देश के करोड़ों बच्चे जो गांवों में रहते हैं या शहरों में भी रहते हैं क्या उनको ये चीजें नसीब होती हैं? वे चाकलेट का नाम भी नहीं जानते होंगे। आज से 40—50 साल पहले वही बच्चे दूध पीते थे उनको भी बिस्कुट चाकलेट नहीं मिलते थे। अभी भी करोड़ों बच्चे हैं जिन को दूध नसीब नहीं होता है। ढाई तीन हजार रुपये कमाने वाले मध्यम वर्ग के लोग अपने बच्चों को दोपहर के खाने के बाद बिस्कुट की व्यवस्था नहीं कर पाते हैं। इस वास्ते यह कहना कि इस अन्तर्राष्ट्रीय बाल वर्ष के अवसर पर बिस्कुट पर और चाकलेट पर टैक्स जो बढ़ा दिया गया है ऐसा करके वित्त मंत्री ने बच्चों के साथ अन्याय किया है, यह बात मेरी समझ में नहीं आती है। हम तो यह समझते हैं कि अगर बिस्कुट पर टैक्स लगाया गया है तो दूसरी तरफ यह भी प्रावधान किया गया है कि डेरीज के माध्यम से बच्चों को दूध मिल सके और गांवों तथा शहरों में रहने वाले लोगों को जानवरों के माध्यम से डेरीज खोलने की व्यवस्था की गई है। और इस बजट में ऐसी व्यवस्था की गई है कि जो गांवों में छोटे धंधे लगेंगे उन पर इन्कम टैक्स नहीं लिया जायेगा। मिसाल के तौर पर खादी बोर्ड के माध्यम से बना हुआ कपड़ा इन्कम टैक्स से मुक्त कर दिया गया। इससे नौजवानों को रोजगार मिलेगा।

इस बजट के माध्यम से बहुत से ऐसे पहलू हैं जिन पर पहले ध्यान नहीं दिया गया था लेकिन अब दिया गया है। आज जब एक काश्तकार के बेटे के माध्यम से यह बजट पेश किया गया है तो हमारे देश के लोगों का सौभाग्य है कि इस बजट को पेश कर के माननीय चौधरी साहब ने एक नई दिशा की तरफ कदम बढ़ाया है जिस से आशा है कि आने वाले सालों में देश तरक्की कर सकेगा और जिस भारतवर्ष को हम सोने की चिड़िया के नाम से पढ़ते रहे हैं उस तरफ बढ़ेंगे और अपनी सभ्यता और संस्कृति के माध्यम से एक अच्छे ढांचे का निर्माण कर के देश की सेवा कर सकेंगे और उस खाई को पाट सकेंगे जो बराबर बढ़ती चली जा रही है। हमें उम्मीद है कि इस पर वित्त मंत्री जी जरूर ध्यान देंगे।

बहुत से साथियों ने कहा है कि मिट्टी के तेल पर, साबुन और बीड़ी, माचिस पर टैक्स लगाने से यह बजट मोस्ट अनपापुलर हो गया है। लेकिन दूसरी तरफ 10 लाख काश्तकारों को जो तम्बाकू का उत्पादन करते हैं उनको सेण्ट्रल ऐक्साइज ड्यूटी से कतई माफ़ कर दिया गया है जिससे 10 लाख काश्तकारों को राहत मिली है जो कि पहले नहीं थी और ऐक्साइज के कर्मचारी उन काश्तकारों को परेशान करते थे। आज उनकी वह परेशानी समाप्त हो गई है।

यह बात सही है कि बीड़ी, सिगरेट, मिट्टी का तेल और साबुन पर टैक्स लगा दिया है। मिट्टी के तेल पर टैक्स लगाने की बात यह कही गई है कि चूंकि डीजल में उसको मिला दिया जाता है जिसकी वजह से पंपिंग सैट खराब हो जाते हैं। यह बात सही है कि जो लोग नाजायज तरीके से पैसा पैदा करते हैं वही लोग ऐसी मिलावट करते हैं। लेकिन साथ ही गांवों में रहने वाले करोड़ों लोग मिट्टी का तेल इस्तेमाल करते हैं। इसलिए अगर मिट्टी के तेल पर से, साबुन पर से टैक्स हटा लेने से यह बजट पापुलर हो जायगा, कुलक बजट नहीं रहेगा, तो मैं वित्त मंत्री जी से कहूंगा कि वह मिट्टी के तेल पर से टैक्स हटा दें और साथ ही बीड़ी माचिस, साबुन पर भी जो टैक्स बढ़ाया गया है उसको वापस ले लें। अगर ऐसा कर दिया जाता है तो जो अभी मोस्ट अनपापुलर और कुलक बजट कहा जा रहा है वह समाप्त हो जायगा।

[श्री मनोहर लाल]

इन शब्दों के साथ मैं इस बजट का समर्थन करता हूं और आशा करता हूं कि यह देश आगे बढ़ेगा और देश के विकास की गति और आगे बढ़ेगी ।

श्री सैयद लियाकत हुसैन (फतेहपुर) : आदरणीय सभापति महोदय, मैं आपको व सभी सांसदों को होली की दिली मुबारकबाद पेश करता हूं और आप सब के लिये खुशियों की और इस बजट के जरिये देश की तरक्की की कामना करता हूं ।

मैं यह कहना चाहता हूं कि जो बजट माननीय चौधरी साहब ने पेश किया है इसके पहले इतना अच्छा बजट जिससे गरीबों को राहत हो । गरीब जो दूर दराज देहातों में रहते हैं उनको राहत हो । कभी पेश नहीं किया गया है । और मैं कहूंगा कि यह निहायत पापुलर बजट है । यह पीपल्स बजट है । यह कहा जा रहा है कि यह एंटी—पीपल और रौटन बजट है। मैं ऐसे लोगों से कहूंगा कि एक मर्तबा बजट पर गौर करें और देखें कि सचमुच में इस बजट के द्वारा गरीबों को राहत मिलती है या नहीं ।

मैं यह गुजारिश करूंगा कि हिन्दुस्तान की 80 फी सदी जनता देहात में रहती है और जब हम गरीबी देखते हैं तो हमको देखना चाहिये कि सचमुच में गरीबी कहां पर है । आज देहात में गरीबी की इन्तिहा किस हद तक पहुंच गई है ? जाड़े में उनको ओढ़ने के लिये रजाई नहीं है, यह हाल हमारे देश के गांव में है । मैं यह अर्ज करना चाहूंगा कि कैसे इस बजट के जरिये से गरीबी को दूर करने की कोशिश को गई है ।

देहात में जो आदमी सड़क बनाता है, नहर बनाता है, सिर पर मिट्टी ढोता है, गरीब और मजदूर है, उनके लिये फूड फार वर्कस्कीम के तहत 50 करोड़ रुपये एलाट किये गये हैं । मैं समझता हूं कि यह राहत गरीब मजदूर सड़क पर मिट्टी ढोने वाले के लिये है। यह स्कीम बड़ी अच्छी है लेकिन मैं अपने वित्त मंत्री जी से कहूंगा कि इस पर थोड़ी चौकसी बरतने की जरूरत है कि हमारा फूड जाता है, तो कहां जाता है। कहीं एग्जीक्यूटिव मशीनरी उसका गलत इस्तेमाल तो नहीं कर रही है ।

अभी हमारे यहां फतेहपुर में 120 क्विंटल गेहूं एफ० सी० आई० के गोडाउन कीपर और पी० डब्लू० डी० के स्टोर कीपर की सांठगाठ की वजह से बजाय मजदूरों को दिये जाने के ट्रेडर को बेचा जा रहा था । जनता पार्टी के एक वर्कर की इन्फार्मिशन पर क्लैक्टर साहब के कहने पर वर्मा नाम के एक सब इंस्पेक्टर आफ पुलिस ने उसे पकड़ा । 120 क्विंटल गेहूं बजाय गरीब और मजदूर को मिलने के ट्रेडर के हाथ में जा रहा था । मैं चाहूंगा कि इस किस्म की इर्रेगुलरिटीज को दूर किया जाये ताकि गरीब को राहत मिल सके ।

नेशनल डेरी के लिये 32 करोड़ रुपये का बजट में एलाटमैंट हुआ है । दूध का काम कौन करता है ? दूध का काम गरीब करता है,। गांव में लोग दूध पैदा करते हैं और शहरों में ले जाते हैं। इससे भी गरीबों की ही राहत होगी। इस तरह से जो शहर में रहता है वह भी नेशनल डेरी से फायदा उठायेगा और देहात वाला भी । दोनों के लिये इसमें प्रावीजन किया गया है और दोनों इससे फायदा उठा सकते हैं ।

ड्रिंकिंग वाटर के लिये 80 करोड़ रुपया एलाट हुआ है। देहात में बहुत से ऐसे गांव हैं जहां गर्मियों में पीने का पानी नहीं मिलता । पानी के नाम पर कीचड़ आता है । शहरी लोगों को पानी मिल जाता है लेकिन देहात में नहीं मिलता है। मैं फाइनेन्स मिनिस्टर साहब को मुबारकबाद देना चाहूंगा कि उन्होंने गांवों तक पीने के पानी की सहूलियत पहुंचाई है ।

शड्यूल्ड कास्ट्स और बैकवर्ड क्लासेज के लिये 117 करोड़ रुपये का बजट में एलाटमेंट किया गया है और उसमें उनके इकनामिक वैलफेयर की स्कीम बनाई गई है। शड्यूल्ड कास्ट्स सब गरीब हैं। अभी तक जो लैंडलैस एग्रीकल्चरल लेबरर्स की बात कही गई है, कोई ऐसा प्रोवीजन नहीं किया गया था जिससे उनको राहत मिलती लेकिन जो स्पेशल प्रोग्राम उनके लिये अब रखा गया है, उससे हमें उम्मीद और विश्वास है कि जो बेचारे परेशान हैं, गरीब का जीवन बिता रहा है जो शड्यूल्ड कास्ट्स हैं, उनको इससे जरूर राहत मिलेगी और उनकी तरक्की व खुशहाली होगी ।

स्लम क्लीयरेंस के लिये 190 करोड़ रुपये का एलाटमेंट किया गया है। इस स्कीम से शहर की गन्दगी दूर होगी । स्लम क्लीयरेंस भी गरीबों को गंदगी से निकालने की स्कीम है और इससे अच्छी और साफ सुथरी बस्ती मिलेगी ।

इसी तरह से बहुत कुछ एग्जम्शन्स भी दवाओं में दिये गये हैं। अभी एक साहब ने कहा कि मिडिल क्लासेज के लिये क्या दिया गया है । ड्रग्ज में 75 परसैंट से कम करके 25 परसैंट एक्साइज ड्यूटी की गई है । लाइफ सेविंग ड्रग्ज इन्सान की जिन्दगी के लिये जरूरी है । उनको मिडिल क्लास की ही नहीं सब इस्तेमाल करते हैं । यह नहीं है कि कोई एक खास तबका ही उसका इस्तेमाल करता है। ऐसा करके एक अच्छा काम हमारे डिप्टी प्राइम मिनिस्टर साहब ने किया है, इसके लिये मैं उनको मुबारकबाद देता हूं ।

कार्पेट और हैंडलूम इंडस्ट्री पर से ड्यूटी को खत्म करके इस गरीबों की खुशहाली की तरफ कदम बढ़ाया गया है कि जो मजदूर कार्पेट और हैंडलूम फैक्ट्री इंडस्ट्री में काम करते हैं उन्हें राहत मिले। इस का फायदा यह होगा कि सामान सस्ते दामों पर मिलेगा, प्रोडक्शन बढ़ेगा, एक्सपोर्ट में भी सहूलियत मिलेगी और हमारे मुल्क की तरक्की होगी ।

इस बजट में इंडियन लैंग्वेजिज के बारे में जो प्राविजन किया गया है, उसके सिलसिले में मैं, यह गुजारिश करूंगा कि इंडियन लैंग्वेजिज में एक भाषा उर्दू भी है । उर्दू के बारे में पिछले 31 सालों में बातें

तो बहुत कुछ की गयीं, लेकिन असल में इस लैंग्वेज के लिए कुछ नहीं किया गया। यह वह लैंग्वेज है, जिसने हिन्दुस्तान को "इनक्लाब जिन्दाबाद" के नारे से बेदार किया। यह वह लैंग्वेज है, जिस ने "सारे जहां से अच्छा हिन्दुस्तां हमारा" का तराना दिया है, जिस को हिन्दुस्तान के कोने कोने में लोग जानते हैं। लेकिन इस लैंग्वेज की कुछ तरक्की करने की बजाय समाप्त करने की कोशिश की गई है। इस को इलैक्शन परपजिज के लिए एक्सप्लायट किया गया है। उर्दू को डेवलेप करने की बजाए जो उस की हैसियत थी, उस को वहां से नीचे गिराया गया है।

मैं डिपुटी प्राइम मिनिस्टर साहब को मुबारकबाद दूंगा कि उन्हों ने दूसरी जुबानों की तरह उर्दू के लिए भी टीचिंग और रिसर्च सैंटर कायम करने का प्राविजन किया है। इस के अलावा इस के प्रोमोशन के लिए ब्योरों कायम करने का इन्तजाम किया गया है जहां रेफरेंस बुक्स लिट्रेचर और टेक्स्ट बुक्स तैयार करने का काम होगा। मैं चाहूंगा कि इस लैंग्वेज को उसका पहले सा स्टेटस दिया जाये।

देश तभी तरक्की करेगा, जब देश के सभी लोगों की तरक्की होगी, चाहे वे किसी कास्ट, किसी कम्युनिटी या किसी भी क्लास के हों।

मैं हाउस को यह बताना चाहता हूं, कि कभी कभी माईनारिटी कम्युनिटी यह महसूस करती है कि नौकरियों में उनके साथ इन्साफ नहीं किया जा रहा है। मैं एक मिसाल देना चाहता हूं कि अभी उत्तर प्रदेश में सब-इस्पैक्टर आफ पुलिस की भर्ती हुई, जिस में 500 में से सिर्फ 5 सब-इस्पैक्टर आफ पुलिस माइनारिटी कम्युनिटी के लिये गये। आज से तीन महीने पहले यू० पी० में होम मिनिस्टर ने यह स्टेटमेंट दिया था कि 1947 में माइनारिटी कम्युनिटी का परसेंटेड पुलिस डिपार्टमेंट में 33 फीसदी था, लेकिन अब वह घट कर लगभग 8 परसेन्ट हो गया है। मैं चाहूंगा कि कम से कम यह इन्तजाम किया जाये कि इस प्रकार की तफरीक समाप्त हो। हर फिरके को तनासुब व मैरिट के लिहाज से उस का हक जरूर दिया जाये। ऐसा न हो कि इस मुल्क का एक सैक्शन तो नीचे जा रहा हो और दूसरा सेक्शन ऊपर जा रहा है। इस इमबैलेंस को दूर किया जाना चाहिए।

मैं फतेहपुर से चुनाव जीत कर आया हूं। इसलिये मैं उस के बारे में गुजारिश करूंगा कि फतेहपुर जिला गंगा और जमुना के दरमियान स्थित है दोआबा है। वहां दो नदियां बहती चली जाती हैं, मगर वहां पानी का इन्तजाम नहीं है और वहां के खेत सूखा करते हैं। यह जिला इलाहबाद और कानपुर दो बड़े जिलों के बीच में है। कानपुर एक इंडस्ट्रियल सिटी है और इलाहबाद का इंडस्ट्रियलाइजेशन हो रहा है। लेकिन फतेहपुर बैकवर्ड है। वहां कोई इंडस्ट्री नहीं है, सड़कों नहीं हैं और सिंचाई का कोई साधन नहीं है,। हालत यह है कि वहां पर कोई पोस्ट-ग्रेजुएट कालेज भी नहीं है। वहां पर गरीबी की हालत यह है कि आज भी ऐसे लोग हैं, जिन्होंने रेलगाड़ी में सफर नहीं किया है। इसलिये यह जरूरी है कि वहां की तरक्की के लिए इंडस्ट्रियलाइजेशन किया जाये, ताकि वहां के लोग भी गरीबी से नजात पायें और उन को भी मालूम हो कि हमारी जनता सरकार ने वह काम किया है, जो तीस सालों में कांग्रेस सरकार ने नहीं किया। मेरी ही कांस्टीच्यूएंसी का एक क्षेत्र जिला बांदा का तेंदुआरी है। उस की सरहद मध्य प्रदेश के छतरपुर जिले से मिलती है। दो नदियां जमुना और केन के बीच का इलाका है। उन के बीच में वह एक टापू की तरह है। वहां गरीबी का बोल बाला है। जनता वहां परेशान है। बांदा में जमुना नदी के बारे में मैं अर्ज कर दूं, यह नदी ऐसी है कि इस का बहाव एक तरफ है। उससे जिधर आबादी है उधर कटाव हो रहा है। अगर उस कटाव को रोकने की कोशिश नहीं होती है तो चालीस पचास साल के बाद आज जहां आबादी वाले गांव हैं वहां जमुना और केन नदियां बहने लगेंगी। इसलिए इस कटाव को रोकने के लिये कोई उचित कदम जल्दी से जल्दी उठाए जायें ताकि आने वाली बरबादी से वहां के रहने वाले भाई बच सकें।

इसी तरह से इन नदियों के किनारे बहुत जमाने से लम्बे लम्बे टीले खड़े हो गए हैं जो छोटी छोटी पहाड़ियों की शक्ल में हैं लेकिन वह मिट्टी के हैं और बेकार पड़े हैं। वहां छोटी छोटी झाड़ियां उगती हैं। उन के डेवलपमेंट के लिए मैं निवेदन करूंगा कि बुलडोजर से बड़ी बड़ी तुर्कमान गेट की बिल्डिंग गिरायी जा सकती हैं तो क्यों न बुलडोजर से उन बड़े बड़े मिट्टी के टीलों को गिरा कर उन्हें बराबर और हमवार किया जाये। फिर उस जमीन को भूमिहीन खेतिहर मजदूरों और हरिजनों को दिया जाय जिन के पास कोई जमीन नहीं है ताकि उस से उन को राहत पहुंचे और वह जमीन जो बेकार पड़ी है उस का इस्तेमाल हो और देश की उन्नति हो।

स्माल मार्जिनल लैंडलेस लेबरर्स को क्रेडिट फैसिलिटीज दी गई हैं, यह बहुत अच्छी बात है और काबिले मुबारकबाद है। जब कोई हमारा भाई किसान बैंक में जाता है कर्ज लेने के लिये तो उस से बैंक वाले यह कहते है कि अपनी फोटो लाओ अपना गारंटर लाओ, तस्दीक करा कर लाओ। यह सुन कर वह छोटा गांव का किसान इतनी ज्यादा परेशानी महसूस करता है कि वह बैंक छोड़ कर भाग जाता है। बैंकों के कर्मचारियों में कोआपरेटिव स्प्रिट नहीं है। होता यह है कि सचमुच जो गरीब आदमी हैं उस को कोई राहत क्यों नहीं मिलती है और जो दूसरे लोग हैं उन को उस से फायदा मिल जाता है। तो गरीबों को राहत देने के लिये जो यह जो फोटो मांगते हैं और जो गारंटर मांगते हैं उस को खत्म कर देना चाहिये। इस की जगह यह होना चाहिये कि जैसे हमारे उत्तर प्रदेश में तकावी कर्ज मिलती है उस के लिये किसी फोटो की किसी गारंटर की जरूरत नहीं है किसी की सिफारिश की जरूरत नहीं है सिर्फ लेखपाल तसदीक कर देता है कि उसी पर ताकावी मिल जाती है मैं चाहूंगा कि हमारे वित्त मंत्री जी यह जो परेशान करने वाला तरीका है उस को खत्म करके तकावी सिस्टम कायम करें ताकि जो गरीब आदमी है उस को राहत मिल सके और वह कर्ज लेकर अपनी तरक्की का काम कर सके।

भूमि पर सीलिंग लगाई गई है। बड़े काश्तगारों पर सचमुच सीलिंग लगनी चाहिए इस में कोई दो राय नहीं हैं। लेकिन देहात के अलावा जो शहरी सम्पत्ति है क्या उस पर सीलिंग नहीं है। मैं चाहूंगा कि जो सरमायेदार

[श्री मनोहर लाल]

तबका है उस की जायदाद पर भी सीलिंग होनी चाहिये क्योंकि सरमायेदारों की आमदनी पर बिना सीलिंग मुल्क की तरक्की नहीं हो सकती है ।

जहां बहुत अच्छा यह बजट आया है और इस से हमारे हिन्दुस्तान की खुशहाली नजर आ रही है वहां कुछ बातें मैं कहना चाहूंगा । मिट्टी का तेल है उस का इस्तेमाल शहर का गरीब देहात का आदमी जो झोंपड़ियों में रहता है वह भी करता है । वह कुप्पी में मिट्टी का तेल डाल कर चलाता है । बीड़ी और माचिस का इस्तेमाल छोटे मजदूर चाहे वह कारखाने में काम करने वाले हों या खेतों में काम करने वाले हों दोनों करते हैं। गरीब आदमी उस को इस्तेमाल करते हैं । कपड़ा धोने का साबुन छोटे बड़े सब इस्तेमाल करते हैं । इसलिये मैं चाहूंगा कि इन के ऊपर जो टैक्स है उसे वापस कर लिया जाय । इस से गरीब जनता को राहत मिलेगी ।

मिट्टी के तेल और माचिस के बारे में मैं एक अर्ज और कर दूं कि मिट्टी का तेल दूकानों से गायब हो गया है मिल नहीं रहा है । माचिस जो 12 पैसे की थी वह आज 20 पैसे की हो रही है । इस सिलसिले में उचित कार्यवाही करना जरूरी है हमारी जितनी भी अच्छी स्कीमें आती हैं या जो भी प्लानिंग होती है जो ट्रेडर्स हैं वे उस का नाजायज तरीके से फायदा उठाते हैं । वह चीजों को इस तरह से गायब कर देते हैं और होर्डिंग कर लेते हैं कि जिस से जो हमारी नेकनामी है वह बदनामी में बदल जाती है। मैं चाहता हूं कि इस सिलसिले में इफैक्टिव कदम उठाया जाये ।

इन शब्दों के साथ एक प्रार्थना फिर अपने वित्त मंत्री जी को मुबारकबाद देता हूं कि उन्होंने वह बजट पेश किया है कि जिस से आने वाले साल में हिन्दुस्तान के गरीबों को राहत की शकल झलक रहीहै ।

PROF. P. G. MAVALANKAR (Gandhinagar): Mr. Chairman Sir, I must say at the outset that this budget this year has been an extraordinary budget in more than one sense. It is extraordinary because it turns the faces of the urban people towards the rural people. In fact, it makes us conscious of the fact that India, ultimately, broadly, lives in villages. Mahatma Gandhi taught us that great lesson for a long time. But, it seems that over the last thirty years of urbanisation and industrialisation, people have forgotten that in a country like ours, the villagers, poor people, rural people, do exist on the map of India. I think for that Chaudhury Saheb needs to be very warmly congratulated.

As my friend Shri Badri Narayan Ji was just now telling me, there is a word in Kannada for village and it is called 'Halli'. It means a village. A slogan, for the first time, has thus taken place 'Delhi to Halli' meaning that we must go to the village from Delhi. Therefore, it is an admirable stance which the Government has given through Chaudhury Saheb which has to be accepted and welcomed. Therefore, I feel that it has certain excellent aspects. Let me now first deal with the same of excellent aspects and later on, in the remaining time, I shall deal with the critical aspects. Excellent aspects obviously are that our farmers' interests have been magnified, although I must give a word of caution here. I do not know how many farmers and which category of farmers will be looked after in this country. Because, in this country, millions of farmers are without lands; there are farmers without credit, farmers without any facility and farmers without any infrastructural or agricultural inputs (*Interruptions*) Therefore, I said that I must give a word of caution. The point, however, is that at least our farmers have been brought into the pitcure. The second good thing is that Government have emphasised on rural development. Agricultural development has also been emphasised. Mr. Chairman, I was wondering at one point of time whether the Janata Party colleagues were overdoing by their clappings when the Finance Minister was making his budget speech, I think everyone of them went on clapping whenever the words 'rural development' came without under standing what exactly he meant by that! I will not go over that kind of a situation. But the emphasis on agricultural development; rural development, is imporant. Coming as I do from Ahmedabad, it is an eternal shame on my part and on the part of every city resident—I am guilty to that extent because I am living in Ahmedabad—that there one out of every four is a slumdweller! There are slum areas in Ahmedabad which are intolerably hells for the people.

I must say how, for 30 years or so, we had tolerated this thing, namely, the people who were living in these areas. Therefore, I am glad, and I commend Chaudhury Saheb's emphasis on slum improvement schemes. It is applicable not only to Ahmedabad city but also to places like Calcutta, Delhi and Bombay and other big cities. Even the medium towns, small cities, have become a hell for the poor people because they have come over there with a hope of finding employment but they could not get it. Therefore, my point is that that emphasis is good. And, to that extent, it is an excellent part. I am glad, moreover, that the Finance Minister has now become conscious of the fact that the government expenditure has become more than a white elephant. I do not know how many white elephants are going to make what is called the governmental expenditure! The House will recall that I had given an amendment to the President's Address while thanking him for the Address. I pointed out in it that the Address fails to talk about or fails to refer to the problem of the increasing governmental expenditure. It seems that Parkinson's law has been let loose with a vengeance and everywhere and in every government department the expenditure has gone on increasing by leaps and bounds. In all these matters, the new committee must report effectively as to how to tackle this nature of a white elephant. They must work efficiently and economically; they must not only do the work expeditiously but as economically as possible. Only then their report will have an impact as some kind of a model for the governmental employees and the rest of the community.

Having said that, in the remaining time at my disposal. I shall take the hon. House quickly to the journey so as to find out what are the pitfalls and, what I may call, what are the erratic methods or the mad race followed in this extraordinary budget. Sir, it is erratic because it will generate indignation, irritation, confrontation and tension in areas which are not only big cities but even in urban agglomerations. What makes me snd is really this. I do not know why, in order to become conscious of the villages and the villagers, the city people have been brought into confrontation with them, one against another. My feeling is and my charge is, that this budget tends to have a situation of confrontation between the city dwellers and village dwellers rather than a situation of conciliation, cooperation and re-conciliation with the village folks and city folks. That it is not doing because the budget shows how erratic the Finance Minister has been in terms of giving out his taxation proposals. I do not want to be uncharitable, but I must point out that it is a first political budget—more political than economic—and it has got lot of political overtones.

M. Chairman, Sir, it is a first Janata budget with full-fledged political implications, and I do not know whether the Janata party government which has a large support in cities and towns wants deliberately to go on the path making cities go against them. Afterall city people are, by and large, middle-class people and it is wrong to say that people who live in cities are rich people. In fact, a substantial number of persons who live in cities are either very poor who are below the poverty line or middle class people with fixed incomes. They have no ways of increasing their earnings but they are now being taxed mercilessly and cruelly at one stroke and all at once. That is wrong, that is unjust, and that is going to be counter-productive to our friends in 'Janata'.

Mr. Chairman, I want 'Janata' to continue for long. Why? Because Janata government has come with a hope that it affords an alternative to dictatorship and authoritarianism. If Janata party also goes out from the image of the people and from the impressions of the people then we have come to a vacuum. We do not want to fall back into any kind of authoritarian tendency of this party or that party. Therefore, I feel that

[Shri P. G. Mavalankar]

in order to strengthen democracy, socialism, secularism and progressivism we must see to it that the backbone of Indian policy which is the middle-class shall not be taxed unjustly and uncharitably and beyond a certain point of toleration. Therefore, I feel that this budget is defective from that angle.

Mr. Chairman, instead of having annual budget every year, why should we not have taxation proposals for five years linked with the Five Year Plans? We may have taxation proposals for five years and necessary and rational excise duties here and there every year. By and large, however; the main taxation structure must remain, as far as possible, permanent, say for three or five years so that people may know how much to pay by way of tax—direct and indirect. I can tell you, if you have excise duties occasionally changed one does not mind but the main tax structure must remain the same because, by the time people understand what the new taxation proposals are, another Finance Minister comes and it becomes almost a fashion with every Finance Minister if he is a new one, that because he is new, therefore, he must have something new in the budget! Therefore, he goes on making all kinds of departures from the traditional pattern of a budget, of a fiscal policy and of a fiscal management of a country. That is not good. Therefore, I feel the taxation scheme both direct and indirect must be so arranged that not only it must not come every year, but when it comes every three to five years, then such a proposal must be able to encourage the honest tax-payers to remain and stay honest and the dishonest tax-payer to become slightly honest or slightly less dis-honest and pay taxes.

Nobody pays tax willingly. But at least the honest must remain honest to pay tax and the dishonest must be enabled to become less dishonest and become more honest by paying tax. I am afraid, this is not the trend as yet, and my charge further is that the Choksi Committee's recommendations and host of other committees which the Finance Ministers appointed over a period of several years, their recommendations and reports are lying in the dust bins or shelves of administrative bureaucracy. These recommendation and reports need to be brought out, and whatever is modern, up-to-date and worth applying to modern conditions must be done and from that angle I feel that, the higher the taxes the greater is the evasion. In fact, a prominent British economist, Mr. Colin Clerke, once calculated that the tax limit should be 20 per cent of the Gross National Product. If you charge more, then people try to avoid paying taxes, and a point of time comes when the entire economic activity comes to a grinding halt, because people do not want to produce more if they are to give whatever they have—hundred per cent. Therefore, this business of taxing beyond reasonably tolerable limit of taxation is a wrong thing in principle and I would like the new government to go ahead on those lines and see to it that the taxation proposals are brought to the minimum level. It should be reasonably reduced. If the people who earn Rs. 100 know that out of Rs. 100 which they earn they can retain at least Rs. 50 or Rs. 60, then, they would be prepared to pay Rs. 40 or Rs. 50 to the Government. But if you tell the people, produce for Rs. 100, but give to the Government Rs. 80 or Rs. 90, then what happens is, the man is not going to produce; and even if he produces he will not give you the money. I would like the hon. Minister of Finance to tell us what are the arrears of taxes and what are the tax evasions in the country. Let him tell us about this. Let him give us a guess—an intelligent and rational guess,—if it is available, as to what is the extent of tax evasion in this country every year. He knows that this runs into millions of rupees in this country. If Government can have this tax evasion eradicated, if Government can have tax arrears collected as efficiently as possible, as urgently as possible, then a large part of these tax proposals would become out of date and irrele-

vant because they don't need to have more taxes. Monies are available. But it is because taxes are being evaded that this thing happens.

Therefore, Sir, in the few remaining minutes what all I have to say is this, These taxes which he has imposed are extraordinary because he spares none and spoils everybody! He is sparing nobody—village man or city man. To say that village people are free from the burden and city people are not free, and they are going to be burdened and so on, is also a wrong assumption. I say this because city people are the people on whom the village people also depend. Take for instance the whole of Kutch district. The whole of Kutch district practically depends upon "money order" economy. There are many areas which depend upon "money order" economy in the sense that city people who earn money through employment keep 1/4 or 1/2 for them and the remaining 1/2 or whatever it is, goes back to their folks in the villages. Therefore, by hitting the urban people who in any case are more poor than rich, you are really hitting the poor who also live in villages and thereby you have not solved any problem.

Now, let me express a word of thanks for Chaudhury Saheb and his associates and his Janata party for one thing, and that is, so far they have not yet come to taxing sunshine and clean air! Sunshine and free-air are the only commodities not yet taxed! Short of these two things, everything else is being taxed. I hope that next year he will not get ideas from what I am saying, and tax air and sunshine in Delhi! If you get out into the sun because it is very cold in Delhi, I hope, he will not say, pay for sunshine too! I hope he will not do it. But the point is this. This kind of a completely erratic and elaborate and extensive tax scheme is not going to do anybody any good and therefore I request him in all earnestness: Let him come up with as much reduction as he possibly could do, because I know that this is a sort of trick with every Finance Minister—he puts more and then he reduces them, to give an impression to all of us that he has reduced. But as a matter of fact, he really reduces nothing! He has put so much, he has added so much burden, and yet, he gives the impression: Look, how good I am; I am responsive to you and to Parliament and have reduced it! This trick we know, this sort of bargaining we know. But even though we know, we cannot help it, because this is the way things happen. Therefore, I feel that these taxes must go down in as big a way as possible.

Now, I want to say a word about another aspect of the Budget and I am saying it in all seriousness. I am afraid that the new taxation proposals—particularly in regard to the provision for capital gains—will lead only to generation of more black money. The earlier provision was good, in a sense—Capital gain was there in any case not because of the man who earned capital, but, he got it because of the market situation, because of the capitalistic economy and so on. All those capital gains were invested in large funds of the unit trusts, commercial banks, etc. and those funds are available for the developmental expenditure, for public good. Now they will not show them and they will not invest them and they will do everything without showing it on paper and I am afraid all that will lead to generation of black money, as I said. I hope that he will take this point into consideration and that he will get rid of this sort of a provision, and allow them to continue with the old practice of having these capital gains invest in a particular way. You can force them to invest, and if you like, you can make it five years instead of three years and so on. They can put their entire investment in public shares, unit trusts, etc. And I would like to tell Shri Agarwalji one point. Compel them and say 'All right, invest this money in rural development—not necessarily in banks, but only on any rural development'. Instead of 3 years make it 5 years. My whole point is this: Let this not go for the generation of

[Shri P. G. Mavalankar]

black money in any way by hiding the income which they get because of capital gains. That is my only point.

Then about smuggling. I know that Agarwalji is good at checking smuggling. But I would like him to remember that this Budget has a potentiality of adding to smuggling. If you make Indian commodities and Indian articles too expensive and in competition to foreign articles that are available, then people tend to buy foreign articles and in this case in spite of Gandhiji's Swadeshi movement, etc. there is a craze for foreign articles. Even if it is an inferior quality, people have craze for it. Many of us have gone to foreign countries and we know about the foreign goods. There are many good things produced in this country which stand in competition to foreign articles, which are excellent and which do excel in quality than those foreign goods. But yet for foreign articles, there is a craze. Why should the Minister encourage this kind of thing? I do not understand this. That is my point.

I therefore conclude by saying that the urban population which consists of very poor people, slum dwellers, the middle-class, lower middle-class people, factory workers, textiles workers and other industrial workers, fixed income group of people, salaried people, employees of all sorts and of all categories is in no way getting any increase in their income and you have burdened them so much that either they will become dishonest in terms of payment of taxes or they will be compelled to become dishonest in terms of earning extra money, and from that point I want to conclude on a note of warning —I hope I have the capacity to express that warning to this honourable House —and that is, if you have this confrontation between urban and rural people if you make urban people full of tension, then I see a danger of urban restlessness which may lead to urban tensions, which may ultimately lead to urban violence. We do not want that. Enough damage has already been done during the 30 years of independence by damaging public property ad the country's economy

We do not want this kind of violence to take place. My last point is about wage increase. The demands for wage increase will give further rise to inflation spiral and it will also become more galloping, because of the fact that by all these taxes, he is still left with as much as Rs. 1355 crores of deficit financing. Therefore inflation is bound to be there.

If this is so, my conclusion is that India consists of poor people, potentially good people, hard-working people, honest people, well-intentioned people with a long heritage and historicial background, then such people should be treated with more charity, with good understanding and the Finance Ministry and the Government must tackle the problems like elimination of poverty, reduction in population, elimination of pollution and creating a certain economic, social, cultural perspective and dimension in this country. That is more important. These are the challenges and if we meet these challenges in the right spirit, I am quite sure that this budget which has made a good beginning in one direction and yet has made other things bad—we have at least come to a situation where a good beginning, with a good start, with a little change in some ways and more changes in some other fields,—has to make the country run on better lines and in right direction, and that is my appeal and my prayer.

श्री सूरज भान (अम्बाला) : सभापति महोदय मैं आप को धन्यवाद देता हूँ कि आप ने मुझे बोलने का मौका दिया। बजट के असली मुद्दों पर आने से पहले मैं 2, 3 बात कहना चाहता हूं।

पहली बात तो यह है कि 8 10 दिन पहले हरियाणा में बड़े भारी ओले पड़े हैं। अम्बाला, करनाल सोनीपत, रोहतक वगैरा जगहों में लगभग 25 करोड़ की फसल का नुकसान हुआ है। मैं मांग करता हूं कि केन्द्र की एक स्टडी टीम जाये और वहां हुए नुकसान का जायजा ले और उस के आधार पर हरियाणा सरकार को ग्रांट दे ताकि किसानों को जो नुकसान हुआ है उस की कमी को पूरा किया जा सके।

दूसरी बात मैं यह कहूंगा कि कुरुक्षेत्र पूरे भारत वर्ष में ही नहीं दुनिया में मशहूर है। वहां से ही गीता का उपदेश हुआ था। अभी तक न तो प्रान्त की सरकार ने और न केन्द्रीय सरकार ने उस स्थान को ऊंचा उठाने के लिये कुछ किया है। मैं सुझाव देना चाहता हूं कि केन्द्रीय सरकार कम से कम 20 करोड़ रुपये की रकम से वहां पर एक गीता अनुसन्धान केन्द्र की स्थापना करे जिससे वहां पर रिसर्च का काम हो। उसमें भारत के लोग ही नहीं बल्कि विदेशी भी आ कर इन्ट्रेस्ट ले सकते हैं। इस सम्बन्ध में मैं एक सुझाव और देना चाहता हूं कि जैसे लाल किला दिल्ली में ध्वनि और प्रकाश का कार्यक्रम चलाया जाता है उसी प्रकार कुरुक्षेत्र में भी ऐसा ही प्रोग्राम चलाया जाये और केन्द्र की तरफ से इस का इंतजाम किया जाये।

तीसरी बात हरियाणा के बारे में यह कहना चाहता हूं कि हरियाणा डेवलपमेंट साइड में काफी तरक्की कर रहा है, लेकिन इस के बाद भी एयर-मैप में हरियाणा नहीं आ पाया है। एक भी सिविल हवाई अड्डा हरियाणा में नहीं है। मैं निवेदन करना चाहता हूं कि अगर पूरा हवाई अड्डा वहां कायम न करना चाहते हों तो अम्बाला जहां मिलिट्री का हवाई अड्डा है, उस के एक हिस्से को सिविल ट्रैफिक के लिये उसी तरह से खोल दें जिस तरह से चंडीगढ़ के मिलैट्री हवाई अड्डे के एक भाग को सिविल ट्रैफिक के लिये खोल रखा है। इस से लोगों को बड़ी सहूलियत हो सकेगी।

बजट में 665 करोड़ रुपये के टैक्स लगे हैं, लेकिन इस के बावजूद भी केन्द्र के पी० एंड टी० डिपार्टमेंट और रेलवेज के एम्पलाईज को बोनस देने के लिए कुछ नहीं किया गया है। मैं चाहता हूं कि केन्द्र सरकार यह ऐलान करे कि इन दोनों डिपार्टमेंट्स और दूसरे इंडस्ट्रियल डिपार्टमेंटस के एम्पलाईज को बोनस दिया जायेगा।

बजट के बारे में बहुत कुछ कहा गया है। मैं ने फिनांस मिनिस्टर की स्पीच को दो बार पढ़ा है और बजट के मुद्दों को भी देखा है। काफी कुछ पढ़ने के बाद भी मुझे एक भी ऐसा आइटम नजर नहीं आया, जिस से गरीब को राहत मिले। कोई भी इकोनोमिक एक्सपर्ट मुझे बता दे कि फलां आइटम से गरीब को राहत मिलती है। मैं एक शायर के अलफाज में यह कहने के लिए मजबूर हूं :—

हर किस्म की चीज इस बाजार में बिकती रही,
मुफलिसी की आंख हसरत से खड़ी तकती रही,
हम सियाह-बख्तों को ही नूरे-सहर न मिल सका,
आसमां पे यूं तो हर दिन पौ नई फटती रही।

बजट पेश होने के बाद यह कहा गया था कि चीजों के दाम एक परसेंट से ज्यादा नहीं बढ़ेंगे। लेकिन हकीकत इस से कोसों दूर है। हर चीज के दाम बढ़े हैं। मिसाल के तौर पर चीनी की बोरी की कीमत 20 रुपये बढ़ गई है, वनस्पति घी कम से कम एक रुपया किलो बढ़ गया है और दालों और साइकिल के टायरों की कीमतें भी बढ़ गई हैं। इन टैक्सों का ज्यादातर बोझ दरमियाने तबके पर पड़ा है। शहरों में एक कामन मैन का बजट 150 रुपये से 200 रुपये माहवार और देहात में 100 रुपये से 150 रुपये माहवार बढ़ गया है। इन टैक्सों का बोझ केवल शहरों में ही नहीं बढ़ा है।

पता नहीं, क्यों दो चीजें टैक्स से छूट गई हैं—नमक और खुशबूदार तेल। नमक तो शायद इस लिए कि उस के साथ महात्मा गांधी का नाम जुड़ा हुआ है, और खुशबूदार तेल शायद इसलिये कि इस सदन के एक माननीय सदस्य को खुशबूदार तेल बहुत प्यारा है। मैं उन का नाम नहीं लेना चाहता हूं। शायद उन को रियायत देने के लिये उस पर टैक्स नहीं लगाया गया है। आप सब के आग्रह पर मैं बता दूं कि श्री राज नारायण को खुशबूदार तेल बहुत पसन्द है। मैं श्री राज नारायण से रिक्वेस्ट करूंगा कि वह लिपस्टिक और पाउडर इस्तेमाल करना भी शुरू कर दें, ताकि उस के पसन्द के कारण इन चीजों पर भी टैक्स न लगे।

टैक्स लगाने के मोटे तौर पर दो आधार होते हैं। एक तो यह कि लग्जरी आइटम पर टैक्स लगे, और दूसरा यह कि नुक्सानदेह चीजों पर टैक्स लगे। ये दोनों बातें समझ में आ सकती हैं। लेकिन मैं पूछना चाहता हूं कि मिट्टी का तेल, बीड़ी, टूथ ब्रुश, टूथ पेस्ट और कपड़े धोने का साबुन कौन सा लग्जरी है। क्या इन में से कोई चीज नुक्सानदेह है? जो नुकसानदेह चीज है—शराब, उस पर टैक्स नहीं लगाया गया है। हर आदमी यह उम्मीद करता था कि उस पर टैक्स लगेगा, ताकि उस का इस्तेमाल कम हो। हालांकि सरकार की नीति भी शराब बन्दी की है, लेकिन उस पर कोई ध्यान नहीं दिया गया है, जब कि आम आदमी की जरूरत की चीजों पर टैक्स लगा दिया गया है।

इस बजट को जो कुछ नाम दिये गये हैं। मैं कोई नाम नहीं देना चाहता हूं, लेकिन मैं इतना जरूर कहूंगा कि यह जनता पार्टी का जनता बजट नहीं है। जनता को उस में कोई राहत नहीं दी गई है। मैं मांग करना चाहता हूं कि मिट्टी का तेल, माचिस, साबुन, टूथ ब्रुश, टूथ पेस्ट पर से टैक्स को लाजिमी तौर पर घटाना चाहिए।

एक टैक्स और भी है, जिस का किसी माननीय सदस्य ने जिक्र नहीं किया है। वह टैक्स घरों में इस्तेमाल होने वाले पीतल के बर्तनों पर बढ़ाया गया है। अमीर आदमी इन बर्तनों को इस्तेमाल नहीं करते हैं और न ही उन्हें बड़े होटलों में इस्तेमाल किया जाता है, क्योंकि वहां तो काफी इस्तेमाल होती है। इसलिये पीतल के बर्तनों पर टैक्स नहीं लगाना चाहिए, जिन्हें आम आदमी इस्तेमाल करता है।

कहा जाता है कि यह बजट प्रो-रूरल है। मुझे इसकी प्रसन्नता है, क्योंकि मैं भी गांव का रहने वाला हूं। लेकिन यह बजट एन्टी-अरबन क्यों है, यह समझ में नहीं आता है। आखिर शहरों में कौन रहते हैं? वहां 70 फीसदी वर्किंग क्लास है, जिस का कचूमर निकाला गया है। और उस से ज्यादा कचूमर सेलेरीड क्लास का निकाला गया है, जिस को नपी-तुली तन्ख्वाह मिलती है।

15.00 hrs.

कुछ लोगों ने कहा है कि यह एक पोलिटिकल बजट है। लेकिन मुझे तो इस में पोलीटिकल सूझ-बूझ भी नजर नहीं आती है। पूरे नार्थ इंडिया में हर एक

[श्री सूरज भान]

शहरी और देहाती सीट जनता पार्टी को मिली है। इस हालत में यह बात समझ में नहीं आती है कि आखिर शहरी जनता पर टैक्सों का इतना भारी बोझ क्यों डाल दिया जाये। इस लिये शहरों के दरमियाने तबके और वर्किंग क्लास को इन टैक्सों से राहत मिलनी चाहिए और जो टैक्स लगाये गये हैं, उन से छुटकारा मिलना चाहिये। कुछ लोग यह कहते हैं कि इस बजट से किसानों को राहत मिली है। मैं समझता हूं कि जो इस गलतफहमी में बैठे हैं वे बहुत बड़ी भूल कर रहे हैं। मैं हर शनिवार और इतवार को गांवों में घूम कर आता हूं। छोटे बड़े किसानों से सब से मैं ने बात की है और यही पहला बजट है शायद जिस को छोटे नहीं बड़े किसान भी गालियां दे रहे हैं। गन्ने और आलू की दुर्गति के कारण सभी किसान परेशान हैं। आप ने सिर्फ पांच रुपये एक खाद की बोरी पर घटाये हैं। मेरी भी छोटी सी खेती है। 200—250 रुपये का फायदा मुझे साल में हो जायगा। बड़े जमींदार को पांच सौ रुपये का फायदा हो जायगा या हजार का हो जायगा। लेकिन बड़ा किसान खाद इसलिए इस्तेमाल नहीं करता है कि खाद की कीमत कम हो गई है। उस को जितना इस्तेमाल करना है वह चाहे खाद की कीमत ज्यादा हो चाहे कम हो, करेगा। और फिर खाद का इस्तेमाल करता कौन है? जरा बारीकी में तो जायें। खाद का इस्तेमाल सिर्फ वह करता है जिस के खेत में पानी है। जिस खेत में पानी नहीं है वहां खाद का कोई मतलब नहीं है। फिर वह पानी चाहे टयूबवैल का हो, चाहे पम्पिंग सैट का हो या और कहीं से आए, एलेक्ट्रिक टयूबवैल का हो, पानी होना चाहिये। मैं पूछना चाहता हूं कि कितने खेतों को हिन्दुस्तान में पानी मिल रहा है? मैं कुछ इस के आंकड़े देना चाहता हूं। ये सरकारी आंकड़े हैं, मेरे घर के नहीं है। मध्य प्रदेश में केवल 8.2 प्रतिशत जमीन सिंचित है, महाराष्ट्र में 9.1 प्रतिशत सिंचित है। बिहार में 26 प्रतिशत या ऐसे ही कुछ है। अगर कुल हिन्दुस्तान की फीगर्स (आंकड़े) ली जायें तो केवल 23.7 प्रतिशत भूमि सिंचित है। उस 23.7 में से कुछ जमीन तो मानी जा सकती है कि छोटे किसान के पास भी होगी। मिसाल के तौर पर कहीं नहर है, तो नहर तो बिना रियायत के छोटे बड़े किसान सब को पानी देगी। लेकिन उस नहरी जमीन को छोड़ कर उस के बाद तो ट्यूबवैल्स हैं और ट्यूबवैल बड़े किसानों के अलावा और किसी के पास नहीं हैं। कुछ लोग यह फैसला भी देते हैं कि बड़े किसान रह कौन गए हैं? कहते हैं अब तो जमीन पर सीलिंग हो गई है। अब बड़ा किसान कहां रह गया है? मैं दावे के साथ कहता हूं कि आज भी हजार हजार और पांच पांच हजार एकड़ के फार्म लोगों के पास हैं। अगर आप को कहीं देखना हो तो अखबारों में हर रोज खबरें छपती हैं कि किस ढंग से बेनामी जमीन लोगों ने करा रखी है। कहीं टमाटरसिंह के नाम से कहीं करेला सिंह के नाम से, कहीं ढोटा सिंह के नाम से और कहीं गऊ देवी के नाम से जमीन है, बिल्ली कुत्तों के नाम से जमीन है। यह देखा जा सकता है। अगर आप चाहते हैं कि वाकई इस बजट से किसान को लाभ हो तो मैं सुझाव देना चाहता हूं, लाभ हो सकता है, खाद की बात छोड़ दीजिये, आप कहिए कि जो किसान है, छोटा है या बड़ा है, कोई बात नहीं। मैं तो चाहता था कि छोटे किसान के लिए हो, लेकिन जो भी किसान हो उस का अपने खेत में ट्यूबवैल लगाने के लिये बिना सूद के कर्ज दिया जायेगा। बैंक तो जो कर्जा एडवांस करता है, वह बिना सूद के देगा नहीं, सेंट्रल गवर्नमेंट उस सूद को अदा कर दे। जब खेत को पानी पहुंच जायेगा तो वह किसान खाद अपने आप ले लेगा। उस को और जरूरत नहीं पड़ेगी।

मैं दूसरा सुझाव देना चाहता हूं। मैं ने अपना भाषण शुरू करते हुए कहा था कि हरियाणा में बहुत बड़ा नुकसान ओले से फसल को हुआ है। आप फसल की इन्श्योरेंस इंट्रोड्यूस कीजिए, उस की खेती का इंश्योरेंस कीजिये, उस के मवेशियों का इन्श्योरेंस कीजिये, और कम दर पर कीजिये। उस को सब्सिडाइज करिए। सेन्ट्रल गवर्नमेंट उस को पे करे। तब समझ में आएगी बात कि हां, आप ने किसान के लिए कुछ किया।

लेकिन इतनी बात तो जरूर है कि गांवों की तरफ कुछ ध्यान गया है, इस बजट में, यह बात माननी चाहिए। गांवों की तरफ नजर गई है लेकिन वह नजर अभी ऊंचे चौबारे तक महदूद है। उस ऊंचे दो चौबारे की नींव में जो पत्थर पड़े हैं उस की तरफ किसी की नजर नहीं गई है। आप ने जो खाद में रियायत दी है वह बड़े किसानों के पास पहुंची है या खेत के मालिक के पास पहुंची है। उस खेत में काम करने वाले मजदूर भी हैं, गरीब आदिवासी भी हैं कुछ और भी लोग हैं, उन के लिये आप ने क्या किया है? उन के लिए आप कुछ करना चाहते हैं या नहीं?

मैं कुछ आंकड़े देना चाहता हूं। इसी बजट के आंकड़े हैं। खाद पर आप ने 75.6 करोड़ सेंट्रल एक्साइज की रिलीफ दी है। कस्टम्स के जरिए से 30 करोड़ की रिलीफ दी है लाइट डीजल आयल में 12.40 करोड़ की और तम्बाकू में 121.20 करोड़ की सेंट्रल एक्साइज की रिलीफ दी है। यह कोई 239 या 240 करोड़ रुपये का रलीफ मिलता है। मैं आप से एक ही चीज कहना चाहता हूं कि जहां आप 240 करोड़ रुपये का रिलीफ दे रहे हैं, कई चीजों पर आप ने उन को रियायत दी है वहां आप हरिजनों को भी कुछ देंगे। आदिवासियों को भी कुछ दें। मैं यह नहीं कहता कि आप उन्हें 240 करोड़ रुपया का रिलीफ न दीजिये लेकिन मैं यह कहता हूं कि आप 100 करोड़ रुपये का एक फाइनेंशएल कमीशन बना दीजिये। जो कि हरिजन और आदिवासियों को कर्जा दे और फर्स्ट कम फर्स्ट सर्व के आधार पर दे। आप जब किसानों के लिए यह सब कुछ करने जा रहे हैं तो हरिजन और आदिवासियों के लिए इतना तो कर दीजिये। आप किसानों को 240 करोड़ रुपये दे रहे हैं, आप हरिजनों और आदिवासियों को 100 करोड़ रुपए दे दीजिये। यह मैं इसलिये मांग रहा हूं कि भारतवर्ष में जो गरीब हरिजन कपड़ा बनाता था आज वह कपड़ा बनाता है बिरला। आज बिला साहब हिन्दुस्तान के सब से बड़े जुलाहे हैं। टाटा सब से बड़े लुहार हैं। और बाद सब से बड़ा जूता बनाने वाला चकार है। हरिजन और से छोटे छोटे काम करता था, आज वहां साइंस के आने से सब कामें उन से छिनते जा रहे हैं। सिर्फ उस के पास एक काम में रह गया है और वह है झाड़ू देने का। अगर उस में भी साइंस आ गयी तो वह काम भी उस से छीन लिया जाएगा। इसलिए मैं सिर्फ इतना चाहता हूं कि आप उन के लिए सौ करोड़ रुपए की एक फाइनेंश

कारपोरेशन कायम कर दीजिये जो कि इन हरिजनों और आदिवासियों को कर्जा दे ताकि वह अपने पैरों पर खड़े हो सके।

15.05 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

उपाध्यक्ष महोदय, एक बात मैं और कहना चाहता हूं। हरिजनों और आदिवासियों के लिये रिजर्वेशन का पीरियड 26 जनवरी, 1980 को खत्म होने वाला है। इस के बारे में सरकार को इसी साल कदम उठाना पड़ेगा नहीं तो वह रिजर्वेशन उन के लिये खत्म हो जाएगा। मैं सरकार से मांग करता हूं कि इसी सेशन में या अगले सेशन में सरकार को रिजर्वेशन बढ़ाने के लिए बिल लाना चाहिए। इन के लिए रिजर्वेशन पीरियड बीस साल के लिये और बढ़ाया जाना चाहिए। आज तीस साल के रिजर्वेशन के बाद भी क्या सरकार यह कह सकती है कि उस के महकमों में इन लोगों का कोटा पूरा है? आज तक किसी विभाग में भी उन का कोटा पूरा नहीं हुआ है। मैं सरकार से मांग करता हूं कि जो लोग रिजर्व्ड कोटे, के अगेंस्ट दूसरे लोगों की भर्ती करते हैं उन को एक साल की सजा दी जानी चाहिये और उन पर जुर्माना भी किया जाना चाहिये। मुझे खुशी है कि वैस्ट बंगाल गवर्नमेंट ने ऐसी चीज पास की है और दो स्टेट गवर्नमेंट ने इस को किया है। अगर तीन स्टेट्स यह कर सकती हैं तो सेन्ट्रल गवर्नमेंट इस को क्यों नहीं कर सकती है?

उपाध्यक्ष महोदय, मैं एक बात और कहना चाहता हूं हमें कंझावला (दिल्ली) की मेन्टेलिटी को बढ़ावा नहीं देना चाहिए। आज यह कहा जा रहा है कि एक एकड़ जमीन भी हरिजन को अलाट न करो। दूसरी मांग उन की यह है कि कास्ट के आधार पर नौकरियों के लिए रिजर्वेशन नहीं होना चाहिये। कहने में तो यह बात बहुत अच्छी लगती है लेकिन मैं कहना चाहता हूं कि आप हिन्दुस्तान से जात पांत को खत्म कर दीजिए। मैं कभी रिजर्वेशन को नहीं मांगूंगा। जब तक यह जांत-पांत हिन्दुस्तान से खत्म नहीं होती तब तक हरिजनों को भी संरक्षण नहीं मिल सकता। जमीन जांत-पांत के आधार पर रहेगी और भूले-भटके से जो जमीन से वंचित रह गया तो वह नौकरी पर कब्जा कर लेगा तो हरिजन और आदिवासीयों को कुछ नहीं मिलेगा।

उपाध्यक्ष महोदय, मैं एक बात कह कर बैठता हूं। मैं अम्बाला क्षेत्र से आता हूं। अम्बाला डिस्ट्रिक्ट बहुत पिछड़ा हुआ है। मैं केन्द्र से मांग करता हू कि उस जिले को एक आयुर्वेदिक कालिज के लिये ग्रांट दें ताकि वहां आयुर्वेदिक कालेज की स्थापना हो सके।

SHRI NARENDRA P. NATHWANI (Junagadh): This budget gives an edge rather a greater one than the previous budgets, to agricultural sector over the other sectors. The budget policy, till the Janata Government came to power had led to disparity in growth of agricultural and non-agricultural sectors, thereby creating several distortions in our economy. It is the policy of the present government to remove this imbalance; in order to give due importance to the agricultural sector. For its development it is necessary to give increased facilities for irrigation and fertilisers.

So far as irrigation facility is concerned, there is an increased outlay; the increase in outlay comes to Rs. 1488 crores, whereas the previous figure of outlay was Rs. 1402 crores. The target for creating additional irrigation potential has also been fixed at a higher figure, namely, 32 lakhs of hectares. This is considered to be the increased irrigation potential for the next year. In order to encourage minor irrigation, the scope of subsidy is being extended to small farmers, and the rate of interest to be charged from farmers is also sought to be reduced by one per cent. These extended facilities are sought to be given for increasing irrigation and land development.

Secondly, in regard to fertilisers, there is going to be an increase in subsidy of Rs. 129 crores. Further there is reduction in excise duty on fertilisers to be supplied to farmers who own land or who cultivate land. Of course at this stage it is not possible to say to what extent small or marginal farmers would be benefited but *prima facie* it seems that in the present circumstances it will benefit more well-to-do class of farmers. I do not grudge them this facility; I do not call them kulaks, it does not matter whether they are kulaks, so long as increased agricultural production ultimately enures for the prosperity of the entire country. Well-to-do people who have got sizeable holdings and who have got the facility of irrigation would naturally be more benefited. Whether consumers will get any benefit remains to be seen; it depends upon several other circumstances.

I come to another item, the relief from excise duty altogether of unmanufactured tobacco. I have some knowledge of this subject. As far back as 1961 I was appointed a member of the

[Shri Narendra P. Nathwani]

Central Excise Committee and at that time I had an occasion to go into the structure of Tobacco Tariff and the difficulties involved in administering that tariff. Even at this stage we were thinking how best to simplify the whole procedure. It is difficult to say at this stage what benefit in terms of money it would confer upon cultivators, curers and small tillers. Mr. Desai, the Hon'ble Member, comes from that part. I met a representative—the President of Tobacco Merchants Association. the other day and tried to collect information about the reaction. He said it was too early to say. But it was very widely welcomed. It is really a bold step and does away with the inconvenience, harassment and even corruption in administering duties. It is not necessary to dilate here on the inconveni ence and harassment it involved. I may also refer to other small advantages like subsidies for storage facilities that are sought to be conferred on farmers. Therefore, on the whole so far as agricultural sector, viz., farmers are concerned, they would certainly be benefited.

There is one other aspect of the Bill which also deserves to be supported and welcomed and it is the proposal so far as public expenditure is concerned to appoint a Commission to go into the question. Not merely it will go into the question of how to reduce the expenditure, but it also would study the impact of public expenditure on growth of development and reducing unemployment in rural areas.

Having said that I pass on to some aspects which seem to be critically examined. It is claimed that the wholesale price index has remained constant, almost constant, relatively stable. But there is one feature which is rather very distressing according to me and it is this. If you see the Economic Survey, at page 20 you will find that this kind of stability in wholesale index is achieved by reason of fall in price several food articles. For instance at page 20, you will find that fall in rice per cent, fruits and vegetable 8.2 per cent, 16 per cent in food products and 23.1 per cent in sugar, gur, 11.2 per cent in edible oils. All these items account for about 37 per cent in the total weightage Therefore, it—this so called stability in whole sale index—seems to me to be illusory. What has happened is this. You find a flight of acreage. When prices go down, the farmers do not grow that commodity. Naturally they look to the price that they have fetched last year but likely to get in respect of other commodities they saw now, there is flight in acreage with the result that we are faced alternatively with situation of surplus and scarcity, lobby pressure—lobby equation—what has been referred to as 'adhocism' by the hon. Member Shri C. Subramaniam in our foreign trade. According to the exigencies of the moment you have to import or export. But there is one good feature. Let me hasten to add that Government seems to be aware of this aspect and hon. Minister of Finance has borne this aspect in mind. In paragraph 12 of his speech he said—

> "A policy which will increase exportable surpluses of such items as fruits, vegetables, certain types of vegetable oils, oil extractions and spices needs to be pursued vigorously because it will not only raise the incomes of the farmers but also generate additional employment in the rural areas".

I may add, it would impart stability to your foreign trade. I personally feel that instead of dealing with this question piecemeal, it is highly necessary that a long range acreage crop and production programme should be formulated. Then only you will have comparative stability in production, in prices and in foreign trade.

Coming to rural development, one of the ways suggested for achieving this object is that labour-intensive techniques will be adopted, thus enlarging opportunities for employment. This was exposed the Government to the charge that Government does not believe in science or modern technology.

taken broadly is justified because even now we find that our Government is fully alive to the need to employ appropriate technology Otherwise there would have been no provision for exploring and drilling for oil off-shore by adopting modern and sophisticated techniques. Again, the Hon'ble Minister—I think in para 58—has pointed out that proper steps would be taken to recruit and train the rural youth in proper skills. This aspect namely, general need of growth of Science and technology also has been borne in mind. Actually you may take one view regarding what is the appropriate technology in a particular field. There may be scope for honest difference of opinion. But the need for appropriate technology is fully taken note of by the Minister in this budget.

I come to another aspect. It is said that this budget is for the rural population as against the urban population. One thing we must not fail to notice. As a result of this budget, the share market boomed up. If this budget was so anti-urban, why should the share market boom up?. Therefore, it is not anti-industry, you must admit that you may say it is negative. Industry expected some drastic tax measures but they have not been resorted to. Therefore, it restored buoyancy to the share market. But as at present you cannot say that this budget is anti-industry. So, you cannot say it is anti-urban. If you classify it as urban and rural part, no doubt there is a sort of antagonism; such an impression is created, and I would say justifiably, that there is a sort of confrontation. I come to that straightway. This impression has been created because of increase in taxes, both direct and indirect. For instance, there is increase in surcharge on income. According to me there has been no justification for this. For a pittance, you are creating an unfavourable psychological effect and hitting the persons who have got only marginal monies left with them. But the real crux of the matter is imposition of excise duties on several articles of daily use by common people.

They fall broadly into three categories—(a) luxury articles, (b) durable articles, and (c) articles which are used daily by common people. Before I say anything about this classification, I would say, there are poor people both in urban and in rural areas. According to the survey made by Prof. Dandekar some years ago—I have not got the latest figures—but it must be borne in mind that though bulk of poor are in rural areas the percentage of poor in urban areas is larger than what you find in rural areas though Prof. Dandekar has shown that whereas the percentage of persons below the poverty line in rural areas is 40, in urban areas for a comparable or equivalent living standard, their percentage is 50. Keeping this thing in mind, you can see how many poor people would also be affected in urban areas.

So far as luxury items are concerned, if you like you can tax them—motor cars, air-conditioners, television sets, refrigerators—even the smallest one if you like. I have nothing to say about taxing them. Heavens are not going to fall. But so far as durable articles like steel furniture etc are concerned, do not be so rigid. So far as consumer articles of daily necessity are concerned, I do not think there is any necessity, to tax them.

I am not making any detailed suggestion regarding raising moneys because it would not be prudent, rather it would be presumptuous on my part to do so. If you study the rise in scripts in share bazar, if you try to study the annual reports of various companies, you will find that some companies have made very large profits. I can give you that. You could have easily taxed their products—those commodities—and saved the consumer articles from increased excise duties.

About capital gains tax, it has become a common to purchase certain things in blackmarket. During last three months, I came across two such

[Shri Narendra P. Nathwani]

cases. The level in black market dealings has risen so much that no one can easily guess about it. In Bombaby, a flat which fetches a monthly rent of Rs. 140 was offered for a premium of Rs. 4 lakhs. A showroom whose monthly rent is Rs. 1200 was offered for about Rs. 30 lakhs. Where do you find this money from? To what extent the black-marketeers and hoarders can go, most of us have no idea. We go on ignoring it. And the proposal to withdraw concessions in regard to capital gains tax would have the effect of increasing this tendency. With suitable adjustments like investing moneys for a longer period or in rural development you could continue this concession and then your purpose of checking black market also could be served.

There are other things also but because of lack of time, I am unable to elaborate at them. For that, I will move my amendments when the Finance Bill is taken up

With these words. I support the Budget to the extent I have mentioned. Again, I thank you, Sir for giving me this opportunity for participating in the debate on Budget.

SHRI ISMAIL HOSSAIN KHAN (Barpeta): Mr. Deputy Speaker, Sir, I rise to speak a few words on the Budget. Particularly, I shall confine my remarks to the problems of Assam.

When this Budget was introduced, next day, the price of every essential commodity like kerosene oil, salt and some other items like soap etc. has gone up in Assam though they were not taxed to that extent. In Assam, there are small towns and villages. Kerosene oil is sold there at Rs. 4 per litre, even though, petrol is produced in Assam. Salt is a very scarce commodity in Assam. Cement and salt are the most essential commodities. But they are highly priced in Assam and are not available in the market. Government has taken no steps to check this arbitrary price rise by hoarders, profiteers and smugglers. In rural areas, these essential commodities are not available at reasonable prices even though they are available with the hoarders and smugglers. In the shops, the prices of essential commodities are not displayed. In the case of some industrial products the price is not written on the price tag and so the dealers charge as much as they can.

Though agriculture is given top priority and some small concessions are given in respect of fertilizer and power tiller, they are available only for the big farmers. The small farmers will not be benefited by these provisions, especially in Assam, where 80 per cent of the cultivators are poor and they use only wooden ploughs and a pair of bullocks. They are so poor that they cannot afford to purchase power tillers or use fertilizers. Most of them live 10 to 15 km. away from towns and so they are deprived of the facility of bank loans.

Because of the humid climate of Assam there are many insects which damage the crops in Assam. So, insecticides and pesticides should be supplied to Assam in large quantities and at reasonable prices.

According to public opinion, this budget is prepared to benefit only UP, Bihar, Punjab, Haryana and Madhya Pradesh which have big farmers and not for poor and backward States like Assam, Arunachal Pradesh, Tripura or Nagaland.

I do not find any justification for increasing the rates by the postal department, especially when the efficiency in the postal department has gone from bad to worse. Because, formerly we used to get letters in Assam from Delhi on the 3rd to 5th day of its posting. Now-a-days we receive letters after 10 to 20 days. I do not understand what has happened to the Postal Department and why such inordinate delay is taking place, especially when their is a speedy mail train which reaches Assam every second day from Delhi.

Chaotic conditions are prevailing in the Education Department. In every high school and college there is movement against the teachers or the administrative authority and the Government. There is also mass copying in the examination halls which is not checked.

Crores of rupees are distributed by the UGC to the various educational institutions according to the whims of the Chairman and the Secretary. Most of the deserving institutions are not given priority. Particularly in the case of Assam, most of the colleges are neglected without any reason, most probably because there is no member from Assam in the UGC to look after the interests of Assam. The result is that most of the educational institutions in Assam are not getting grants.

There is a burning problem in Assam connected with the infiltration of people from Bangladesh into our State. I was surprised to see a news item from Shillong in the *Indian Express* of 5th February, 1979 which reads:

> "According to one estimate, every eighth Assamese is a Bangladesh Immigrant. Even though this estimate may be highly exaggerated, there is no denying the fact that the figures of immigrants from the neighbouring country would run into several thousands, if not lakhs."

This news is highly exaggerated by the reporter, and it is this type of news which creates confusion in the society. The result is that police have become alert and they harass the local people to find out whether they are originally from Bangladesh. This problem is persisting since the days of partition and whenever there is disturbance in East Pakistan, people used to migrate to the neighbouring States. This is a problem which has to be solved by the Government and it is not for me to suggest what the remedy should be. It is a matter of regret that hundreds of Indian citizens are unecessarily harassed by the police in the name of Bangladesh.

This is a problem created in 1950, when thousands of Muslims were affected by communal riots and they took shelter in the then East Pakistan. After the Nehru-Liaquat Pact, almost all of them were repatriated. Some of these people were suspected to be Pakistan nationals and in 1964 some of them were served with "quit India" notices. Then there was a hue and cry on this subject and the Government set up a tribunal. Most of the cases referred to the tribbunal were declared as Indians. Again, there were some cases where the affected people felt that they did not get justice. They took recourse to law courts where 80 per cent of the people were declared as Indian nationals. Since then the police have prepared some master chart of particular sections of people who are the residents of Assam and they are unnecesarily harassed. Government should look into this and solve this problem amicably. Our Prime Minister should have bilateral talks with President Zia-ur-Rahman for their repatriation and resettlement if Bangladeshis are found in India. They should be dealt with fairly and in the name of Bangladesh the local people should not be harassed.

Sir, I suggest one thing. There is one Prime Minister and there are two Deputy Prime Ministers. I suggest that there should be one capital in Delhi and another two capitals in the extreme east and in the extreme south. The two capitals in the extreme east and the extreme south should be Assam and Cape Comorin respectively. While the Prime Minister should be in Delhi, the other two Deputy Prime Ministers should shift their headquarters, one to Assam and the other to Cape Comorin, for better administration.

With these words, I conclude my speech.

श्री राम सेवक हजारी (रोसड़ा) : उपाध्यक्ष महोदय, जिस भावना से यह बजट लाया गया है, उस भावना का मैं स्वागत करता हूं। लेकिन इस देश का जो उपभोक्ता वर्ग है उसको भी ध्यान में रख कर यह बजट लाया जाना चाहिये था। उपभोक्ता वर्ग का ध्यान इस बजट में नहीं रखा गया है।

[श्री राम सेवक हजारी]

उपाध्यक्ष महोदय, किसानों की बात कही जा रही है। कहा जा रहा है कि डीजल पर हमने एक्साइज ड्यूटी कम कर दी है। लेकिन मैं कहना चाहता हूं कि किसान के काम में जो चीजें आती हैं उनमें हाई पावर डीजल भी इस्तेमाल में आता है। हाई पावर डीजल की कीमत भी कम की जानी चाहिये थी लेकिन उसको नहीं किया गया है।

उपाध्यक्ष महोदय, मैं आपको बताना चाहता हूं कि इस देश के किसानों की क्या स्थिति है और इस बजट से कितने प्रतिशत किसानों को फायदा होगा। एक हेक्टेअर से दो हेक्टेअर तक भूमि जिनके पास है उनकी कुल संख्या इस देश में 60 प्रतिशत है। 50.6 प्रतिशत इस देश में ऐसे किसान हैं जिनके पास एक हेक्टेअर से कम भूमि है। जिनके पास ज्यादा भूमि है वे इस देश में 11.4 प्रतिशत किसान हैं। जिन के पास चार से दस हेक्टेअर तक भूमि है वे इस देश में चार प्रतिशत किसान हैं। जिनके पास दस हेक्टेअर जमीन है वे 11.4 प्रतिशत हैं और इनके पास देश की भूमि का 60.8 प्रतिशत हिस्सा है और बाकी सारे किसान जो कि 24 करोड़ हैं उनके पास इस देश की कुल भूमि का 20 प्रतिशत हिस्सा है। यह स्थिति हमारे देश में आज भूमि की है और किसानों की है। इन छोटे किसानों के लिए भी इस बजट में प्रावधान होना चाहिए था।

हमारे जो वित्त मंत्री जी हैं हम उनसे आशा रखते थे कि जो पद्धति बजट के बारे में चली आ रही है उसमें वे कुछ परिवर्तन लायेंगे लेकिन वैसा नहीं हुआ है। बजट एक फ्रांसीसी शब्द है। फ्रांसीसी में बजट को बजेता कहा जाता है। उसी से बजट बना है। 1973 में इंग्लैंड के हाउस आफ कामन्स में जब बजट आया तो एक सदस्य ने वहां मजाक में कहा था कि यह वित्त मंत्री चमड़े की थैली ले कर आये हैं। तब से जो प्रथा चली आ रही है उसी प्रथा के अनुसार हमारे नये वित्त मंत्री जी भी यह बजट ले आये हैं। कोई नयी पद्धति बजट बनाने में नहीं अपनाई गई है। यह गांधी का देश है। यहां नये नये प्रयोग होने चाहिये थे। जापान, कनाडा आदि देशों में जब बजट आता है तो बजट के पहले प्रचारित किया जाता है कि यह बजट आ रहा है, इन चीजों पर टैक्स होगा। लोग उस पर अपनी-अपनी प्रतिक्रियाएं व्यक्त करते हैं और कहते हैं कि किन चीजों पर टैक्स लगना चाहिये, किन पर नहीं लगना चाहिये। उनकी भावनाओं को ध्यान में रख कर फिर बजट तैयार किया जाता है। इस देश में भी इसी प्रकार से बजट आना चाहिये। लेकिन हमारे देश में जो पद्धति चली आ रही है, उसी के अनुसार बजट लाया जाता है। पिछले तीस सालों से एक ही पद्धति चली आ रही है। इसमें परिवर्तन करने की जरूरत है।

उपाध्यक्ष महोदय, 8,431 करोड़ रुपये एक्साइज ड्यूटी के रूप में वसूल किये जाते हैं। माननीय वित्त मंत्री जी ने तम्बाकू पर जो ड्यूटी थी उसको खत्म किया है, इस के लिए धन्यवाद के पात्र हैं। मेरे क्षेत्र में भी लोग तम्बाकू की खेती करते हैं। लेकिन आपने दूसरी तरफ गरीबों के जो बीड़ी काम में आती है उस पर टैक्स बढ़ा दिया है। आपने साबुन पर, टुथ पेस्ट पर, टुथ ब्रुश पर टैक्स बढ़ा दिया है। आज कोई ऐसा आदमी नहीं है जो इन चीजों को इस्तेमाल न करता हो। यह कर किसी खास तबके के लोगों पर नहीं लगा है, यह आम लोगों पर कर लगा है। हम वित्त मंत्री जी से यह आग्रह करेंगे कि वे इस बारे में पुनः विचार करें। उन्होंने जो डीजल पर, बीड़ी पर, साबुन पर, टुथ पेस्ट पर जो कर लगाया है, उसको विचार कर के वे हटायें। देश में असन्तोष की भावना फैल गई है। लोग आशा करते थे कि नई सरकार जब आई है और हमारे वित्त मंत्री हैं उन्होंने जो इस कार्यभार को सम्भाला है तो चूंकि वह गांधी वादी हैं इस वास्ते वह नए ढंग से इस सब काम को करेंगे लेकिन उनको निराशा ही हाथ लगी है। आज किसान द्वारा उत्पादित वस्तुओं की कीमतों में वृद्धि नहीं हो रही है, उसके द्वारा उत्पादित चीजों के दाम वहीं रुके हुए हैं, वे बढ़ नहीं रहे हैं और न आप उनको बढ़ा रहे हैं, उसको आप ज्यादा नहीं दे रहे हैं लेकिन दूसरी तरफ कुछ लोग हैं जिन को आप महंगाई बढ़ने की वजह से महंगाई भत्ता दे रहे हैं और अन्य प्रकार की सुविधायें दे रहे हैं। उन की सुविधाओं में आपको चाहिये था कि आप कटौती करते। उनको आप सस्ते में सामान दे रहे हैं। महंगाई बढ़ने की वजह से जब वे लोग आन्दोलन करते हैं तो आप उनका महंगाई भत्ता बढ़ा देते हैं। सस्ते दामों पर आप उनको चीजें दे रहे हैं। मैं चाहता हूं कि आप एक्साइज ड्यूटी हटा दें ताकि कीमतें कम हों। जब उनको सस्ती चीजें मिलेंगी तो उनको आपको महंगाई भत्ता नहीं देना पड़ेगा, उस में कटौती भी हो सकती है। इससे आपका खर्च कम हो सकता था। ऐसा आप ने नहीं किया है। कोई भी सरकार हो वह चन्द लोगों के डर से आज तक एक्साइज ड्यूटी बढ़ाती ही चली गई है, अन्य प्रकार के कर लगाती चली गई है। आप को साहस के साथ इन चीजों में कटौती करनी पड़ेगी और जब तक आप ऐसा नहीं करते हैं तब तक देश में समानता कायम नहीं हो सकेगी।

केन्द्रीय एक्साइज ड्यूटी जो लगती है उसका क्या असर हुआ है? पांच आदमियों का परिवार होता है तो उसको दो सौ रुपया प्रति व्यक्ति प्रति वर्ष देना पड़ा है। अब आप देखें कि इस देश में पचास प्रतिशत लोग गरीबी की रेखा के नीचे रहते हैं। दूसरी ओर दो सौ रुपये जब प्रति व्यक्ति प्रति वर्ष उनका खर्च बढ़ जाता है तो उनका क्या हाल होता होगा। इसका भी आपको ख्याल करना चाहिये था। यह जनता की सरकार है, किसी खास वर्ग की सरकार नहीं है।

अब आप अपनी योजनाओं को देखें। हाउसिंग योजना को देखें। आपको चाहिये था कि आप तृतीय और चतुर्थ श्रेणी के कर्मचारियों के लिए मकानों की व्यवस्था करते। उनको मकान नहीं मिल रहे हैं। छोटे छोटे किसानों के लिए, छोटे छोटे नौकरी पेशा

लोगों के लिए आपको सुविधाओं की व्यवस्था करनी चाहिये थी लेकिन वह आप नहीं दे रहे हैं । ऐसी व्यवस्था में आपकी सरकार में और पिछली सरकार में फर्क क्या है ? पिछली सरकार में एक खास वर्ग के लोगों को ही लाभ मिलता था और आज भी आप वही कर रहे हैं, वही लोग जो पहले ऐशोआराम करते थे आज भी कर रहे हैं । आपने विलासिता की वस्तुओं पर कर नहीं बढ़ाया है । पिछली बार भी वित्त मंत्री ने रेफ्रिजरेटरों और कूलरों वगैरह की कीमतें कम कर दी थीं । अब आप बताएं कि कितने लोग इनका इस्तेमाल देश में करते हैं । हमारा गरीब देश है । गरीबों की भावनायें आपके साथ हैं । यदि गरीबों की भावनाओं के अनुरूप आप बजट नहीं बनाएंगे तो उन में जो आक्रोष है वह बढ़ता ही चला जाएगा । लोग जो यह समझ रहे थे कि उनका रहन सहन कुछ ऊंचा होगा, उनको कुछ सुविधा मिलेगी वह इससे उनको मिलने वाली नहीं है । मैं आग्रह करता हूं कि बजट पर आप पुनर्विचार करें । गरीबों को, छोटे कर्मचारियों को, छोटे नौकरी पेशा लोगों को आप सुविधायें दें और उन के लिए इस बजट में प्रावधान करें ।

किसानों की बात कही जाती है । मैंने पहले भी कहा था और आज भी कहता हूं कि उनकी फसल का आप बीमा करें । लेकिन आप बीमा ट्रक का करते हैं, मोटर कार का करते हैं, बड़े लोगों का करते हैं और उनको फायदा पहुंचाते हैं । जो किसान हैं और जो सत्तर प्रतिशत हैं, जो खेती पर निर्भर करते हैं उनके लिए भी आपको बीमें की व्यवस्था करनी चाहिये थी, उनकी खेती का इनश्योरेंस करने की व्यवस्था करनी चाहिये थी वह आप ने नहीं की है । इसको आप करें ।

ग्राम विकास की बात की जाती है । मैं अनुभव के आधार पर कहता हूं कि अन्त्योदय योजना के अन्तर्गत गरीबों को मवेशी खरीदने के लिए, छोटी मशीनें खरीदने के लिए, कुटीर और लघु उद्योग स्थापित करने के लिए, जिन को आप बढ़ावा देना चाहते हैं, कर्ज नहीं मिलता है । यह बढ़ावा उनको कैसे मिलेगा ? बैंक के कर्मचारी अन्त्योदय कार्यक्रम के अन्तर्गत उनको कर्ज नहीं देते हैं । उनको परसेंटेज चाहिये होता है और वे परसेंटेज लेते हैं । मशीन से बनी वस्तुओं पर आपने कर बढ़ाया है और छोटे उद्योगों का आप बढ़ावा देना चाहते हैं तो आपको चाहिये था कि आप एक निर्धारित समय में छोटे उद्योगों की स्थापना करते, उनका विकास करते । तब आप मशीनों से तैयार की गई चीजों की कीमत बढ़ाते तो वाजिब होता । लेकिन ऐसा नहीं हो रहा है । इसलिए छोटे उद्योगों को बढ़ावा देने के लिए प्रोत्साहन दिया जाय और निर्धारित समय के अन्दर इन योजनाओं को पूरा कीजिए, और छोटे लघु, कुटीर उद्योगों को बढ़ावा दीजिए तभी आपकी भावना सफल हो सकती है । अन्यथा नहीं । आज छोटे उद्योग बहुत कम हैं और बड़े उद्योगों से तैयार की गई वस्तुओं पर जो टैक्स लगता है उसका असर गरीब पर पड़ता है जिससे लोगों में आक्रोष है । इसलिए उनके आक्रोष को दूर कीजिए, और जो कमियां हमारी व्यवस्था में चली आ रही हैं उनको दूर कीजिए ।

इन शब्दों के साथ मैं अपनी बात समाप्त करता हूं ।

SHRI SOMNATH CHATTERJEE (Jadavpur): Mr. Deputy Speaker, Sir, we feel that this Budget has more victims than, if there are any, so called beneficiaries. It seems to me a product of fiscal thoughtlessness and the resule of it has become disastrous. Within a few days only after the Budget proposals have come up, we have seen that it had not only the effect of boom in the share market, but every section of the common people today has started groaning under the impact of it. On the one side, we find that the share market is going up and on the other we find that there is a complete stoppage of the public transport system. There is a hike in the price of kerosene as if we have achieved complete rural electrification in this country. Then there is an increase of levy on every day consumer articles. An attempt is being made to give an impression that only the rich people are the targets of these imposts. The sooner that impression is removed the better. With eight per cent levy on the residuary item 68 in the Central Excise list, the net of indirect taxation has been spread very wide and today we have a budget where a massive taxation proposal for Rs. 360 crores has been provided, out of which Rs. 602 crores, if I am not mistaken, is to come out of indirect taxes. With an uncovered deficit of Rs. 1300 crores, what sort of budget proposal is this? Who are the intended beneficiaries of any of these proposals with the highest amount of indirect taxes? We now find the inevitable demand for increase in fares, bus fares, taxi fares and everywhere. Who is to feel the pinch of it? Who is to bear the burden of it? The common people. The result of these imposts is immediate increase in the misery of the people and the Government sits tight, there is no attempt to minimise the hardships of the common public in the country. They come with a proposal for increase in the fares because of increase in the petrol price

[Shri Somnath Chatterjee]

and in the price of the spare parts. The Government concedes the increase. Who are the victims? Again the common people are the victims. Where is the concern for the common and ordinary people of this country in this Budget? We find a laborious exercise made by the Finance Ministry and an attempt has been made to give misleading picture to the people of this country that the result will be only one per cent rise in price. There is a deliberately misleading impression that is sought to be created. What is the effect today? Within a few days, within three weeks, there is rise in the price of every commodity. You have not spared ordinary articles of domestic use, you have not even spared biscuits, bidis and what not. They come and tell the people through a communique of the Finance Ministry that the rise will be minimal 1 per cent. Even a Cabinet Minister of this Government, Mr. Mohan Dharia, we found in the papers, has denied that.

It is said to be a new orientation because, for the first time, the agricultural sector has been thought of. Everybody wants and we want real genuine and urgent relief to be given to the rural masses. Is this budget going to achieve that? That is the point. Instead of having internal dissension, if ome attention could be paid to that, it would have been better Almost a bureaucratic attitude we find on the Treasury Benches. The question is: Who will get the real relief which is supposed to be meant for the agricultural sector? Would the peasant masses get the benefit?

Kindly see the present situation in India and how does this budget even purports to rectify. The prices of commercial crops like cotton, sugarcane, potatoes, jute, etc. have crashed, and admittedly crashed. Who are the victims? Primary producers are, unfortunately, the victims. The peasants are forced to indulge in distress sales. They are not getting even the minimum prices for the agricultural produce. As a result, they have necessarily to be under the grip of money-lenders and speculators. When the peasants come under their grip, as they have always continued to be, where is the protection for the primary producers? There is not a single proposal in this budget to give any relief to the peasantry from their present plight, to secure them reasonable prices for their produce and to save them from the speculators and the money-lenders.

On the one hand, we find, the prices of commercial crops have crashed and the prices of agricultural produce have fallen but, on the other hand, there is a rise in the index of wholesale prices. One has to find out what is the basis of the economic policy as a result of which these imbalances in the economy have taken place and have continued. At the same time we find that the prices of manufactured articles have registered a rise. As Mr. Nathwani correctly said, we are told day in and day out that this Government have achieved price stabilisation—a wonderful achievement—what is the price stabilisation? How is it achieved? As I said it is because there is a fall in the prices of agricultural produce, fall in the price of commercial crops, at the expense of primary producers and because of the restriction on the purchasing power of the people in this country. All this has resulted in the socalled price stabilisation.

For industrial products, there are hardly any purchasers because there is a complete dwindling of the purchasing power of the common people of this country. The result is that more and more unemployment is following lesser and lesser industrial production. This cannot be avoided. We want, no doubt, relief to the rural masses. But we would like to know, by a reduction of 10 p. or so per kg. of fertiliser, how many ordinary peasants will derive benefit. There are no land reforms as yet carried out. Still there are *benami* holdings, large holdings, and large land-holders who can spend money on chemical fertiliser, as much as they want. How many of the peasants can

afford to have power tillers, use PVC pipes and what not they have tried to think of. Now, all this talk of rural orientation and the talk of turning the face towards rural areas is trying to create the impression in the minds of the people that the urban people are all rich people in this country, that for 30 years they received all the benefits in this country and therefore the time has now come for a reversal, for imposing taxes to the extent of Rs. 605 crores by way of indirect taxation. The big monopolists are very happy: only Rs. 60 crores are supposed to be direct taxes —although there is no attempt to mop up black money and there is no attempt to realise tax arrears outstanding for years and years. What attempts have been made? In spite of the sincere effort, I take it, of Mr. Agarwal has smuggling completely stopped in this country? There is no direction in this budget. Therefore we call it an anti-people's budget. There is a rise in tax on petrol, kerosene and soaps. Wonderful ideas! As Dr. Sushila Nayar as said do we want dirty people? That is the impression of Dr. Sushila Nayar, one of the leading Members of the Janata Party. Another leading Member has said that it gives us the smell of the soil. Somebody else was saying that the budget is such that we will have people with bad breath. It does not sound nice, but this is the position in this country. Taxes on items like these!

Therefore, we feel that the time has come for this Government to realise that it is almost in the nature of gimmicks. I would not call it altogether a gimmick but it is in the nature of a gimmick and will not help restore the economy of this country.

In spite of the fall in industrial production and greater and greater unemployment, not a single proposal has been given in the budget as to how to have more employment. With greater and greater unemployment and with greater and greater price rise, the cycle of price increase will be more and there has to be necessarily a demand from the working class for an increase in their wages and salary because they have to meet the increased expenses. Giving a pittance on account of slum clearance will not bring about a radical change in the urban sector even. What is the attitude that is being displayed by this Government? We would like to know what would be the effect of the increase in regard to Item 68, residuary products. There is no exercise here: whether capital gains is given a go-by or not we do not know. Although as Prof. Mavalankar has said, it may not have that effect, what will be the effect of this imposition on Item 68?

Even postal articles have not been spared. Articles of everyday, common use have been brought within the ambit of taxation. The attitude of this Government towards the working class is such that it is going to land them in the biggest trouble: I would like to give them a friendly word of warning.

What is happening in the public sector? No discussion, no negotiation is taking place. The Bureau of Public Enterprises has been set up as a shield and no meaningful negotiation has taken place. Although solemn assurances were given on the Floor of Parliament that negotiations will take place with the Unions and bilateral agreements will be arrived at, secret circulars have been issued by this Government asking the Managements of public sector organisations not to enter into any agreements with the Trade Unions: as a result, discontent is rising. You cannot stop people from asking for a reasonable wage and pay scale. There is no provision for a need-based minimum wage in the budget proposals. There is no proposal in this budget for the purpose of giving relief to those peasants who are actual producers. For the primary producers who have to go to the market and depend for their subsistence on inadequate price for those commodities, there is not a single proposal.

[Shri Somnath Chatterjee]

16.00 hrs.

Therefore, we feel that this is a Budget which is against the interest of the people. In West Bengal, on the 15th March, the common people, the working people, are holding meetings and demonstrations in a wide scale to protest against these impositions on the common people of this country in the name of so-called reorientation of the agricultural sector. This will be throughout the country. We would, therefore, request the Government to have a re-thinking, a serious re-thinking, on tax proposals on articles of common use. If you keep the hike as it is on petrol, kerosene, soap, etc., it is going to affect very seriously the common people of this country. I would request the Government to give a very serious thought to it.

कुमारी मणिबेन वल्लभभाई पटेल (मेहसाना): सभापति महोदया, आप के बोलने के बाद मुझे बोलने की कोई इच्छा नहीं थी क्योंकि काफी बातें जो आपने कहीं उनसे मैं सहमत हूं। मुझे तो समझ में नहीं आया कि किसान का बजट इस को किस तरह से कहा जाता है। इस में से कौन सी चीज ऐसी है जिस पर कर लगा है और जिस का असर किसान पर नहीं पड़ेगा। क्या उस को मिट्टी का तेल नहीं चाहिये? क्या उस को दियासलाई नहीं चाहिये? क्या वह बस में नहीं बैठता है? पेट्रोल पर कर बढ़ेगा तो उस का भी असर उस पर पड़ेगा। डीजल का भी असर होगा। कहीं स्टेशन से जाता है तो आटो-रिक्शा करना पड़ता है, उस में भी पेट्रोल खर्च होता है। उसका भी असर पड़ेगा। तो मेरी तो समझ में नहीं आता है, मैं बहुत सोचती हूं कि किस तरह से इन्होंने बजट बनाया है।

16.02 hrs.

[DR. SUSHILA NAYAR *in the Chair*]

सचमुच आप को किसानों को फायदा देना हो तो उस की फसल के दाम पहले से तय करें। फसल आ जाने के बाद आप दाम तय करते हैं तो इस का असर उस के ऊपर पड़ता है और उस को पूरे पैसे नहीं मिलते हैं। तो अगर सोचना है तो यह चीज सोचनी चाहिये जिस से उस को सचमुच फायदा हो। इस में तो कौन से किसान को फायदा होगा यह मेरी समझ में नहीं आता है। बड़े किसान को कुछ फायदा हो सकता है यह मैं समझ सकती हूं लेकिन छोटे किसानों को इस से कैसे फायदा हो सकता है? आपने मिट्टी के तेल और दियासलाई जैसी चीजों पर कर लगाया है। क्या इस का असर किसान के ऊपर नहीं पड़ेगा? जो मध्यम वर्ग है उसके पास कौन सी आमदनी है जिस से उस का शोषण चल रहा है? धनी लोग कितने हैं और मध्यम वर्ग के लोग कितने हैं? खाली किसान ही को तो हम को नहीं सोचना है। हम को तो सब को सोचना है। यह सरकार है, यह धनी के लिए भी है, गरीबों के लिए भी है, किसानों के लिए भी है और मध्यम वर्ग के लिए भी है। आप धनी से पैसा न लें, ऐसा मैं नहीं कहती हूं। जरूर लें। लेकिन आप के पास जो पब्लिक सेक्टर है उसका काम किस तरह से चल रहा है? क्या उस में काफी सुधार की जरूरत नहीं है? उस में जिस तरह से उत्पादन होना चाहिये वह होता है? उस में क्षमता बढ़नी चाहिये। मुझे तो यह लगता है कि आप के जितने पब्लिक सेक्टर के कारखाने हैं उन को जितनी क्षमता से चलना चाहिये उतनी क्षमता से वह चलते नहीं हैं। सब कारखाना लेने से हम को फायदा नहीं होगा। हमेशा कम्पटीशन से फायदा होगा। आप की एयरलाइन्स हैं, वह आज कैसी चल रही हैं? सब शिकायत करते हैं। मैं तो जाती ही नहीं हूं उसमें। जब नहीं चलता है तो जाती हूं क्योंकि टाइम पर पहुंचना पड़ता है। अगर आप दूसरी एयर लाइंस को भी साथ साथ लायसेंस दे दें तो यह एयर लाइंस भी अच्छा काम कर सकती है। इस के बारे में आप को सोचना चाहिये।

आपने एक नई चीज निकाली है कि एक्सपोर्ट क्वालिटी की चीज ठीक रहनी चाहिये। बाकी की चीज नम्बर दो की भी हो तो कोई बात नहीं है। यह बात अच्छी नहीं है। आपको सभी के लिए एक तरह की ही चीजें देने की बात करनी चाहिये।

आपको आदिवासियों, हरिजनों और पिछड़े हुए लोगों के बारे में सोचना चाहिये। इनको नौकरियों में भी लेना चाहिये और उन को लेने के बाद उनके लिए खास तरह की क्लासें लगा कर उनको ट्रेनिंग देनी चाहिये ताकि वे लोग भी और लोगों के बराबर आ जाएं। नहीं तो दस साल के बाद हमारी सब सर्विसिज खत्म हो जाएंगी।

सब मंत्रालयों में और पब्लिक सेक्टर अण्डरटेकिंग्स में काफी इकोनौमी हो सकती है, ऐसा मुझे लगता है। यह इकोनोमी करने से काफी फायदा होगा। मैं देख रही हूं कि समाज का कोई भी सैक्शन ऐसा नहीं है जिसने इस के बारे में कुछ न कहा हो। कोई दबी जबान से कहता है, कोई इसको खुले रूप से कहता है। इस बजट से कोई संतुष्ट नहीं है। इसलिए मुझे लगता है कि इस के बारे में हमें फिर से सोचना चाहिये।

नशाबन्दी के बारे में आप क्या कर रहे हैं? मेरे पास आज ही एक चिट्ठी आयी है जिसमें एक अफसर ने कहा है कि हमारे देश में इतना दारू बनाया जाता है जिस पर हम कर लगा सकते हैं। लेकिन इस बजट में शराब पर तो कोई कर नहीं लगाया गया है। अगर सचमुच में आप शराबबन्दी करना चाहते हैं तो शराब पर काफी टैक्स लगाना चाहिये। मैं तो कहना चाहती हूं कि हमारे देश में, हमारी सरकार जहां

जहां भी पार्टियां देती है, उन पार्टियों में शराब नहीं देनी चाहिये। मैंने सुना है कि अब तो राष्ट्रपति भवन में भी शराब देना शुरू हो गया है। यह बड़े दुःख की बात है। क्या फोरेन लोग आयें, विदेशी लोग आयें तो उनको शराब देना चाहिये ? क्या जब हिन्दुस्तान के लोग बाहर जाते हैं तो उन्हें गांजा या अफीम कोई देता है ? कोई नहीं देता है। फिर हम, हमारे यहां जो आवे, उसको शराब क्यों दें ? उनको कह देना चाहिये हमारे यहां शराब बंदी है। ऐसा करने से हम सब लोगों की भावनाओं का आदर होगा।

आज ही मैंने अखबार में पढ़ा है कि दिल्ली स्टेट में शराब बिकेगी। वह इसलिए बिकेगी कि दिल्ली को नुक्सान न हो। वे कहते हैं कि हम शराब बंदी नहीं करेंगे। वे शराबबन्दी करने के लिए तैयार हैं मगर उनको नुक्सान होता है इसलिए वे नहीं करना चाहते। असल बात तो यह है कि अगर यह बंद हो जाती है तो जो लोग इस शराब पर पैसा खर्च करते हैं, वे लोग दूसरी अच्छी चीजें खरीदेंगे और उन चीजों से सरकार को कर मिलेगा। इस तरह से स्टेट को नुक्सान नहीं होगा। इस बजट में सोचने की काफी गुंजाइश है, तबदीली करने की काफी गुंजाइश है। अगर ऐसा नहीं किया गया तो जनता पार्टी का जो यह कहना है कि हम जनता के प्रतिनिधि हैं, जनता का हित करने वाले हैं, यह नहीं हो सकेगा।

वित्त मंत्री का कहना है कि वह किसानों के बारे में सोचने वाले हैं और किसानों का हित करने वाले हैं। मैं भी किसान की बेटी हूं। मुझे मालूम नहीं आप देहात में रहे हैं या नहीं। मेरा बचपन देहात में गुजरा है। आज भी देहात के साथ मेरा काफी सम्बन्ध है। इस वास्ते मैं कह सकती हूं कि देहात के लोगों को इससे कोई फायदा होने वाला नहीं है।

आप फर्टिलाइजर की बात करते हैं। इसके कारखाने आप लगाते जाते हैं ? लेकिन ये फर्टिलाइजर एक निश्चित परिमाण में ही डाले जा सकते हैं उससे अधिक नहीं। यदि इन पर बहुत अधिक जोर दिया गया तो कुछ सालों में हमारी भूमि की जो उपजाऊ शक्ति है वह खत्म हो जाएगी। फर्टिलाइजर से पैदा किये गए अनाज में, अन्न में पौष्टिक तत्व कितने होते हैं इसका भी देखने की जरूरत है। उन से अन्न ज्यादा पैदा होता है इसको मैं मानती हूं। लेकिन वह ताकत देने वाला होता है या कितनी ताकत देने वाला होता है, लोगों को उससे कितनी शक्ति मिलती है यह भी देखने की जरूरत है।

आप बड़े बड़े गोडाउंज बनाते जाते हैं। आप हिसाब लगाएं कि कितना परसेंट इस में सड़ जाता है या कितने अन्न की इन गोडाउंज में बरबादी होती है। सड़ा हुआ जो अनाज है वह मैं मानती हूं कि कैटल फीड फैक्ट्रीज में काम में आ जाता है लेकिन अगर लोगों को वह दिया जाए तो उनको तो उससे नुक्सान ही होता है। इन गोडाउंज में बारह महीने तक अनाज को सम्भाल कर रखना कोई आसान बात नहीं है। आपको सोचना चाहिये कि क्या यह अच्छा नहीं होगा कि हर देहात में या जिला पंचायत या ग्राम पंचायत में उस गांव के अनाज का संग्रह किया जाए और उसके लिए पैसा सरकार दे और जब उसको चाहिये हो तब ले लें। इस तरह से जो बरबादी बड़े बड़े गोडाउंज में होती है, उन में पानी भर जाता है, उन में अनाज सड़ जाता है, वह नहीं होगा और उस नुक्सान से आप बच जायेंगे। इस पर भी आपको सोचना चाहिये।

आप लो कास्ट इकोनोमी की बात करते हैं। इसके लिए मैं समझती हूं कि हम को अपनी सारी नीति बदलनी होगी। बड़ी बड़ी तनख्वाह वालों को संख्या आप बढ़ाते जाते हैं, डी ए बढ़ाते जाते हैं। इस तरह से कैसे लो कास्ट इकानमी की बात आप कर सकते हैं। डी ए बढ़ाते जाएंगे तो कैसे हमारा जो असली स्तर था या जिस लो कास्ट इकोनोमी की बात हम करते हैं, उस पर हम आ सकेंगे ? इस वास्ते सारी अर्थ नीति के बारे में आपको सोचना चाहिये।

पब्लिक सैक्टर के कारखानों में भी काफी सुधार की गुंजाइश है। हम कारखानों को अपने हाथ में लेते जा रहे हैं, नैशनलाइजैशन करते जा रहे हैं। कोयले की खानों का हम ने नैशनलाइजेशन किया है। और भी नैशनलाइजेशन हम कर रहे हैं। लेकिन नैशनलाइजेशन से उत्पादन का स्तर बढ़े और हमारा खर्चा कम हो तब तो इस से कोई फायदा है नहीं तो क्या फायदा है। अगर इनएफिशेंसी रहेगी तो वह चीज जो नैशनलाइज की गई है कुछ काम की नहीं है।

अन्त में मैं इतना ही कहना चाहती हूं कि इन सब बातों को आप सोचें और सोच करके इस बजट में तबदीली लाएं। इसकी काफी जरूरत है। ऐसा मुझे लगता है।

****SHRI RAJ KRISHNA DAWN** (Burdwan): Madam Chairman, I rise with a sense of conflict in my mind to take part in the discussion on this budget. I do not know whether I should support the budget or I should oppose it. There are certainly many things in this budget which should be supported and at the same time there are others which cannot be. The newspaper men all over India as also some Members of Lok Sabha have described it as an anti people budget. The Hindi newspapers have called it a "kulak" budget and the Bengali newspapers have describ-

**The Original speech was delivered in Bengali.

[Shri Raj Krishna Dawn]

ed it as a budget of the Jotdars and various others names have been given to this budget. Madam, I do not find much justification for this. The Finance Minister. I must say, has been successful in breaking the montony that perpetuated in budget making during the last 30 years and has succeeded in giving it a new direction—a slant for the rural people and just as he has done it we find the organised and the rather affluent class in the cities raising their war cry against this budget and they have started calling it a Jotdar budget, a kulak budget or anti-people budget. In the earlier budgets we had seen that the rural people and the poor cultivators used to be taxed to find money to pay subsidy for the food grains, rise, paddy, pulses, fish etc., that were given to those in the cities who worked in offices or I should say often do not do any work, to the black marketeers and those who take bribes and indulge in other corrupt practices. (*Interruptions*). When was fish given a subsidy?

The West Bengal Government had given subsidy on fish also and fish was sold from the Writers Building. Calcutta at the rate of Rs. 6/- per Kg. when the open market price was Rs. 14/-. Madam, what I am trying to suggest is that when huge money were spent on subsidy to feed the urban people by raising taxes on the rural million why the critics at that point of time remained silent. Why as it is today, they did not describe the those budgets as budgets for the Black Marketeers or the bribe takers. The Finance Minister has given really one benefit to the cultivators and that is reduction in the price of fertilizer and for this one single item the whole budget suddenly became a budget of the kulaks. the Jotdars and anti-people. I would ask a question to the critics of this budget. Why should they think that the middle class lives only in the cities? Do they not live in villages too? Do the middle class in villages not use kerosene, washing soap, washing soda, cloth, *bidi*, iron, cement and if they do, then are they not being taxed as much as their counterparts in the cities. Then why this cry of sympathy for the city middle class alone. Why should they call it a kulak budget or a budget of the Jotdars? Far from denigrating the budget in this manner. I think the Finance Minister should be complimented for giving it a new direction for the first time in 30 years.

Madam, there is no country in the world where after the presentation of the budget, the country ails the Finance Minister. Invariably the Finance Ministry comes under heavy fire for his tax proposal. Last week the Railway Minister Shri Madhu Dandavate presented the railway budget. It was a good budget but still there was a severe criticism. Finally Shri Dandavate had to withdraw or reduce his tax proposal on season ticket holders by half. The fact of the matter is that a Finance Minister is good if he does not ask for any money and he be comes bad the moment he wants to raise resources through fresh taxation. We have to pay careful attention to the public sector undertakings. As much as Rs. 13,000 crores of money has been invested in these projects by the Government of India but all these undertakings are running at a loss or not making adequate profit and to keep these undertakings running the Government pays a subsidy of Rs. 3000 crores. Wherefrom does this subsidy value come? Is it not being raised by taxing the people who work in villages as labourers. those who smoke *bidi*, who purchase cloth, or a *gamchha* These are the people who have to pay for creating this subsidy. If we had not subsidised this amount of Rs. 30,000 crores of rupees every year in these public sector units then we could have created work for 10 million people every year. These are white elephants that we are rearing and it is very necessary that we should take every possible steps to keep such elephants under proper control.

Before coal was nationalised, it was selling for Rs. 4.50 per maund but today it is selling for Rs. 11- per maund and it is not good quality coal but stone. Previously the private sector used to defraud the national exchequer but today there is a veritable loot in the coal industry. There is rampant corruption. Against one truck of coal entered in the books ten trucks are being taken out of the mine pit heads. But then, there is no one to check it or criticise it. This industry is fed with extra amount of not less than Rs. 173 crores per annum to keep this organisation going on. It does not matter but when the cost of fertiliser is reduced there is a weeping and wailing all around.

I have seen how the buses and trams in West Bengal now under Government control are suffering huge losses as against the profit that is earned by the private operators who live on its profit. Today the Government has to give subsidy to this transport system in lakhs of rupees and this is being collected from the cultivators or villagers who never use these modes of transport, because they have no need for them. We keep our eyes shut to such things. I ask the members of this House whether it is not a fact that the Central Government is spending Rs. 573 crores of rupees for paying subsidy on wheat and rice for feeding the *Babus* of the cities. Is it also not a fact that the cultivators do not get anything more than the levy price and even they have to suffer a distress sale when there is a bumper cash crop? Then who suffers? The city consumers or the cultivator sellers? Madam. I strongly condemn those who describe this budget a kulak budget simply because a small concession has been given on fertiliser. By calling it a kulak budget we are actually insulting the 85 per cent of the toiling people who are providing food to the urban elite and suffering at the same. This is unjust. I strongly protest against such branding of the budget because it virtually hurls insult to the cultivators and they have no right to do it

Madam Chairman, on an average we are paying nearly Rs. 100 crores by way of indirect taxes per month, because the total levy comes to Rs 11,800 crores per year. In addition to this the Government has other sources of income. As you know Madam, LIC, is a monopoly of organisation. It is making huge profits. We know that the poor cultivators under inducement from the LIC agents often take insurance policies but due to financial stringencies they are not able to continue it. A big share of the LIC profit comprises of the lapsed policies that are subscribed partially by the cultivators and the whole LIC money is invested in the cities. I ask this House why not a single voice is raised for such things. Again Banks have been set up in the villages for the benefit of the so-called kulaks and Jotdars. Their savings go to the Banks head offices in the cities and are utilised there. We have to ensure that the money deposited by the villagers, whom the city dwellers call kulaks in contempt, do not go to cities. It has to be stopped. Today feeling of hatered and contempt is being engineered against the villegers, the so-called Jotdars. Now, I ask you, Madam, there is a barrister who is well educated but what service he renders to society. On the contrary those whom we call kulaks are producing 1000 maunds of foodgrains which is going to the cities. He is rearing cattle and farming fish. These are going to cities. The cultivators starve and the city people are enjoying the fruit of their labour when they get subsidised ration against ration card when there is no ration card for a poor villager who grows the crop. I think the Jotdars should be blessed because all the city people could never have got the aforesaid benefits if they had not laboured hard for this purpose.

I would like to draw the attention of the House to another matter. Today a substantial amount of Rs. 1939 crores remain invested in the private sector and they are earning a profit of Rs. 1346 crores per year against this in-

[Shri R. K. Dawn]

vestment. As against this, we are not able to reap any profit against the huge investment of Rs. 13,000 crores in the public sector units and the tragedy of the matter is that we have to spend on top of it Rs. 3000 crores per annum by way of subsidy for paying salary and wages of the persons working there. This is a severe disparity which is clinging heavily on our hearts. This disparity has to be ended. In our enthusiasm or trying to prove that we are more progressive, some Members in this House recommend nationalisation of private sector units. But merely sloganising will not do because we do not have the capacity or efficiency even to run those units profitably which are already in the public sector.

Fresh taxes in the current budget amounts to Rs. 665 crores. This heavy tax burden has been imposed on the people when through the President's address the Government was shouting hoarse that there is plenty of food grains in the country and they have to find or build godowns to store them This heavy levy has come when the foreign exchange position of the country is more than happy and when the industry has registered a growth rate of 4.5 per cent. If despite all these favourable situations the country has to pay a tax which was never so very heavy, then I would like to know what more favourable situations the Government is waiting for when they would not be required to resort heavy taxes on the people. In fact there is no reason or justification for such a heavy dose of taxation as has come through the present budget.

The budget has not given anything to the village poor. By taking kerosene further we have robbed the light from the villager's hamlets. I would strongly urge upon the Finance Minister that he should withdraw levy on kerosene, soda washing soap and other things of every day need. Tooth paste and tooth brush are not longer items of luxury and their use will lessen the pressure on hospitals.

MR. CHAIRMAN: Please conclude.

SHRI RAJ KRISHNA DAWN: Yes, I am concluding. The budget has made provisions for cottage industry. This is a welcome feature. I would suggest that proper training should be given to the unemployed rural youth and they should be given advances from the Banks to set up their own units in the villages.

SHRI A. K. ROY (Dhanbad): Madam Chairman. this budget poses much but proposes little. I do not say that it is pro-urban or pro-rural. It is a budget which will only prove when time comes or it will prove in future that long long ago there was a Finance Minister who was also the Deputy-Prime Minister who presented this kind of budget before the Parliament. Madam Chairman, you know that in these three years, the Janata Government has presented us many new things. It has given us the shore-based steel, sea-based petroleum and air-based plan, Siemens-based BHEL, American-based MECON. Australian-based Coke and what not. And at the end they have given us rural-based, as they call it, plan—a budget. I am not one with them who criticise this budget because it has hit the urban population, the urban-middle-class.

At present, nobody can present a growth-oriented budget which will not slash certain portion of consumption even from the middle class. I am not criticising for that. It is not my point that without tooth paste or tooth brush, Heavens will fall. Many people may try and have tried neem twig and they are pulling on and taking away tooth brushes from the middle class is only to save them from pyorrhoes.

Madam Chairman, my point is, in which direction we are going. After

the Janata Government came into power, this is the third budget that they have presented. In the first budget the Finance Minister gave some concessions in capital gain tax etc. They wanted to make an experiment that Indian economy may come up if we gave more liberty, more liberty or Licence to the capitalist class. That experiment failed. Next time, they liberalised all import licences; they thought that foreign collaboration, more dependence on foreign money would lead us to economic boom and we might solve all our economic problems, but there also we failed. This is the third budget, and they are trying to boost up the rural rich to take part in this tottered economy.

The Economic Survey—or I would call it non-Economic Survey—has presented a picture that our economy is in a very good shape. The fact is that it is not. Simply because the rain-god has favoured us and we are likely to get good crops that does not mean that our economy is on a sound footing. If you look to the performance of the public sector undertakings, you will find that not only the production has fallen, but the capacity utilization has also fallen, and the efficiency has fallen. If you look to the present budget, the expenditure on administration has also gone up. If we take the budgets of the three years, and consider the proportion of Plan and non-Plan sector allocations; it was previously 4:6, now it is going to be 3:7. That means, we are pumping more money into the non-productive administration. Then if you take our investment on the Plan sector, you will find that in the beginning we started with 31 per cent investment, then 27 per cent and this year, it is only 7 per cent. It is, therefore neither a growth-oriented budget, nor a budget tending to reduce the disparity between the rich and poor. In this House, the Minister has himself admitted that today the disparity between the rich and the poor, village and the town, between industrialists and the small people has in no way decreased; on the other hand, it has increased. The multinationals with in a period of is ten gears have increased their assets by 135 per cent and the big industrialists by more than 100 per cent. This disparity has not decreased even in the Janata Government.

The question is whether this budget has given any new direction to the country. The answer is that it has not. If in the past, the leadership of the urban rich has failed to liberate this country, save this country from the economic crisis, if our dependence on the foreign money has not saved us, the dependence on the rural rich will also not help us in solving our problems. Some of the hon. Members have said that we have given concession to the diesel required for tractors, power tillers etc. I was just looking into the statistics and I found that we are having only 3.5 lakh tractors and some 8 lakh tube-wells. We are having 7 crores families of peasants. As pointed out by my friend some time back, in our villages, only 4 per cent of the peasantry. 2.8 million families use fertilizers, power tillers and tractors. It means that whatever benefit we want to give, is being restricted to this class, and limited to the very superficial skin of our entire rural economy.

Expansion of employment opportunities is very necessary for our economy. Out of 650 million people only 60 million are the buyers who come to the market to buy things. But the point is how to increase the purchasing power and make it reach people down below, i.e. to the very bottom of our village i.e. rural society--there is no direction in this budget.

Mr. Charan Singh himself claims to be a champion of the kisans and others. I am not using the term 'kulak' or the 'rural rich'. But I would like to say that even in the Janata Party manifesto, there is a provision for having a Land Army. Where is

[Shri A. K. Roy]

their Land Army mentioned in the budget? Who routed their Land Army. There is no provision for land Army, which is necessary for proceeding towards agrarian revolution, even a capitalist type of revolution—which even Western countries and Japan have made. There is not a single line about Land Army in your budget.

You are all great followers of Dr. Ram Manohar Lohia one of the fundamental concepts of Dr. Lohia was that in our rural economy, one man should have one job. He said that the people of India—urban and semi-urban people of India—have a job on one of their hands, and land in another. You could have easily implemented that concept.

Let us see the statistics. There are 12 million absentee landlords in the country; and these 12 million come out of the 20 million who are in service. That is why I would like to say that there must be some direction, if we want to eliminate the parasities and, the unproductive overheads from the rural economy. If you want to infuse some enthusiasm in the rural population, you must change this particular pattern of our rural society. If you don't make any structual change, no amount of money pumped by you into the villages will solve your problems, and save the villages.

Lastly, you must take care of the black money economy. My constituencies Dhanbad, as become a city of traders, because of the concentration of black money there. Income Tax officials and their entire tax collectinig machinery are useless. They are hand-in-glove with these black money magnates.

There is a campaign going on, which says that the extent of direct taxation has already reached the maximum, and that our income-tax rate should be lower. This is basically a wrong statement. Do you know what is the maximum income-tax levied in England? The maximum income-tax there is 83 per cent, which is imposed on persons earning more than £21,000 per year. We are having, as our maximum limit, only 71 per cent to 72 per cent. A campaign is going on saying that we cannot increase the direct taxes. From 1948 till to-day, whereas direct taxes have increased 13 times, indirect taxes have increased 22 times. That is why I am drawing the attention of our Deputy Prime Minister and Finance Minister to this.

MR. CHAIRMAN: Don't go on to a new subject.

SHRI A. K. ROY: Let us see what we should tax—whether we should tax expenditure, income or the assets. You have to decide in a clear way, and have some guidelines to check black money.

For example, I had asked a question how many cars are in Dhanbad and what percentage of the car owners are paying income tax. Your Ministry has replied that there are 5245 cars in Dhanbad and only 5 per cent of them give income tax. Can there be car owners without giving income tax?

MR. CHAIRMAN: This is very wrong. You go on speaking after I have been ringing the bell.

SHRI A. K. ROY: There are 4253 truck owners in Dhanbad and only 50 per cent of them give income tax. Can there be truck owners without giving income tax? There are 310 bus owenrs in Dhanbad and out of them 80 per cent give income tax. Can there be bus owners without giving income tax. Last but not the least, you will be surprised to know that there are only 95 dumper owners and only 50 per cent of them give income tax. Then there are other power driven vehicles. Who is to bell the cat? I am telling you how to bell the cat and get the money. You also spoke and said that black money should be taken out. There are 4495 other power driven vehicles and only 2 per cent of them give income tax. Is it possible to go like

this? It is an open thing. This is not the case in Dhanbad but in other places also, the same thing is happening like Jamshedpur and so on. This is the answer they gave me.

MR. CHAIRMAN: Please conclude. If you do not conclude, your speech will not be recorded.

(*Interruptions*)

MR. CHAIRMAN: No more recording of the speech of Mr. Roy.

(*Interruptions*) **

श्री रामदास सिंह (गिरिडीह) : 1979-80 के बजट की कुछ विशेषतायें हैं। यह नहीं कहा जा सकता है कि इन विशेषताओं का लक्ष्य किस ओर है। आज तक जितने भी बजट पेश हुए हैं उनके मुकाबले में इस में बहुत सी विलक्षणतायें हैं। इस में 665 करोड़ के नए कर लगाए गए हैं जो सब डाइरेक्ट हैं और जिन का असर आम आदमी पर होने वाला है। दूसरी चीज यह है कि इस में 1355 करोड़ का घाटा दिखाया गया है और इतने अधिक घाटे का बजट आज तक देश में पेश नहीं हुआ है। यह कहा गया है कि यह ग्रामोन्मुख बजट है और इसको इस धारणा को सामने रख कर बनाया गया है कि हमारे देश में आय में जो बहुत भारी अन्तर है उसको कैसे कम किया जाए। यह ठीक है कि दुनिया के चाहे पूंजीवादी और चाहे समाजवादी देश हों, उन में आय में जितना अन्तर है उससे यहां हमारे देश में आय में अन्तर कहीं अधिक है और शायद दुनिया के किसी भी देश में आय में इतना अन्तर नहीं है जितना हमारे देश में है। इस धारणा को सामने रख कर उन्होंने श्रम पर आधारित व्यवसाय को प्रोत्साहन देने की व्यवस्था इस बजट में की है। पूंजी पर आधारित जो व्यवसाय होते हैं उन में लोगों को कम रोजगार मिलता है। इसलिए वित्त मंत्री जी ने शायद ऐसे प्रावधान इस में किए हैं जिन से श्रम आधारित व्यवसाय को प्रश्रय मिले। इन प्रावधानों को जब मैंने शुरू में देखा तो मुझे ऐसे लगा कि शायद वित्त मंत्री जी समाजवादी व्यवस्था की ओर जा रहे हैं लेकिन ज्यों ज्यों मैं और आगे बढ़ता गया तो मुझे ऐसे लगा कि अपनी इस बात को वह काटते जा रहे हैं।

यह सन्देह व्यक्त किया गया है कि करों में चोरी होगी, गड़बड़ी होगी। एक ही सामान जो छोटे और बड़े कारखानों में बनता है उसका जहां तक सम्बन्ध है बड़े कारखाने में बने सामान पर तो आपने टैक्स बढ़ाया है लेकिन छोटे कारखाने में बने उसी सामान पर टैक्स आपने नहीं बढ़ाया है अब आप इसको कैसे चैक करेंगे या क्या कोई मुहर होगी या सील होगी कि यह सामान बड़े में बना है या छोटे में बना है, यह साबुन या माचिस जो बनी है यह छोटे में या बड़े में बनी है। यह शक वित्त मंत्री महोदय को भी है इसलिए उन्होंने कहा है कि करों की चोरी रोकने के लिए कठोर कदम उठाये जायेंगे। यह मन में उनके भी भाषित है इसलिए यह कदम उठाया।

**Not recorded.

दूसरी बात यह है कि सरकारी खर्च की जांच करने के लिए एक आयोग की नियुक्ति की घोषणा की है। इससे साफ़ जाहिर होता है कि यह जो बुराइयां व्याप्त होने वाली हैं या प्रचलित ह उनकी ओर उनका ध्यान है?

जहां तक ऐम्प्लायमेंट देने का सवाल है मैं कहना चाहता हूं कि रेलवे विभाग ने कभी सुराही देने के लिये, कभी जनता खाना देने के लिए, कभी लाल गिलास की जगह हरा गिलास रखा है। लेकिन रेलवे विभाग ने व्यापार को इतना बड़ा धक्का पहुंचाया है कि अगर इस गहराई में जायें तो दुख होता है। इस बारे में दो चीजों का उदाहरण देता हूं। एक कोकिंग कोल का आयात और दूसरे सीमेंट का आयात। क्या हमारे देश में कोयले का भण्डार (Reserves) खत्म हो गया है? अगर नहीं तो क्या कोल इंडिया लिमिटेड असमर्थ है? हमारे क्षेत्र गिरिडीह में 10 साल से कोलियरीज बन्द हैं। 1975-76 में सर्वे हुआ, लेकिन उन्होंने कहा कि कोयले का दाम 150, 200 रु० प्रति टन ज्यादा पड़ेगा इसलिए उन कोलियरीज को नहीं चलाया जाना चाहिये। लेकिन आज 1,000 रु० ज्यादा खर्च कर के बाहर के देशों से वे कोकिंग कोयला आयात कर रहे हैं। आज खर्चे का ख्याल नहीं है। अगर वहां पर कोलियरीज चालू की जायें तो आपको बाहर से आयात नहीं करना पड़ेगा और जंगली तथा गरीब इलाके गिरिडीह के लोगों को खाने के लिए व्यवसाय मिलेगा। इसी तरह से सीमेंट के तीन कारखाने हमने अपने यहां देखे। हमने कहा आपका उत्पादन क्यों कम हुआ? तो उन्होंने कहा आज हमको गोदाम में सामान रखने की जगह नहीं है। पहले तो गाड़ी नहीं मिलती और स्टेट गवर्नमेंट ने कंट्रोल कर लिया है सीमेंट को, और जब गाड़ी मिलती है व्यापारियों को तो परमिट नहीं मिलता। इन दिक्कतों की वजह से सीमेंट का उत्पादन नहीं बढ़ रहा है। आज हमारे देश में लाइम स्टोन काफ़ी है लेकिन उसका इस्तेमाल न कर के बाहर से आयात करते हैं। एक तरफ बजट में कहते हैं कि लोगों को रोजी देंगे। लेकिन रोजी का साधन होते हुए उसका उपयोग नहीं किया जाता। आयात करने में बड़ा गौरव का अनुभव करते हैं। आज ही प्रश्नोत्तर काल में रेल मंत्री ने कहा कि हम तो बाहर से कोयला मंगा कर दे रहे हैं। लगता है बड़ा गौरव फ़ील करते हैं। लेकिन यह नहीं सोचते कि इस तरह से हमारे देश के भविष्य का क्या हाल होगा। अभी भी कोकिंग कोल भारत में इतना है कि अगले 25 साल तक अगर स्टील इण्डस्ट्री को कोकिंग कोल पूरी मात्रा में दिया जाय तब भी समाप्त होने वाला नहीं है। इसका बजट में कोई भी प्रावधान नहीं है और राष्ट्रीय उद्योगों को धक्का देने के लिए उस पर भी टैक्स लगाया गया है। ऐसा लगता है कि सरकार में कुछ ऐसे लोग हैं जो चाहते हैं कि राष्ट्रीय क्षेत्र के कारखानों को किस तरह से व्यक्तिवादी बनाया जाय। इसलिए उन्होंने ऐसा बजट रखा है। कुछ राहत दी जाती है किसानों को। ठीक है। जब हम किसान के उत्पादन और उद्योगों में पैदा होने वाले उत्पादन का लेखा जोखा करते हैं तो पाते हैं कि किसान को बहुत बड़ा धक्का लगा है। आखिर

[श्री राम दास सिंह]

किसान लोहे का सामान खरीदता है, पहनने के लिए कपड़े की जरूरत है, लेकिन हमारा कहना यह है कि फिर उसी के उपभोग की चीजों पर टैक्स लगा दिया गया है । इससे किसानों को भी राहत नहीं मिलेगी ।

डीज़ल ट्रक वाली बात जो कही गई है, मैं कहना चाहता हूं कि आज से 1 साल पहले कोई उचित दाम पर भी डीजल ट्रक खरीदने के लिए तैयार नहीं था लेकिन आज 25 हजार रुपये अधिक दे कर भी ली-लैण्ड और मर्सीडीज का ट्रक नहीं मिल रहा है, इसका कारण क्या है ? आज माल को ढोने में इतनी दिक्कत हो रही है कि माल ढोने में रेलवे विभाग असमर्थ हो गया है । इसलिए डीज़ल की जरूरत थी, डीज़ल जैसी व्यावहारिक चीज़ जो रोजी-रोटी भी दे और साथ ही साथ एक भाग से दूसरे भाग में माल भी पहुंचाये ।

आप कहते हैं कि कोयला नहीं है । हम आपसे कहते हैं कि कोल इंडिया लि० की पांचों जो कंपनी हैं, मैं स्वयं वहां गया हूं और 5 एम० पी० भी साथ गये हैं । मैं दावे के साथ कह सकता हूं कि 9 लाख मिलियन टन कोयला रेलवे यार्ड में पड़ा है । ई० सी० एल० में जब गये तो वहां सक्टोरिया में देखा है कि 1 लाख टन (coking) कोकिंग कोयला वहां से उठाया जा सकता है, लेकिन उठाया नहीं जा रहा है । उनके पास वैगन नहीं हैं । उसमें आग लगने का डर है और इधर आस्ट्रेलिया व रशिया से कोयला खरीदा जा रहा है । हमारी सरकार को बिजनेस की आदत पड़ गई है, तो यहां पर भी बिजनेस चालू है । इसलिए मैं कह रहा हूं कि एक तरफ रोजगार को मार रहे हैं और दूसरी तरफ रोजगार के लिये हम बजट बना रहे हैं । इन सारी बातों को देखने के बाद हमको एक चीज़ लगती है कि छोटे कारखाने और कुटीर उद्योग में गांवों में जो सामान बनता हो, उसको टोटल बैन कर दिया जाये कि बड़े कारखाने उस सामान को न बनायें । अगर टाटा साहब साबुन बनायेंगे तो क्या वह बड़े आदमी होंगे ? वह तो रेलवे के इंजन बना रहे हैं, बहुत बड़े-बड़े लोहे के कारखाने खोल रहे हैं । इसलिए मैंने पहले भी प्रस्ताव के रूप में रखा था कि जो छोटे, लघु और कुटीर उद्योग में बनाने के लिए सामान निर्धारित किये जायें, वह बड़े कार-खानों में न बनने दिये जायें और उसके मार्केट का जिम्मा सरकार को लेना चाहिये, प्राइस और क्वालिटी दोनों का कंट्रोल करना चाहिये । लेकिन उन्होंने इसे नत्थी कर दिया है तो इसमें चोरी होगी । जैसे पहले चीनी का कोटा था, बड़े लोग उसे खाते थे और बेचारे हरिजनों को वह नाम के लिए दिया जाता था । अब हरिजन या गरीब जितने लोग हैं उसे खा सकते हैं । इस तरह की बातों को देख कर हमें इस मामले में सोचना चाहिये ।

जहां तक खर्च और कंट्रोल की बात है उस बारे में इतना ही निवेदन करता हूं, यह सुझाव है कि गांधी जी के रास्ते सर्वांगीण विकास के लिए किस तरह से उद्योग को फैलाया जाये, उन्होंने एक दृष्टि दी है । लेकिन आज उनके मन में एक भावना है कि हम इनकम की डिस्पैरिटी को कम करेंगे, हम बेरोजगार को रोजगार देंगे और जो तमाम बड़े कारखानों के उत्पादन हैं, उनको छोटे कारखानों के उत्पादन के ज़रिये शुल्क में छूट दे कर कंपीटीटिव मार्केट में लायेंगे । यह तीनों मकसद बहुत उत्तम हैं, लेकिन बजट के प्रावधान को देखने से ऐसा लगता है कि इसमें सफलता नहीं मिलेगी और इसके लिए बहुत कड़ाई करने की जरूरत है, जो कि सरकार में नहीं है ।

मैं यह कहना चाहता हूं कि पूंजीपति और अफसर, इन्होंने मिल कर 30 बरस तक हिन्दुस्तान पर हुकूमत की है, जिस तरफ चाहते हैं देश की राज-नीतिक और सामाजिक दिशाओं को अपने पक्ष में ले जाते हैं चाहे राजनीतिक पार्टी कोई भी हो । जब तक उन पर कंट्रोल नहीं किया जायेगा, जब तक उनकी पूंजी अपने नियंत्रण में नहीं रखी जायेगी, तब तक आप चाहें कि देश में सार्वजनिक रूप से उत्पादन बढ़ा लें, सब को सुखी बना लें, सब को रोजगार मिले, यह नहीं हो सकता है ।

एक प्रस्ताव सदन में आया था, हमको दुःख है कि वह पास नहीं हुआ और जनमत के लिए भेजा गया—राइट टू वर्क, सब को काम दिया जाये । हमारे मित्र ने सही कहा कि एक व्यक्ति को एक काम करना चाहिये । आज सारे पदों पर बिजनेस में कृषि में, राजनीति में एक ही परिवार के लोग हैं ।

अगर यह व्यवस्था की जाये कि इतनी ज़मीन रखने वाला नौकरी नहीं कर सकता है, नौकरी करने वाला ज़मीन नहीं रख सकता है और ज़मीन रखने वाला तथा नौकरी करने वाला बिज़िनेस में नहीं आ सकता है, तो सब लोगों को रोज़गार मिल सकेगा । लेकिन मैं महसूस करता हूं कि आज की नीति पर चल कर हम सर्वांगीण विकास नहीं कर सकते हैं । यह ठीक है कि पहली बार ग्रामों में व्यवसाय प्रारम्भ करने की रूपरेखा बनाई गई है, लेकिन कुछ दिनों बाद पता चलेगा कि इसमें कितनी सफलता मिलती है ।

हम लोग दो बरस से इस आशा में थे कि कोई मास्टर प्लान बनाया जायेगा, जिसके द्वारा देश में एक नई डेवेलपमेंट होगी, लोगों को रोज़गार का अधिकार मिलेगा, भूमि पर खेती करने वाले का कब्जा होगा और पूंजी पर जनता का कब्ज़ा होगा । मुझे अफ़सोस है कि इस तरह का कोई भी प्लान आज तक हम लोगों के सामने नहीं आया है । यह तो राहत का कार्य है—मार दो और मरहम-पट्टी लगा दो, ग़रीबी ग़रीबी चिल्लाओ, ग़रीब गांव वालों को शहर वालों से लड़ाओ और मजदूर को लड़ाओ किसान से । इस तरह काम नहीं चलेगा । मैं आपके माध्यम से मंत्री महोदय से प्रार्थना करना चाहता हूं कि अगर राहत का कार्य करना है, तो कैरोसीन आयल, साबुन और स्कूटर वगैरह पर से टैक्स हटा दें ।

आप जानते हैं कि पैट्रोल पर टैक्स की वृद्धि से क्या हालत हुई । दिल्ली और कलकत्ता आदि नगरों में

आना जाना बन्द हो गया । बाद में टैक्सियों का भाड़ा 25 प्रतिशत बढ़ाया गया । तो फिर पहले ही क्यों नहीं बढ़ा दिया ? इतना हंगामा और इतना नुक्सान करने की क्या जरूरत थी ?

SHRI D. AMAT (Sundergarh): Madam Chairman, at the outset I thank Chaudhuri Saheb for the budget he has presented and I rise to support the budget proposals. While speaking, I remember one of the warnings Mahatma Gandhi gave to the nation: If the village perishes, India will perish. Actually India does not live in cities like Bombay, Delhi, Calcutta or Madras. It lives in the 5,60,000 villages of India spreading along the length and breadth of the sub-continent, if I may say so, starting from the salubrious Shillong to the sand-baked Bikaner and the height of Kashmir to the beach of Kerala. Here 80 per cent of the people live. But out of the 80 per cent of people, I can say that 65 per cent of the people have less than 1 acre of land and 15 per cent got more than 1 acre but less than 2 acres of land. 65 plus 15 comes to 80 per cent. So, how do you call it a kulak budget? I cannot account for that. It would have been better if it had been styled as krishak budget instead of kulak budget.

During our 32 years of independence and 27 year of planning, our Government has spent to the tune of Rs. 1.02,801 crores of money. When this amount of money, bombarded Japan and divided Germany rose to prosperity. But what happened in the case of India? Our food policy has become 'beg, borrow and steal', which is abhorred by everybody. During the Congress regime from 1951 to 1975, we have imported about 106 million tonnes of food to feed our people. Its cost is about Rs. 5,000 crores. With that money, every village would have been provided with a drinking water well. But I am sorry to say that even after so many years of independence, we have not got even drinking water in 1.56 lakh of villages. Now, our Government is going to spend at least some amount for ruralisation. I know that 50 per cent of the nation's total income comes from agricultural sector but only 3 per cent was being spent on agriculture. Now it is a good and heartening thing to note that the present Government is going to spend at least 43 per cent of the total income for agricultural purposes.

17.00 hrs.

It is a very heartening thing that our Government has given some subsidy on manure, insecticides and pesticides. Unless we get some encouragement, we cannot do anything.

In this modern age, we want electricity for everything. If there is electricity, we can energise our pumpsets so that we will have three or four crops in a year.

If the Governments want to solve the problem of unemployment, they will have to create 35 lakhs of jobs every year with 24 lakhs quarters for them. In addition to this, 33,000 children are born everyday. If this thing goes on, it will upset our plan. So, family planning is a must.

Regarding ceiling, I am not aginst ceiling on land and property. But within the definition of property must come stocks, shares, bank balance, insurance, etc. because they are getting dividend and interest on them. Even high salary is also a property because they are giving income-tax on that as we are giving income-tax on agricultural income. So, while we have ceiling on the land, ceiling on property must include the bank balance, shares, bank deposits, insurances and even service.

In 1968, the Congress Party said that every family should be provided with job but they could not fulfil their promise.

Regarding reservation, 40 per cent of the posts should be reserved for Scheduled Castes and Scheduled Tri-

[Shri D. Amat]

bes. I will give a single instance. In Rourkela Steel Plant, there are 37602 employees. At the rate of 40 per cent, our number should have been 16,000 but even after 27 years of the existence of this Plant, our number is 6090 only. Everybody is showing lip sympathy to the Harijans and Adivasis and on paper everything is given to them but in practice, nothing is being done. I say that this reservation period should be extended. Unless we come at par with other people of India, we should be given reservation.

Regarding agriculture, I come from a jungle area. There, even today, people are living on roots, fruits and leaves of the jungle. They are ill-clad and half-fed and resort to jhum cultivation. I am glad that now 43 per cent of the income is to be spent on agriculture.

I do not know how people say that it is a kulak budget. It should have been styled as *krishak* budget because they form the majority of the population and they have no organisation, no union, no association. They are not at all educated; they are not vocal at all. A few minorities who are educated, vocal who have associations, unions, etc. can place their grievances in a better way. Swaraj will not come by mere acquisition of authority by a few but acquisition of capacity by all who resist authority when it is abused.

People say it a kulak budget because the kisans have no organisation, no association and no union to present their case. That is why they say it is a Kulak budget. The Kulaks are living in the rural areas and they cannot make *hulla-gulla*; that is why it is called a Kulak budget.

I would like to say only one thing to the Finance Minister. Kerosene and match box should not be taxed because they are commodities which are widely used in the jungle areas. So far as chocolate is concerned, this being the International Year for the Child, especially when the Finance Minister has been blessed with grand children, both chocolate and chewing gum should not be taxed.

SHRI T. BALAKRISHNIAH (Tirupathi): Madam Chairman, the Deputy Prime Minister and Finance Minister, while concluding his budget speech, stated as follows:

> "I have come to the end of my labours. I have attempted in this budget to put the maximum emphasis on agricultural and rural development and labour-intensive industries, because it is now accepted by all that only that way can we eradicate poverty and unemployment in the country."

But this statement has not been accepted by the hon. Members sitting on the opposite side, because they say this is not a rural-oriented budget.

I say that it is a budget directed against the common man and it is very much tilted towards the rural kulaks and feudal lords. It is not really a rural-oriented budget. as claimed by the Deputy Prime Minister and Finance Minister. While formulating this budget, the poor people in both the rural and urban areas and also the lower middle class people have been ignored completely. A large percentage of the people of our country fall in the category of lower middle class, and the present budget hits hard the lower middle class. It is anti-people and pro-kulak. Therefore, hon. Members are justified in calling this budget an anti-people budget and, as my hon. friend, Shri Mukherjee and the lady Member on the other side said, this budget is not going to help the farmers, especially the poor farmers. By imposing duties on items like bidis, matches, kerosene, tooth-

paste, soaps, tooth brush, small electric items like bulbs, fans etc. and gas both the rural poor and the urban middle class people are hard hit. For example, chappals costing more than Rs. 5 have been taxed while no chappal would be available for less than Rs. 20 and even in the rural areas people need chappals. Similarly, a gas cylinder which used to cost Rs. 33 will now cost Rs. 40. Kerosene, which used to cost Rs. 150 per litre, will now cost Rs. 2; tooth paste, which used to cost Rs. 5 earlier, will now cost Rs. 7 and the price of tooth brush has gone up from Rs. 1.50 to Rs. 2. I leave it to the Finance Minister to calculate the increase in prices, instead of simply saying that it is only one per cent. Further, the budget has not spelt out any economic programme or developmental activity at all. The previous budgets, with all the progressive measures and developmental activities, had only deficits running into hundreds of crores. The relevant figures are:

1965-66 . .	Rs. 173 crores
1969-70 . .	Rs. 46 ,,
1970-74 . .	Rs. 440 ,,
1969-70 to 1973-74	Rs. 2,047 ,,
1974-75 . .	Rs. 126 ,,
1971-76 . .	Rs. 239 ,,

These are the figures that I have collected. This is what you said.

The Deputy Prime Minister and the Finance Minister lays much emphasis on Gandhian economics and stresses on the Gandhian path of austerity and simple living. I would like to know from the hon. Minister whether the country's economy is on the path of progress or on the path of retardation. Further you know that this country's economy is now decided by the Western powers because the Western powers may like to cripple our country's economy by pushing back our economy into the hands of the semi-feudal agricultural lords. This would not only retard the growth and development of the industries of our country, but would keep our country as a supplier of raw materials to the developed countries. In this process, all our resources, all our raw materials, will be transferred from a developing country to a developed country and we would be 200 years behind what other countries are today. Most of you who have studied the Economic History of Great Britain, know that Great Britain started this Agrarian Revolution and land reforms in the 16th century itself. Industrial Revolution started in the 18th century and this atomic revolution started in the 20th century. You know also very well how Great Britain reached the economic climax. But due to want of oil that supremacy has gone down. But where are we? We have not completed our agrarian revolution, we have not completed the Industrial Revolution, we have not completed even the atomic revolution. Even for atomic energy for peaceful purposes we wanted that the United States should supply enriched uranium. But this has been delayed. From this we can infer whether the Western powers are really interested in developing our economy in developing our technology and in developing our science. What is the attitude of these Western countries? Very recently, the Prime Minister of Russia addressed both Houses of Parliament and he told how in that socialist country agriculture was developed along with industry. There, industry along with agriculture is developed. In our own country what is happening is, the iron ore is exported to Japan and even from the Kudremukh iron ore is going to be exported to Gulf countries and in this way we are also going to export rice to Russia. How are we going to solve this unemployment problem without starting industries for producing finished products and distributing them within the country? If only we start industries along with the development of agriculture, we can develop our country's economy and solve the unemployment problem to a very great extent.

[Shri T. Bala Krishnan]

Turning to socio-economic development, since the Janata Party came to power, the developmental activity is nil. Why I say so is, there is no broad-based programme for the upliftment of poor and downtrodden people in the rural areas. The Harijans, the Girijans and the backward classes consist of 60 per cent. What is the Budget allotment for these people? The Budget allotment is very meagre. Our Deputy Prime Minister and Finance Minister has stated in his Budget speech:

> "Economic exploitation and social discrimination against scheduled castes and scheduled tribes will not cease unless programmes for their development are built upon a sound economic basis. Therefore, Central ministries and State Governments have been asked to incorporate a special component in their Plan for 1979-80 for these categories so that they may secure an adequate flow of benefits from the various sectoral programmes. The outlay on welfare programmes for scheduled castes and other backward classes will be Rs. 117 crores in 1979-80."

Our total revenue is Rs. 16,551 crores, and our total expenditure is Rs. 18,526 crores, but you are giving only Rs. 117 crores to these people. What is the percentage ? Even after rounding it to Rs. 120 crores, it comes to only 0.63 per cent. If you give 0.63 per cent of the Budget money for the welfare of the scheduled castes, scheduled tribes and backward classes who comprise 60 per cent of the total population of the country, can you really develop these people socially and economically? No programme or developmental activity has so far been spelt out for the development of the Harijans and the backward classes.

Our Prime Minister has said that he will eradicate unemployment within 10 years. Two years have already passed. Out of 100 million people, 20 million ought to have got employment by this time, but how many have secured employment actually so far? Is there any programme for solving this unemployment problem?

Family planning is being implemented mostly on the rural poor, particularly the Harijans and Girijans, by giving them a bait of Rs. 50 or Rs. 100, clothes, food etc., for getting themselves operated. If they are operated upon, our economy fails. Now we do not get labour at all for cultivation purposes. During the agricultural season, it is a problem to get labour. Why don't you implement it intensively, extensively and strictly on the urban people who are mainly responsible for the breakdown of our economy? You can implement it in the case of Government employees who claim more salary and more dearness allowance, and other people who are living in the cities and towns who are agitating for all sorts of facilities not on the poor people who are living in the villages and working hard to help the nation build up its economy.

श्री कंवर लाल गुप्त (दिल्ली सदर) : सभापति महोदय, मैं रूलिंग पार्टी का सदस्य हूं। मुझे सरकार की हर बात का अनुमोदन करना चाहिये। परन्तु मेरे दिमाग में एक डाइलमा है कई दिन से। जब से यह बजट आया है सरकार एक तरफ है और जनता दूसरी तरफ़ है जिसने मुझे चुना है। एक डाइलमा चल रहा है, मैं क्या करूं। कल 5, 6 घंटे मैंने लगाये, बजट की किताबों को देखा कि कुछ चीज निकल आये जिससे अपने भाषण में सरकार को भी कुछ डिफेंड कर पाऊं। 6 घण्टे लगाये, 5 घंटे इस चीज में कि इसमें कोई टीक चीज निकले और 1 घण्टा बाकी चीजों में। 6 घण्टे के परिश्रम के बाद मेरा यह विचार बना अगर इस बजट को दुबारा बेसिकली चेंज नहीं किया गया या इसके बारे में दुबारा सीरियस थिंकिंग नहीं की गई तो यह जनता पार्टी और सरकार के लिए एक डेडली ब्लो होगा। जो अच्छी बातें 5 घण्टे में ढूंढ कर निकलीं उनमें से एक चीज के लिये मैं चौधरी साहब की सराहना करता हूं। कमीशन बनाने की बात जो उन्होंने कही है, यह एक नावेल आइडिया है। यह कमीशन उन एक्ससेन्ज की जांच करेगा कि कहां पर खर्चा ज्यादा हुआ और पावर्टी कितनी कम हुई। इसी तरह उन्होंने एक कमेटी बनाने की बात कही है जो यह देखेंगे कि कौन-कौन सी इण्डस्ट्रीज लेबर ओरिएण्टेड हैं और उनमें क्या क्या सहायता देनी चाहिये :

टोम्बैको ग्रोअर्स को जो आज तक एक्साइज ड्यूटी लगती थी, उससे उनको छुटकारा भी दे दिया

है। यह तीन बातें तो मुझे अच्छी लगीं, जो कि मैंने 5, 6 घण्टे लगा कर इसमें देखा लेकिन बाकी कहानी तो कुछ दूसरी ही है। मैं यह नहीं मानता कि इससे रूरल के लोगों को फायदा होगा। मेरा कहना यह है कि चौधरी साहब ने रूरल फ्लेवर दिया है —

It is just a flavour; it is not a juice. It is not an orange juice; it is only an organe flavour. That is what he has given to the rural people. That flavour will go within a fortnight or within a month. Then, they will also start shouting like the urban people.

मैं बताता हूं कि किस तरह से। मेरे पास आंकड़े हैं। इतनी लम्बी चौड़ी लिस्ट है, मेरे ख्याल से कोई चीज ऐसी नहीं छोड़ी, जो उन्होंने अपने टैक्स के जाल में न ली हो। शायद यह अन-प्रीसीडेंटेड और अन-पैरेलल बजट पिछले 32 सालों में है जब कि ज्यादा से ज्यादा टैक्स लगाये गये हैं और डैफिसिट फाइनेन्सिंग हुआ है।

छटी योजना में जितना टैक्सेशन था, उसका 70 परसेंट आप पिछले 2 सालों में लगा चुके हैं और आगे के 3 सालों में क्या आप लगायेंगे, यह मैं पूछूं तो कोई गलत बात नहीं है। 70 और 75 परसेंट टैक्स इज आलरेडी ओवर, और कोई ऐसी चीज नहीं छोड़ी है जिस पर टैक्स न लगाया हो। उन्होंने अपने भाषण में कहा ग्लासेज पर लगाया, चाइना वेयर पर भी लगाया, नट-बोल्ट्स पर भी लगा दिया। इलैक्ट्रिक वायर, फैन और जो मकान बनाने के सामान हैं, उन पर भी लगाया। कोई कहते हैं कि चौधरी साहब गांव के रहने वाले हैं, गांव वालों को दिया है, लेकिन मेरी यह राय नहीं है।

मैं तो कहता हूं कि गांव को कुछ दिया ही नहीं है। केवल खुशबू ही दी है। मैं चाहता था कि कुछ गांव को देते। चौधरी साहब की दो स्पीचें हैं। निदान, डाइग्नोसिस बहुत अच्छा है।

I quite appreciate the diagnosis of our Finance Minister and the Deputy Prime Minister. The goal is also very good.

उन्होंने अपने भाषण में कहा है कि डिस्पैरिटी नहीं रहनी चाहिये, प्रोडक्शन इन्क्रीज होनी चाहिये, नान-प्रोडक्शन एक्सपैंडीचर नहीं होना चाहिये, अन-एम्प्लायमेंट दूर होना चाहिये। यह बातें जहां गरीब हों, उनको ज्यादा पहुंचें। गांव में गरीब ज्यादा रहते हैं प्रपोर्शनेट्ली। इसलिए गांव में अगर फायदा पहुंचता है तो मुझे खुशी होगी, लेकिन मेरा कहना है कि न गांव में पहुंचाया है और न शहर में।

उप प्रधान मंत्री तथा वित्त मंत्री (श्री चरण सिंह) : कहां रह गया ?

श्री कंवर लाल गुप्त : अभी बताता हूं। टोटल आपने 665 करोड़ नहीं लगाये। इन दी रीयल सैंस, टोटल टैक्स जो आपने लगाया वह 950 करोड़ का लगाया है और उसमें मैं आपका ध्यान जो आपका बजट एट ए ग्लांस है, उसके पेज 4 की तरफ दिलाना चाहता हूं जिसमें जनरल सर्विसेज, डिफैन्स सर्विसेज, सोशल एण्ड कम्युनिटी सर्विसेज और इकानामिक सर्विसेज, ये चार सर्विसेज हैं जो चारों की चारों नान-प्रोडक्टिव हैं। मैं यह नहीं कहता कि उनकी यूटिलिटी नहीं है। लेकिन वे एम्पलायमेंट या प्रोडक्शन जेनीरेट नहीं करती हैं। इन चारों में पिछले साल से 900 करोड़ रुपये ज्यादा खर्च किये गये हैं। क्या मंत्री महोदय बता सकते हैं कि क्यों ? 900 करोड़ रुपया नान-प्रोडक्टिव कामों में खर्च कर दिया जाये, इसकी कोई तुक नहीं है। टैक्स ऐसी जगह लगाने चाहियें, जहां एम्पलायमेंट जेनीरेट हो, प्रोडक्शन हो—एग्रीकल्चर में, इण्डस्ट्री में। लेकिन ऐसा नहीं किया गया है।

मैंने टैक्सिज की भी केलकुलेशन की है। मेरे पास ये 20 आइटम्ज की लिस्ट है—इलैक्ट्रिक बैटरीज : 105 लाख, प्रैशर कुकर : 63 लाख, टुथ ब्रश : 20 लाख, लाक्स: 190 लाख, बोल्ट्स एण्ड नट्स : 225 लाख, प्रिजर्व्ड फूड : 475 लाख, बिस्किट, बटर और चीज : 512 लाख, एरेटिड वाटर : 115 लाख, बीड़ी : 9 लाख रुपये। इसमें इलैक्ट्रिक फैन, डामेस्टिक एप्लायंसिज, चाकलेट, इलैक्ट्रिक स्टैम्पिंग्ज, चाइनावेयर, प्लास्टिक, सोप, कास्मेटिक्स एण्ड टायलेट्स, कलर्ज एण्ड पेंट्स और कैरोसीन आयल भी है। ये सब एसेंशल आइटम्ज हैं, जिन्हें मिडल क्लास, लोअर मिडल क्लास और गरीब आदमी इस्तेमाल करते हैं। कुल मिला कर इन बीस आइटम्ज पर 91.78 करोड़ रुपये के नये टैक्स लगाये गये हैं। इसके मुकाबले में जो लग्जरी आइटम्ज हैं, जैसे टेप रिकार्डर, ग्रामोफ़ोन, एयर कण्डीशनर और रेफ़्रिजरेटर वगैरह, उन पर कुल मिला कर सिर्फ 9.31 करोड़ रुपये के टैक्स लगाये गये हैं।

श्री चरण सिंह : क्या आपकी राय में इस में बढ़ाने की गुंजायश है ?

श्री कंवर लाल गुप्त : आप मुझ से क्यों कहलवाते हैं ? वह करें आप कीजिए। मेरा कहना यह है कि एक तरफ 9.31 करोड़ रुपये के टैक्स लगाये गये हैं और दूसरी तरफ 91.78 करोड़ रुपये के।

इसके अलावा काटन यार्न, इलैक्ट्रिक वायर्ज एण्ड केबल्ज और ग्लास पर भी टैक्स बढ़ा दिया गया है। कोई चीज ऐसी नहीं रह गई है, जिस पर टैक्स न बढ़ाया गया हो। एक महीने के बाद जब फ्लेवर निकल जायेगा, तो गांव के लोग भी इस बोझ को महसूस करेंगे। बीड़ी-सिग्रेट गांव के लोग भी पीते हैं। कैरोसीन आयल गांव के लोग भी इस्तेमाल करते हैं। आखिर इलेक्ट्रिसिटी कितनी जगह है ?

[श्री कंवर लाल गुप्त]

डीज़ल और पेट्रोल पर टैक्स का असर पब्लिक ट्रांसपोर्ट पर भी पड़ेगा। पोस्टल रेट्स भी बढ़ा दिये गये हैं। आइटम 68 में भी टैक्स बढ़ाया गया है, जिसमें 1100, 1200 आइटम्ज़ हैं। जिन में गांवों और खेती के इस्तेमाल की बहुत सी चीजें शामिल हैं। इसके अलावा मकान बनाने के सामान पर भी टैक्स बढ़ा दिये गये हैं। कपड़े के दाम भी बढ़ेंगे। रूरल इलेक्ट्रिफिकेशन और ट्यूबवेल्ज़ पर भी इसका असर होगा।

ये सब टैक्स बढ़ा कर आपने सिर्फ पांच रुपये फर्टलाइज़र की बोरी पर कनसेशन दिया है। अगर कोई बीस या पचास बोरी इस्तेमाल करे, तो उसको 250 रुपये का कनसेशन मिला, जब कि साल में उसका खर्च कम से कम दुगना हो जायेगा। और यह कनसेशन भी किस को दिया गया है? हिन्दुस्तान में सिर्फ 23 परसेंट लोगों के पास इरिगेटिड ज़मीन है। जो 350 लाख किसान हैं, जिनकी ज़मीन ढाई एकड़ से कम है, उनके लिए कुछ नहीं किया गया है। मेरा कहना है कि 80 परसेंट किसानों को मार्जनल लाभ भी नहीं होगा। और बाकी के 20 परसेंट को केवल मार्जनल लाभ होगा—अल्टीमेट्ली उनको भी लास होगा।

जहां तक शहरों का सवाल है, आई एम वैरी सारी—मैं चौधरी साहब की बड़ी इज्जत करता हूं . . .

श्री चरण सिंह : मैं समझता था कि आप कहने जा रहे हैं कि "इज्जत करता था"। यह तो अच्छा हुआ कि आपने कहा है कि अब भी करते हैं।

श्री कंवर लाल गुप्त: यह तो भारत की परम्परा है। हमारे मतभेद दस बातों पर हो सकते हैं। लेकिन यह तो कभी भी नहीं हो सकता है कि मैं आपकी इज्जत न करूं। मैं यह नहीं मानता हूं जो लोग यह कहते हैं कि जानबूझ कर के दिया, लेकिन यह जरूर कहूंगा कि जो फिक्स्ड इनकम ग्रुप है, इट इज किलिंग आन देम, इट इज मर्डरर्स एसाल्ट आन देम। और बाकी जो मिडिल क्लास और लोअर मिडिल क्लास है उस पर भी जबर्दस्त वार हुआ है। आप के पास शायद समय कम था इसलिए आप ने शायद देखा नहीं मैं नहीं कह सकता उसका क्या कारण है।

I will be the last man to doubt the motive of such a senior leader of my party. But I certainly say that he must revise it.

जब तक उस में ड्रास्टिक चेंज नहीं होगा उस का कोई लाभ नहीं हो सकता। आप ने लाइट डीज़ल आयल पर कुछ दिया। मैं तो किसान नहीं हूं लेकिन हरयाने का रहने वाला हूं। लाइट डीज़ल आयल तो बहुत कम लोग इस्तेमाल करते हैं। लाइट डीज़ल का फायदा क्या है? उस का कोई फ़ायदा नहीं है। एक आपने कैपिटल गेन्स वापस कर दिया . . . (व्यवधान) . . . मुझे पांच मिनट और दीजिए।

सभापति महोदय : पांच मिनट नहीं मिल सकता। दो मिनट ज्यादा से ज्यादा ले लीजिए।

श्री कंवर लाल गुप्त : उन के मंत्रालय के मंत्री या किसी ने यह कहा है कि सारी प्राइसेज़ के ऊपर 1 परसेंट असर पड़ेगा। दूसरे अफसर तो यहां तक गए कि आधा परसेंट ही पड़ेगा। मैं चौधरी साहब से कहूंगा कि जिस मंत्री या सेक्रेटरी ने यह कहा है, आप और मैं उन के घर चलें और उन की पत्नी से पूछ लें कि इस बजट का क्या इम्पैक्ट हुआ?

I think you should go before them and I should also go before them. My own assessment is this. I have made a survey. I can give detailed list. The changes are very vital. The price of most of the items has gone up from 7-1/2 to 25 per cent.

तो जहां इतनी खतरनाक चीज हो वहां मेरा यह कहना है कि इस को आप रिवाइज कीजिए। इस पार्टी की जिम्मेदारी आप पर ज्यादा है, हमारे पर उतनी जिम्मेदारी नहीं है।

कहां से पैसा आएगा यह सवाल बड़ा माकूल है। 14 हजार करोड़ रुपया आपने पब्लिक अण्डरटेकिंगस में लगाया हुआ है।

श्री चरण सिंह : हमने तो नहीं लगाया है।

श्री कंवर लाल गुप्त : खैर, लगा हुआ है। आखिर अब हमारा ही तो है। उस में 15 करोड़ रुपया सालाना आप नुकसान देते हैं। आप अगर उसमें 12 परसेंट नफा लगा लें, या 12 परसेंट एकदम नहीं हो सकता, लेकिन क्या आप उसमें से तीन चार सौ करोड़ रुपया नहीं ले सकते? आप क्या उस मशीनरी को टाइटेन नहीं कर सकते? आप को तो टाइटेन करना आता है, आप को ऐडमिनिस्ट्रेशन करना आता है। तो उस को टाइटेन कर के तीन चार सौ करोड़ रुपया निकालिए। क्यों नहीं निकाला जा सकता?

Are we expected to pay for the ineffi-cieincy of those officers who are cor-rupt an dinefficient? People should not be taxed on that account.

एक मेरा कहना यह है कि जो कैपिटल गेन्स टैक्स है उस के बारे में भी आप सोचिए क्योंकि कैपिटल गेन्स आप ने विदड्रा कर लिया तो नतीजा क्या होगा कि वह सारे का सारा ब्लैक मनी में जायगा। 18 करोड़ इस में बताया है, मैं कहता हूं 18 करोड़ के बजाय आप को बहुत ज्यादा मिलेगा अगर आप इसको रखेंगे।

एक चीज मैं और कहूंगा कि रेट आफ इंटरेस्ट जो है वह आप ने मैक्सिमम रेट बढ़ा दिया है । 1974 में यह 97 परसेंट से कुछ कम आया । उस समय सेल में करीब 274 करोड़ रुपया आया जो एस्टीमेटेड था । 76 में उस के बाद और कम किया । उस के बाद दो सौ करोड़ और ज्यादा आया जितना आपने एस्टीमेट किया था उस से । यह आप अपने अफसरों से पूछ लें अगर मैं गलती करता हूं । समय नहीं है इसलिए में आंकड़े नहीं देना चाहता हूं । मैं यह नहीं कहता कि आप बहुत ज्यादा करिये, लेकिन मैं कहूंगा कि 60 परसेंट मैक्सिमम रेट आप करिये ।

एक चीज मैं यह सजेस्ट करूंगा कि पर्टीकुलरली जो फिक्स्ड इनकम ग्रुप है उस का एक स्लैब अलग कीजिए बाकी लोगों से क्योंकि वह तो डिडक्ट ऐट सोर्स हो जाता है । वह कहीं बचा नहीं सकते, कहीं गड़बड़ नहीं कर सकते । तो उन के लिए स्लैब अलग होना चाहिए और वह कम होना चाहिये । नहीं तो ऐसा चक्कर पड़ेगा कि फिर महंगाई बढ़ेगी और 2 सौ करोड़ रुपया आप को भत्ते में देना पड़ेगा ।

मैं चौधरी साहब से कहूंगा कि आपने धनी किसानों को क्यों छोड़ा ? सेवन्थ फाइनेन्स कमीशन की रिपोर्ट में यह कहा गया है कि जो बड़े किसान हैं, काश्तकार हैं उनके ऊपर टैक्स का बोझा पांचवां हिस्सा रह गया है ।

We expect you to tax the big companies who can pay, we expect you to tax the rich, whether it is the rural rich or the urban rich and give it to the poor.

यह होना चाहिये था । मुझे एक श्लोक का अर्थ मालूम है जिसमें यह कहा गया है कि जब राजा टैक्स लगाता है तो ऐसा लगना चाहिए जैसे कि समुद्र से और नदी से भाप उठ रही है । यानी देने वाले को पता नहीं चलता । लेकिन जब राजा देता है तो ऐसा लगना चाहिये कि जैसे बारिश हो रही है । आपने नौ सौ करोड़ रुपया दिया और दो सौ करोड़ रुपया लिया । यह आपने बारिश की है । लेकिन मेरी समझ में नहीं आता कि आपने परफ्यूम आयल को क्यों छोड़ दिया ? इस का क्या कारण है ? मंत्री महोदय, तो परफ्यूम आयल का इस्तेमाल करते नहीं हैं, यह मुझे मालूम है । इसलिए मैं चाहूंगा कि मंत्री महोदय, इस पर ध्यान दें और ऐसा करें कि यह पार्टी आगे चले और हम सब उनके पीछे चलें ।

इन शब्दों के साथ मैं मंत्री महोदय से कहना चाहता हूं कि वे इस पर दुबारा विचार करें ।

श्री मोहिन्दर सिंह (करनाल) : मेडम चेअरमैन, मुझे ऐसा लग रहा है कि अभी जो चौधरी साहब ने अपने बजट में थोड़ी सी खुशबू ही मिलायी है और किसानों के नाम पर मिलायी है तभी इतना हल्ला-गुल्ला, शोर हाउस में और हाउस के बाहर भी हो रहा है । अगर चौधरी साहब गांव वालों के लिए जूस मिला देते तो न जाने क्या होता । मेडम इसका अन्दाजा लगाना मुश्किल है । मैं भी एक शहर का रहने वाला हूं । मैं समझता हूं कि थोड़े से समय में ही चौधरी साहब ने जो कोशिश की है, उसके लिए वे मुबारकबाद के मुस्तहिक हैं । उन्होंने कम से कम समय में वह काम किया है जो आज तक किसी फाइनेंस मिनिस्टर ने नहीं किया था । इसी कर के सारे देश का ध्यान उन लाखों, करोड़ों गरीब गांव वालों की तरफ खिंचा है । चौधरी साहब ने गवर्नमेंट का ध्यान भी उनकी तरफ कराया है और इस पार्लियामेंट का ध्यान भी कराया है । 80 फीसदी लोग गांवों में बसते हैं । चौधरी साहब का अपनी बजट स्पीच में उनका नाम लेना ही, मैं समझता हूं कि गांव वालों के लिए बहुत बड़ी बात है । जब से यह बही-खाता चौधरी साहब को संभाला गया तब से ही उनके मेहरबान लोगों ने तैयारी कर ली थी कि किसी तरह से चौधरी साहब की टांग पकड़ कर खींची जाए . . .

SHRI KANWAR LAL GUPTA: On a point of order. Madam Chairman, Is it proper for the hon. Member to impute motive to anybody?

MR. CHAIRMAN: He has not said any thing like that. Please resume your seat.

SHRI MOHINDER SINGH: I have said nothing against you.

MR. CHAIRMAN: Please go ahead. You have limited time.

श्री मोहिन्दर सिंह : मेडम मैं अर्ज कर रहा था कि मुझे थोड़ी सी माफी मिलनी चाहिए । शायद मुझे इस हाउस के तौर तरीके नहीं आते । मैं पहली दफा इस हाउस को एड्रेस कर रहा हूं । मैं भी शहर का रहने वाला हूं । मेरे पास भी कोठी है, कार है । मेरे बच्चे भी कान्वेन्ट स्कूल में पढ़ते हैं । लेकिन जब मैं गांव वालों के बच्चों को देखता हूं तो उनमें से बदबू आती है । गांव वालों के बच्चे कान्वेन्ट स्कूलों में तो क्या गांव के स्कूलों में भी नहीं पढ़ पाते । चौधरी साहब ने थोड़े से समय में ही कोशिश की है । मैं समझता हूं कि उनकी इस कोशिश की आलोचना करने के बजाय उनकी तारीफ होनी चाहिए थी । बड़े बड़े ट्रैक्टरों की कीमतें घटाई नहीं गई हैं । इनको भी किसान इस्तेमाल करता है । पांच रुपये खाद के कट्टे के घटे हैं । लोग रेज जो गांव वालों को फायदा होगा उसको आप सोचें । एक बड़ी बात चौधरी साहब ने की है । बड़ी-बड़ी कम्पनियों के लिए, मोटे-मोटे अमीर आदमियों के लिए उन्होंने यह कहा है कि वे पैसा गांव की डिवेलपमेंट के लिए लगाएंगे तो उनको इनकम टैक्स में डिडकशन मिलेगा । मैं समझता हूं कि यह एक नया विचार है और बड़े आदमियों, अमीर आदमियों को आगे आना चाहिए और अपने पेसे को गांवों के डिवैलेपमैंट में लगाना चाहिये जिस पर उनको डिडक्शन भी मिलेगा और गांवों का भी भला होगा

[श्री मोहिन्द्र सिंह]

हैरानी की बात है कि गवर्नमेंट के खर्चे की बात कोई नहीं करता है। हमारे मंत्री विदेशों में जाते हैं। जो मंत्री बाहर जाते हैं उन में से एक-एक मंत्री पर 25–25 लाख रुपया खर्च किया गया है। सैर सपाटे के लिए यह किया गया है। क्या पच्चीस-पच्चीस लाख खर्च करके इस देश को पांच लाख का भी फायदा पहुंचा है? किसान का नाम सुन कर तकलीफ होती है लेकिन आप देखें कि किसान का माल सामान बाहर चौराहे पर पड़ा होता है और खराब होता रहता है। करनाल में पिछले साल बाढ़ आई, सारी फसल तबाह हो गई, इस बार कुदरत की तरफ से ओले पड़े, गांव क गांव तबाह हो गए लेकिन किसी ने उनकी तरफ ध्यान नहीं दिया और पता नहीं लगाया कि उन गांव वालों की हालत क्या है। मैं कहूंगा कि कम्पलसरी बीमा होना चाहिये क्राप्स का। मेरा सुझाव है कि लैंड टैक्स के तौर पर थोड़ा सा पैसा ले कर ऐसी जब कुदरती मुसीबत आए किसान पर तो उनको कम्पेंसेट करने का कोई न कोई तरीका गवर्नमेंट को ढूंढना चाहिये।

जितना हमारी सरकार एम्बसीस पर खर्च करती है। लाखों करोड़ों मैं समझता हूं कि यह हमारे गरीब मुल्क के लिए जरूरी नहीं है। वहां पर इतनी शान और आन बान से रहा जाए, लैविशली वहां पर खर्च किया जाए। उस में देश की शान नहीं। छोटे छोटे मुल्कों के अन्दर भी यही हाल हमारी एम्बैसीज का है। वहां पर बहुत अधिक बचत की जा सकती है और करनी चाहिये।

सरकारी अफसर कारों का भी इस्तेमाल करते हैं, मर्सीलेसली करते हैं। निजी कार भी अगर किसी की होती है तो प्राइवेट कामों के लिए उसका इस्तेमाल न करके सरकारी कारों का किया जाता है। इससे पैट्रोल की खपत भी ज्यादा होती है। अपनी कार को हवा नहीं लगने देते हैं लेकिन सरकारी कार का खुल कर इस्तेमाल वे लोग करते हैं। प्राइवेट काम भी सरकारी कार में किया जाता है। इस तरह से करोड़ों का पैट्रोल खर्च होता है। इसको बचाया जाना चाहिये। इससे दो फायदे होंगे। एक तो गवर्नमेंट के खर्च में बचत होगी और दूसरे जो तेल बचेगा वह आप लोगों के काम आएगा, उनको मिलने लग जाएगा।

मैं चौधरी साहब से यह भी अर्ज करना चाहता हूं कि हाई स्पीड डीजल किसान इस्तेमाल करता है ज्यादा तर और इस पर से टैक्स हटा लिया जाना चाहिये।

यह जो नफरत पैदा की जा रही है और कहा जा रहा है कि फाइनेंस मिनिस्टर साहब शहरियों के खिलाफ हैं, इसको दूर किया जाना चाहिये। अगर गांव वालों की मदद कोई करता है तो इसका यह मतलब नहीं है कि वह शहर वालों के खिलाफ हो जाता है। अगर शहर वालों ने, अच्छी हालत वालों ने गांव वालों की तरफ ध्यान नहीं दिया, गरीबों की तरफ ध्यान नहीं दिया तो एक रेवोल्यूशन होगा जो गांवों से शुरू होगा और शहरों में जा कर खत्म होगा।

यह कहा गया है कि इस पहले बजट में चौधरी साहब की तरफ से किसानों को बहुत कुछ नहीं दिया गया है। इस को मैं भी मानता हूं। लेकिन मैं आशा करता हूं कि आने वाले बजटों में और भी ज्यादा गांवों की तरफ वह ध्यान देंगे और इस बात की परवाह नहीं करेंगे कि जो लोग व्यापार करते हैं, ब्लैक मार्किटिंग करते हैं, इनकम टैक्स और सेल्स टैक्स की चोरी करते हैं, वे क्या कहते हैं और उनके दबाव में आ कर वह किसानों को नहीं भूलेंगे।

इतना कह कर मैं इजाजत मांगूंगा।

श्रीमती पार्वती देवी (लद्दाख): मान्यवर, आपने बजट बहस के दौरान मुझे बोलने का मौका दिया, इसके लिये मैं आपकी शुक्रगुजार हूं।

इस मौके पर मैं सरकार का ध्यान लद्दाख के आर्थिक विकास की ओर दिलाना चाहती हूं। लद्दाख हिमालय के सुदूर उत्तर में है और क्षेत्रफल के हिसाब से यह भारत का सबसे बड़ा जिला है। लेकिन इसके विपरीत लद्दाख की आर्थिक दशा उतनी ही पिछड़ी हालत में है।

यह हमारे लिये फख्र की बात है कि आजादी के बाद हमारे देश ने हर क्षेत्र में काफ़ी तरक्की की है और आज भारत दुनिया के गिने चुने देशों में गिना जाता है। लेकिन योजनाओं के बावजूद हमारे देश में असंतुलन दूर नहीं हुआ है। हमारी राज्य सरकार जम्मू और कश्मीर की योजनायें इसका एक खास उदाहरण है। यही वजह है कि हाल ही में जम्मू में इतनी गड़बड़ी और अशांति फैली और आज लद्दाख इसी कारण राज्य का सब से पिछड़ा इलाका है। राज्य के अन्य क्षेत्रों से लद्दाख हर मामले में पिछड़ा है। यहां के लोगों का मुख्य धंधा कृषि है लेकिन सिंचाई के लिये पानी यहां की सबसे बड़ी कठिनाई है। राज्य सरकार ने इस कठिनाई को दूर करने की ओर बहुत कम ध्यान दिया है। लोग वर्षा कम होने पर केवल बर्फ पर निर्भर करते हैं। अकसर सर्दियों में बर्फ कम पड़ने के कारण साल में जो एक फसल होती है उसके लिये भी पानी की सख्त कमी पड़ती है। फसल अकसर सूख जाती है और यदि हिम नदियों में पानी आया भी तो वह व्यर्थ में बह जाता है क्योंकि अधिकतर खेत नदी से ऊंचे स्थानों पर स्थित हैं। इसलिये मैं सरकार से प्रार्थना करती हूं कि इन नदियों के पानी को उपयोग में लाने के लिये पम्प आदि की तुरन्त व्यवस्था करें और सिंचाई के लिये नाले आदि साधनों में सुधार लाने पर खास ध्यान दें।

लद्दाख का विशिष्ट व्यक्तित्व है। इसके आर्थिक विकास में अभी गति नहीं आयी है। संचार और आवागमन के साधनों में कुछ तरक्की हुई है, लेकिन हालत अभी भी नाजुक है। लोगों के जीवन स्तर में सुधार नहीं हुआ है। लोगों को औद्योगिक विकास की ओर यहां पर विशेष ध्यान देने की जरूरत है आज सारा देश औद्योगिक विकास की ओर बढ़ रहा है। गांव-गांव में बिजली पहुंचाई जा रही है। लेकिन लद्दाख के लोगों को इन सुविधाओं से वंचित रखा गया

है। कुछ शहरों और गांवों को छोड़कर जहां पर कि नाम मात्र के लिये डीजल जेनरेटर द्वारा कुछ ही घंटों के लिये बिजली की व्यवस्था को छोड़कर सारा लद्दाख अभी अंधेरे में है। उन स्थानों में भी जहां कि यह नाम की सुविधा प्राप्त है, लोग इससे संतोष के बजाय परेशान हो रहे हैं। अकसर डीजल की कमी के कारण सर्दियों में बिजली नहीं आती। इसी कारण से सरकार ने सताकना हाइड्रल प्रोजेक्ट के काम की शुरूआत तो कर दी है, लेकिन यह कोई नहीं जानता कि यह कब बनकर तैयार होगी। लद्दाख में औद्योगिक तरक्की और लोगों के जीवन स्तर में सुधार लाने के लिए इस प्रोजेक्ट को तुरन्त पूरा करने की जरूरत है।

लद्दाख में ऊन, हथकरघा, औषधियां, फल उत्पादन आदि से संबंधित उद्योगों को लगाने की गुंजाइश है। सरकार को चाहिए कि इस प्रकार के उद्योगों की स्थापना करें जिससे लोगों की दशा में सुधार हो। इसके साथ-साथ लद्दाख में खनिज पदार्थों की संभावनाओं पर जो सर्वेक्षण हो रहे हैं, उनकी गति को और तेज किया जाये।

लद्दाख का द्वार देश तथा विदेशीय पर्यटकों के लिये खोल देने से वहां के कुछ लोगों की आर्थिक दशा में सुधार जरूर हुआ है, लेकिन इसके साथ-साथ लद्दाख जैसे शांत जगह में पिछले कुछ सालों में जो तबदीलियां आई हैं, उनसे वहां के सामाजिक जीवन पर बहुत बुरा प्रभाव पड़ रहा है। लद्दाख के विशाल और प्राचीन बौद्ध मठ लद्दाख के ही नहीं, बल्कि सारे देश की अमूल्य सम्पत्ति हैं। पर्यटकों के लद्दाख में प्रवेश के बाद इन बौद्ध-गोम्पाओं को जो नुक्सान हुआ है, इसकी पूर्ती कभी नहीं की जा सकती है। असंख्य प्राचीन मूर्तियां आदि न केवल लद्दाख से बल्कि देश से भी बाहर जा रही हैं। इसके अलावा लद्दाख देश की सीमा पर स्थित होने के कारण भारत की सीमा-सुरक्षा पर भी इसका प्रभाव पड़ सकता है। इसलिये लद्दाख की संस्कृति, धर्म तथा देश की सीमा की सुरक्षा को ध्यान में रखते हुए मैं सरकार से प्रार्थना करती हूं कि लद्दाख में पर्यटकों के प्रवेश पर पुनः विचार किया जाये और अगर यह बात संभव नहीं हो, तो लद्दाख में पर्यटन को केन्द्र सरकार किसी निश्चित पद्धत्ति पर चलाय।

मेरा आग्रह है कि लद्दाख की हर बस तथा हवाई अड्डों पर सुरक्षा की दृष्टि से कड़ी जांच का प्रबंध किया जाये और आने-जाने वाले वाहनों की जांच के लिये चैक पोस्टों का जगह-जगह इन्तजाम किया जाये जिससे लद्दाख की कोई भी चीज बाहर न जा सके। इसके अलावा मैं केन्द्रीय गृह-मंत्रालय से प्रार्थना करती हूं कि वह लद्दाख में पर्यटन के काम को अपने हाथों में ले ले।

लेह-मनाली सड़क, जिस पर कि लाखों रुपये खर्च किया जा चुका है, सिविल तथा सेना यातायात के लिये खोल दिया जाये।

वियतनाम के बारे में मैं भारत सरकार की नीति का समर्थन करती हूं। चीन अपनी सेनाएं वियतनाम से वापस बुलाने के लिये मजबूर हो गया है, किन्तु चीनी सेनाएं लाओस की सीमाओं का उल्लंघन कर रही हैं। दुनियां के सब शांति-प्रेमी देशों को सावधान रहने की जरूरत है। चीनी सेनाओं को तुरन्त बिना किसी शर्त वियतनाम से लौटना चाहिए।

1954 में श्री नेहरू ने तिब्बत को चीन का अंग मान लिया था, परन्तु तिब्बत चीन का स्थायी हिस्सा कभी नहीं रहा। चीन विशाल और तिब्बत लघु देश है, फिर भी तिब्बत अपना अलग अस्तित्व कायम रखने में सफल रहा है। इसलिये आवश्यक है कि उसके निवासी अपने धर्म, संस्कृति और परम्पराओं को पालने में स्वतंत्र रहें।

हमारे विदेश मंत्री ने ठीक ही कहा है कि दलाई लामा तिब्बत, जायें या नहीं जायें, इसका निर्णय दलाई लामा को ही करना है। हमें तिब्बत की स्वायतता का समर्थन करना चाहिये। यह मानवीय अधिकारों का प्रश्न है।

श्रीमती चन्द्रावती (भिवानी) सभापति महोदय, मैं आपकी शुक्रगुजार हूं कि आपने मुझे समय दिया। दो तीन दिनों से बजट पर बहस हो रही है। अखबारों में इस बारे में जिस ढंग से हैडिंग आते हैं, उन्हें भी हम पढ़ते हैं। मैं तो यह कहती हूं कि पिछले तीस सालों में जिस तरह के बजट आते रहे हैं, यह बजट उनसे भिन्न हैं।

हमारे कुछ माननीय सदस्यों ने एक बात कही कि हिन्दुस्तान ईरान बन जायेगा। मैं तो चाहती हूं कि हिन्दुस्तान ईरान बने, लेकिन वह हमारे वित्त मंत्री की वजह से नहीं बनेगा, बल्कि वह उन लोगों की वजह से बनेगा, जो बिना कमाये खाते हैं, जो बिना कमाये करोड़पति हो गये हैं। आज इस देश का कमाऊ जाग गया है। इस लिए यहां ईरान बन जाये, तो अच्छा है, लेकिन ईरान उन लोगों की वजह से बनेगा, जो टेक्सों की चोरी करते हैं, जो यहां दिल्ली में बीस साल से बैठे हुए हैं। क्या उन्होंने कभी खेतों में काम किया है? उन्होंने वकालत की है, उनके कारखाने चल रहे हैं, और कुछ लोगों की चापलूसी कर के वे बैठे खा रहे हैं।

इस देश में कमाने वाले दो आदमी हैं—जो कारखाने में काम करते हैं या खेत में। घर में जब मां या बाप काम करके घर में आते हैं, तो कोई कहता है कि इसके लिए चाय बनाओ, कोई कहता है कि हाथ मुंह धोने के लिए तौलिया दो। लेकिन इस देश का जो किसान कमाता है, उसके लिए अगर बजट में पहली बार कुछ रियायतें दी गई हैं—और वे रियायतें भी बहुत थोड़ी हैं—तो बड़ा हो-हल्ला मच गया है।

श्री नाथू सिंह (दौसा) सभापति महोदय, मैं प्रस्ताव करता हूं कि बजट पर चर्चा का समय बढ़ा दिया जाये, क्योंकि अभी और बहुत से सदस्यों को बोलना है।

श्रीमती चन्द्रावती : एक अखबार के कारेसपांडेंट से मेरी बात हुई। मैंने उनसे कहा कि आप वालों और

[श्रीमती चन्द्रावती]

सब्जी की मंहगाई की बात करते हैं, लेकिन आपका जो बच्चा पब्लिक स्कूल में पढ़ता है, उसकी फ़ीस क्या है। उसने कहा कि 80 रुपये। अगर दो बच्चे हों तो 160 रुपये। यह तो सिर्फ फ़ीस है। उसका जेब खर्च, किताबें और कपड़े वगैरा अलग हैं। मैं एक किताब लाई हूं जिसको अप्पर क्लास और मिडल क्लास के बच्चे पढ़ते हैं। यह कामिक्स की किताब है चार पेज की और इसकी कीमत है साढ़े तीन रुपये।

MR. CHAIRMAN: Mrs. Chandravati, you may continue tomorrow. Be short because the Minister has to reply tomorrow.

17.59 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, March 16, 1979/*Phalguna* 25, 1900 (*Saka*).

GMGIPND—M—4660 LS—